Vol. 263
No. 4

Monday,
5th February, 2024
16 Magha, 1945 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

CONTENTS

Birthday Greetings (pages 1 - 2)

Obituary Reference (pages 2 - 3)

Papers Laid on the Table (pages 3 - 7)

Report of the Department-related Parliamentary Standing Committee on External Affairs-*Laid on the Table* (page 8)

Statement by Minister-

Status of implementation of the recommendations contained in the 19th Report of the Department-related Parliamentary Standing Committee on Housing and Urban Affairs-*Laid on the Table* (page 8)

Matters raised with Permission-

Demand to lay a railway line from Lohardaga to Gumla to Korba till Jashpur in Chhattisgarh (pages 8 - 9)

Need to release national disaster relief fund to Tamil Nadu without delay (pages 9 - 10)

©
RAJYA SABHA SECRETARIAT
NEW DELHI

Need to make Dash Cams mandatory for reducing hit-and-run cases in India (pages 10 - 11)

Unconstitutional action taken by DDA to remove encroachment in Delhi (pages 11 - 12)

Demand to withdraw the draft De-Reservation Policy proposed by UGC (pages 12 - 13)

Demand to include Kol tribe in Particularly Vulnerable Tribal Groups (PVTG) (pages 13 - 14)

Demand to increase the supply of Fertilizers to Odisha (pages 14 - 15)

Rising cases of online banking fraud in the country (pages 15 - 17)

Demand to increase in MNREGA wage rate for the State of Punjab (page 17)

Demand for repealing the Places of Worship Act, 1991 to maintain social and communal harmony (pages 18- 19)

Need for India's effective engagement in the Arctic Region (page 19)

Need to increase minimum wages in the Country (pages 20 - 21)

Demand for developing Sikh Circuit across India (pages 21 - 22)

Need to release funds under NFSA owed to Bengal (pages 22 - 23)

Demand for classical language status for Bengali language (pages 23 - 24)

State of tourism in Uttar Pradesh following the consecration of Ramlala in Ayodhya (pages 24 - 25)

Importance of menstrual hygiene among young girls and women in the country (pages 25 - 26)

Welcome to the Parliamentary delegation from Suriname (page 20)

Oral Answers to Questions (pages 26 - 58)

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials]

Motion of Thanks on the President's Address (pages 58 - 64, pages 65 - 78 and pages 79- 167)

Website : http://rajyasabha.nic.in
http://parliamentofindia.nic.in
E-mail : rsedit-e@sansad.nic.in

Government Bill - *Introduced*

The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2024 (page 64)

The Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Bill, 2024 (pages 64 - 65)

The Water (Prevention and Control of Pollution) Amendment Bill, 2024 (page 65)

Supplementary Demands for Grants, 2023-24- *Laid on the Table* (pages 78 - 79)

Supplementary Demands for Grants of Union Territory of Jammu and Kashmir, 2023-24- *Laid on the Table* (page 79)

The Interim Budget of Union Territory of Jammu and Kashmir, 2024-25 - *Laid on the Table* (page 79)

Special Mentions - *Laid on the Table*

Demand to start Instrument Landing System at MBB Airport, Agartala (page 167)

Demand for the establishment of a large scale industrial silk spinning unit in Odisha under Silk Samagra-2 (pages 167 - 168)

Demand for amendment in Table of Precedence (page 168)

Need for giving priority to the production of Graphene and its derivatives in India (page 169)

Need for introduction of separate pay scale and other service benefits to ASHA workers (pages 169 -170)

Demand to declare those people who were in jail during the Emergency in the country as Democracy Fighters and be provided facilities like freedom fighters (page 170)

Demand for arranging drinking water in Coal mines area (pages 170-171)

Concern over failure of Hybrid Bt-cotton (commercialised GM-crop) (page 171)

Need to increase public funding on healthcare (page 172)

Demand to decrease the age for contesting Lok Sabha and Assembly Election (page 172 -173)

Demand for restoration of license of Delhi Milk Scheme (page 173)

Concern over dumping of Fabrics at unfair prices in Indian market (pages 173 -174)

Demand for mandatory BLS technique training in academic institutions to reduce sudden cardiac arrest death rate (page 175)

RAJYA SABHA

Monday, the 5th February, 2024/16 Magha, 1945 (Saka)

The House met at eleven of the clock,
MR. CHAIRMAN *in the Chair.*

BIRTHDAY GREETINGS

MR. CHAIRMAN: Hon. Members, I am pleased to extend greetings to hon. Members of Parliament, Shri K. C. Venugopal, Shrimati Kanta Kardam, Shri Neeraj Dangi and Shri Samir Oraon whose birthdays were yesterday, on 4th February, and also to Shrimati S. Phangnon Konyak on her birthday today.

Shri K. C. Venugopal, whose birthday was on 4th February, has been a Member of this august House since June, 2020 and serving his first term. Shri K. C. Venugopal had been a Member of Kerala Legislative Assembly for three terms, namely, 1996-2001, 2001-2006 and 2006-2009, and also had been the Cabinet Minister in the Government of Kerala for one term. He has served as Member, Lok Sabha for two terms and has been a Union Minister of State, Government of India for two terms. Hon. Member had also served as Deputy Chief in Lok Sabha.

Shri K. C. Venugopal is a political and social worker by profession and is married to Dr. Asha K. and blessed with son Gokul and daughter Parvathy. He has chosen the names very carefully - Gokul and Parvathy.

Shrimati Kanta Kardam has been a Member of this august House since April, 2018 and serving her first term. She has played an important role in various social, cultural activities and several issues concerning awareness of human rights of downtrodden, deprived sections of the society and has been vocal for their upliftment and rights.

Shrimati Kanta Kardam is an agriculturist, social worker by profession and is married to Shri Veer Singh Kardam. She is blessed with sons Neeraj and Ashish, and daughters Upasna and Swati.

Shri Neeraj Dangi has been a Member of this august House since June, 2020 and serving his first term. It is noteworthy that hon. Shri Neeraj Dangi had made remarkable efforts in supporting the Tsunami victims' families and post-Tsunami relief work at Andaman and Nicobar Islands in February, 2005, which was monitored by the Ministry of Home Affairs, Government of India. He is a Member of Committee on the Welfare of Scheduled Castes and Scheduled Tribes.

Hon. Member is the son of late Shri Dinesh Dangi, a popular leader of Rajasthan who had served as Minister in the Government of Rajasthan. Shri Neeraj Dangi is an engineer, political and social worker by profession and is married to Dr. Preeti Soni. He is blessed with one son Yuvan and daughter Katyayani. I had the good fortune to be in the Assembly along with his father.

Shri Samir Oraon has been a Member of this august House since May, 2018 and serving his first term. He was a Member of Legislative Assembly of Jharkhand for one term. As a Member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes, he is enlightening the Committee through his vast experience in the field of upliftment of SCs and STs.

Shri Samir Oraon is an agriculturist and farmer by profession and is married to Shrimati Sushila Oraon.

Shrimati S. Phangnon Konyak has been a Member of this august House since April, 2022 and serving her first term. Hon. Members, I would like to share that through her untiring efforts, she has been instrumental in admitting a large number of children aged between 6 and 14 years who were dropouts or never enrolled to school into formal schooling in Mon Educational Block Resource Centre, EBRC and Aboi EBRC which covers 37 villages. Her active role in the implementation of 'Targeted Intervention Project' at Aboi for injecting drug users, other vulnerable population and being a part of implementation of 'Link Workers Scheme' in Mon district for the prevention of HIV/AIDS is truly commendable.

She also played an important role in initiation of the process of documenting Konyak Cultural heritage.

Shrimati S. Phangnon Konyak is a Social Worker by profession.

Hon. Members, on your and my behalf, I wish them a long, healthy and happy life and extend greetings to their family members.

OBITUARY REFERENCE

Mr. CHAIRMAN: Hon. Members, I have to inform the House of the sad demise of the President of the Republic of Namibia, His Excellency Dr. Hage G Geingob. He was a freedom fighter, statesman, Chairman of the Constituent Assembly that formulated the Namibian Constitution, the first Prime Minister of independent Namibia and the third President of the country. He dedicated his entire life to the welfare of his people and development of his country. President Geingob was a friend of India. President

Geingob's role in facilitating relocation of eight Namibian Cheetahs to India in September 2022 is greatly admired.

On behalf of this House, we express our deepest condolences to the Government and the people of Namibia. We share our sympathies with his family, friends and admirers.

We deeply mourn the passing away of His Excellency Dr.Hage G Geingob. I request Members to rise in their places and observe silence as a mark of respect to the memory of the departed.

(*Hon. Members then stood in silence for one minute.*)

PAPERS LAID ON THE TABLE

Reports and Accounts (2022-23) of AI Airport Services Limited, New Delhi; Commission of Railway Safety, Lucknow; and Rajiv Gandhi National Aviation University, Amethi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (GENERAL (RETD.) V. K. SINGH): Sir, I lay on the Table—

(i) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

(a) Annual Report and Accounts of the AI Airport Services Limited, New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11308/17/24]

(ii) A copy each (in English and Hindi) of the following papers, under Section 10 of the Indian Railways Act, 1989 and Section 12 of the Metro Railways (Operation and Maintenance) Act. 2002: -

(a) Annual Report of the Commission of Railway Safety, Lucknow, for the year 2022-23.

(b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11307/17/24]

(iii) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 30 and under sub-section (4) of Section 31 of the Rajiv Gandhi National Aviation University Act, 2013: -

(a) Annual Report and Accounts of the Rajiv Gandhi National Aviation University, Amethi, Uttar Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.
(b) Statement by Government accepting the above Report.
(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11309/17/24]

Notifications of the Ministry of Finance

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(i) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. 39(E), dated the 15th January, 2024, amending the Second Schedule to Customs Tariff Act, 1975, issued under sub-section (1) of Section 8 of the said Act, along with Explanatory Memorandum.

[Placed in Library. *See* No. L.T. 11165/17/24]

(ii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. 40(E), dated the 15th January, 2024, amending Principal Notifications bearing Nos. G.S.R. 733(E). and G.S.R. 734(E)., both dated the 13th October, 2021, under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda.

[Placed in Library. *See* No. L.T. 11421/17/24]

Report and Accounts (2022-23) of SPM-NIWAS and related papers

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RAJEEV CHANDRASEKHAR): Sir, I lay on the Table a copy each (in English and Hindi) of the

following papers:—

(a) Annual Report and Accounts of the Dr.Syama Prasad Mookerjee National Institute of Water and Sanitation (SPM-NIWAS), for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11422/17/24]

Report and Accounts (2022-23) of BPRL, Mumbai and related papers

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री (श्री रामेश्वर तेली): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(a) Annual Report and Accounts of the Bharat Petro Resources Limited (BPRL), Mumbai, Maharashtra, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11317/17/24]

Report and Accounts (2022-23) of RSC, New Delhi and related papers

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री कौशल किशोर): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ :-

(a) Annual Report and Accounts of the Rajghat Samadhi Committee (RSC), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Committee.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11319/17/24]

I. Reports and Accounts (2022-23) of IOL, Dehradun; MIL, Pune; YIL, Maharashtra and MIDHANI, Hyderabad and related papers

II. Reports and Accounts of Centre for Land Warfare Studies, New Delhi for various years and related papers

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of Shri Ajay Bhatt, I lay on the Table—

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

(i) (a) Second Annual Report and Accounts of the India Optel Limited (IOL), Dehradun, Uttarakhand, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(ii) (a) Second Annual Report and Accounts of the Munitions India Limited (MIL), Pune, Maharashtra, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

(iii) (a) Second Annual Report and Accounts of the Yantra India Limited (YIL), Nagpur, Maharashtra, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. For (i) to (iii) *See* No. L.T. 11020/17/24]

(iv) (a) Annual Report and Accounts of the Mishra Dhatu Nigam Limited, (MIDHANI) Hyderabad, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11423/17/24]

II. A copy each (in English and Hindi) of the following papers: -

(i) (a) Annual Report and Accounts of the Centre for Land Warfare Studies, New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

(ii) (a) Annual Report and Accounts of the Centre for Land Warfare Studies, New Delhi for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

(iii) (a) Annual Report and Accounts of the Centre for Land Warfare Studies, New Delhi for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (i) to (iii) *See* No. L.T. 11021/17/24]

Notification of the Ministry of Finance

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): महोदय, मैं केंद्रीय उत्पाद शुल्क अधिनियम, 1944 की धारा 38 की उप-धारा (2) के अधीन पेट्रोलियम क्रूड के उत्पादन पर विशेष अतिरिक्त उत्पाद शुल्क को 1700/एमटी से बढ़ाकर 3200/एमटी करने के लिए अधिसूचना संख्या 18/2022 - केंद्रीय उत्पाद शुल्क, दिनांक 19 जुलाई, 2022 का संशोधन करने वाली वित्त मंत्रालय (राजस्व विभाग) की अधिसूचना संख्या 05/2024 - केंद्रीय उत्पाद शुल्क, दिनांक 2 फरवरी, 2024 तथा व्याख्यात्मक ज्ञापन की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।

[Placed in Library. *See* No. L.T. 11424/17/24]

MR. CHAIRMAN: We have Shri K.C. Venugopal here. I tried contacting you yesterday also. You were in the flight. I was telling the House, you chose the names of your children very carefully — Gokul and Parvathi. Now, Dr. Ashok Kumar Mittal.

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON EXTERNAL AFFAIRS

DR. ASHOK KUMAR MITTAL (Punjab): Sir, I lay on the Table, a copy (in English and Hindi) of the Twenty Eighth Report of the Department-Related Parliamentary Standing Committee on External Affairs (Seventeenth Lok Sabha) on 'Countering Global Terrorism at Regional and International Levels'.

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the 19th Report of the Department-related Parliamentary Standing Committee on Housing and Urban Affairs

THE MINSTER OF PETROLEUM AND NATURAL GAS; AND THE MINSTER OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): Sir, I lay the Half Yearly Statement regarding status of implementation of the recommendations contained in the 19th Report of the Department-related Parliamentary Standing Committee on Housing and Urban Affairs on Demands for Grants (2023-24), pertaining to the Ministry of Housing and Urban Affairs.

MATTERS RAISED WITH PERMISSION

MR. CHAIRMAN: Hon. Members, I have received one notice under Rule 267. The notice does not merit admittance. Now, Matters raised with Permission. Shri Samir Oraon.

Demand to lay a railway line from Lohardaga to Gumla to Korba till Jashpur in Chhattisgarh

श्री समीर उरांव (झारखंड): माननीय सभापति महोदय, मैं आपके माध्यम से इस सदन में एक बहुत ही महत्वपूर्ण विषय को रखना चाहता हूँ। आज़ादी के 75 वर्ष हो गए हैं, लेकिन गुमला जिले में आज तक रेल लाइन नहीं पहुँची है। मैं सदन के माध्यम से लोहरदगा से लेकर कोरबा तक की रेल लाइन के लिए बार-बार आग्रह कर रहा हूँ। वहाँ धरमजयगढ़ से कोरबा तक की रेल लाइन प्रारंभ हो गई है, जबकि धरमजयगढ़ से लोहरदगा 291 किलोमीटर है। उसका कई बार सर्वे हुआ

है, लेकिन उसका निर्माण कार्य आगे नहीं बढ़ पा रहा है, जबकि गुमला-जशपुर एक जनजातीय-बहुल क्षेत्र है और वहाँ के कई सैनिक हमारे देश की सेवा कर रहे हैं।

(**उपसभापति महोदय** *पीठासीन हुए।*)

महोदय, मैं आपके माध्यम से माननीय रेल मंत्री जी से आग्रह करना चाहता हूँ कि सर्वे होने के बाद यथाशीघ्र यह रेल लाइन बने, जिससे गुमला से जशपुर एवं धरमजयगढ़ से कोरबा और जशपुर-गुमला से राँची तक वहाँ के सैनिकों को आने-जाने के लिए रेल की सुविधा हो सके है। इस लाइन के बन जाने के बाद वहाँ के किसान फल एवं सब्जी के लिए आगे जा सकते हैं।

इसके साथ-साथ, वहाँ माइनिंग एरिया भी है और अगर वहाँ रेल की सुविधा मिल जाती है तो इससे वहाँ के लोग आगे बढ़ सकते हैं। इसलिए मैं बार-बार यह आग्रह करता हूँ कि माननीय रेल मंत्री जी उसके निर्माण कार्य को यथाशीघ्र आगे बढ़ाएँ, धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Zero Hour submission made by the hon. Member, Shri Samir Oraon: Dr. Santanu Sen (West Bengal), Dr. Amar Patnaik (Odisha), Shri P. Wilson (Tamil Nadu) and Dr. John Brittas (Kerala).

Need to release national disaster relief fund to Tamil Nadu without delay

SHRI VAIKO (Tamil Nadu): Hon. Deputy Chairman, Sir, the recent heavy rains and floods due to Cyclone Michaung devastating five districts of Tamil Nadu, namely Chennai, Thiruvallur, Kanchipuram and Chengalpattu caused loss of life and damages to vast public and private property. Followed by this, unprecedented heavy rains, water-logging and floods in five districts, namely, Tirunelveli, Thoothukudi, Kanyakumari, Chengalpattu and Thiruvallur resulted in destruction of public infrastructure and made lakhs of people homeless.

I have requested the hon. Prime Minister and hon. Home Minister, through my letter, dated 19th December 2023, to send a Central Team to visit disaster-hit areas for release of financial assistance. Our hon. Chief Minister, Thalapathy Stalin, has also requested for release of rupees thirty-seven thousand crores for providing relief to the disaster-affected people and to improve the public infrastructure which has been damaged. We also demanded that the recent disaster, occurred to Tamil Nadu, be declared as a 'National Disaster' and adequate relief fund may be released immediately.

In this connection, a high-level delegation of MPs from Tamil Nadu, in which I was also present, had also met the hon. Home Minister in Delhi on 13th January 2024

for expeditious release of funds. In that meeting, the hon. Home Minister had assured that all formalities will be completed and adequate funds will be released soon. However, nothing has happened so far, despite the report being presented by the Central Team to the Home Minister. This is a step-motherly treatment meted out to the State of Tamil Nadu. I would, therefore, demand that the disaster-relief amount, as demanded by the Government of Tamil Nadu, may be released immediately to the State, as people are still suffering from disaster. A lot of relief and reconstruction works are waiting for the funds.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Zero Hour matter raised by the hon. Member, Shri Vaiko: Shri R. Girirajan (Tamil Nadu), Shrimati Vandana Chavan (Maharashtra), Dr. V. Sivadasan (Kerala), Shri Sandosh Kumar P. (Kerala), Shri M. Shanmugam (Tamil Nadu), Dr. Santanu Sen (West Bengal), Dr. John Brittas (Kerala), Shri P. Wilson (Tamil Nadu) and Shrimati Jebi Mather (Kerala).

Need to make Dash Cams mandatory for reducing hit-and-run cases in India

DR. FAUZIA KHAN (Maharashtra): Hon. Deputy Chairman, Sir, the amendment to Section 106 of the Bharatiya Nayaya Samhita, replacing Section 304A of the IPC, brings about significant changes in addressing road safety and traffic violations.

Sections 279, 304A, and 338 of the IPC apply in hit-and-run incidents. In extreme cases, the police may book a hit-and-run case under Section 302 -- धारा 302 खून करने पर लगती है। यदि कोई ड्राइवर सेक्शन 302 में बुक हो गया, तो उसको सज़ा-ए-मौत हो सकती है या उम्र कैद हो सकती है। कुछ दिन पहले इन प्रोविज़ंस के विरोध में बहुत भारी संख्या में ड्राइवर्स एसोसिएशन ने रास्तों पर आकर प्रोटेस्ट भी किया था। सर, किसी भी इंसीडेंट, एक्सीडेंट की सूरत में सबूत की बड़ी आवश्यकता होती है। अगर सज़ा इतनी भारी हो, तो सबूत की स्पष्टता भी आवश्यक होनी चाहिए। One key aspect that deserves attention, in the wake of these stringent measuers, is the promotion of dash cams. Dash cams have emerged as a valuable tool that can provide concrete evidence in the event of a road accident. Most of the countries in the world have adopted dash cams on a large scale. Providing dash cams mandatorily by the manufacturers would serve the objective of collecting reliable evidence, ensuring transparency, and would facilitate a fair legal process.

Sir, today, seat belts, plastic bumpers, and so on have been made mandatory for manufacturers. In the same way, dash cams may also be made mandatory. The significance of dash cams becomes more pronounced considering the prevalent issue

of tampering with evidence and corruption within the authorities. In advocating for the wide-spread adoption of dash cams, it is crucial to highlight their role in not only protecting law-abiding citizens but it would act as a deterrent against corrupt practices by law enforcement agencies. These devices serve as an impartial witness, recording events accurately, and discouraging unethical behaviour. As India grapples with the challenges posed by strict traffic regulations, the incorporation of dash cams emerges as a practical and effective solution to address concerns related to accidents, evidence-tampering, and promote responsible driving practices. Thank you very much.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Zero Hour matter raised by the hon. Member, Dr. Fauzia Khan: Shri Neeraj Dangi (Rajasthan), Shri A.A. Rahim (Kerala), Dr. V. Sivadasan (Kerala), Shri Saket Gokhale (West Bengal), Shri Sujeet Kumar (Odisha), Shri M. Shanmugam (Tamil Nadu), Dr. Santanu Sen (West Bengal), Shrimati Sulata Deo (Odisha), Shrimati Vandana Chavan (Maharashtra), Shri R. Girirajan (Tamil Nadu), Dr. Amar Patnaik (Odisha), Shri Sandosh Kumar P. (Kerala), Shri Niranjan Bishi (Odisha), Dr. John Brittas (Kerala), Shri Sanjeev Arora (Punjab), Shri P. Wilson (Tamil Nadu) and Shrimati Jebi Mather Hisham (Kerala).

Shri Imran Pratapgarhi — Concern over unconstitutional action taken by DDA to remove encroachments in Delhi.

Unconstitutional action taken by DDA to remove encroachment in Delhi

श्री इमरान प्रतापगढ़ी (महाराष्ट्र): उपसभापति महोदय, मैं डीडीए द्वारा उजाड़ी जा रही दिल्ली की दास्तान और कुछ ऐतिहासिक इमारतों की चीखें लेकर आपके सामने खड़ा हूं।

"एक-दो जख्म नहीं, सारा बदन है छलनी,
दर्द बेचारा परेशां है कहां से उठे।"

महोदय, इसी 26 जनवरी को भारत के मेहमान फ्रांस के राष्ट्रपति इमैनुएल मैक्रों को रूहानी दिल्ली का दीदार कराने के लिए हमारी सरकार निजामुद्दीन औलिया की दरगाह पर लेकर गई थी। मेरी आंखों में एक तरफ यह तस्वीर है और दूसरी तरफ इसी सरकार के इशारे पर रात के अंधेरे में सैकड़ों साल पुरानी मामा-भांजा, मंडी हाउस और काका नगर की छोटी-छोटी मज़ारें ज़मींदोज़ कर दी गईं, जो पूछ रही हैं कि हमें तोड़ा क्यों गया? महोदय, अबू धाबी जाकर शेख जायद ग्रैंड मस्जिद में मुस्कुराते हुए सेल्फी लेने वाले प्रधान मंत्री जी को महरौली की 700 साल पुरानी अखूंजी मस्जिद के टूटने की चीखें क्यों सुनाई नहीं पड़ती हैं? डीडीए के अधिकारी

सुबह पांच बजे अंधेरे में महरौली में एक मस्जिद, बच्चों के पढ़ने का मदरसा और एक मंदिर को ज़मींदोज़ कर देते हैं। जो डीडीए 1957 में गठित हुआ, वह अपनी पैदाइश से कई सौ साल पहले पुरानी महरौली मस्जिद को अतिक्रमण बताता है। क्या विकास प्राधिकरण संसद के बनाए हुए 1991 वर्शिप एक्ट को नहीं मानता? संसद से चार कदम पर की दूरी पर मौजूद सुनहरी बाग मस्जिद, जिसका सैकड़ों साल पुराना इतिहास है, जिसके सेहन में कभी संविधान सभा के सदस्य, 'इंकलाब जिंदाबाद' का नारा देने वाले मौलाना हसरत मोहानी बैठा करते थे, आज वह एनडीएमसी को अतिक्रमण नज़र आता है। जिस मस्जिद को लुटियन्स बसाने वाले अंग्रेजों ने नहीं ढहाया, उसे एनडीएमसी और डीडीए उजाड़ना चाहती है। आखिर यह सिलसिला कब रुकेगा?

"तुझको कितनों का लहू चाहिए ऐ अर्जे वतन,
कितनी आहों से कलेजा तेरा ठंडा होगा।"

महोदय, दूर कहीं अशफ़ाक़ुल्लाह खाँ, वीर अब्दुल हमीद, ब्रिगेडियर उस्मान की रूहें क्या सोचती होंगी। जामा-मस्जिद की वे सीढ़ियां क्या सोचती होंगी, जहां खड़े होकर कभी मौलाना आजाद ने लोगों को अपनेपन का यकीन दिलाया था। गैजेट, हैरिटेज, सैकड़ों साल का वजूद क्या हमारी संस्थाओं के लिए कोई मायने नहीं रखते हैं? मैं आपके माध्यम से इस सदन और सरकार से पूछना चाहता हूं कि सरकार देश को बताए कि वह 700 साल पुरानी इमारत को गैर-कानूनी तरीके से ज़मींदोज़ करने वाले डीडीए के अधिकारियों के खिलाफ क्या कार्रवाई करेगी? वह देश को यह विश्वास दिलाए कि स्वतंत्रता आंदोलन से लेकर इस नए भारत के निर्माण तक सैकड़ों कहानियों की गवाह सुनहरी बाग मस्जिद को सुरक्षित रखा जाएगा। विरासतों को सहेजा जाता है, उनसे नफरत नहीं की जाती, उन्हें उजाड़ा नहीं जाता, धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the issue raised by the hon. Member, Shri Imran Pratapgarhi: Dr. L. Hanumanthaiah (Karnataka), Shrimati Vandana Chavan (Maharashtra), Dr. Fauzia Khan (Maharashtra), Shri Jawhar Sircar (West Bengal), Shrimati Jebi Mather Hisham (Kerala), Shri Saket Gokhale (West Bengal), Shri Sandosh Kumar P (Kerala), Dr. John Brittas (Kerala), Dr. Santanu Sen (West Bengal), Shri P. Wilson (Tamil Nadu) and Shri Neeraj Dangi (Rajasthan).

Now, Shri V. Vijayasai Reddy - Demand to withdraw the draft de-reservation policy proposed by UGC.

Demand to withdraw the draft De-Reservation Policy proposed by UGC

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Mr. Deputy Chairman, Sir, as per the data submitted to the Lok Sabha in the month of August, 2023, four per cent of the Professors and six per cent of the Assistant Professors working in Central Universities

belong to OBC. This number stands at 7 per cent in the case of SCs and a mere 1.5 per cent in the case of STs. Quite surprisingly, the University Grants Commission has recently issued draft guidelines de-reserving the vacancies meant for SC, ST and OBC candidates in higher educational institutions and opening up them for General Category. This is very much unconstitutional and unwarranted. The guidelines clearly state that the ban on de-reservation of reserved vacancies in direct recruitment might be lifted in exceptional cases. I really do not understand what exceptional cases are prevailing now for the UGC to take such an unconstitutional step.

Sir, I draw your kind attention to the Central Educational Institutions (Reservation Teachers' Cadre) Act, 2019, which clearly prohibits de-reservation. The general procedure that is being followed throughout India not only in respect of educational institutions but even in respect of other Government bodies and non-Government bodies is that if unfilled quota positions in the case of SCs, STs and OBCs are not filled or are unfilled, they are re-advertised and then special recruitment drives are carried out till the suitable candidates are identified and, when the suitable candidates are identified, these vacancies will be filled. This procedure will go on and there is no occasion and there is no reason why this should be de-reserved.

Sir, my sincere appeal to the Government is to prevent UGC from implementing such draft guidelines that erode the constitutional rights and protections which have been conferred on SCs, STs and OBCs in the case of reservation.

I urge the Government to ensure that the vacant positions reserved for the OBCs, SCs and STs are expeditiously filled and concerted effort be made in this regard. Thank you very much, Sir.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Zero Hour mention raised by the hon. Member, Shri V. Vijayasai Reddy: Shri A.A. Rahim (Kerala), Shri Ram Chander Jangra (Haryana), Shri Sandosh Kumar P (Kerala), Shri M. Shanmugam (Tamil Nadu), Dr. John Brittas (Kerala), Dr. Fauzia Khan (Maharashtra), Shrimati Vandana Chavan (Maharashtra), Dr. Santanu Sen (West Bengal), Dr. Amar Patnaik (Odisha) and Shri Saket Gokhale (West Bengal).

Now Shri Ajay Pratap Singh, 'Demand to include Kol Tribe in Particularly Vulnerable Tribal Groups (PVTG).'

Demand to include Kol tribe in Particularly Vulnerable Tribal Groups (PVTG)

श्री अजय प्रताप सिंह (मध्य प्रदेश): माननीय उपसभापति महोदय, मैं आपके माध्यम से सदन का और सरकार का ध्यान कोल जनजाति की तरफ आकर्षित करना चाहता हूं। यह सर्वविदित तथ्य है

कि मध्य प्रदेश में सर्वाधिक जनजाति की आबादी निवास करती है। मध्य प्रदेश की आबादी की लगभग 21 प्रतिशत आबादी जनजाति भाइयों की है। इन जनजाति भाइयों के बीच में लगभग 7.68 प्रतिशत आबादी कोल जनजाति की है और यह मध्य प्रदेश की तीसरी सबसे बड़ी जनजाति है। इसका उद्गम स्थल रीवा जिले के फरेन्दा गांव, कुराली गांव में है। यह कोल जनजाति है, इसके शैक्षणिक, सामाजिक और आर्थिक पिछड़ेपन के लिए मध्य प्रदेश सरकार ने एक समिति का गठन किया था। उस समिति ने सतना जिले के पांच गांवों का सैम्पल के तौर पर चयन करके उनका जो अध्ययन किया है, उसके निष्कर्ष से मैं सदन को अवगत कराना चाहता हूं। उसके निष्कर्ष के अनुसार कोल जनजाति के मध्य सतना जिले में जो शिक्षा का प्रतिशत है, वह लगभग 32 प्रतिशत है। सतना जिले की आबादी लगभग 22 लाख है, उस 22 लाख में से कोल जनजाति 2.68 लाख है, और इस 2.68 लाख के बीच में चंद सैकड़ा लोग ही स्नातक हैं, कुछ लोगों ने ही 12वीं की कक्षा पास की हुई है। कोल जनजाति के लोगों के पास आजीविका का कोई साधन नहीं है, ये सामान्यतः मजदूरी करते हैं, खेतिहर मजदूर हैं, बड़े शहरों में रिक्शा चलाते हैं, इनके पास आवास के लिए भी कोई अपनी ज़मीन नहीं है। ये अन्य जाति के किसानों की ज़मीन पर बसे हुए हैं अथवा सरकारी भूमि पर बसे हुए हैं। इस कोल जनजाति की जो समस्याएं हैं, इनको हल करने के लिए मेरा सरकार से आग्रह है कि अभी प्रधानमंत्री जनमन योजना लागू की गई है पीवीजीटी ट्राइब्स के लिए, उसके तहत या तो कोल जनजाति को पीवीजीटी ट्राइब्स के अंतर्गत शामिल किया जाए अथवा प्रधानमंत्री जनमन योजना का विस्तार कोल जनजाति तक किया जाए, जिससे उनका जो आर्थिक, शैक्षणिक और सामाजिक पिछड़ापन है, वह दूर हो सके और वे विकास की मुख्य धारा में सम्मलित हो सकें तथा उनका भी उत्थान हो सके, बहुत-बहुत धन्यवाद।

श्री उपसभापतिः The following hon. Members associated themselves with the Zero Hour mention raised by the hon. Member, Shri Ajay Pratap Singh: Shri Deepak Prakash (Jharkhand), Dr. Santanu Sen (West Bengal) and Dr. Amar Patnaik (Odisha).

Now Shri Iranna Kadadi, “Need for Amendment in MPLADS guidelines.” Shri Iranna Kadadi; not present. Then, Shri Muzibulla Khan, “Demand to Increase the supply of fertilizers to Odisha.”

Demand to increase the supply of Fertilizers to Odisha

श्री मुजीबुल्ला खान (ओडिशा): उपसभापति महोदय, आज आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपका आभारी हूं। सर, ओडिशा में किसानों के लिए फर्टिलाइजर की बहुत कमी है। इसी के कारण हमारे माननीय मुख्य मंत्री श्री नवीन पटनायक जी कई बार कृषि मंत्री जी को चिट्ठी लिख चुके हैं, बोल चुके हैं और उन्होंने केंद्र सरकार से आग्रह किया है कि ओडिशा में जो फर्टिलाइजर की कमी हो रही है, उसको फुलफिल किया जाए।

सर, अगर नेशनल लेवल का एवरेज देखा जाए, तो प्रति हैक्टेयर एक क्विंटल 37 केजी के हिसाब से खर्चा होता है या केन्द्र सरकार देती है, लेकिन ओडिशा में 66 किलो ही फर्टिलाइजर

दिया जाता है, इसका मतलब है कि करीब-करीब फिफ्टी परसेंट कम फर्टिलाइजर दिया जाता है। सर, इसीलिए हमारी डिमांड है कि इसको बढ़ाया जाए, क्योंकि ओडिशा में एग्रीकल्चर सैक्टर में 76 परसेंट लोग इन्वॉल्व्ड हैं। 87 लाख, 46 हज़ार हैक्टेयर में फसलें होती हैं, उसमें से 18 लाख, 79 हज़ार हैक्टेयर इरिगेटिड लैंड है। महोदय, इतनी डिमांड करने के बावजूद भी पता नहीं क्यों हमारे यहाँ पर फर्टिलाइज़र की शॉर्टेज हो रही है और केंद्र सरकार क्यों नहीं सुन रही है, यह भी मुझे पता नहीं है - मैं इस बात को आपके माध्यम से बोलना चाहता हूं।

उपसभापति जी, हमारे ओडिशा में एग्रीकल्चर फार्मर्स बहुत अच्छी फसल उगा रहे हैं। इसी के कारण केंद्र सरकार की ओर से जो कृषि कर्मण अवार्ड दिया जाता है, वह ओडिशा सरकार को पाँच बार से ज्यादा बार दिया जा चुका है। इसका मतलब है कि ओडिशा के किसान बहुत ही अच्छी फसल उगा रहे हैं।

सर, मैं आपके माध्यम से यह बताना चाहता हूं कि कुछ साल पहले ऐसा माहौल था कि लोगों को खाने के लिए अनाज भी नहीं मिलता था। छोटे-छोटे बच्चों के पेट में अनाज डालने के लिए उनके परिवार में जो पिता होता था या जो बड़ा होता था, वह चोरी करके अपने बच्चों को अनाज लाकर देता था। खेत से अनाज चोरी हो जाएगा, इस डर से बहुत से किसान रात को खेत में जाकर सोते थे, खेत में रात भर जगते थे, लेकिन आज ऐसी स्थिति है कि कोई खेत में सोता नहीं है, कोई खेत में जागता नहीं है, क्योंकि सभी के घर में अनाज है। महोदय, इसका मुख्य कारण है कि ओडिशा की सरकार, ओडिशा के मुख्य मंत्री ने किसानों के लिए जो योजना बनाई है, वह उनको लाभ दे रही है और किसान बहुत सुविधा के साथ अपने परिवार का पालन-पोषण कर पा रहे हैं। इसमें सबसे महत्वपूर्ण एक योजना है, जिसका नाम 'कालिया योजना' है। इस योजना के तहत किसानों को 5 हज़ार रुपये सालाना दिए जाते हैं और 50 हज़ार रुपये तक बिना इंटरेस्ट से लोन दिया जाता है। इसी के कारण आज ओडिशा में किसान खुशहाल हैं। यह जो फर्टिलाज़र की शॉर्टेज हो रही है, इसका फुलफिलमेंट कैसे किया जाए, इसके लिए मैं आपके माध्यम से कहना चाहता हूं और केंद्र सरकार से अनुरोध करता हूं कि ओडिशा के किसानों के लिए फर्टिलाइज़र की शॉर्टेज की समस्या को दूर किया जाए।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Zero Hour mention raised by the hon. Member, Shri Muzibulla Khan: Shrimati Sulata Deo (Odisha), Shri Niranjan Bishi (Odisha), Shri Sujeet Kumar (Odisha), Dr. Amar Patnaik (Odisha), Shri M. Shanmugam (Tamil Nadu), Dr. John Brittas (Kerala) and Dr. Santanu Sen (West Bengal).

Dr. Sumer Singh Solanki -- 'Concern over rising cases of online banking fraud in the country'.

Rising cases of online banking fraud in the country

डा. सुमेर सिंह सोलंकी (मध्य प्रदेश): माननीय उपसभापति जी, आपका बहुत-बहुत धन्यवाद, नर्मदे हर।

माननीय उपसभापति जी, मैं आपके माध्यम से सरकार एवं सदन का ध्यान एक महत्वपूर्ण विषय की ओर आकर्षित करना चाहता हूं। मैं सदन के माध्यम से माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी का हृदय की गहराइयों से धन्यवाद करता हूं कि आज हर भारतीय ऐप, यूपीआई, इंटरनेट बैंकिंग या अन्य डिजिटल साधनों के माध्यमों से अपने लेन-देन की दैनिक क्रिया को बिना समय गँवाए आसानी से पूरा कर रहा है। महोदय, यह डिजिटल युग का कमाल है।

[**उपसभाध्यक्ष (श्री कनकमेदला रवींद्र कुमार)** *पीठासीन हुए।*]

कोरोना महामारी के काल को माननीय प्रधान मंत्री जी के कुशल नेतृत्व ने आपदा को अवसर में बदलकर रख दिया है, जिसका परिणाम अब हम सबके सामने है। दुनिया में सबसे ज्यादा डिजिटल लेन-देन हमारे देश में हो रहा है - यह हम सबके लिए गौरव का विषय है। माननीय उपसभापति जी, जैसे-जैसे तकनीक का विकास हो रहा है, वैसे-वैसे उसके साथ बहुत बड़ी चुनौतियाँ भी आती जा रही हैं। इसी क्रम में डिजिटल युग में डिजिटल लेन-देन के माध्यम से कुछ लोग फ्रॉड, ठगी या धोखाधड़ी कर रहे हैं, जिसकी संख्या दिन-ब-दिन बढ़ती जा रही है, जो हमारे लिए चिंता का विषय भी है। हमारी सरकार इस प्रकार का फ्रॉड करने वाले लोगों के लिए कई प्रकार के कानून लेकर आई है। पिछले कुछ वर्षों में ऑनलाइन के माध्यम से फ्रॉड या ठगी करने वाले मामलों की संख्या में तेजी से इज़ाफ़ा हुआ है। आरबीआई की एक रिपोर्ट के अनुसार पिछले वित्तीय वर्ष में बैंकिंग क्षेत्र में लगभग 13 हज़ार, 500 ऑनलाइन धोखाधड़ी के मामले दर्ज़ हुए हैं। इसमें ध्यान देने वाली बात यह है कि सबसे ज्यादा बैंकिंग और धोखाधड़ी के मामले निजी बैंकिंग क्षेत्र में हुए हैं। रिज़र्व बैंक के आंकड़ों के अनुसार भारत को पिछले सात सालों में हर रोज औसतन करीब 100 करोड़ रुपये का नुकसान सिर्फ बैंक फ्रॉड या स्कैम्स के ज़रिए हुआ है।

माननीय उपसभापति महोदय, मेरा आपके माध्यम से सरकार, निजी एवं सरकारी बैंक के अधिकारियों से यह सवाल भी है कि यदि हमारे देश के सभी बैंक खाते आधार से जुड़े हुए हैं और आधार कार्ड पहले से ही तकनीकी रूप से सत्यापित हो चुके हैं, ऐसे में जब किसी भी व्यक्ति के साथ कोई फ्रॉड या ठगी होती है, तो हमारे सिस्टम में ऐसी क्या खामी है कि हम फ्रॉड करने वाले लोगों के खातों को ट्रेस नहीं कर पा रहे हैं या पकड़ नहीं पा रहे हैं? यदि इस प्रकार की कोई खामी है, तो उसे दुरुस्त किया जाना चाहिए और दोषियों के खिलाफ कड़ी कानूनी कार्यवाही की जानी चाहिए। ऐसे असंख्य केसेज़ हैं, जो लिखित में नहीं आते हैं। मैं भी दूर-दराज के आदिवासी क्षेत्र से आता हूँ। यह पीड़ा मेरे क्षेत्र के लोगों की भी है। एक कॉल या एक मैसेज में आए लिंक को खोलने मात्र से उस गरीब की मेहनत शून्य हो जाती है। माननीय उपसभाध्यक्ष महोदय, मेरा आपके माध्यम से निजी क्षेत्र के बैंक अधिकारियों से विशेष आग्रह है कि वे अपने वित्तीय लेनदेन के सिस्टम को इतना मजबूत बनाएं कि किसी गरीब के लिए यह बैंकिंग धोखाधड़ी...

THE VICE-CHAIRMAN (SHRI KANAKAMEDALA RAVINDRA KUMAR): Dr. Solanki, your time is over.

The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. Sumer Singh Solanki: Shri Santanu Sen (West Bengal), Dr.

Amar Patnaik (Odisha), Dr. Sikander Kumar (Himachal Pradesh), Shri Naresh Bansal (Uttarakhand), Shrimati Ramilaben Becharbhai Bara (Gujarat), Shri Rambhai Harjibhai Mokariya (Gujarat), Shri Maharaja Sanajaoba Leishemba (Manipur), Shrimati S. Phangnon Konyak (Nagaland), Shri Pabitra Margherita (Assam), Shri Sujeet Kumar (Odisha), Shri Sandosh Kumar P (Kerala), Shri Kanakamedala Ravindra Kumar (Andhra Pradesh), Shrimati Sulata Deo (Odisha), Dr. Fauzia Khan (Maharashtra), Shri Sanjeev Arora (Punjab) and Shrimati Vandana Chavan (Maharashtra).

Demand to increase in MNREGA wage rate for the State of Punjab

SHRI SANJEEV ARORA (Punjab): Thank you, Mr. Vice-Chairman, Sir, for allowing me to take up this important issue. This is mainly regarding the State of Punjab. I would like to draw the attention of the Government, through you, to a significant issue concerning the wage rate notified under MNREGA for the State of Punjab. The rate finalised for the State of Punjab is Rs.303 per day compared to higher rates in the neighbouring States, especially Haryana where it is Rs.357 per day. The minimum wage which the Government of Punjab has set is Rs.413 per day. My request is that not only in Punjab but also in the whole nation, MNREGA wages should match the minimum wages finalised by the State if it is higher. Otherwise, people would not like to work under MNREGA schemes. Two things have happened, that is, unemployment is there and the schemes are not be implemented. Even the total fund allocation on this account to the State of Punjab is going down as per official data from the previous years. In the light of these disparities, I humbly request the Government, through you, to intervene to re-evaluate the current wage rate under MNREGA for Punjab. It is imperative that the wage rate is increased to bring it at par with either the neighbouring States or the minimum wage, as set by the Government of Punjab. Thank you.

THE VICE-CHAIRMAN (SHRI KANAKAMEDALA RAVINDRA KUMAR): The following hon. Members associated themselves with the matter raised by the hon. Member, Dr.Sanjeev Arora: Shri Santanu Sen (West Bengal), Dr. Amar Patnaik (Odisha), Shri Sandosh Kumar P (Kerala), Dr. John Brittas (Kerala), Dr. V. Sivadasan (Kerala) and Shrimati Jebi Mather Hisham (Kerala).

Demand for repealing the Places of Worship Act, 1991 to maintain social and communal harmony

श्री हरनाथ सिंह यादव (उत्तर प्रदेश): माननीय उपसभाध्यक्ष जी, मैं आपके माध्यम से सदन और सरकार का ध्यान भारत सरकार के उपासना स्थल अधिनियम, 1991 के मनमाने और असंवैधानिक प्रावधानों की ओर आकर्षित करता हूँ। महोदय, उपासना स्थल अधिनियम, 1991 में कहा गया है कि पूजा स्थलों की जो स्थिति 15 अगस्त, 1947 को थी, उसमें कोई बदलाव नहीं किया जाएगा। इस कानून में श्री राम जन्मभूमि को अलग रखा गया है। मान्यवर, यह कानून संविधान में वर्णित समानता और धर्मनिरपेक्षता के सिद्धांतों का उल्लंघन करता है, जो संविधान की प्रस्तावना और मूल संरचना का एक अभिन्न अंग है। महोदय, इस कानून में प्रावधान है कि श्री राम जन्मभूमि मुकदमे के अतिरिक्त, अदालतों में लंबित ऐसे सभी मुकदमे समाप्त माने जाएंगे और यदि कोई व्यक्ति इस कानून का उल्लंघन करता है, तो उसे एक साल से लेकर तीन साल तक की सजा और जुर्माना हो सकता है। महोदय, उपासना स्थल अधिनियम, 1991 न्यायिक समीक्षा पर रोक लगाता है, जो संविधान की बुनियादी विशेषता है। यह कानून एक मनमानी और तर्कहीन कट-ऑफ तिथि भी लागू करता है, जो हिन्दू-सिख, जैन-सिख और बौद्ध धर्म के अनुयायियों के धार्मिक अधिकारों को कम करता है।

मान्यवर, मैं प्रधान मंत्री, श्री नरेन्द्र मोदी जी का अभिनंदन करता हूँ। उन्होंने कहा कि आजादी के बाद जो लोग लंबे समय तक सत्ता में रहे, वे पूजा स्थलों की महत्ता को नहीं समझ सके और उन्होंने राजनैतिक फायदों के लिए अपनी संस्कृति पर शर्मिंदगी होने की प्रवृत्ति स्थापित की। उन्होंने कहा कि कोई भी देश अपने अतीत को भूलकर एवं मिटाकर और अपनी जड़ों को काटकर प्रगति नहीं कर सकता है। महोदय, इस कानून का स्पष्ट अर्थ यह है कि विदेशी आक्रांताओं द्वारा तलवार की नोक पर ज्ञानवापी और भगवान श्री कृष्ण की जन्मभूमि सहित अन्य पूजा स्थलों पर जो बलात कब्जा किया गया था, उसे विगत सरकार द्वारा कानूनी रूप से सही ठहरा दिया गया है। मान्यवर, यह कानून मर्यादा पुरुषोत्तम राम और भगवान श्री कृष्ण के मध्य भेदभाव पैदा करता है, जबकि दोनों ही भगवान विष्णु के अवतार हैं। महोदय, यह स्थापित तथ्य है कि समान कृत्यों और समान परिस्थितियों के लिए दो कानून नहीं हो सकते हैं। दूसरी बात, कोई भी सरकार किसी भी नागरिक के लिए न्यायालय के दरवाजे बंद नहीं कर सकती है।

महोदय, यह उपासना स्थल कानून पूर्णतया अतार्किक, असंवैधानिक है और हिन्दू, सिख, जैन और बौद्धों को संविधान में प्राप्त धार्मिक अधिकारों का हनन करता है, जो देश के सांप्रदायिक सद्भाव को तोड़ रहा है। अतः मैं आपके और सदन के माध्यम से देश हित में इस कानून को अविलंब समाप्त करने की मांग करता हूं। धन्यवाद।

THE VICE-CHAIRMAN (SHRI KANAKAMEDALA RAVINDRA KUMAR): The following hon. Members associated themselves with the matter raised by Shri Harnath Singh Yadav: Dr. Ashok Bajpai (Uttar Pradesh), Shri Vijay Pal Singh Tomar (Uttar Pradesh), Shri Brijlal (Uttar Pradesh), Shri Kamakhya Prasad Tasa (Assam), Shri Mithlesh Kumar (Uttar Pradesh), Shri Dhananjay Bhimrao Mahadik (Maharashtra),

Shri Ghanshyam Tiwari (Rajasthan), Shri Pabitra Margherita (Assam), Shri Rambhai Harjibhai Mokariya (Gujarat), Shri Deepak Prakash (Jharkhand), Shrimati Kanta Kardam (Uttar Pradesh), Dr. Amar Patnaik (Odisha) and Shri Ram Chander Jangra (Haryana).

Need for India's effective engagement in the Arctic Region

SHRI A.D. SINGH (Bihar): Sir, India fulfilled a long-standing need and signalled its rising interest and stakes in the Arctic with the release of the Arctic Policy on 17th March, 2022. The study of the Arctic is critical to the Indian scientists as it influences our monsoon which directly impacts agricultural sector on which almost 60 per cent of India's population is dependent. The rising sea levels due to the Arctic ice melt also threaten India's 1,300 island territories and the welfare of 1.4 billion Indians. The Arctic meltdown also helps Indian scientists better understand the glacier melt-down in the Himalayas, the largest source of fresh water outside the Poles and home to almost all the Indian perennial rivers. It is for this reason that India is the only developing country, apart from China, to have a Permanent Research Station in the Arctic since 2008 and has undertaken 13 scientific expeditions to the region.

The Arctic, therefore, presents India with a complex set of opportunities as well as challenges to secure its increasing national interest. Firstly, India should seek a more inclusive and equitable Arctic Council with a greater say for the Observer States in the decision making process and more freedom in pursuance of their research objectives in the Arctic Region.

(MR. CHAIRMAN *in the Chair*.)

Secondly, India should also fine-tune its own internal mechanism to impart a greater impetus to its Arctic endeavours with a more singular, co-ordinated and cohesive approach by appointing an Arctic Co-ordinator. I urge upon the Government to co-ordinate its efforts in playing a pivotal role in the Arctic Region. Thank you.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by Shri A.D. Singh: Dr. Fauzia Khan (Maharashtra), Shrimati Vandana Chavan (Maharashtra), Shri Sandosh Kumar P (Kerala), Dr. V. Sivadasan (Kerala), Shrimati Jebi Mather Hisham (Kerala), Dr. Amar Patnaik (Odisha), Dr. Santanu Sen (West Bengal), Shri Jawhar Sircar (West Bengal), Shri P. Wilson (Tamil Nadu) and Shri Sujeet Kumar (Odisha).

WELCOME TO THE PARLIAMENTARY DELEGATION FROM SURINAME

MR. CHAIRMAN: Hon. Members, I have to make an announcement on my own and your behalf. I have great pleasure in welcoming Shri Marinus Bee, Chairman of the National Assembly of the Republic Suriname, and the accompanying Members of the Parliamentary delegation of Suriname, who are on a visit to India as our honoured guests.

The Parliamentary delegation from Suriname arrived in India on Sunday, the 4th February, 2024, and now is seated in the Special Box. Besides Delhi, they will visit Agra before their final departure from India. We wish them a happy and fruitful stay in our country. Through them, we convey our greetings and best wishes to the Members of Parliament of Suriname, the Government and the friendly people of Suriname.

MATTERS RAISED WITH PERMISSION - *Contd.*

Need to increase minimum wages in the Country

SHRI SANDOSH KUMAR P (Kerala): Sir, there is an urgent I mean, a critical need to increase the minimum wages of workers in the country. Minimum wage is a concept which is universally accepted for combating poverty and stabilising the economy. But, unfortunately, in our country, the National Minimum Wage is shockingly low, that is, just Rs.178 for eight hours. So, the Central trade unions and the Samyukta Kisan Morcha are demanding an increase in this and, at least, Rs.26,000 per month must be provided for the workers in our country.

As you all know, 90 per cent of the work force is in the informal sector and they do not have any social security or security of their jobs. The working conditions are very miserable, and, in fact, there is no job contract as such.

[THE VICE-CHAIRPERSON (SHRIMATI SEEMA DWIVEDI) *in the Chair.*]

Amongst the States also, there is huge disparity. For example, in Kerala, it is Rs. 837 for eight hours whereas in Gujarat it is Rs. 296 and in Tripura, it is Rs. 250. This shows that there is huge disparity amongst the States as well and we need to enhance the minimum wages. In the year 2019, the Anoop Satpathy Committee

recommended that Rs. 375 must be the minimum wage but that recommendation has not been accepted. It was last revised in the year 2017.

Madam, through you, I urge the Government to increase the minimum wages given to the workers who are actually the backbone of our economy. In the Government sector and corporate sector, there is a system to increase the salary through the Dearness Allowance, while due to lack of any such system in the unorganized sector, the workers, whose bargaining power is very less, are left without any social security.

Once again, I take the opportunity to urge the Government to take necessary steps to enhance the minimum wages for the poor workers. Thank you.

THE VICE-CHAIRPERSON (SHRIMATI SEEMA DWIVEDI): The following hon. Members associated themselves with the issue raised by the hon. Member, Shri Sandosh Kumar P: Shri R. Girirajan (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Shri Jawhar Sircar (West Bengal), Shri Kanakamedala Ravindra Kumar (Andhra Pradesh), Dr. V. Sivadasan (Kerala), Shri Saket Gokhale (West Bengal), Shrimati Jebi Mather Hisham (Kerala), Shrimati Sulata Deo (Odisha), Shri Niranjan Bishi (Odisha), Shri M. Shanmugam (Tamil Nadu), Dr. John Brittas (Kerala), Shri Ajit Kumar Bhuyan (Assam), Shri Javed Ali Khan (Uttar Pradesh), Shri Elamaram Kareem (Kerala), Shrimati Vandana Chavan (Maharashtra), Shri Abdul Wahab (Kerala), Shri Binoy Viswam (Kerala), Shri A.A. Rahim (Kerala), Dr. Santanu Sen (West Bengal), Shri P. Wilson (Tamil Nadu) and Dr. Amar Patnaik (Odisha).

माननीय सदस्य, डा. अशोक कुमार मित्तल।

Demand for developing Sikh Circuit across India

डा. अशोक कुमार मित्तल (पंजाब): उपसभाध्यक्ष महोदया, आज मैं इस सदन के सामने दुनिया भर के 3 करोड़ सिख व करोड़ों अन्य श्रद्धालुओं की भावनाओं से जुड़े एक मुद्दे पर सरकार का ध्यान आकर्षित करना चाहूँगा। भारत सरकार टूरिज्म प्रमोशन के लिए बहुत सारी योजनाएँ बनाती है, जिनमें एक योजना है - स्वदेश दर्शन, जिसमें 5,200 करोड़ की कीमत से 76 प्रोजेक्ट्स शुरू किए जा चुके हैं। इस योजना में पूरे देश में प्रभु श्री राम, भगवान श्रीकृष्ण, भगवान गौतम बुद्ध और भगवान महावीर से संबंधित धार्मिक स्थलों को आइडेंटिफाई करके सर्किट के माध्यम से अलग-अलग राज्यों में विकसित किया जा रहा है। माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी ने कल ही गुवाहाटी में शक्तिपीठ कामाख्या देवी जी के मंदिर के डेवलपमेंट के लिए भी 500 करोड़ रुपए की लागत से बनने वाले कार्य का शिलान्यास रखा, जिसके लिए भारत सरकार बधाई की पात्र है।

मैं पंजाब से आता हूँ, जो श्री गुरु नानक देव जी, श्री गुरु गोबिन्द सिंह जी और हमारे अन्य सिख गुरुओं की पवित्र धरती है। इन सभी गुरुओं ने दुनिया को मानवता, धर्मनिरपेक्षता और एक ओंकार का पाठ पढ़ाया है। हमारा महान श्री गुरु ग्रंथ साहिब लोगों को निःस्वार्थ सेवा करना सिखाता है, समाज से जुड़ना सिखाता है और उन सबको बराबर का सम्मान देना सिखाता है। सिख धर्म के पांच तख्त हैं - श्री अकाल साहिब, अमृतसर; श्री केसगढ़ साहिब, आनंदपुर साहिब; श्री दमदमा साहिब, तलवंडी साबो; श्री पटना साहिब, पटना और श्री हजूर साहिब, महाराष्ट्र के नांदेड़ में स्थित हैं। इसके अलावा पूरे देश में सिख धर्म से जुड़े हुए बहुत सारे ऐतिहासिक गुरुद्वारे हैं, जैसे गुरुद्वारा श्री हेमकुंड साहिब, उत्तराखंड; गुरुद्वारा श्री पोंटा साहिब और गुरुद्वारा श्री मणिकर्ण साहिब, हिमाचल प्रदेश; गुरुद्वारा श्री फतेहगढ़ साहिब, पंजाब। इन सभी धार्मिक स्थलों की आस्था और मान्यता को देखते हुए पूरे विश्व से हर वर्ष करोड़ों की संख्या में श्रद्धालु आते हैं। मैं सरकार को बधाई दूँगा कि उन्होंने सिख सर्किट के लिए एक ट्रेन भी शुरू कर दी है।

मेरी माँग है कि स्वदेश दर्शन योजना के माध्यम से सिख सर्किट भी शुरू किया जाए, जिसमें हर राज्य में सिख धार्मिक स्थलों का विकास करके भक्तों और श्रद्धालुओं के लिए बेहतर सुविधाओं का निर्माण हो, ताकि इन सभी धार्मिक स्थलों के बीच बेहतर कनेक्टिविटी दी जाए। इन सभी स्थलों को आपस में मेट्रो सिटीज़ से रेल, रोड और एयर के माध्यम से जोड़ा जाए, ताकि सभी श्रद्धालुओं को, जो पूरे देश और दुनिया से आते हैं, इन धार्मिक स्थलों की यात्रा करने का लाभ मिल सके, धन्यवाद।

THE VICE-CHAIRPERSON (SHRIMATI SEEMA DWIVEDI): The following hon. Members associated themselves with the issue raised by the hon. Member, Dr. Ashok Kumar Mittal: Shri Sanjeev Arora (Punjab), Shrimati Jaya Bachchan (Uttar Pradesh), Dr. Amar Patnaik (Odisha), Dr. Fauzia Khan (Maharashtra), Dr. Santanu Sen (West Bengal), Shri P. Wilson (Tamil Nadu) and Shri M. Shanmugam (Tamil Nadu).

धन्यवाद। माननीय सदस्य, श्री मोहम्मद नदीमुल हक।

Need to release funds under NFSA owed to Bengal

SHRI MOHAMMED NADIMUL HAQUE (West Bengal): Madam, the Union Government has withheld the release of Rs. 7,000 crores to our State of West Bengal to procure paddy under the National Food Security Act. The State Government has successfully acquired 8.52 lakh tons of paddy for the central pool this fiscal year. The State aims to achieve 80 per cent of its annual procurement target during the ongoing *kharif* season, which extends until the end of February. So, timely release of funds is crucial. Otherwise, the entire procurement process may be affected. The halt of funds to West Bengal stems from the need for NFSA logos and the Prime Minister's

pictures to be put up across all ration shops in the State. Madam, it is ridiculous that the Union Government is willing to jeopardise an entire State's food security over the delay in plastering the Prime Minister's image which is a time-taking task. This is the Union's rationale to withhold the funds. Madam, let me read out a quote from Prime Minister Modi in 2018, and I quote, "Federalism is no longer the faultline of Centre-State relations but the definition of a new partnership of Team India." However, since the current Government has come into power, there has been a systematic deprivation of States, pushing people into distress in regions where they are incapable of winning elections democratically. Madam, the Union Government has blatantly carried out anti-federal policies and engaged in fiscal federal terrorism, denying West Bengal funds worth rupees one lakh crores under several schemes. Despite pleas from our Chief Minister, party leaders and beneficiaries, the Union has chosen to remain indifferent. This goes against the very spirit of the Constitution. This goes against the people of West Bengal. I challenge you to fight us democratically, fight us in elections, but do not make crores of people suffer for your political vendetta. I urge this Government to immediately reimburse Rs. 7,000 crores for procuring paddy under the National Food Security Act. Thank you, Madam.

THE VICE-CHAIRPERSON (SHRIMATI SEEMA DWIVEDI): The following hon. Members associated themselves with the Zero Hour matter raised by the hon. Member, Shri Mohammed Nadimul Haque: Dr. Santanu Sen (West Bengal), Shri Jawhar Sircar (West Bengal), Shri Sukhendu Sekhar Ray (West Bengal), Shri Samirul Islam (West Bengal), Dr. V. Sivadasan (Kerala), Shri Saket Gokhale (West Bengal), Dr. John Brittas (Kerala), Shri P. Wilson (Tamil Nadu) and Shri M. Shanmugam (Tamil Nadu).

Demand for classical language status for Bengali language

SHRI JAWHAR SIRCAR (West Bengal): Madam, we had requested the Government of India to change the name of the State of West Bengal to Bangla. This has been pending since 2016. The West Bengal Legislative Assembly has taken a unanimous Resolution that if, say, the name of Orissa can be changed to Odisha, we are ...

उपसभाध्यक्ष (श्रीमती सीमा द्विवेदी): आप सब्जेक्ट पर बोलिए। आपका सब्जेक्ट यह नहीं है।

SHRI JAWHAR SIRCAR: Simultaneously, we have been agitating for inclusion of Bangla as a classical language. We have taken a Resolution on this score and we have submitted a four-volume research paper to the Government of India on this subject. We ask for consideration of the details submitted thereon to establish the antiquity of the language of Bangla in syntax, in grammar and largely in alphabet from the 4th century B.C. It is our humble submission that our case to include Bangla as a classical language be considered positively.

THE VICE- CHAIRPERSON (SHRIMATI SEEMA DWIVEDI): The following hon. Members associated themselves with the Zero Hour matter raised by the hon. Member, Shri Jawhar Sircar: Shri Mohammed Nadimul Haque (West Bengal), Dr. Santanu Sen (West Bengal), Dr. V. Sivadasan (Kerala), Dr. John Brittas (Kerala) and Shri M. Shanmugam (Tamil Nadu).

माननीय श्री एस. सेल्वागनबेथी। अनुपस्थित। श्री बृज लाल।

State of tourism in Uttar Pradesh following the consecration of Ramlala in Ayodhya

श्री बृज लाल (उत्तर प्रदेश): उपसभाध्यक्ष महोदया, उत्तर प्रदेश में भगवान राम के मन्दिर की प्राण-प्रतिष्ठा हो चुकी है। वहाँ पर शुरुआत में काफी restriction के बाद footfall 5 lakh per day थी। वहाँ पर average footfall 3 लाख हो रही है। यह जो फुटफॉल है, यह न केवल अयोध्या में है, बल्कि काशी, मथुरा में भी है। इन सब जगहों पर बहुत फुटफॉल हो रही है, इसके कारण पर्यटन को बहुत बड़ा बूस्ट मिला है। हम जो 5 ट्रिलियन डॉलर इकोनॉमी की बात करते हैं, उसमें 1 ट्रिलियन डॉलर का योगदान उत्तर प्रदेश का ही होगा और उसमें सबसे बड़ा योगदान धार्मिक पर्यटन का होगा। अयोध्या के विकसित होने से पूर्वी उत्तर प्रदेश, जहाँ का मैं भी रहने वाला हूँ, वहाँ के लोग विकसित होंगे। काशी में काफी फुटफॉल हो रही है। जब से वहाँ पर प्रधान मंत्री मोदी जी ने काशी विश्वनाथ कॉरिडोर बनाया है और उसको ब्यूटीफाई किया है, तब से हमारे पर्यटन पर इसका बहुत बड़ा प्रभाव पड़ा है।

महोदया, उत्तर प्रदेश में एक बुद्धिस्ट सर्किट है, इसके चार मुख्य स्थान हैं - सारनाथ, कुशीनगर, श्रावस्ती और हमारा जिला सिद्धार्थ नगर है, जहाँ पर कपिलवस्तु है। यह उनका जन्म स्थान है। 1972 में कपिलवस्तु में खुदाई हुई, उसके पहले अंग्रेज भी वहाँ पर खुदाई करा चुके थे। वहाँ पर स्तूप मिले और भगवान गौतम बुद्ध महाराज के पिता शुद्धोधन महाराज जी का वह महल मिला। केमिकल ऐनालिसिस से यह प्रूव हो चुका है कि यह उनकी जन्मस्थली है और वहाँ पर उनकी अस्थि भी मिली थी, जो दिल्ली में रखी हुई है।

हमारा यह अनुरोध है कि भारत सरकार को इस बुद्धिस्ट सर्किट के विकास पर विशेष ध्यान देना चाहिए। मैं प्रधान मंत्री जी को इसके लिए साधुवाद देता हूँ कि उन्होंने कुशीनगर में इंटरनेशनल एयरपोर्ट की स्थापना की। अयोध्या में इंटरनेशनल एयरपोर्ट बन चुका है। बुद्धिस्ट

सर्किट की ये जो जगहें हैं, ये अयोध्या और काशी के आस-पास ही हैं। मैं खास कर कपिलवस्तु के बारे में कहूँगा कि हम लोग उसको उतना कैश नहीं कर पाए। अभी वहाँ पर पर्याप्त व्यवस्था नहीं है, होटल्स नहीं हैं, रुकने के अच्छे स्थान नहीं हैं और वहाँ पर पहुँचने का रास्ता केवल गोरखपुर से है तथा ट्रेन की व्यवस्था है। बस्ती से वहाँ तक बहुत अच्छी सड़क बन चुकी है। मेरा भारत सरकार से यह अनुरोध है कि जो बुद्धिस्ट सर्किट है, उसको सुदृढ़ किया जाए।

उपसभाध्यक्ष (श्रीमती सीमा द्विवेदी): माननीय सदस्या, संगीता यादव जी ।

Importance of menstrual hygiene among young girls and women in the country

श्रीमती संगीता यादव (उत्तर प्रदेश): उपसभाध्यक्ष महोदया, आपने मुझे भारत में किशोर लड़कियों और महिलाओं के मासिक धर्म स्वास्थ्यता संबंधी 'राइट टू हाइजीन' पर बोलने का अवसर दिया, इसके लिए मैं आपका आभार प्रकट करती हूँ। यह एक ऐसा विषय है, जो देश की 50 परसेंट आबादी से जुड़ा हुआ है। 2017 से लेकर 2022 तक जब मैं एमएलए थी, तो मैं लगातार सभी बड़े स्कूलों में जितनी बड़ी बच्चियाँ थीं, जो 11 साल से ऊपर की थीं, उन सभी स्कूलों में तथा जो सेल्फ हेल्प ग्रुप की महिलाएँ थीं, उनमें मैंने हमेशा फ्री नैपकिन्स बाँटने का काम किया और इसके लिए जागरूकता अभियान भी चलाया। इसमें गाँव के प्रधान, पूर्व प्रधान और जो प्रशासनिक अधिकारी थे, हमें उन सबका सहयोग मिला। पहली बार ग्रामीण क्षेत्र में यह चर्चा का विषय बना। इससे पहले यह विषय हमेशा बंदिशों में ही रहता था।

महोदया, हम लोगों ने हजारों महिलाओं और बच्चियों को गर्भाशय से जुड़ी हुई अनेक बीमारियों से बचाया। मैं इस संबंध में जीरो ऑवर के माध्यम से कुछ अपील करना चाहती हूँ।

(**उपसभापति महोदय** *पीठासीन हुए।*)

महोदय, माननीय मोदी जी ने भी 'लाल किले' से इस मुद्दे पर चर्चा की है और जब से 'पैडमैन' मूवी आई, तब से यह और ज्यादा विस्तृत तौर पर चर्चा का विषय बना। लेकिन आज भी 'पाँचवें राष्ट्रीय परिवार स्वास्थ्य सर्वेक्षण' के अनुसार केवल 36 परसेंट महिलाएँ ही सैनिटरी नैपकिन्स का उपयोग करती हैं, बाकी महिलाएँ आज भी अज्ञानतावश अस्वच्छ सामग्री का ही उपयोग करती हैं। इसके कारण बच्चियों और महिलाओं में बहुत ज्यादा गंभीर बीमारियाँ फैल रही हैं। सरकार इसमें अच्छा काम कर रही है, हमारे प्राथमिक स्वास्थ्य केंद्र भी इससे जुड़े हुए हैं, लेकिन इसको मिशन मोड में करने की आवश्यकता है। इसलिए मैं आपके माध्यम से सिर्फ इतनी ही अपील करती हूँ कि इसको मिशन मोड में किया जाए, क्योंकि देश की आजादी के इतने वर्षों बाद भी 'राइट टू हाइजीन' आज भी समस्या बना हुआ है।

महोदय, यूट्रस कैंसर एक ऐसा कैंसर है, जो ज्यादातर फोर्थ स्टेज में ही मालूम पड़ता है और यह इसी से जुड़ा हुआ है। इसके साथ ही बांझपन की समस्या, संक्रमण की समस्या, आदि हैं। सर्वाइकल कैंसर, जिसके बारे में अभी बजट में भी माननीय मोदी जी ने रखा है। हमने उस पर चर्चा

की है। अगर हमने इस पर काम किया, तो हम अपनी 50 प्रतिशत आबादी को बहुत-सी बीमारियों से बचा पाएँगे।

महोदय, मैं आपके माध्यम से दो और अपील करूँगी। पहली तो यह है कि सरकार इस पर अभी जो मिशन मोड में काम कर रही है, उस काम में हमारे जो लोकल जनप्रतिनिधि हैं, उनको शामिल किया जाए। इसके साथ ही इसमें लोकल एनजोओज़ को भी शामिल किया जाए, धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Zero Hour matter raised by the hon. Member, Shrimati Sangeeta Yadav: Dr. Santanu Sen (West Bengal), Shrimati S. Phangnon Konyak (Nagaland), Dr. Fauzia Khan (Maharashtra) and Shrimati Vandana Chavan (Maharashtra).

12.00 **NOON**

ORAL ANSWERES TO QUESTIONS

MR. DEPUTY CHAIRMAN: Now, Question Hour.

Price and supply of CNG

*16. SHRI R. GIRIRAJAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the price of CNG has doubled in the last 18 months from ₹ 43 per Kg to ₹ 86 per kg and if so, the details thereof and the reasons therefor;

(b) the steps taken to reduce the price of CNG and to increase the supply of CNG in retail outlets;

(c) whether Government expects the price to rise further due to the status of OPEC under the prevailing Russia-Ukraine war crisis and if so, the details thereof; and

(d) Government's stand on this issue which affects directly or indirectly every individual in the country?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI HARDEEP SINGH PURI): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) and (b) No. Over the last 18 months, the price of Compressed Natural Gas (CNG) in the representative market of Delhi is as under:

Month	**Price of CNG (Rs./kg)**
June 2022	75.61
January 2024	76.59
Percentage (increase/decrease)	Increased by 1.30%

Price trend of international LNG and domestic gas during the last 18 months is as under:

Gas Index	Japan Korea Marker (JKM)	West India marker (DES-WIM)	Domestic Gas	Domestic Gas Price Lower by JKM
Highest Price during the last 18 months ($/MMBTU)	53.51	49.53	9.16	83%
Average Price ($/MMBTU) during the last 18 months	22.79	21.24	7.05	69%

In order to protect the consumers from high volatility of international gas prices, major reforms were undertaken by the Ministry of Petroleum and Natural Gas in domestic gas pricing vide revised guidelines issued on 7 April 2023.

The reforms aimed at rationalising the earlier applicable international gas hub based pricing. Prior to this, the pricing was based on weighted average of 4 international indices (namely US-Henry Hub, Canadian Alberta Hub, UK NBP and Russian Gas Market).

The revised guidelines are applicable to domestic gas produced from nomination fields of ONGC/OIL, New Exploration Licensing Policy (NELP) blocks and pre-NELP blocks, where the Production Sharing Contract (PSC) provides for Government's approval of prices. The revised guidelines provide the price of such natural gas to be 10% of the monthly average of Indian Crude Basket, to be notified on monthly basis. For the gas produced by ONGC & OIL from their nomination blocks, the price has been made subject to a floor and a ceiling of $ 4.0/MMBTU & $ 6.5/MMBTU respectively.

Due to this decision, the domestic APM gas price for CNG (T)/PNG (D) segment has remained constant at $6.5/MMBTU since April 2023, which has led to significant decrease in prices of Piped Natural Gas (PNG) for households and Compressed Natural Gas (CNG) for transport. The prices of CNG in Delhi decreased from Rs. 79.56/kg in March 2023 to Rs. 73.59/kg in April 2023.

Government has taken various steps, including, increasing domestic gas allocation for CNG (T)/PNG (D) by about 250% from 8.32 MMSCMD in first half of 2013-14 to 21.143 MMSCMD for July-September 2023-24, diverting domestic gas from power and other non-priority sectors to meet the requirement for CNG (T) and PNG (D) segments, declaring these as the first priority for allocation of domestic natural gas, etc. Allocation of domestic gas to CNG (T)/PNG (D) has been kept in no-cut category. Government has also notified that gas produced from discoveries in Deepwater, Ultra Deepwater and High Pressure-High Temperature areas, in any situation which may require proportionate distribution of the gas offered under the bidding process, the contractor shall offer gas to bidders belonging to CNG (T)/PNG(D) sector on priority.

Growth in Natural Gas infrastructure in the country since 2014 is as under:

S. No.	Natural Gas Infrastructure	Status in 2014	Current Status 2023	Growth %
1	DPNG Connections	25.4 lakh	1.20 Crore	372
2	CNG Stations	738	6,159	735
3	Area covered by CGD (%)	5.47	88	1,508
4	Population Covered by CGD (%)	12.81	98	665

5	Authorized Geographical Areas	37	300	710
6	Districts covered by CGD	66	630	855
7	Natural Gas Pipeline Authorized (Kms)	22,403	33,622	50
8	Operational Natural Gas pipeline (Kms)	15,340	24,623	61
9	LNG re-gasification terminals capacity (MMTPA)	22	47.7	117

Government has also launched “Sustainable Alternative Towards Affordable Transportation (SATAT)” initiative on 1st October 2018, with the aim of establishing an ecosystem for production of Compressed Bio Gas (CBG), which can replace natural gas, from variouswaste/biomass sources and for promoting its use along with Natural Gas. So far, 55 CBG plants have been commissioned.

(c) and (d) The price of natural gas in international market is based on the demand supply scenario, geo-political issues and various other market conditions. It is difficult to make predictions about these prices especially amid ongoing volatility. Government of India is closely monitoring global energy markets as well as potential energy supply disruptions as a fall-out of the evolving geopolitical situation.

SHRI R. GIRIRAJAN: Sir, in his answer, the hon. Minister has said that the price of CNG at Delhi has increased by just 1.30 per cent. In 2020-21, the price of CNG was increased four times.

MR. DEPUTY CHAIRMAN: Please put your question, Mr. R. Girirajan.

SHRI R. GIRIRAJAN: Yes, Sir. That is why I am asking this. On February 8, 2021, the price of CNG was increased from Rs.49.19 to Rs.49.40 per kg. The highest CNG price was recorded in Nagpur.

MR. DEPUTY CHAIRMAN: Mr. R. Girirajan, please put your question.

SHRI R. GIRIRAJAN: It was raised to Rs.115. Sir, my question is this. CNG is considered to be an eco-friendly and cost-effective fuel component to diesel and petrol. The very purpose of encouraging the use of CNG is to reduce pollution and it is much cheaper than diesel.

MR. DEPUTY CHAIRMAN: Mr. R. Girirajan, your question has not come till now.

SHRI R. GIRIRAJAN: My question is this. Has the Government taken steps to bring back the prices of CNG to Rs.50 per kg?

MR. DEPUTY CHAIRMAN: Thank you. Please be brief in your question. माननीय मंत्री जी, आप जवाब भी ब्रीफ ही दें।

SHRI HARDEEP SINGH PURI: Sir, I am entirely in agreement with the hon. Member that the Government should encourage more consumption of Compressed Natural Gas because it is relatively a cleaner fuel although there is a debate in the West whether even that is an entirely green fuel or not but I would not get into that. It is for that reason that the Government has ensured -- the reference period in the question was the last 18 months -- this whilst global prices were witnessing turbulence, that is, massive increase, and shortfall. Hon. Member, just now, in his supplementary referred to an earlier period than the 18 months. There was a lockdown and lockdown prices don't reflect reality prices. For instance, during the lockdown, the crude price came down to 19.56 dollars a barrel. Then, it shot up to 128 and 130. We were able to do this for two reasons. We rationalized our system of calculating cost in April. The global prices were 53.51 dollars in the Japan-Korea. I am citing Japan-Korea because those are two large consuming markets and China is also part of that. One market to the East of India is Japan, Korea and China. The other is the Western India marker which is West of India towards the Middle East. Both those prices were very high, 53.51 dollars per Million Metric British Thermal Unit. The domestic gas price was much lower. It was 83 per cent lower. The average price also was 69 per cent lower. Yes, it is our constant effort to provide more gas available for domestic cooking purposes and for the transport sector and we are committed to make the green transition. In fact, our trilemma is to ensure availability, affordability and sustainability; and, the increased gas, which is being provided, we raised the gas available to the CGD sector and transportation sector by two-and-a-half times, that is, 250 per cent. So, I am in agreement. We are making that and we are ensuring that the Indian gas prices are way below the global market prices.

MR. DEPUTY CHAIRMAN: Thank you. Now, second supplementary. Please be brief.

SHRI R. GIRIRAJAN: Sir, this is my second supplementary question. I would like to know from the hon. Minister: Has the Government initiated any drive for increasing the use of CNG vehicles in the country and to provide any incentive, concession and subsidy to encourage people to switch over to CNG vehicles from diesel? Let me know the total number of CNG vehicles in the country as of now and the number of CNG vehicles expected to hit the roads before 2030. Thank you, Sir.

SHRI HARDEEP SINGH PURI: Sir, there is an autonomous process of transition taking place. If you look at the number of CNG vehicles, at the time when the international CNG prices went up, there was an apprehension that the people would stop buying CNG vehicles. That did not happen and the very fact that we can make natural gas available for the transportation sector at reasonable prices not linked to global market prices, that itself acts as an incentive. The same is happening also with the electric vehicles. But, the issue of giving incentives, I think, the most important incentive you can give is to make the energy, which these vehicles consume, available in plenty and we are taking our overall use of gas in our energy matrix from six per cent to fifteen per cent. So, we are going along in that. Giving specific incentives, etc., I think, those are the subjects of other Ministries but I am sure, the hon. Member is aware that that does not pertain to my Ministry.

DR. SIKANDER KUMAR: Sir, with your permission, I would like to know from the hon. Minister of Petroleum and Natural Gas whether there is any mechanism to decide the CNG prices. If yes, then, what is that? How are the CNG prices determined? Secondly, what initiative has the Government taken from time to time in order to stabilize the CNG prices?

श्री उपसभापति: माननीय सदस्य, please, आपको एक ही सवाल पूछना था।

SHRI HARDEEP SINGH PURI: Sir, I am quite happy to answer both because they are interlinked. The position prior to April, '23 was that Indian gas prices were based on four hubs, namely, US-Henry Hub, Canadian Alberta Hub, UK NBP and Russian Gas Market, and the prices used to be fixed over a one year reference period every six months. Now, the difficulty with it was that these were not aligned to the Indian condition. Out of these four hubs, two of them, the UK NBP and the Russian Gas Market stopped operating; one, after the Ukraine-Russia War and the other one

because of the North Sea oil difficulties. We took very far-reaching decisions, reforms. In the month of April, 23, we decided to de-link the Indian gas price from these four hubs and we aligned them to the Indian crude basket, in other words, ten per cent of the Indian crude basket. As a result of this, we were also able to fix the prices every month, and the price of gas has now a floor and a ceiling. The floor is $4.0/MMBTU and the ceiling is $6.5/MMBTU. This immediately resulted in prices in the month of March, and from March to the April price, because we took these decisions in April, coming down drastically. We are doing many other things. For instance, the number of CNG Stations has increased from 738 in 2014 to 6,159, which is a growth of 735 per cent. The area covered by CGD, which is the domestic gas availability, has gone up from 5.47 per cent of the Indian national territory to 88 per cent which is an increase of 1,508 per cent. The Population Covered by CGD in 2014 was only 12.81 per cent. It is now 98 per cent and this is a growth of 665 per cent. Sir, whichever way you look at it, the gas infrastructure, the pipelines we have laid and the amount available, all that is on the increase.

SHRI JAWHAR SIRCAR: Sir, I would like to ask the hon. Minter as to how much disturbances are there on the Red Sea.... *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: His mike is working. माइक पहले से काम कर रहा है। प्लीज़, माननीय सदस्य को सवाल पूछने दें।

SHRI JAWHAR SIRCAR: Sir, I would like to ask the hon. Minster as to how much the disturbances on the Red Sea route, the Houthis, and the other attacks on the Red Sea route, are affecting the West India Marker of gas and crude petroleum, since he has raised the issue of 19 dollars per barrel, both of them.

SHRI HARDEEP SINGH PURI: Sir, I mentioned the figure of 19 dollars, 56 cents; I should have added per barrel as the lowest point during the economic lockdown. I am talking about the period of 2020, I think, March, 2020 to 2021-22. The global situation because of the pandemic was in a situation of chaos. There was no consumption. So, the price came down to 19 dollars. In so far as the developments in the Red Sea area are concerned, I have been asked this question outside this august House and my answer has always been that yes, we have a certain degree of anxiety, because these are non-state actors affecting supply lines, if those supply lines would be disrupted totally. Just now, there is some re-routing taking place on account of that uncertainty and that re-routing results in higher freight cost and higher insurance

cost. But as it is, I say with my fingers crossed that we are reasonably confident that given the goodwill around, these factors accounting for anxiety will be contained and that we do not have an all out escalation. Now, even if all out escalation of hostilities takes place and there is a total supply line disruption,--I do not want to name the areas, it is very clear--then, of course, there would be a cause for concern. But, so far, the international community, the geopolitical equations and the market place have adjusted. When I last looked at the price of oil, it had come down. I think, yesterday, when I enquired, it was about 77 dollars a barrel. My own feeling is that if the uncertainty in the Red Sea area, particularly, the attacks by the non-state actors were not to recur or not in that frequency or, most importantly, if they were not to escalate and exacerbate, then, I think, this is a manageable situation.

DR. M. THAMBIDURAI: Mr. Deputy Chairman, Sir, the Minister in his reply regarding the natural gas infrastructure said that they are going to increase the natural gas pipeline operation. There is an apprehension among the Tamil Nadu farmers and they are opposing putting these kinds of gas lines in their agricultural land. A lot of agitation is taking place. Is the Minister aware of that? Will he come forward to solve the Tamil Nadu agriculture farmers' problem that they will not be affected by putting these kinds of gas lines through their land? Instead of that, they should lay the pipeline along the national highways.

MR. DEPUTY CHAIRMAN: Thank you, Dr. M. Thambidurai. You have put your question.

SHRI HARDEEP SINGH PURI: Sir, I am grateful to the hon. Member for having raised this issue. Of course, he wants to enquire whether I am familiar with it. Sir, I am not only familiar with it, but I spend a large part of my waking day to resolve these problems. I will just give him one example. I wrote a letter to the hon. Chief Minister on the 2nd October, 2021 and this is not just one letter that I have written to the Tamil Nadu Chief Minister. Since you have asked the question on Tamil Nadu, I referred to Tamil Nadu and I said that the Kochi-Kottanad-Bangalore-Mangalore Gas Pipeline, KKBMPL project was conceptualised as a part of the ambitious National Gas Grid. This pipeline was planned to evacuate the regasified LNG from Kochi LNG terminal to transport to various consumers in the States of Kerala, Tamil Nadu and Karnataka. GAIL has been entrusted to implement this. But, the fact that arises is that the same pipeline, when it went through Kerala, 514 kilometres has been completed; when it goes through Karnataka, 58 kilometres has been completed; and in Tamil Nadu, 309

kilometres is not completed. Now, whenever the State Government is unable to implement a project in terms of the obligation it has, we have been in constant touch with them. We receive periodically assurances that they are attending to it. But, as I said, all the other States, Kerala, done; Karnataka, done and in Tamil Nadu, it is still under implementation and we would *...(Interruptions)...* I am coming to that. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Now Q. No. 17.

MSME contribution to GDP

*17. SHRI RAGHAV CHADHA: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the details of MSME Gross Value Added in the country's GDP over the last three years;
(b) whether a declining trend has been observed over the last three years;
(c) whether there has been a reduction in the share of MSME products in the country's total exports; and
(d) if so, reasons therefor and the measures taken by Government to incentivise MSMEs?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI BHANU PRATAP SINGH VERMA): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) and (b) As per the latest information received from the Ministry of Statistics & Programme Implementation, share of MSME Gross Value Added (GVA) in all India GDP during the last 3 years is as follows:

Year	Share of MSME GVA in All India GDP (in %)
2019-20	30.5%
2020-21	27.2%
2021-22	29.1%

The share of MSME GVA in all India GDP increased from 27.2% in 2020-21 to 29.1% in 2021-22.

(c) As per the information culled out from the Data Dissemination Portal of Directorate General of Commercial Intelligence and Statistics (DGCIS), the share of export of MSME specified products in all India exports for the year 2022-23 was 43.59% and this share has increased to 45.83% in 2023-24 (up to Nov.2023).

(d) To increase the contribution of MSMEs in exports and enhance their competitiveness, Government has taken various initiatives under Make in India Programme, Promotion of Ease of Doing Business, and improved availability of credit.

Moreover, this Ministry is implementing the International Cooperation (IC) Scheme, which facilitates the participation of MSMEs in international exhibitions, trade fairs and buyer-seller meets in foreign countries by reimbursing cost incurred on airfare, stall charges, advertisement, publicity etc. The scheme provides opportunities to MSMEs to continuously update themselves to meet the challenges emerging out of changes in technology, changes in demand, emergence of new markets etc.

Further, under the new component of IC Scheme namely Capacity Building of First Time Exporters (CBFTE) launched in June 2022, reimbursement is provided to the first time Micro & Small exporters on exports shipments, whose IEC code/registration is not more than 3 years for costs incurred on Registration-cum-Membership Certification (RCMC) with EPCs, Export Insurance Premium and Testing & Quality Certification for exports. These interventions under IC Scheme assist the exporters in MSME sector to increase their access in international markets.

The Ministry of MSME has established 59 Export Facilitation Centers (EFCs) across the country with an aim to provide requisite mentoring and handholding support to Micro and Small Enterprises (MSEs).

The Ministry is also engaged in regular inter-ministerial collaborations for strengthening and facilitating the MSMEs at the grass root level to make them more competitive and accelerate their growth in the global markets.

श्री राघव चड्ढा: उपसभापति महोदय, मेरा पहला सवाल भारत देश के एमएसएमई सेक्टर में जो sickness है, उससे संबंधित है। मेरा सवाल बड़ा सरल है। वित्तीय वर्ष 2022-23 में लगभग 13,000 एमएसएमईज़ बंद हुईं, जो पिछले चार वित्तीय वर्षों में सबसे अधिक हैं। अगर हम यह अनुमान लगाएं कि 50 लोग एक एमएसएमई में भर्ती होकर काम करते हैं, रोजगार लेते हैं, तो अगर

13,000 यूनिट्स बंद होती हैं, तो लगभग साढ़े छह लाख लोगों की नौकरी चली जाती है। ...(व्यवधान)...

श्री उपसभापतिः आप अपना सवाल पूछिए।

श्री राघव चड्ढा: एक फैक्ट और देकर मैं अपना सवाल पूछ रहा हूं। वित्तीय वर्ष 2017-18, 2018-19 और 2019-20 में भारत देश के जितने एक्सपोर्ट्स होते थे, उनका 50 प्रतिशत हिस्सा एमएसएमई सेक्टर से आता था। आज वह 50 प्रतिशत से घटकर 44 प्रतिशत हो गया है। यानी एमएसएमई के एक्सपोर्ट्स भी गिरते जा रहे हैं।

श्री उपसभापतिः आप सवाल पूछिए।

श्री राघव चड्ढा: सर, मेरा सवाल माननीय मंत्री जी से यह है कि MSME सैक्टर की ग्रोथ तो छोड़िए, उसमें जो गिरावट देखी जा रही है, उसके क्या कारण हैं और खासकर उसका रोजगार पर क्या प्रभाव पड़ा है?

सूक्ष्म, **लघु और मध्यम उद्यम मंत्री** (**श्री नारायण राणे**): माननीय उपसभापति महोदय, माननीय सदस्य ने पूछा है कि MSME सैक्टर के अंदर 2019-20, 2020-21, 2021-22 और 2022-23 में जीडीपी में गिरावट आई है, ऐसा उनका कहना है, उन्होंने वैसा ही एक्सपोर्ट के बारे में भी कहा है। सर, एक्सपोर्ट दो साल में कोरोना के कार्यकाल में और जीडीपी भी कोरोना के कार्यकाल में टू परसेंट से गिरा, यह बात सही है, मगर 2021-22 में फिर 29.1 परसेंट वापस इन्क्रीज़ हुआ और 2022-23 में तो above 30 परसेंट हो ही गया होगा। कोरोना के कार्यकाल में गिरावट हुई, यह मैं मानता हूं, एक्सपोर्ट भी कम हुआ, यह भी मैं मानता हूं, मगर अभी एक्सपोर्ट भी 45.83 परसेंट हो गया है, तो वह भी इन्क्रीज़ हो रहा है। कोरोना के कार्यकाल में देश के पंत प्रधान माननीय नरेन्द्र मोदी जी ने उस वक्त जो योजना बनाई, उन्होंने जो क्रेडिट गारंटी योजना चालू की, उसके अंदर MSME में कम से कम 2 लाख 41 हजार MSMEs बंद हुई थीं, उनको वापस चालू करने के लिए लोन दे दिया गया, जिसके कारण अब ये 45.83 हो गया है। मैं यह भी बताना चाहता हूं कि हमारा जीएसटी जो 2019-20 में पांच लाख करोड़ था, वह 2020-21 में 4.7 लाख करोड़ हुआ था, जो थोड़ा कम हुआ और अभी 2021-22 में बढ़कर 5.3 लाख करोड़ रुपए हो गया है। अब यह टू परसेंट एव्री ईयर बढ़ता ही जा रहा है। आपने कहा कि कोरोना के कारण गिरावट हुई थी, मगर अब MSME में अलग-अलग योजना देकर, जो उद्योग बंद थे, वे चालू हो गए हैं और वे अच्छा उत्पादन कर रहे हैं। उसकी फिगर्स मैंने जीएसटी के आधार पर कही हैं।

श्री उपसभापति: राघव चड्ढा जी, संक्षेप में पूछिएगा।

श्री राघव चड्ढा: सर, माननीय मंत्री जी ने जो फैक्ट बोला है, वह गलत बोला है।

श्री उपसभापति: राघव चड्ढा जी, उसके लिए दूसरे रास्ते हैं। आप सवाल पूछिए।

श्री राघव चड्ढा: सर, मैं माननीय मंत्री जी से एक सवाल और पूछना चाहूंगा। जहां तक एनपीए और लोन डिफॉल्ट की बात है, इस MSME के सैक्टर में यह देखा गया है कि बहुत बड़ी तादाद में जो लोन्स लिए गए, चाहे सरकार की किसी योजना के तहत लिए गए या बैंकों से लिए गए, वे लोन डिफॉल्ट हो गए, क्योंकि वह सैक्टर पूरे तरीके से पिछले तीन-चार वित्तीय वर्ष से गिरता जा रहा है। खास तौर पर भारत सरकार एक स्कीम लाई थी, जिसका नाम इमरजेंसी क्रेडिट लाइन गारंटी स्कीम था...

श्री उपसभापति: राघव चड्ढा जी, आप सवाल पूछिए।

श्री राघव चड्ढा: सर, इसमें सरकार की अपनी रिपोर्ट बताती है कि अधिकांश हिस्सा जो लोन के माध्यम से MSME को दिया गया था, वह एनपीए हो गया है, वह डिफॉल्ट हो गया है।

श्री उपसभापति: आपका सवाल क्या है?

श्री राघव चड्ढा: सर, मैं माननीय मंत्री जी से पूछना चाहता हूं कि इस सैक्टर को पुनर्जीवित करने के लिए, जो भारत की अर्थव्यवस्था की रीढ़ की हड्डी है, उसके लिए क्या कदम उठाए जा रहे हैं?

श्री उपसभापति: धन्यवाद, माननीय मंत्री जी। ...(**व्यवधान**)... प्लीज़।

श्री राघव चड्ढा: और खास तौर पर एनपीए को डील करने के लिए क्या कदम उठाए जा रहे हैं?

श्री उपसभापति: माननीय मंत्री जी।

श्री नारायण राणे: माननीय उपसभापति महोदय, मैंने पहले ही कहा है कि कोरोना के कार्यकाल में कई उद्योग बंद हुए थे, कामगार भी चले गए थे, उस वक्त जीडीपी में जरूर गिरावट थी। उस समय लोगों ने लोन का भी रिपेमेंट नहीं किया, बहुत सारे अकाउंट्स एनपीए हो गए। इसलिए 5 लाख करोड़ की इमरजेंसी क्रेडिट लाइन गारंटी योजना इस देश के पंत प्रधान जी ने इस डिपार्टमेंट के लिए दी। उसमें से 2 लाख, 41 हजार करोड़ उद्योगों के लिए दिए और जिनका एनपीए हुआ, उनको भी वापस लोन देने के लिए, उसकी जो एक करोड़ रुपए की लिमिट थी, उसको पांच करोड़ रुपए तक लेकर गए। सरकार ने उन्हें पुनर्जीवित करने का काम किया, इसलिए फिर से उत्पादन बढ़ा है। मैं आपसे कहना चाहता हूं कि इसमें पहले जितना उत्पादन बढ़ा है, कुछ घाटा नहीं हुआ है और मैं समझता हूं कि वे सभी इंटस्ट्रीज़ फिर से चालू हो गई हैं।

SHRI S. SELVAGANABATHY: Sir, a survey has been conducted recently with inputs from 2,600 formal MSMEs of five States and the Union Territory of Puducherry. One of the two surveyed MSMEs want an instant line of credit, but, the non-availability of the

short-term credit is the biggest hindrance for the MSMEs. So, I would like to request our hon. Minister to look into the demands and requests of the MSMEs.

श्री नारायण राणे: उपसभापति महोदय, जो उद्यम बंद हुए हैं, उनके लिए क्रेडिट गारंटी योजना के माध्यम से लोन की व्यवस्था और मदद की गई है। मैं समझता हूं कि कहीं ओर, जहाँ कहीं भी किसी उद्यमी को दिक्कत है, उनकी हैल्प करने के लिए पीएमईजीपी से लेकर, अलग-अलग आठ-दस योजनाएं हैं, जिनके माध्यम से हम मदद करेंगे। हमारी इंडस्ट्रीज़ देश का एक्सपोर्ट बढ़ाती हैं, जीडीपी बढ़ाती हैं, इसलिए मैं समझता हूं कि 'आत्मनिर्भर भारत' बनाने के लिए, इंडस्ट्री के लिए जो भी करना है, वह करने के लिए हम तैयार हैं। इसलिए मैं यह भी कहता हूं कि इस डिपार्टमेंट के लिए, इंडस्ट्री के लिए 5 लाख करोड़ रुपये दिए गए हैं और हमारे माननीय सदस्य ने जो कहा है, मैं उनसे भी यह कहना चाहता हूं कि हम उनकी मदद करेंगे।

श्री शक्तिसिंह गोहिल: उपसभापति महोदय, आपका बहुत-बहुत धन्यवाद। मैं आपके ज़रिये माननीय मंत्री जी से प्रश्न जानना चाहता हूं, क्योंकि जो written answer दिया है, उसमें कहा गया है, MSME Gross Value Added, GVA, in all India GDP और जो आंकड़े दिए हैं, उसमें यह 2019-20 में 30.05 प्रतिशत था, 2020-21 में 27.03 प्रतिशत था, 2021-22 में 29.01 प्रतिशत था। It means कि अगर मंत्री जी कह रहे हैं कि यह कोरोना की वजह से हुआ है, तो कोरोना का सबसे ज्यादा इम्पैक्ट 2019-20 में होना चाहिए था, लेकिन तब तो यह 30.05 प्रतिशत था। क्योकि कोरोना का इम्पैक्ट उसके बाद 2021-22 में नहीं हो सकता है, तब वह कम क्यों हुआ? माननीय मंत्री महोदय, यदि आप सिर्फ बड़े उद्योगों की चिंता करेंगे, तो लघु उद्योगों का क्या होगा? ...(**व्यवधान**)...

श्री नारायण राणे: उपसभापति महोदय, लघु उद्योग जितनी संख्या में बंद हुए, वे सभी फिर से चालू हो गए, इसलिए इसमें किसी भी प्रकार की चिंता की बात नहीं है। वे सभी फिर से चालू हो गए हैं, इसलिए उत्पादन के संदर्भ में मैंने जीएसटी के बारे में आपको जो पढ़कर बताया है, वह आज भी Rs. 5.3 lakh crores है। महोदय, यह कम नहीं हुआ है। पहले, 2019-20 में जो 5 लाख करोड़ रुपये था, वह अभी बढ़ गया है। मैं इसमें यह भी कहता हूं कि 2020-21 में जो 27.03 प्रतिशत रहा है, वह कोरोना का कार्यकाल था। इसमें कामगार फैक्टरी छोड़कर चले गए थे, लेकिन अब फैक्टरीज़ चालू होने के बाद 2021-22 में जीडीपी का वह परिमाण बढ़ गया है और इसके बढ़ने के कारण देश में एमएसएमई की पूर्व परिस्थिति का निर्माण भी हुआ है।

SHRI KARTIKEYA SHARMA: Sir, through you, I would like to ask the hon. Minister about the labour welfare and employees' wellness in the MSME sector.

श्री उपसभापति: माननीय कार्तिकेय शर्मा जी, अपना सवाल फिर से पूछिए।

SHRI KARTIKEYA SHARMA: Sir, I would like to ask the hon. Minister about the steps taken to ensure labour welfare and employees' wellness in the MSME sector.

MR. DEPUTY CHAIRMAN: Thank you.

श्री नारायण राणे: उपसभापति महोदय, काफी कदम उठाकर इन इंडस्ट्रीज़ को फिर से चालू करने की कोशिश हुई है। यदि आपकी अनुमति हो, तो मैं इनके बारे में सारा पढ़कर बता देता हूं।

श्री उपसभापति: आप ब्रीफ़ली बता दीजिए।

श्री नारायण राणे: निर्यात में एमएसएमई की हिस्सेदारी को बढ़ावा देने के लिए प्रतिस्पर्धा को बढ़ाने के लिए सरकार ने मेक इन इंडिया कार्यक्रम के तहत, व्यवसाय की सुगमता, संवर्धन और क्रेडिट की उपलब्धता में विभिन्न पहल की हैं। ...(**व्यवधान**)...

श्री उपसभापति: माननीय मंत्री जी... ...(**व्यवधान**)... प्लीज़, प्लीज़ ...(**व्यवधान**)... प्लीज़ आपस में बात न करें। ...(**व्यवधान**)... माननीय मंत्री जी, सवाल यह है कि वर्कर्स के वेलनेस और वेलफेयर के लिए क्या काम हो रहा है? ...(**व्यवधान**)...

श्री नारायण राणे: क्या सवाल है? ...(**व्यवधान**)...

श्री उपसभापति: वर्कर्स के वेलनेस और वेलफेयर के लिए क्या काम हो रहा है? ...(**व्यवधान**)... माननीय सदस्यगण, प्लीज़ बैठ जाइए। ...(**व्यवधान**)...

श्री नारायण राणे: नहीं, नहीं ...(**व्यवधान**)... आप सुनिए, आप सुनिए। ...(**व्यवधान**)... सर, मैं यह पढ़कर बता रहा हूँ कि उद्यम चालू होने से वर्कर्स की प्रॉब्लम हल होगी। ...(**व्यवधान**)... ऐसा नहीं है कि फैक्ट्री बंद रहेगी, तो हल होगा। ...(**व्यवधान**)... यह एक प्रॉब्लम है। ...(**व्यवधान**)...

श्री उपसभापति: वर्कर्स के वेलनेस और वेलफेयर के लिए क्या काम हो रहा है, यह आप माननीय सदस्य को बुलाकर बता दीजिएगा। ...(**व्यवधान**)... प्लीज़ आप बैठ जाइए। ...(**व्यवधान**)...

Q. No.19.

Damage of diaphragm wall in Polavaram Irrigation Project

*19. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether Government is aware of the fact that the diaphragm wall constructed under Polavaram Irrigation Project was damaged significantly which causes serious doubt on the quality of construction of Polavaram Irrigation Project (PIP);

(b) If so, the details thereof;

(c) whether Government has taken any steps to repair the damaged diaphragm wall of the Polavaram Irrigation Project as the State Government is reluctant and not coming forward to repair the same;

(d) If so, the details thereof; and

(e) If not, the reasons therefor?

THE MINISTER OF JAL SHAKTI (SHRI GAJENDRA SINGH SHEKHAWAT): (a) to (e) A statement is laid on the Table of the House.

Statement

(a) and (b) Polavaram irrigation project (PIP) was declared as a National project by the Andhra Pradesh Re-organisation Act, 2014. As per Ministry of Finance approval of 2016, Government of India is to provide 100% of the remaining cost of the irrigation component only of the project for the period starting from 1.4.2014, to extent of the cost of the irrigation component on that date. However, Government of Andhra Pradesh is implementing the project on behalf of Government of India.

Construction of diaphragm wall (D-wall) was taken up across the gap II of the main dam of Polavaram irrigation project (PIP) by the implementing agency, i.e., Government of Andhra Pradesh. However, due to high floods in the monsoon of the year 2020, floods passed through the then partially built upstream cofferdam, causing damage to the D-wall.

(c) to (e) NHPC has undertaken detailed technical assessment of the damage to the D-wall. Government of Andhra Pradesh and Government of India are accordingly evaluating the various options for its restoration. Consultation with international design agencies having relevant experience is also proposed in this regard. Based on the same, restoration of D-wall shall be implemented by Government of Andhra Pradesh, as per designs approved by Central Water Commission.

SHRI KANAKAMEDALA RAVINDRA KUMAR: As per A.P. Reorganisation Act, 2014... ..*(Interruptions)*..

MR. DEPUTY CHAIRMAN: It is question No.19. ..*(Interruptions)*.. Let him put his question. Don't interrupt, Mr. Gokhale. ..*(Interruptions)*.. Please take your seat.

..(Interruptions).. I will come to that. *..(Interruptions)..* I will come back to it. *..(Interruptions)..* Please. *..(Interruptions)..*

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, as per Section 19 of A.P. Reorganisation Act, 2014, Polavaram Irrigation Project was declared a National Project. *..(Interruptions)..*

MR. DEPUTY CHAIRMAN: I will come to Question No.18. *..(Interruptions)..* After this, I will come to Question No.18. *..(Interruptions)..*

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, from 2020 till today, no progress has taken place with regard to Polavaram Project. How much time will it take to complete the project? *..(Interruptions)..*

MR. DEPUTY CHAIRMAN: Thank you.

श्री गजेन्द्र सिंह शेखावत: माननीय उपसभापति महोदय, जैसा कि माननीय सदस्य ने कहा है कि भारत सरकार ने पोलावरम प्रोजेक्ट को बनाने की जिम्मेदारी आंध्र प्रदेश रीऑर्गेनाइजेशन एक्ट के तहत ली थी, लेकिन मैं माननीय सदस्य और सदन के संज्ञान के लिए निवेदन करना चाहता हूँ कि इसके निर्माण की जिम्मेदारी आंध्र प्रदेश की सरकार के पास है। निर्माण का काम करना, उस पर पहले खर्च करना, यह सारी जिम्मेदारी आंध्र प्रदेश सरकार की है। भारत सरकार उसे मात्र वित्तीय सहायता और संसाधन उपलब्ध कराती है, ताकि कार्य प्रगति पर रहे। मैं माननीय सदस्य की जानकारी के लिए बताना चाहता हूँ कि जो इसके different आठ तरह के components हैं, उनमें अब तक जो काम हुआ है, उन सबकी जानकारी मैं माननीय सदस्य को व्यक्तिगत रूप से उपलब्ध करा दूँगा।

(**सभापति महोदय** *पीठासीन हुए।*)

MR. CHAIRMAN: Hon. Members, we will take Question No.18. *..(Interruptions)..* It is not an occasion to be agitated. *..(Interruptions)..* Sometimes it is a human error. *..(Interruptions)..* Question No.19, second supplementary. *..(Interruptions)..* I will come to Question No.18. *..(Interruptions)..*

AN HON. MEMBER: Why is this Question being skipped, Sir? *..(Interruptions)..*

MR. CHAIRMAN: Would you please take your seat? *..(Interruptions)..* Would you please take your seat now? *..(Interruptions)..* It is a very good point that a question

should not be skipped. Is there anyone in the House who has not erred once? We are here to make immediate rectifications. Q. No. 18 will be taken up for sure. Let us first go through Question No. 19.

SHRIMATI JAYA BACHCHAN: Sir, just tell us why?

MR. CHAIRMAN: It is a human error.

SHRIMATI JAYA BACHCHAN: We are just asking... ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I was in the Chair. It just slipped through the computer and it went ahead. I corrected it and said that I will come to Question No. 18 later. I have already spoken about it, Madam.

SHRIMATI JAYA BACHCHAN: *

MR. CHAIRMAN: This will not go on record. Madam, your observations will not go on record. I am so sorry. These are intemperate observations. Absolutely, no... ...*(Interruptions)*... Second Supplementary, Shri Kanakamedala Ravindra Kumar.

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, the hon. Minister has stated that some progress is going on. ...*(Interruptions)*...

SHRIMATI JAYA BACHCHAN: Sir,...

MR. CHAIRMAN: I will come to that, Madam. ...*(Interruptions)*... Nothing will go on record.

SHRI KANAKAMEDALA RAVINDRA KUMAR: But, Sir, how much progress till today has taken place? ...*(Interruptions)*... How much amount has been spent for that purpose till today? ...*(Interruptions)*... Madam, please, there should be no cross talks. ...*(Interruptions)*... No, no; please... ...*(Interruptions)*... Nothing will go on record. Hon. Minister, please continue. Only what the hon. Minister says will go on record.

---

* Not recorded

श्री गजेन्द्र सिंह शेखावतः सभापति महोदय ,जैसा माननीय सदस्य ने जानना चाहा है और मैंने पहले सप्लिमेंटरी के प्रत्युत्तर में भी निवेदन किया था कि पहले खर्च करने की जिम्मेदारी ...(**व्यवधान**)... The onus or responsibility to make expenditure is on the State Government and, after spending money on different components of the construction, the State Government raises bill with PPA (Polavaram Project Authority) and then it comes to the Government of India. But, to answer the question asked by the hon. Member, I wish to submit that in 2021, Rs. 2,234 crores have been released to the PPA. The same amount has been released to the Government of Andhra Pradesh as reimbursement by the PPA. In 2021-22, Rs. 751 crores and Rs, 1,147 crores have been released. ...*(Interruptions)*...

श्री शक्तिसिंह गोहिलः सर, इसको रोकिए ...(**व्यवधान**)...

MR. CHAIRMAN: Shri Shaktisinh Gohil, take your seat.

श्री दीपेन्द्र सिंह हुड्डाः सर, जया जी बहुत बड़ी सदस्या हैं। ...(**व्यवधान**)...

MR. CHAIRMAN: Shri Deepender Hooda, you are getting used to creating chaos unnecessarily.

SHRI GAJENDRA SINGH SHEKHAWAT: And in 2022-23, Rs. 1,671.23 crores have been released to PPA and the PPA, in turn, has released the same amount to the Government of Andhra Pradesh. In the current financial year, that is, 2023-24, so far, Rs. 727 crores have been released by the Government of India to the Polavaram Project Authority and a similar amount has been transferred by Polavaram Project Authority to Government of Andhra Pradesh. ...*(Interruptions)*...

श्री दीपेन्द्र सिंह हुड्डाः * ...(**व्यवधान**)...

MR. CHAIRMAN: Take your seats. What words are you using? I am surprised, you are using these kind of words in this House. These are expunged. Sorry. ...*(Interruptions)*... Please take your seats. I will come back to you after this question is over. Take your seat. ...*(Interruptions)*... Nothing will go on record. You are not her spokesperson. She herself is a very senior Member.

---

* Expunged as ordered by the Chair.

श्री शक्तिसिंह गोहिल: सर, आप हमारे संरक्षक हैं ...(**व्यवधान**)...

MR. CHAIRMAN: No, no; you don't have to support her. She is a very senior Member. Sorry. Hon. Minister, please continue. ...*(Interruptions)*... Take your seats. Would you take your seat? ...*(Interruptions)*... Should I name you? Mr. Deepender Hooda, I will name you. ...*(Interruptions)*... Please take your seat. ...*(Interruptions)*... What do you mean by it? ... ...*(Interruptions)*... Okay, please sit down. Please take your seat. I have already indicated that after I am through with Q. No. 19, I will take up this issue. When we would take up this issue, we will take up in a composed manner and try to find a way out. Shrimati Jaya Bachchan is a very senior Member. If she has a sentiment, that is bound to be very serious with me. Let me go through Question No. 19, and then I will come to Question No. 18 and the concerns that are being raised.

Dr. C.M. Ramesh. ...*(Interruptions)*...

DR. C.M. RAMESH: Sir, I have gone through the reply given by the hon. Minister. ...*(Interruptions)*... The diaphragm wall was damaged in 2020. ...*(Interruptions)*... Now, we are in 2024. ...*(Interruptions)*...

MR. CHAIRMAN: What are you saying? ...*(Interruptions)*...Have you not understood me? ...*(Interruptions)*... I cannot help you. ...*(Interruptions)*... Sorry. ...*(Interruptions)*... Please continue. ...*(Interruptions)*...

DR. C.M. RAMESH: This project is very important for Andhra Pradesh. I would like to know from the hon. Minister when Polavaram is going to be completed. ...*(Interruptions)*... When will the details of diaphragm wall come? ...*(Interruptions)*... Sir, diaphragm wall was damaged four years ago. The project is stalled during the last four years! ...*(Interruptions)*... When is the project going to be completed? About the details of diaphragm wall damage, when will these be given by national agencies or international agencies?

श्री गजेन्द्र सिंह शेखावत: माननीय सभापति महोदय, माननीय सदस्य ने जैसा कहा है कि डायफ्राम वॉल 2020 की बाढ़ के समय डैमेज हुई थी, लेकिन जब इस पर काम करना प्रारम्भ किया गया और यह विषय संज्ञान में आया, उसके बाद भारत सरकार के नेशनल हाइड्रोइलेक्ट्रिक पावर कारपोरेशन के विशेषज्ञों ने वहाँ जाकर इस विषय पर पूरा अध्ययन किया और उसने अपनी रिपोर्ट सब्मिट की है। उसमें दो तरह के ऑल्टरनेटिव्स दिए गए थे। एक तो यह कि जो एग्ज़िस्टिंग वॉल है, उसी को रिपेयर किया जाए और दूसरा, नई डायफ्राम वॉल बनाई जाए, क्योंकि डायफ्राम

वॉल किसी भी बाँध की स्पाइन या रीढ़ की हड्डी जितनी इम्पॉर्टेंट होती है। चूँकि इस विषय में आन्ध्र प्रदेश सरकार ने ऑलरेडी लिख कर दिया है कि जो कंसेशनेयर है, जो कंस्ट्रक्शन करने वाली कंपनी है, they are not confident कि अगर इसको रिपेयर किया जाए, तो यह बाँध के भविष्य को लेकर उचित होगा या नहीं, हमने इंटरनेशनल एजेंसीज़ को हायर किया है और उसकी प्रक्रिया प्रारम्भ की है। उसकी रिपोर्ट आने के साथ ही इस दिशा में काम किया जाएगा, क्योंकि यह अत्यंत महत्वपूर्ण घटक है और इसमें किसी भी तरह की जल्दबाजी बाँध के भविष्य को लेकर एक समस्या हो सकती है। इसलिए हम उस दिशा में काम कर रहे हैं और शीघ्र ही उस दिशा में आगे बढ़ेंगे।

DR. FAUZIA KHAN: Sir, is it true that the World Bank has come with a Report wherein it indicated that by 2030 per capita water availability in India will shrink to half and push the country into 'water-scarce' category from the existing 'water-stress' category. Marathwada region of Maharashtra is a water-scarce area. What measures are proposed to augment the regulation and storage capacity of Jayakwadi Dam to alleviate water scarcity in the Marathwada region and bridge its divide with North Maharashtra?

श्री गजेन्द्र सिंह शेखावत: माननीय सभापति महोदय, हालाँकि मूल प्रश्न पोलावरम से संबंधित है, लेकिन फिर भी मैं माननीय सदस्या की जानकारी के लिए निवेदन करना चाहता हूँ कि आजादी के समय जितनी पर कैपिटा वाटर एवेलेबिलिटी थी, यह उससे घट कर निश्चित रूप से कम हुई है और उसके अनेक कारण हैं। माननीय सदस्या ने वर्ल्ड बैंक की जिस रिपोर्ट का उल्लेख किया है, उसमें कितना तथ्य है और उसने किन विषयों के आधार पर या किस अध्ययन के आधार पर वह रिपोर्ट प्रस्तुत की है, मैं उसके विषय में विस्तार से नहीं जाना चाहता, लेकिन इतना अवश्य निवेदन करना चाहता हूँ कि माननीय सदस्या ने वर्ल्ड बैंक की रिपोर्ट के आधार पर 2030 तक या 2050 तक भी जिस तरह की चिंताजनक स्थिति की कल्पना की है, वैसी स्थिति नहीं है। माननीय प्रधान मंत्री जी ने इस दृष्टिकोण से कि देश की आवश्यकताओं की आपूर्ति के लिए हम पानी की उपलब्धता को सुनिश्चित कर सकें और आने वाले समय में भारत जिस तरह से 2047 तक विकसित होने की दिशा में माननीय प्रधान मंत्री जी के मार्गदर्शन में आगे बढ़ रहा है, उसमें पानी की आपूर्ति कहीं बाधा न बने, इस दृष्टिकोण से पानी का विषय, जिसके लिए अलग-अलग मंत्रालयों में अलग-अलग विभागों में निर्णय किया जाता था, उसके लिए एक अलग मंत्रालय बनाया गया। पानी के परिप्रेक्ष्य में जितने तरह के कंपोनेंट्स हैं, उन सब पर भारत सरकार अलग-अलग जगह पर अलग-अलग दिशा में काम कर रही है। उसमें अनेक उल्लेखनीय सफलताएँ प्राप्त हुई हैं। धरातल पर पानी रोकने के दृष्टिकोण से भी प्रधान मंत्री कृषि सिंचाई योजना के अंतर्गत हमने उल्लेखनीय सफलता प्राप्त की है। विश्व में भूगर्भ के जल पर सबसे ज्यादा निर्भरता भारत की है। मैं माननीय सदस्या और सदन की जानकारी के लिए यह निवेदन करना चाहता हूँ कि पिछले 10 साल में इस पर काफी एफर्ट्स किए गए, माननीय प्रधान मंत्री जी के नेतृत्व में बार-बार इस विषय पर चर्चा की गई, उससे देश में इस तरह का जो वायुमंडल बना, पानी के रीचार्ज

को लेकर जो वायुमंडल बना, उसके चलते मैं प्रसन्नता के साथ कह सकता हूँ कि देश में जो भूगर्भ के जल का स्तर निरंतर गिर रहा था, हमने हर साल का अध्ययन करना प्रारम्भ किया है, पिछले 4 साल से पहले वह स्थिर हुआ था और अब अपवर्ड ट्रेंड शुरू हुआ है। जहाँ हर साल पानी की कमी हो रही थी, वहाँ अंडरग्राउंड वाटर रिसॉर्सेज़ में आखिरी रिपोर्ट आने तक पिछले साल की रिपोर्ट में भी और इस वर्ष की रिपोर्ट में भी अपवर्ड मूवमेंट हुई है। हमारे सेफर ब्लॉक्स और ओसीएस कैटेगरी के जितने ब्लॉक्स थे, उन सब में इम्प्रूवमेंट हुई है और 10 प्रतिशत से ज्यादा ब्लॉक्स हमारी ओसीएस कैटेगरी से बाहर निकल कर सेफर जोंस में आये हैं। मैं यह नहीं कहता कि यह सम्पूर्ण सफलता है, लेकिन जिस दिशा में हमने प्रयत्न किये हैं, मैं माननीय सदस्या की जानकारी के लिए बताना चाहता हूँ कि उसके परिणामस्वरूप भूगर्भ के जल की उपलब्धता की दिशा में हम सकारात्मक दृष्टिकोण से आगे बढ़ पाये हैं और माननीय प्रधान मंत्री जी के नेतृत्व में हमने जिस तरह से सप्लाई साइड मैनेजमेंट के साथ-साथ डिमांड साइड मैनेजमेंट पर पहली बार "अटल भूजल योजना" के तहत काम करना प्रारम्भ किया है, उसके परिणाम भी अब दिखाई देने लगे हैं। लेकिन निश्चित रूप से, चूँकि यह संविधान की व्यवस्था के अनुरूप राज्य सरकारों का विषय है, राज्य सरकारों को इस पर और अधिक गम्भीरता और प्राथमिकता के साथ काम करना पड़ेगा। पानी की उपलब्धता सुनिश्चित हो, उसके लिए सबसे बड़े उपभोगकर्ता कृषि क्षेत्र में हम पानी के उपभोग को किस तरह से कम कर सकते हैं, इस पर राज्य सरकारों को समन्वित दृष्टिकोण से प्रयास करना पड़ेगा।

SHRI G.V.L. NARASIMHA RAO: Thank you, Mr. Chairman, Sir. This question relates to the Polavaram Irrigation Project in Andhra Pradesh. A number of irrigation projects in Andhra Pradesh have been languishing. And, the projects, which the State Government was required to undertake, have not been undertaken for sixty years. I would like to congratulate and compliment the Government and the hon. Prime Minister, Modi*ji*, for sanctioning huge amount of funds for the Polavaram Irrigation Project, as a national project. I would like to ask the hon. Minister the about amount of money, which has so far been released for the Polavaram Irrigation Project. And, I had requested in the past also to name it as the Pradhan Mantri Narendra Modi Polavaram Irrigation Project because every rupee on this project is being spent by the Central Government. So, I would like the hon. Minister to respond to my appeal to name it as Pradhan Mantri Polavaram Irrigation Project. Will the Central Government take over the construction of the Project because the State Government has not been moving fast enough to complete the project? ...*(Interruptions)*...

श्री गजेन्द्र सिंह शेखावत: माननीय सभापति महोदय, माननीय सदस्य ने जो प्रश्न पूछा है कि अब तक भारत सरकार ने इस पर कितना खर्च किया है, तो मैं माननीय सदस्य की जानकारी के लिए बताना चाहता हूँ कि भारत सरकार ने जब 2014-15 में इसे नेशनल प्रोजेक्ट के रूप में मान्यता दी थी, तब से लेकर अब तक 15,146 करोड़ रुपये का वित्तीय एलोकेशन भारत सरकार इस प्रोजेक्ट

को पूरा करने की दिशा में दे चुकी है, जो आंध्र प्रदेश सरकार को भारत सरकार की तरफ से दिया गया है।

MR. CHAIRMAN: Hon. Members, I will now take up Question No. 18, which could not be taken up on account of certain technical situations. But, I would like to reassert that we have, in Shri Harivansh*ji*, a man of impeccable credentials and a man of great integrity. Human failure is something which is associated with all of us. If it has hurt someone, I take the responsibility. But, I will indicate to all of you to think within. We could not have had a Deputy Chairperson with more sterling qualities, independence more than I have, and respect for all the Members. It was slightly hurtful for me that some reflections came to be made about such a person. If there are some hard feelings, we need to forget about it.

Now, Question No. 18, Dr. Anil Sukhdeorao Bonde. *...(Interruptions)...* Just one second. I will give floor to Shrimati Jaya Bachhan. *...(Interruptions)...* Jaya*ji*, one second. You are a very senior Member. Even otherwise, in the country, whatever you say is looked up to and is regarded. So, you will cheer all of us. *...(Interruptions)...*

श्रीमती जया बच्चन: सर, आप मुझे बोलने तो दीजिए। ...(**व्यवधान**)... मैं खड़ी हूँ।

MR. CHAIRMAN: And, I am sure, a great actor like you must have taken many retakes also, many retakes.

श्रीमती जया बच्चन: सर, डेप्युटी चेयरपरसन के लिए बहुत रिगार्ड है। आज से नहीं, वर्षों से मैं उनकी बहुत इज्जत करती हूँ। उनके बारे में हमने कुछ नहीं कहा। यह मेरी आपसे रिक्वेस्ट है कि आप कहेंगे, तो हम बैठ जाएँगे, डिप्टी चेयरमैन कहेंगे, तो हम बैठ जाएँगे, मगर कोई और सदस्य हाथ हिला कर हमें बोले, तो हम नहीं मानेंगे। To question is our right. You tell us कि यह सवाल नहीं ले सकते; there are problems; we will take it up later. We understand; we are not school children; but, treat us respectfully.

MR. CHAIRMAN: The point is made.

SHRIMATI JAYA BACHCHAN: Thank you.

MR. CHAIRMAN: Hon. Members, I think no one will disagree with the sentiment. The House is under the control of rules and the person presiding, and I am sure everyone

will follow. This is a good manner. This side or that side, the Members must not exchange *inter se.* Everything has to be through the Chair.

Q. No. 18; Dr. Anil Sukhdeorao Bonde. The questioner is not present. Are there any supplementaries?

**Q. No. 18. [The questioner was absent.]*

Funds alloted to Maharashtra under various schemes

*18. DR. ANIL SUKHDEORAO BONDE: Will the Minister of CIVIL AVIATION be pleased to state:-

(a) whether the funds allotted to the State of Maharashtra under various schemes of the Ministry of Civil Aviation during the period 2021-2024 is higher as compared to recent past; and

(b) if so, the allotment of funds thereof annually from 2021-2024?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (GENERAL (RETD.) V. K. SINGH): (a) and (b) A Statement is laid on the table of the House.

Statement

(a) and (b) Ministry of Civil Aviation launched Regional Connectivity Scheme (RCS) - Ude Desh ka Aam Nagrik (UDAN) on 21.10.2016 to stimulate regional air connectivity and make air travel affordable for the masses. UDAN scheme envisages providing connectivity to unserved and underserved airports of the country through revival of the existing airstrips and airports.

In the State of Maharashtra, 09 (nine) airports, namely, Kolhapur, Jalgaon,Solapur, Amravati, Nanded, Nasik, Ratnagiri, Gondia and Sindhudurg have been identified for revival and operation of flights under the UDAN scheme and Rs. 561.20 crores has been sanctioned for development of these airports in the State. The details of funds allocated and expenditure incurred to develop the identified airports in Maharashtra under RCS as on 31.12.2023 is placed at Annexure-A and year wise expenditure at Annexure-B.

Annexure-A

Budget Details - Maharashtra

S. No.	Airports	RCS BUDGET-(Rs in Cr.)	Total Expenditure till 31.12.2023
1.	Kolhapur	305.93	296.59
2.	Jalgaon	22.11	21.53
3.	Solapur	80.31	15.31
4.	Amravati	100.00	65.71
5.	Nanded	0.20	0.20
6.	Nasik	18.00	2.50
7.	Ratnagiri	-	-
8.	Gondia	34.65	27.00
9.	Sindhudurg	-	-
	Total	561.20	428.84

Annexure - B

Year wise expenditure in the State of Maharashtra

(Rs. In Crores)

Airport	Heliport/WA/Airport	FY: 2017-2018	FY: 2018-2019	FY: 2019-2020	FY: 2020-2021	FY: 2021-2022	FY 2022-2023	FY 2023-2024 (till 31.12.2023)	Total
Amravati	A	0.00	0.00	0.00	0.00	53.84	0.00	11.87	65.71
Gondia	A	0.00	0.00	0.00	0.00	0.03	8.74	18.23	27.00
Jalgaon	A	2.51	0.09	5.42	7.02	3.93	2.39	0.16	21.53
Kolhapur	A	12.96	26.67	42.89	88.22	59.96	33.36	32.54	296.59
Nanded	A	0.02	0.00	0.00	0.00	0.00	0.18	0.00	0.20
Nasik	A	0.00	0.76	0.00	0.00	0.00	1.75	0.00	2.50
Ratnagiri	A	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Sholapur	A	8.69	0.40	3.78	2.22	0.01	0.23	0.00	15.31
Sindhudurg	A	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Total		24.18	27.91	52.09	97.46	117.77	46.64	62.80	428.84

SHRI SAKET GOKHALE: Sir, in the Interim Budget, 2024 that was presented by the hon. Finance Minister, allocation for the UDAN Scheme has been slashed by 60 per

cent. Of that, 1,300 valid routes allotted under UDAN 5.O, 501 routes have been cancelled already. So, my question is: Why has the Budget for UDAN been reduced by 60 per cent, from Rs.1,244/- crores to just Rs.850/- crores? Number two, what steps are being taken to revive the 501 cancelled routes which were allocated under UDAN 5.O?

GENERAL (RETD.) V.K. SINGH: Sir, the question is on Budget, but let me clarify. As far as the UDAN Scheme is concerned, 529 routes are already operational. No route has been cancelled. There is a system in place by which the routes are allocated, and the system is as follows. There is a valid bidding that is done. Airlines are called to bid for a particular route. If an airline bids for a particular route, that route is allocated to it. Based on this, an under-served or unserved airport is made up in terms of whatever facilities are required by the AAI so that flights can take place from that particular airport. Now, if that airline walks away from that route, the bidding takes place again in the next round of bidding. So, there is no route which has been allocated, no route which has been cancelled. It all depends on bidding and... *...(Interruptions)..* Would you please allow? ....(*Interruptions*)..

MR. CHAIRMAN: Please, please. Let the Minister complete. What is this?

SHRI SAKET GOKHALE: Sir, *...(Interruptions)...*

MR. CHAIRMAN: Mr. Gokhale, one minute. Is it according to rules? You do not hear the Minister out. *...(Interruptions)..*Please, you must maintain some decorum. Let the Minister complete. If you still have an issue, rules provide for a mechanism. Now, the hon. Minister.

GENERAL (RETD.) V.K. SINGH: Sir, there is no pre-allotment of routes anywhere. I would like to underline that aspect. If the airlines walk away from a particular route, after a particular period of time, that route is bid again. An airline has two years to start a particular route. If it does not start a route, it goes into the next bidding. Therefore, that route remains unutilized till the time next bidding takes place.

SHRI SAKET GOKHALE: I did not ask for*...(Interruptions)..*

MR. CHAIRMAN: Shrimati Vandana Chavan.

SHRI SAKET GOKHALE: Sir, I have to ask another question. You have permitted me, Sir.

MR. CHAIRMAN: Shrimati Vandana Chavan.

SHRI SAKET GOKHALE: Sir, you have permitted me. ..*(Interruptions)*..

MR. CHAIRMAN: Shrimati Vandana Chavan. …*(Interruptions)*..Would you first take your seat?..*(Interruptions)*..

SHRI SAKET GOKHALE: Sir, you have allowed me.

MR. CHAIRMAN: No; I am saying, take your seat. ...*(Interruptions)*.. First, you take your seat. Is it the way to conduct the proceedings? …*(Interruptions)*..

SHRI SAKET GOKHALE: Sir, you have allowed me. …*(Interruptions)*..

MR. CHAIRMAN: Sit down first. …*(Interruptions)*.. Sit down first and listen to me. If a Minister responses to a question and if an hon. Member for one reason or the other is not satisfied, that could be on several grounds. One, not understanding the perception of the Minister or the Minister not responding adequately. In both the situations, it is not the mechanism to jump on the chair. …*(Interruptions)*.. One minute. Sit down. ..*(Interruptions)*.. You still do not understand. I am sure senior leaders of your party will persuade you to maintain decorum. …*(Interruptions)*.. Shrimati Vandana Chavan.

SHRIMATI VANDANA CHAVAN: Sir, every airport is supposed to have proper maintenance and service delivery for its commuters. I would like to raise the question particularly in the case of Pune Airport which I have raised several times in this House. Sir, the Pune Airport has been seeing deteriorating quality and the rank has been slipping down lower and lower. Now, it is at 70th position in a survey conducted by the Airport Council International.

Sir, I would like to ask the hon. Minister what steps are being taken for such slipping down ranking of airports and particularly for the Pune Airport which is still to see the light of the day actually. We are still using the air force airport.

GENERAL (RETD.) V.K. SINGH: Sir, the overall question does not pertain to maintenance of airports and all other things. Nevertheless, I have noted this point, and I will convey to the Member as to what action has been taken.

श्री राजीव शुक्ला: सभापति जी, महाराष्ट्र राज्य में शिरडी नामक एक बहुत प्रसिद्ध धार्मिक स्थल है, जहाँ बहुत से लोग जाते हैं और वे लोग उसी के पास स्थित शनि शिंगणापुर के लिए भी जाते हैं। वहाँ पहुँचने के लिए पहले एयरलाइंस की सुविधा नहीं थी, लेकिन एयरपोर्ट बनने के बाद अब बहुत ही कम फ्लाइट्स की सुविधा है, जबकि वहाँ उत्तर भारत से लाखों लोग जाते हैं। मैं माननीय मंत्री जी से यह जानना चाहूँगा कि वे शिरडी के लिए क्या सुविधाएँ प्रदान कर रहे हैं? वे कृपया यह बताने का कष्ट करें।

जनरल (सेवानिवृत्त) वी.के. सिंह: चेयरमैन सर, शिरडी का एयरपोर्ट महाराष्ट्र सरकार के अधीन है, वह एयरपोर्ट अथॉरिटी ऑफ इंडिया के अधीन नहीं है। किसी भी एयरपोर्ट के लिए या एक जगह से दूसरी जगह पर जाने के लिए जितनी भी फ्लाइट्स बनती हैं, वह एयरलाइंस के ऊपर निर्भर करता है। एयरलाइंस अपने रूट्स, अपने हवाई जहाज एवं अपने खर्चे को देखते हुए उन फ्लाइट्स को कहाँ से कहाँ पर ले जाना चाहती हैं, यह उनके ऊपर निर्भर करता है। जैसा कि माननीय सदस्य ने कहा है, इसके लिए अलग-अलग एयरलाइंस को बोला जाएगा। अगर वे इसके अंदर फ्लाइट्स की संख्या में इजाफा करना चाहते हैं, तो यह उनको बता दिया जाएगा।

श्रीमती प्रियंका चतुर्वेदी: सर, मेरा सवाल पुणे से जुड़ा हुआ है और शिरडी से भी जुड़ा हुआ है। पुणे के ओल्ड एयरपोर्ट पर पाँच महीने से नया टर्मिनल तैयार है, पर उसका उद्घाटन नहीं हुआ है, तो इसमें यह डिले क्यों हो रहा है? दूसरी बात, जब हमारी सरकार थी तब हमने एक नई बिल्डिंग प्रपोज की थी, जिसको इन्होंने स्क्रैप कर दिया। सर, चूंकि यह महाराष्ट्र का ही सवाल है, इसलिए मैं इसको महाराष्ट्र तक ही सीमित रख रही हूँ।

MR. CHAIRMAN: Your supplementary?

श्रीमती प्रियंका चतुर्वेदी: सर, अभी कहा गया कि शिरडी राज्य सरकार के अधीन है, तो क्या राज्य सरकार की कोई जिम्मेदारी नहीं है, क्या सिविल एविएशन उनसे सवाल नहीं पूछ सकता है?

MR. CHAIRMAN: Your supplementary?

SHRIMATI PRIYANKA CHATURVEDI: Sir, my supplementary is this. Why is the new airport terminal not being inaugurated?

MR. CHAIRMAN: Alright. Hon. Minister.

SHRIMATI PRIYANKA CHATURVEDI: Why is it waiting for its inauguration for five months?

जनरल (सेवानिवृत्त) वी.के. सिंह: पुणे में inauguration के लिए पाँच महीने का इंतजार नहीं हो रहा है, बल्कि वहाँ पर काम चल रहा है और काम अभी तक पूरा नहीं हुआ है।

MR. CHAIRMAN: Q.No. 20.

Promotion of MSMEs in Odisha

*20. SHRI SUJEET KUMAR: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the details of the steps taken by Government to promote MSMEs in the State of Odisha, under Atmanirbhar Bharat Abhiyan (ABA);
(b) whether any scheme is being implemented by Government to promote small scale industries in tribal areas of Odisha;
(c) if so, the details thereof including the due date for its implementation; and
(d) the number of places where small scale industry project centres are running in the State of Odisha, district-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI BHANU PRATAP SINGH VERMA): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) to (c) The Government has taken a number of recent steps to promote Micro, Small and Medium Enterprises (MSMEs), in the country including tribal areas of Odisha under Aatmanirbhar Bharat Abhiyan. These include:

- New revised criteria for defining MSMEs.
- "Udyam Registration" for MSMEs, for Ease of Doing Business w.e.f. 1.7.2020.
- Rs. 50,000 crore equity infusion through Self Reliant India Fund.
- Rs. 5 lakh crore Emergency Credit Line Guarantee Scheme, for businesses, including MSMEs. The scheme was operational till 31.03.2023
- No global tenders for procurement up to Rs. 200 crores.

- Launching of an online Portal "Champions" in June, 2020 to cover many aspects of e- governance including grievance redress and handholding of MSMEs.
- Inclusion of Retail and Wholesale traders as MSMEs w.e.f. 2.7.2021.
- Non-tax benefits extended for 3 years in case of an upward change in status of MSMEs.
- Launch of Udyam Assist platform (UAP) on 11.01.2023 to bring Informal Micro Enterprises (IMEs) under the formal ambit for availing the benefit under Priority Sector Landing.

The Ministry of MSME implements various schemes/ programmes for the promotion and development of Micro, Small and Medium Enterprises (MSMEs) sector across the country, including in the tribal areas of Odisha State which inter alia include Raising and Accelerating Performance (RAMP), PM Vishwakarma Scheme, Entrepreneurship Skill Development Programme (ESDP), Procurement and Marketing Support Scheme (PMSS), Micro and Small Enterprises-Cluster Development Programme (MSE-CDP), MSME Champions Scheme and Credit Guarantee Scheme for Micro and Small Enterprises.

(d) Additionally, to promote the small scale industry in the country including the State of Odisha, Prime Minister's Employment Generation Programme (PMEGP) extends Margin Money support to Micro Enterprises. The district-wise details of micro units set up, margin money disbursed and employment generated under PMEGP in the State of Odisha, are given at *Annexure-I*.

Annexure-I

Detail for project assisted under Prime Minister's Employment Generation Programme during current Financial Year-2023-24 in the State of Odisha (District –wise)

(Project & Employment: in numbers, Margin Money: Rs. In lakhs

Sr. No.	**State/ District**	2023-24 (**as on** 30.01.2024)		
		No. of Projects	**M.M (Rs. In lakhs)**	**Employment**
1	Angul	71	286.89	568
2	Baleswar	133	465.34	1,064
3	Bargarh	82	250.15	656
4	Bhadrak	86	260.08	688

5	Balangir	82	252.96	656
6	Boudh	10	23.59	80
7	Cuttack	165	513.99	1320
8	Deogarh	29	67.05	232
9	Dhenkanal	73	279.43	584
10	Gajapati	18	45.28	144
11	Ganjam	170	681.72	1360
12	Jagatsinghpur	54	151.85	432
13	Jajpur	80	211.80	640
14	Jharsuguda	37	93.45	296
15	Kalahandi	51	147.79	408
16	Kandhamal	16	31.58	128
17	Kendrapara	101	297.29	808
18	Keonjhar	54	158.62	432
19	Khurdha	203	688.77	1624
20	Koraput	30	97.48	240
21	Malkangiri	24	51.04	192
22	Mayurbhanj	134	416.34	1072
23	Nabarangpur	26	45.47	208
24	Nayagarh	75	220.40	600
25	Nuapada	15	46.00	120
26	Puri	176	554.92	1408
27	Rayagada	49	154.46	392
28	Sambalpur	31	95.15	248
29	Sonepur	54	174.36	432
30	Sundargarh	59	172.73	472
	Total	2,188	6,935.98	17,504

Source: Khadi and Village Industries Commission (KVIC)

श्री सुजीत कुमार: सर, एमएसएमई मिनिस्ट्री ने ट्राइफेड के साथ collaboration में Tech for Tribal नामक एक बहुत ही सुन्दर इनिशिएटिव शुरू किया था। इस इनिशिएटिव को tribal entrepreneurs के आईटी स्किल, बिज़नेस स्किल और सॉफ्टवेयर स्किल को बढ़ाने के लिए शुरू किया गया था। मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि इस इनिशिएटिव की क्या प्रोग्रेस हुई है, इससे कितने tribal entrepreneurs लाभ उठा चुके हैं और इसको आगे कितने सालों तक चलाया जाएगा?

श्री भानु प्रताप सिंह वर्मा: माननीय सभापति महोदय, माननीय सदस्य ने विशेष रूप से एसटीज़ के संबंध में बात की है। एमएसएमई मंत्रालय द्वारा जितनी भी योजनाएँ चलाई जा रही हैं, वे पूरे देश के लिए चलाई जा रही हैं। विशेष रूप से, पीएमईजीपी योजना के माध्यम से हम लोग छोटे-छोटे लोगों की मदद करते हैं। अगर इस योजना को देखा जाए तो पता चलेगा कि हमने इसके माध्यम से पूरे देश में गरीबों को जो सब्सिडी दी है, वह 2.4 हज़ार करोड़ रुपये है। इसमें करीब 65,000 योजनाएँ हैं, जिनमें हमने मदद की है। उसी तरीके से 5,52,000 लोगों को रोज़गार दिया गया है।

सर, विशेष रूप से जो पीएमईजीपी योजना है, इसमें ग्रामीण और शहरी लोगों के लिए सब्सिडी का अलग-अलग प्रावधान किया गया है। अगर कोई शहरी एरिया है, जहाँ जनरल लोग हैं, तो उनको 15 परसेंट की सब्सिडी दी जाती है और यदि वे ग्रामीण एरियाज़ में हैं तो उन्हें 25 परसेंट की सब्सिडी दी जाती है। यदि कोई एससी-एसटी शहर में रहता है तो उसे 25 परसेंट की सब्सिडी दी जाती है और यदि वह ग्रामीण क्षेत्र में रहता है तो उसे 35 परसेंट की सब्सिडी दी जाती है। इस तरह से पूरे देश में इस योजना का क्रियान्वयन किया जा रहा है। माननीय सदस्य ने विशेष रूप से जो पूछा है, मैं बताना चाहता हूं कि आज हमने ओडिशा को करीब 69 करोड़ रुपये की सब्सिडी दी है। हम लोगों ने करीब 2,188 परियोजनाओं को क्रियान्वित किया है और इससे करीब 17,504 लोगों को रोज़गार मिला है।

MR. CHAIRMAN: Second supplementary; Shri Sujeet Kumar.

श्री सुजीत कुमार: सर, मैंने Tech for Tribals scheme के बारे में सवाल पूछा था। PMEGP के बारे में नहीं पूछा था, लेकिन मैं उनसे बाद में इसका उत्तर ले लूंगा।

सर, वर्ष 2022 में Standing Committee on Finance की एक रिपोर्ट आई थी, उस रिपोर्ट में दर्शाया गया है कि जो MSMEs हैं, उनका क्रेडिट गैप 20 से 25 लाख करोड़ रुपये है। यह जनरल MSMEs के लिए है, tribal-led MSMEs or tribal-led entrepreneurs का क्रेडिट गैप close to 90 per cent है। मैं माननीय मंत्री जी से जानना चाहता हूं कि जो tribal entrepreneurs हैं, उनको credit facilities avail करने के लिए क्या-क्या स्कीम्स हैं?

श्री भानु प्रताप सिंह वर्मा: सभापति महोदय, विशेष रूप से ट्राइबल्स की मदद के लिए पूरे देश में MSMEs की योजनाएं चलाई जा रही हैं। विशेष रूप से हम देखें तो आज हम लोग देश भर में टेक्निकल सेंटर्स बना रहे हैं, करीब 53 टेक्निकल सेंटर्स हैं और 20 नए बना रहे हैं। वे 125 करोड़ रुपये की लागत से देश भर में बनाए जा रहे हैं। उसी तरह से हम 100 एक्सटेंशन सेंटर्स बना रहे हैं, जो करीब 10 करोड़ रुपये की लागत से बना रहे हैं। इसके लिए हम लोगों ने 6 हज़ार करोड़ रुपये का बजट रखा है। विशेष रूप से मैं कह सकता हूं कि देश के प्रधान मंत्री जी ने 17 सितम्बर को विश्वकर्मा योजना लागू की है, वह उन गरीबों के लिए है, जो छोटे-छोटे लोग हैं, जो घर बैठे 18 प्रकार के ट्रेड में काम करते हैं। उनके लिए करीब 13 हज़ार करोड़ रुपये का प्रावधान किया गया है, उसमें करीब 88 लाख लोगों का रजिस्ट्रेशन हो चुका है और आगे भी तेज़ी के साथ रजिस्ट्रेशन बढ़ रहा है। आज मैं कह सकता हूं कि हमारी जितनी भी योजनाएं हैं - PMEGP

योजना, स्फूर्ति योजना, एससी/एसटी हब आदि गरीबों के लिए योजनाएं हैं, उनके लिए हम काम कर रहे हैं।

MR. CHAIRMAN: Dr. Santanu Sen.

DR. SANTANU SEN: Mr. Chairman, Sir, through you, my supplementary question on MSMEs to the hon. Minister is this: As per national records, West Bengal ranks second in MSMEs, where we have got nearly 90 lakh MSMEs and we have created nearly 136 lakh jobs through them. Now, instead of getting proper cooperation, why are non-BJP States being shown a step-motherly attitude?

श्री भानु प्रताप सिंह वर्मा: माननीय सभापति महोदय, मैं माननीय सदस्य को स्पष्ट कर देना चाहता हूं कि किसी के साथ कोई सौतेला व्यवहार नहीं किया जा रहा है। ये योजनाएं पूरे देश में चलाई जा रही हैं, चाहे प्रधानमंत्री रोज़गार सृजन कार्यक्रम हो, प्रधानमंत्री विश्वकर्मा योजना हो और जितनी भी योजनाएं हैं, उन सभी योजनाओं का क्रियान्वयन बड़ी तेजी के साथ किया जा रहा है। इन्होंने पश्चिमी बंगाल की बात की है, वहां लोगों को सभी योजनाओं का लाभ मिल रहा है। मैं कह सकता हूं कि आज की स्थिति में पश्चिमी बंगाल में PMEGP के अंतर्गत भी लोगों को लाभ मिल रहा है।

सूक्ष्म, **लघु और मध्यम उद्यम मंत्री (श्री नारायण राणे)**: माननीय सभापति महोदय, यह प्रश्न ओडिशा से संबंधित है। माननीय सदस्य ने ओडिशा के बारे में MSMEs से संबंधित अलग-अलग स्कीम्स की डिटेल मांगी है। पश्चिमी बंगाल के लिए वे अलग से प्रश्न पूछेंगे, तो हम डिटेल में उत्तर देंगे।

MR. CHAIRMAN: Dr. Fauzia Khan.

DR. FAUZIA KHAN: Sir, given the initial challenges faced by MSMEs in setting up digital assets and ensuring cyber security, it is essential for them to enhance understanding and integration of cyber security measures. MSMEs are facing capital constraints. They are struggling with shaky technology base hindering growth and recognition. In addressing these issues, what measures does the Ministry propose to make MSMEs more reliant on technology, overcome growth bottlenecks and add to the economy in full potential?

MR. CHAIRMAN: Question Hour is over.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials]

1.00 P.M.

†MOTION OF THANKS ON THE PRESIDENT'S ADDRESS

MR. CHAIRMAN: Now, further discussion on the Motion moved by Ms. Kavita Patidar on the 2nd February, 2024 and the Amendments moved thereto. The next speaker is Shri Sukhendu Sekhar Ray.

SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, at the outset, I would like to respectfully submit that in the Address to both the Houses of Parliament by the hon. President of India, I have found after 'एक भारत श्रेष्ठ भारत' and 'आत्मनिर्भर भारत' some new coins like 'विकसित भारत', which is used, at least, for six times, and 'अमृत', expressed for about ten times, such as 'आजादी का अमृत काल', अमृत काल of our Independence, 'अमृत कलश', 'अमृत सरोवर', अमृत महोत्सव twice, अमृत वाटिका, 'अमृत भारत स्टेशन्स ', 'अमृत भारत ट्रेन' and 'अमृत जनरेशन'। So, चारों ओर सिर्फ अमृत ही अमृत है। जो लोग ये अमृत पी रहे हैं, उनकी बात छोड़ दीजिए। जो लोग हलाहल पी रहे हैं, यानी जो लोग जहर पी रहे हैं, उनके लिए यह सोचने की बात है कि ये अमृत लोक में बात कर रहे हैं, ये अमृत लोक में जीवित हैं या दूसरे लोक में तो नहीं चले गए हैं। अमृत लोक सुनते-सुनते उनको परलोक की याद आ रही है। It is a make-belief situation. How it has been coined like *Amrit Kaal* in every sphere of life of the society, I do not understand it. Anyway, it is a prerogative of the Government. At page No.3 of the booklet, it is said, "Last year, my Government has given Government jobs to lakhs of youth in mission mode." It is not in the distant past that we heard about that two crores of jobs per year will be given to the jobless. By this time, the number ought to have been twenty crores because this Government has already spent ten years in power.

[THE VICE-CHAIRPERSON (DR. AMEE YAJNIK) *in the Chair*.]

When it is said 'lakhs of jobs', the natural question comes 'How many lakhs?' There is no mention about this. How many jobless are there and out of them how

---

† Further discussion continued on a motion moved on the 2nd February, 2024.

many jobless are given jobs and how many are remaining? These are the pertinent questions which have not been addressed by the hon. President in her Speech which has been prepared by this Government. Should we take it as another *jumla*?

At page 4 of the Speech, it is stated that the Government enacted important legislations with the co-operation of all the parliamentarians, including that draconian law, Nyaya Sanhita, which, according to me, is *'Anyaya Sanhita'*. Anyway, this claim that all the parliamentarians supported the Bills, when these were introduced and discussed, is not true. This is incorrect information.

As a keen reader of history, it reminds me of a situation in the year 1933 when Hitler in Germany brought one Enabling Act which enabled his Cabinet to legislate instead of the Parliament and for which no presidential assent was required. What happened then? The law was passed. It was called the Enabling Act. It was passed in Hitler's regime in Germany in 1933 after sending 106 parliamentarians to the concentration camp, and thereafter the Bill was passed. Here, we have seen that after the suspension of 146 parliamentarians, these Bills were passed. This number, that is, the suspension of 146 parliamentarians in Indian Parliament, is the highest in the history of parliamentary democracies around the world so far. Therefore, the statement made in the hon. President's Speech, I should not say that it is far from truth, but it is incorrect and purposefully given by the Government to create a confusion in the minds of the people.

At page 6, paragraph 9 of the Speech, it is stated that NITI Aayog claimed that about 25 crore countrymen have been lifted out of poverty in the last one decade, that is, during this *Amrit Kaal*. My question is that out of how many poverty-ridden people, these 25 crore people have been lifted out of poverty as claimed by the NITI Aayog. What was the exact number of poverty-ridden people when they came to power in 2014, and out of them, when they say that they have lifted 25 crore countrymen out of poverty, how many still remain poverty-ridden? These questions have not been addressed. Therefore, all these are half-truths. I am sorry to say that in this way, a series of lofty claims have been made in this report card of the Government to carry out disinformation campaign on the eve of the Lok Sabha elections. The reality is altogether different.

I would like to refer to Article 39(b) of the Constitution. It is under the Directive Principles of State Policy. It states categorically, "The State shall, in particular, direct its policy towards securing-- (b) that the ownership and control of the material resources of the community are so distributed as best to subserve the common good." Then, Article 39(c) states further, -- you are very much aware, Madam --

"(c) that the operation of the economic system does not result in the concentration of wealth and means of production to the common detriment."

Now, what is happening? What is the scenario of the Indian economy? Inequality has gone to what extent? I may kindly be permitted to refer to a few points from the Oxfam Report 2023, which was released on 15th January this year. The Government does not accept that Report but we very much put reliance on this report because of the practical situation in the country.

Number one, the richest one per cent in India own more than 40 per cent of the country's total wealth. Number two, the bottom half of the population share just three per cent of the national wealth. Number three, the Indian Government recently cut taxes on corporate sector while introducing the centralised tax system, that is, GST which led to increase in indirect taxation on household.

A one-time two per cent tax on billionaires' entire wealth would support Rupees 40,423 crore for malnourished individuals for the next three years and you are giving concessions to the corporates. The female workers earned only 63 paisa for one rupee earned by male worker. Scheduled Caste and rural workers earned significantly less than socially advantageous groups. Madam, the point I am going to make is very much pertinent. Billionaires in India witnessed 121 per cent surge in wealth since the pandemic began. Until November, 2022, the surge in their wealth goes on. During the pandemic, it was 121 per cent surge.

One particular Indian billionaire whose portfolio includes energy companies has seen his wealth soar by 46 per cent in 2022. Sixty-four per cent of the total GST came from the bottom 50 per cent of the country's population in 2021-22. The total number of billionaires in India went up from 102 in 2020 to 166 in 2022. India's hundred richest persons' combined wealth reached US $ 660 billion, which is Rs. 54.12 lakh crore as per Indian currency. It is economic inequality, which must be resisted as per the directive of the Constitution enshrined in Article 39 B and C.

In India, 72 TV channels having a reach over 800 million people are owned by one particular billionaire. In India, a one-off tax on unrealized gains from 2017-2021 on just one billionaire could have raised US$ 21.95 billion, enough to employ more than five million Indian primary school teachers for a year. Such a huge economic inequality and we are chanting the mantra of *amrit kaal, amrit mahotsav, amrit, amrit, amrit*!

Forget about Oxfam Report because the Government does not believe in that report. Let me mention what the UNDP Report says. It is the Asia Pacific Human Development Report of 2024 released on 15th of January this year. Let me mention three, four bullet points. In India, income distribution has become more skewed with

top ten per cent of the population getting 57 per cent of national income. This is the UNDP Report.

Top one per cent get 22 per cent of the national income indicating one of the most unequal income distribution. Top ten per cent of the population control 65 per cent of the nation's total wealth highlighting significant wealth inequality. There is a growing evidence of a strong rise in wealth inequality, particularly, in the post-Covid period. Another point in the UNDP report is that women constitute only 23 per cent of the labour force and certain groups like informal workers and inter-State migrants are at greater risk of falling back into poverty. My submission is that unless this huge inequality is removed on war footing, one cannot rule out the possibility of social unrest or upheaval.

I will now talk about rural wage rates and inequality. In case of agriculture labour, real wage rate increased by 4.6 per cent. The real wage rates of non-agriculture and construction workers lowered at the end of the period from 2014 to 2022. Non-agriculture workers form the majority; they are 68.9 per cent among the employed in rural India. Real wages have not grown of approximately 35 per cent of India's workforce since 2014. For long 10 years, in *Amrit Kaal*, there has been no rise in the real wages of 35 per cent of India's workforce. Even in sectors which have increase in real wage rates, the growth rate is overshadowed by the overall per capita income growth. So, this mismatch must be looked into by the Government. There is no murmur, no whisper about how this problem will be solved by the Government in the hon. President's speech.

Now, after the UNDP Report, I will talk about the Labour Bureau Report. What is the Labour Bureau Report? In fact, since I have already talked about the workforce, I am not going to repeat the issue of Labour Bureau Report now.

I will now come to the question of federalism. When this Government came to power, everybody listened again and again, repeatedly, that this Government believes in cooperative federalism. Now, it is not being mentioned because it has already become non-cooperative federalism. The glaring example of federalism is that every State which is ruled by the opposition parties, their leaders are being hounded by the Central agencies. Never in the history of India has this happened. We require the double engine Government! Therefore, this opposition-ruled Government are to be dislodged by hook or crook. This is going on every day. Even a *dalit* Chief Minister has not been spared. From where does the 'One Nation One Election' call come? Is it there in our Constitution? Has it been recommended by the Election Commission? Surprisingly, the retired President of India has been appointed to head a Committee and that Committee has now started discussing on war footing that it is to be

implemented as soon as possible. Our Chief Minister, Ms. Mamata Banerjee, has already written to the Committee -- she is also coming to attend the meeting tomorrow -- that nothing will be accepted by our State at least on this issue. I sincerely believe that the other opposition-ruled States will also not accept it because there will be serious ramifications, serious consequences. This is draconian. Our constitutional scheme is altogether different. We are a parliamentary democracy, not a Presidential form of Government, like the USA. But this will open the door for the Presidential form of Government, I apprehend. That is why I totally oppose this idea of 'One Nation One Election'.

There is a consistent tendency to erode the fiscal and economic policy space of State Governments. Resources transferred to States have been subject to regressive conditions and a significant portion is kept out of the Finance Commission's ambit allowing Central control over their issues. Why is this Government not following the recommendations of the Sarkaria Commission? And what about the second Commission, the Punchhi Commission on Centre-State relations? In 2010, Justice Punchhi Commission submitted its recommendations to the then Government. We are in 2024. Fourteen years elapsed. No murmur about those recommendations. Are fourteen years not enough to finalise the recommendations on the Centre-State relations recommended by the Punchhi Commission? Why is the Government avoiding that? It is because when it comes to the constitutional heads of States, the heads will roll if the Commission's recommendations are given effect to. The Punchhi Commission has categorically stated that while appointing Governors, the State Governments must be consulted and their concurrence is must. They must not act as agents of the Central Government as it is happening now.

Madam, I have already mentioned about the rampant misuse of Central agencies. Now I am driving points relating to my State and how this federalism is being respected. Only one or two points. The Centre has resorted to fiscal terrorism in Bengal. Fiscal terrorism is going on in our State by the Centre. How many Central teams were sent to Bengal? More than hundred. Some 150-160 teams were sent to Bengal to look into the implementation of the Centrally Sponsored Schemes. Wherever deficiencies or defects were found, each and every deficiency and defects were removed and intimated. In the entire country, West Bengal has been singled out and all the dues, to the extent of Rs.1,16,000 crore, the Central Government has stopped. It is an economic blockade. They want to kill the poor people. It is fiscal terrorism. They thought that by suspending the release of funds, it will have good effect for them in the ensuing election. No. People have understood what is what.

The other day, on 3rd February, our hon. Chief Minister announced that the State Government from its own funds will give the dues of the 21 lakh workers who could not get the wages. They will be paid out of the State funds. We are not depending upon the Central Funds. We will definitely take the issue to the people and the people of Bengal will give a befitting reply for such fiscal anarchy. There are other points about MGNREGA, but my time is limited. I have almost two minutes now.

While concluding, I would like to respond in reference to paragraph 37 of the President's speech. I don't like to mention, due to paucity of time, what is said there. But everybody knows it because that is the concluding paragraph. I would like to quote a few lines from a Bengali poem of Rabindranath Tagore. It was written 123 years back. The name of the poem is *Deeno Daan*. *Deeno* means 'poor'. *Daan* means 'gift'.

'There is no god in that temple', said the Saint. The King was enraged. 'No God? Oh Saint, aren't you speaking like an atheist? On the throne studded with priceless gems, beams the golden idol. And yet, you proclaim that's empty?'

"It's not empty;
It's rather full of the Royal pride.
You have bestowed yourself,
oh King, not the God of this world, remarked the saint."

And it continued:
"In the very year in which,
twenty million of your subjects were struck by a terrible drought;
The desperate masses without any food or shelter,
came begging at your door crying for help, only to be turned away,
they were forced to take refuge in forests, caves, camping under roadside foliages,
derelict old temples;
and in that very year
when you spent two million gold coins to build that grand temple of yours,
that is the day God left that Temple of yours.
And joined the poor.
Your mundane temple is hollow.
It is just a bubble of wealth and pride.
The enraged King howled,
Oh you sham cretin of a person,
Leave my kingdom this instant.

The Saint replied calmly,
To the very place to which you have exiled the Divine,
banish now the devout too."

Thank you, Madam.

THE VICE-CHAIRPERSON (DR. AMEE YAJNIK): Before we go to the next speaker, hon. Members, the discussion on Motion of Thanks on the President's Address will continue after the introduction of the Bills.

We now take the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2024. Shri Arjun Munda to move for leave to introduce the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2024.

GOVERNMENT BILLS

The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2024

जनजातीय कार्य मंत्री; तथा कृषि एवं किसान कल्याण मंत्री (श्री अर्जुन मुंडा): महोदया, मैं प्रस्ताव करता हूँ:

"कि आन्ध्र प्रदेश राज्य के संबंध में संविधान (अनुसूचित जनजाति) आदेश (संशोधन) विधेयक, 2024 को पुरःस्थापित करने की अनुमति दी जाए।"

The question was put and the motion was adopted.

श्री अर्जुन मुंडा: महोदया, मैं विधेयक को पुरःस्थापित करता हूँ।

THE VICE-CHAIRPERSON (DR. AMEE YAJNIK): We now take the Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Bill, 2024. Shri Arjun Munda to move for leave to introduce the Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Bill, 2024.

The Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Bill, 2024

जनजातीय कार्य मंत्री; तथा कृषि एवं किसान कल्याण मंत्री (श्री अर्जुन मुंडा): महोदया, मैं प्रस्ताव

करता हूँः

"कि ओडिशा राज्य के संबंध में संविधान (अनुसूचित जाति और अनुसूचित जनजाति) आदेश (संशोधन) विधेयक, 2024 को पुरःस्थापित करने की अनुमति दी जाए।"

The question was put and the motion was adopted.

श्री अर्जुन मुंडा: महोदया, मैं विधेयक को पुरःस्थापित करता हूँ।

THE VICE- CHAIRPERSON (DR. AMEE YAJNIK): Another Bill for introduction. Shri Ashwini Kumar Choubey to move for leave to introduce the Water (Prevention and Control of Pollution) Amendment Bill, 2024.

The Water (Prevention and Control of Pollution) Amendment Bill, 2024

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री (श्री अश्विनी कुमार चौबे): महोदया, मैं प्रस्ताव करता हूँः

"कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 का और संशोधन करने के लिए एक विधेयक को पुरःस्थापित करने की अनुमति दी जाए।"

The question was put and the motion was adopted.

...(Interruptions)...

THE VICE-CHAIRPERSON (DR. AMEE YAJNIK): I did hear the Ayes. *...(Interruptions)...* I request the hon. Minister to introduce the Bill.

श्री अश्विनी कुमार चौबे: महोदया, मैं विधेयक को पुरःस्थापित करता हूँ।

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS - *Contd.*

THE VICE-CHAIRPERSON (DR. AMEE YAJNIK): Hon. Members, we now resume the discussion on the Motion of Thanks on the President's Address. Now, Shri Tiruchi Siva. I think, you have twenty-nine minutes to speak.

SHRI TIRUCHI SIVA (Tamil Nadu): Madam, Vice-Chairperson, at the outset, I would first thank the hon. President for having pleased to deliver her Address to both the Houses of Parliament and also for having read that document of the Government without fracturing it, unlike some of those appointed by her in various States. This Government is anti-federal, anti-secular, anti-poor, pro-rich, anti-women, anti-MSME, anti-CPSUs, pro-corporates, anti-farmers, anti-labour, pro-centre and anti-regional. Why I am telling all these things! It is not an evasive accusation against the Government or alleging them without any base. In the recent days, after this Government has taken over power, there are some blatant attempts to undermine the regional parties and the local issues. There is a step-motherly attitude, we witness and we experience. Take, for example, the devolution of revenue shares. The 14th Finance Commission recommended 42 per cent whereas what we are getting is not that much. It was 34 per cent, then 31.3 per cent and, now, merely 25 per cent. It was in 2021-22, Rs. 1.70 lakh crore and next year, it came down to Rs. 1.40 lakh crore and, now, it is Rs. 1.24 lakh crore. Tamil Nadu is the largest contributor of direct taxes to this country whereas for 1 rupee, we pay to the Union Government, the Tamil Nadu Government is getting 29 paise. Whereas, U.P., if they pay one rupee, they get 2.73 rupees, 2 rupees and 73 paise. What is this disparity? Why is this discrimination? You say that the country is one. You say that all are equal but why is this sort of treatment? By way of this GST regime, the Tamil Nadu Government has losses estimated to be around Rs. 20,000 crore rupees. It was a hasty implementation of GST. We have experienced a lot.

And there are other problems. Legislations passed by Assemblies are not able to be carried over. The elected Government, which is in the Assembly, do know the needs of the people and they legislate laws. But, the Raj Bhawan stands as a stumbling block and many of the Bills that have been passed in the Assembly have not been accorded sanction or assent from the Governors and, because of that, many State Governments are limping, especially, the Opposition ruling parties. The Opposition ruling parties wherever and in whichever States they are ruling, they are being treated in a manner that the Central agencies enter in and arm-twist that Government as well as the functioning of the Governments. Moreover, very importantly, recently, there was a very bad flood in Tamil Nadu. There were torrential rains and before that there was a cyclone. Chennai and southern districts were affected too much. We demanded immediately, towards relief, Rs. 5,000 crores and we were given only Rs. 450 crores, which is not even ten per cent. Later, for the overall estimate, the Defence Minister came to the spot and he had an overall view of what happened there.

The Prime Minister was met by the Chief Minister of Tamil Nadu and he gave an estimate of Rs.37,000 crores demanding as immediate relief; nothing happened. Then a delegation of all party Members of Parliament came and met the Home Minister and to the delegation, the Home Minister assured that it will be done. But nothing has been done. So even at the time of distress, they just witness as to how the States which are being ruled by the opposition parties are suffering. This is not the way a Union Government has to treat a State Government under a federal system. That is why I say, it is anti-federal. It is not just alleging an accusation against them, but it is a fact because of that. Take, for example, my neighbouring State, Andhra Pradesh. I have been hearing them for the past ten years, cutting across the party lines, after the Andhra Pradesh Reorganization Act in 2014, they are demanding for special status to Andhra Pradesh. Polavaram project is very acquainted to us. Nothing has been taken care of because it is not ruled by the BJP. Ten years have passed by. They have asked for the special status and they are still demanding it, which has not been acceded to. So, this is the way the States are being treated by the Union Government. We say, it is not fair. Why? I say it is unsecular. I would like to remind about the Citizenship Amendment Act. That Act was brought. Of course, apparently, it seemed that India is very genuine and very generous in accommodating those who have been religiously persecuted in the neighbouring countries, to be given citizenship. But that Bill which later on became an Act, very clearly said that three countries are selected—Pakistan, Bangladesh and Afghanistan; and from there, only selectively five religions,—Hindus, Christians, Parsis, Sikhs and Buddhists—will be accorded citizenship who have registered before 2014. Our question is: While you are so generous of giving citizenship to people who have been persecuted, why have Muslims been deleted from the list? When you have taken three countries, why have you not taken another country which is a neighbouring country, Sri Lanka? From Sri Lanka, 1.5 lakh Tamils are in India without citizenship. The torture they are undergoing because of lack of citizenship cannot be described and we have represented many a time but it has not been taken care of. So, when I gave an amendment that there should be religious as well as ethnic persecution also to be included for people from Sri Lanka, to include the Muslim community; that amendment was defeated by this Government. So also is the issue of triple talaq. When triple talaq was brought, they said that it is in favour of the Muslim women. Everyone said, "Oh, it could be." But actually, it is to victimize Muslim men. It is the protective approach that a Government should take and not a punitive approach. And why I am telling this is that I brought a Private Members Resolution to legislate for the welfare of the widows. Madam, 4.5 crore widows are in India and, in Vrindavan alone, 1.5 lakh widows are there and

those are of 20 to 60 years of age. Nobody takes care of them. They are there begging, they are there pulling rickshaws, they are being exploited by some other people. Some NGOs are taking care of them. I brought a Resolution. We need a legislation because the Government of Tamil Nadu has given so many schemes for widows. For your kind information, I would like to remind the House also that the Resolution was defeated. When you say that you are fighting for women's cause, you say that triple talaq is brought for the Muslim women, but in actuality, it is not so. The undercurrent is to punish the Muslim men; had you been with the same intent, you would have supported the widows' welfare resolution also. So, they take a double standard. So is the Women's Reservation Bill. They say that they have fulfilled the long wish of political empowerment to women. When? After census, after delimitation! It is far-fetched. It is like extending a carrot before a horse and making it run. They give an impression to the women that the Government has passed the Women's Reservation Bill, but it is not so. I suggest to the Government, if at all you want to empower women, don't go for that.

Again, I would like to cite my State as an example. We are giving 40 per cent reservation to women in employment. Why don't you give that? My Private Member Bill for that also is pending, which has not been taken into consideration. So, it is anti-women, it is anti-secular, it is partisan towards some religious people. See, everyone should feel secured in this country. I have repeatedly said, when India's partition took place, Muhammad Ali Jinnah said, 'All the Muslims come to my country Pakistan, which will be for Muslims'. The Islamists in this country said, 'Yes, we are Muslims, but India is our country', and they stayed here and they sacrificed for the country. So many of them are in the military. Take for example, Dr. Abdul Kalam. How many have done that? But why you should treat them in this manner is our simple question. Everyone should feel secured, but it is not so. We have to think about all these things. So, when I say you are anti-secular, it is all with base and reasons. When I say anti-women, it is also based on what has happened to women community by way of this Government's approach. Again, I said it is anti-poor. My colleague, Mr. Sukhendu, quoted many things. The per capita income in India for a person, compared to China, is one-fourth of it whereas in population, China and India are one and the same. I would like to say another thing, which is very shocking. I am very unhappy to say about my country's situation here in the Parliament, which will go across the world, but the Government's handling of situations is not in the right manner. I have to tell that. It is our responsibility as a citizen, as a Member of Parliament, and, of course, in the interest of the country. India ranks 139th place in the Hunger Index in the world. And, in the G-20 countries, you are so proud that you

have been successful in conducting G-20. The lowest per capita income among the G-20 countries is of India's. But you are climbing high that you have conducted the G-20 summit very successfully! Twenty-two crore people are suffering from poverty. That also was mentioned. Even the President's Address said, *Garibi Hatao* was once a slogan, but now we have uplifted 25 crore of poor people from poverty. Where from has it come? Twenty-two crore people are still under below poverty line. And what is the index? What is the parameter of 'below poverty line'? For a rural person, for a rural family, it is twenty-seven rupees per day, eight hundred and sixteen rupees per month. For one who is in the urban area, it is thirty-three rupees, thousand rupees per month. One can imagine how a family can survive with thousand rupees or eight hundred rupees. But on behalf of the Government, the President's Address says, 'Oh, we have uplifted the people from poverty, and India ranks fifth in the global economic power and soon, we will be in the third place'. All because of the corporates! You are anti-poor and you are pro-corporates. That is what we are telling. Ten per cent of our population gets 57 per cent of the nation's income. Ten per cent of the population enjoys 65 per cent of nation's wealth whereas only three per cent of the nation's wealth is possessed by 50 percent of the population. Let them please explain to us how you have uplifted people from poverty line. This is the condition of the poor. Under the MGNREGA, earlier the number of people who are benefited was 4.14 crore. Now, it has increased to 6.16 crore. After the COVID impact, how many things were affected? Have they been restored? Has it been brought to the position? No. The Government was concentrating on other things the oligopolistic conglomerates; some have a control over all the substantial parts of economy and even on policy matters. I don't want to tell who it is. Everyone knows when Parliament's whole Session was taken away by that. Some people, who own everything, control the entire economy of the country; it is all private business people. The MSME is a very important sector. A question was raised in the morning. It provides employment to 20 crore people. Sir, next to agricultural sector, MSME is the only sector which provides more employment. Its contribution to GDP is 29 per cent. In the exports, its part is 45 per cent. I am the Chairman of the Committee on Industry. I know very well as to how we are patronising it. Madam, you also know it very well, being a part of it. So, MSME sector is not patronised to the extent it has to be. A number of units fell sick and went out of it. A number of people came to the streets. One MSME unit gives employment to five persons. But, it is not being taken care of.

Madam, let me tell the House that the loan default of only 2300 individual enterprise companies is to the tune of Rs. 2 lakh crores; 2300 business people's loan

amounts to Rs. 2 lakh crores and Indian Banks have written off Rs. 5.3 lakh crores to corporates only. I said 2300 equal to 2 lakh crores, these numbers are very big. The total number of MSME units in our country is about 6 crores. Whereas the NPA of about 18.65 lakh units or maybe 19 lakh units is just Rs. 16,340 crores. Madam, these 18 or 19 lakh units employ about 1 crore people and their loans to the bank's NPA that has not been repaid is only about Rs. 16,000 crores and whereas 2300 business people have got Rs. 2 lakh crores and not repaid. Also, their loans of about Rs. 5.3 lakh crores have been waived off. This is all alarming. What is happening? This Government says 'Maximum Governance Minimum Government. But, minimum achievement more trumpeting. They have spent Rs. 4,880 crore towards advertisement, that is, public exchequer's money. But, what about the agricultural sector? Madam, all my colleagues in the House can recall as to how the farm Bills were passed in the House. You can be proud to say that we have passed so many legislations. But, as many other Members have pointed out, the Members of the Opposition parties, who raised voice against the Government or pointed out the errors of the Government were all suspended and sent out, and you have passed the legislations. The scrutiny of the Bills are also not like that. In 2014, what they often pointed out is about the UPA Government. During that period, 71 per cent of the Bills were referred to the Parliamentary Committees for scrutiny. But, now it is only 17 per cent. Why? Initially, it was 71 per cent and now it is 17 per cent which means they are not dependent on the scrutiny of the Bills. In the House, the discussion will be of one hour or two hours or three hours. The time allotted for a Member will be two or three minutes whereas in the Committee, it will be an elaborate debate. The stakeholders can appear; the Government is bound to come and reply and make alterations and their recommendations will be considered seriously, whereas now, all the Parliamentary Committees have become insignificant. This is the way they are doing it.

Madam, Budget for agriculture is going down year by year and the budget for other things is increasing like for Department of Home Affairs and Defence. That is okay, but, why is the budget for agriculture going down? Madam, agriculture is spinal cord of India. Again, one can recall the 2008 economic recession, when the whole world was suffering under it. It emerged from Europe and affected the whole of the world, but, not India only because of the public sector units and the agricultural sector. But you are killing both of them. The farm Bills were brought with what intent! It was to encourage some corporates. And it was passed when the House was not in order. When the farmers from all over the country came to roads and agitated, it was taken back. The budget for agriculture is coming down and the exports of farm

produce is banned; wheat was banned in May 2022, broken rice was banned in September, 2022 and onion was banned in December, 2022. The farmers are not encouraged, their produce is not allowed to export, they are not patronised. The prices of fertilisers are going on increasing and input costs are also increasing whereas the price of the agricultural produce is not proportionate to the expenses.

The Government promised that they will double the income of farmers, nothing has happened. Again, we would like to say how you said two crore employments will be generated and so far only seven lakh employments have been generated. But the need is of seven crores. You said that 'fifteen thousand' rupees will be deposited in everybody's account. *..(Interruptions)..* Yes, fifteen lakhs, sorry. *..(Interruptions)..* Fifteen lakh rupees will be deposited in everybody's account after unearthing the black money. Someone said, "No, no, we did not say like this. If at all we unearth the black money, that will be equivalent to fifteen lakh rupees in everybody's account." Have you unearthed? Have you deposited? No. So, all are election *jumlas,* as they themselves have said. So, the farm Bill was brought in that manner; abrogation of Article 370 happened in a disorderly manner; businesses are not being conducted in the manner as it should be. So, many were in silence when Manipur problem was there. Everybody knows it, when you say about the North East States that you are taking too much of care. What happened in Manipur, the whole world was watching the clashes that happened between two groups. It totally stagnated everything in the country. How women were treated, everybody knew. What we demanded - just an explanation from the Government. What for is the Parliament? It is a debating forum. We have to debate; we have to deliberate; we have to decide. The Government is accountable to the Parliament; the Parliament is accountable to the people. When the Members of Parliament come to the House and demand an explanation from the Government, there is only silence. When there was No Confidence Motion in the Lok Sabha, even then, explanation was not given. So, about Manipur, nothing has been resolved so far and no explanation from the side of the Government. Two persons intruded into the Parliament despite the security we have here. We were not allowed to discuss about it and no explanation from the Government. We asked nothing out of the way. What is happening in the country, we want to know and the Government is accountable to the Parliament. You come here and explain to Parliament which will be told to the people. But it is not so. So, I am restrained because of my time and I have to give way to my colleague, my sister, some areas for her to deal with because this Government has spoiled this country in many areas, but something has to be left for her. Very importantly, I have to tell, as I said, the Finance Minister has come, kindly take care of the States, about the

devolution of funds which are reducing year by year which we are very much concerned about. So also take care of the Tamil Nadu Government's demand for flood relief and cyclone fund for which we have been asking but have not been accorded so far. The right thing is she has come, take care of the States which are being ruled by opposition parties also. Madam, in conclusion,I have to say that Mahatma Gandhi envisaged a village India; Pt. Nehru built a modern India; Lal Bahadur Shastri aspired for a kisan India; V.P. Singh created a social justice India; Manmohan Singh, a globalised India; hon. Narendra Modiji is taking de-federalized India. We are very sorry for all these things. Ten years have been given to you. In these ten years, what is the net result? The progress report shows more poverty, more poor people, and more unemployment. Small scale industries are being crushed. Many corporates are having their hands upon them. MSME has to be taken care of. All these things when we say, we can just remind them one thing, remind them of the ICC World Cup Series which happened. Ten matches the Indian cricket team won like anything and much hype was made for the final match. Even the Prime Minister went; everyone was there. The whole nation was proud and nobody looked after any other thing. The team which won ten matches lost miserably in the final. So, also you might have secured two Lok Sabha elections; two Lok Sabha elections you have won, you would have won the by-elections, but 2024 election like the 'IPC' World Cup Series for the Indian cricket team, this will turn out to be for the present Government.

Again, I say, we are here and they are there and not able to tolerate someone who is in power. We have witnessed, we have experienced and we have suffered. We have to uphold federalism. We have to be a secularist country, States have to be protected and the youth have to be taken care of. Labour has to be taken care of. We should be in India, in its own form. Since you have not done it, in the 2024 elections, the INDIA Alliance will win and bring back India to its original place. Thank you.

श्री संदीप कुमार पाठक (पंजाब): उपसभाध्यक्ष महोदया, आज मुझे महामहिम राष्ट्रपति जी के अभिभाषण में धन्यवाद प्रस्ताव पर बोलने का मौका मिला है, उसके लिए मैं भाग्यशाली हूं। आप सबका धन्यवाद, मेरी पार्टी की तरफ से भी और उन सभी जनों का, जिनका मेरे ऊपर आशीर्वाद है।

मैडम, आप अगर अभिभाषण को पढ़ेंगी, तो पहले पन्ने के पहले पैराग्राफ में ही तीन महत्वपूर्ण बातें सामने आती हैं। सबसे पहली है - एक भारत, श्रेष्ठ भारत, उसके बाद लिखा गया है- अमृत काल, और फिर तीसरा जो important point है, वह यह है कि believers of democratic principles and practices. मैं इन तीनों बातों को आधार बनाकर अपनी बात को आपके सामने और देश के सामने रखना चाहूंगा।

मैडम, हम सब राजनीति में देश को आगे बढ़ाने के लिए और इस देश को श्रेष्ठ बनाने के उद्देश्य से ही आए हैं। हम सब अपने-अपने जीवन में अलग-अलग क्षेत्रों में थे। हमारा जीवन में सब कुछ छोड़कर राजनीति में आने का कारण यही था कि हम इस राष्ट्र को श्रेष्ठ भारत बनाना चाहते हैं।

(**सभापति महोदय** *पीठासीन हुए।*)

मुझे नहीं लगता कि इस सदन में बैठे हुए किसी भी व्यक्ति या किसी भी सदस्य या पूरे देश में किसी भी व्यक्ति के मन में संदेह होगा कि इस देश को कोई श्रेष्ठ बनाना नहीं चाहता है। प्रश्न यह है कि एक भारत और श्रेष्ठ भारत का मतलब क्या है, इसका उद्देश्य क्या है ? एक भारत और श्रेष्ठ भारत का मतलब है कि इस देश में रहने वाले हर एक व्यक्ति में समानता हो। भारत ऐसा बने कि पूरी दुनिया में गौरवान्वित हो, श्रेष्ठ बने। यह प्रश्न नहीं है कि हम इसको मानते हैं या नहीं मानते, हम सब मानते हैं, इसीलिए हम सब कुछ छोड़कर राजनीति में आए हैं। प्रश्न यह है कि क्या इस देश को एक और श्रेष्ठ बनाने के लिए हम पर्याप्त काम कर रहे हैं?

दूसरा, अमृत काल की संभावनाओं के बारे में भी किसी को कोई संदेह नहीं है। इस पूरे देश के हर व्यक्ति, हर नागरिक को – जिस प्रकार से आज इन्फॉर्मेशन टेक्नोलॉजी उपलब्ध है, जिस प्रकार की व्यवस्थाएं पूरे देश में हैं, यह सब कुछ संभावनाओं को दर्शित करता है इसलिए अमृत काल की संभावनाएं अपार हैं। जिस तरीके से हमारे पास संभावनाएं as an Opposition Party, as a Member, as a member of this country हैं, उसी प्रकार से सरकार के पास भी संभावनाएं हैं कि वह अमृत काल की संभावनाओं को कैसे इस राष्ट्र के, इस देश के परिप्रेक्ष्य में उकेरती है। प्रश्न यह नहीं है कि अमृत काल अभी है या नहीं है, प्रश्न यह है कि क्या अमृत काल की संभावनाओं को हम वास्तविकता में बदलने के लिए पर्याप्त काम कर रहे हैं ?

माननीय सभापति जी, एक भारत, श्रेष्ठ भारत तो तभी होगा, जब इस देश में रहने वाले हर एक व्यक्ति को एक समान और श्रेष्ठ शिक्षा मिले, एक भारत, श्रेष्ठ भारत तो तभी होगा, जब इस देश में रहने वाले हर एक व्यक्ति को एक समान और श्रेष्ठ स्वास्थ्य सुविधा मिले, एक भारत, श्रेष्ठ भारत तो तभी होगा, जब इस देश में रहने वाले हर एक व्यक्ति को एक समान न्याय मिलेगा, एक भारत, श्रेष्ठ भारत तो तभी होगा, जब इस देश में रहने वाले हर एक व्यक्ति को बराबर की सुरक्षा, रोजगार, पारदर्शी गवर्नेंस, राजनीतिक स्थिरता और नैतिक दायित्वों का निर्वहन होगा। एक भारत, श्रेष्ठ भारत तो तभी बनेगा, जब देश के हर एक व्यक्ति को समानता हो और उसको श्रेष्ठ बनाने की, उसके आगे बढ़ने की सभी व्यवस्थाएं पूरी हों।

सभापति महोदय, मैं एक-एक करके कुछ बिंदु आपके सामने रखना चाहता हूं। मैं institutional stability and institutional reforms का पक्षधर हूं। सारी चीज़ों को देखते हुए मुझे यह लगता है कि पिछले 10 साल में हमारी सरकार ने, भारत की सरकार ने प्रधान मंत्री मोदी जी ने जिस तरीके से काम किया है, यह पूरा काम एक पैच वर्क का काम दिखता है, कहीं भी मुझे एक भी जगह पर कोई इंस्टीट्यूशन नहीं दिखता है, जिस इंस्टीट्यूशन को उठाकर पूरा फोकस उस इंस्टीट्यूशन को इंप्रूव करने में लगाया हो। ऐसा लगता है कि सारा का सारा एक पैच वर्क है और

पैच वर्क में थोड़ा सा पैसा इसमें डाल दो, थोड़ा सा पैसा उसमें डाल दो, आज अगर यह हो गया तो इसमें पैसा डाल दो।

2.00 P.M.

थोड़ा उसमें डाल दो, आज अगर यह हो गया है, तो इसमें पैसा डाल दो, थोड़ा इधर, थोड़ा उधर। मुझे लगता है कि सब कुछ करने के चक्कर में जो कम्प्रोमाइज़ हो रहा है, वह इंस्टीट्यूशन्स के साथ हो रहा है। अगर इंस्टीट्यूशन्स के साथ कम्प्रोमाइज़ हुआ, तो देश का विकसित होना बहुत दूर की बात है।

ऑनरेबल चेयरमैन सर, अगर मैं अर्थव्यवस्था की बात करूं, तो इसके तीन आधारभूत परिप्रेक्ष्य हैं, जिनको हमें डिस्कस करना चाहिए। आंकड़ें तो बहुत सारे हो सकते हैं, लेकिन सबसे इम्पॉर्टेंट चीज़ यह है कि एक व्यक्ति की कमाई कितनी है? क्या उसकी कमाई में बढ़ोतरी हुई?

महोदय, दूसरी चीज़ यह होती है कि उस व्यक्ति को अपना जीवन सम्मानपूर्वक जीने के लिए कितना खर्च करना पड़ता है? क्या उस महंगाई में कोई बढ़ोतरी हुई है?

तीसरा बिंदु, जो इन सबके बाद है, वह यह है कि वह बचत कितनी कर पा रहा है? उसकी इन्कम कितनी है, खर्च कितना करता है और सेविंग कितनी हो रही है? अगर हम इन तीन बातों को ही हर व्यक्ति के जीवन में देख लें, तो मोटा-मोटा पता चल जाएगा कि अर्थव्यवस्था की ओवरऑल स्थिति क्या है। आज अगर हम हर व्यक्ति की कमाई को देखें, तो यह जी20 और ब्रिक्स देशों में सबसे नीचे है। हम श्रीलंका और बंगलादेश जैसे देशों से भी नीचे हैं। अगर आप देखें कि पिछले दशक में प्रति व्यक्ति आय में जो बढ़ोतरी 145 परसेंट के आस-पास थी, वह इस दशक में, अभी की जो मोदी जी सरकार है, उसमें लगभग 67 प्रतिशत है। मैं यह नहीं कहता कि बढ़ोतरी नहीं हुई है, बढ़ोतरी हुई है, लेकिन आप यह नहीं कह सकते हैं कि पिछले साल इतनी थी, इस बार इतनी है। आपको इस बढ़ोतरी को पूरे ग्लोबल परिप्रेक्ष्य में रखकर देखना पड़ेगा कि कितनी बढ़ोतरी हुई है। अगर पिछले दशक को इस दशक से कंपेयर करें, तो जो बढ़ोतरी हुई है, वह 50 प्रतिशत कम हुई है।

दूसरा, अगर एक्सपेंडिचर को देखें, तो जब महंगाई इतनी ज्यादा है, तो 'एक भारत-श्रेष्ठ भारत' कैसे होगा? क्या हर व्यक्ति की थाली में सेम सामान, सभी अन्न और खाद्यान्न आ सकते हैं? क्या हर व्यक्ति उसी प्रकार से बराबर खा सकता है? आज की परिस्थिति में तो नहीं खा रहा है। जिस दिन इस देश का हर व्यक्ति समान भोजन करने की स्थिति में पहुंचेगा, उसी दिन यह देश श्रेष्ठ भारत बनेगा और एक भारत बनेगा।

महोदय, अगर महंगाई को देखें, तो फूड इन्फ्लेशन 9 से 10 परसेंट के आस-पास रहा है। आप वेजिटेबल में देखेंगे कि इसमें 30 परसेंट का इन्क्रीज़ रहा है, दाल के भाव 20 परसेंट बढ़ गए, अनाज के भाव 10 परसेंट बढ़ गए, तेल के भाव का कहूं तो रिफाइंड ऑयल, जो 2014 में 70 रुपये लीटर हुआ करता था, वह अब लगभग 200 रुपये के आस-पास पहुंच गया है। एलपीजी (लिक्विड पेट्रोलियम गैस), जो खाना बनाने की गैस होती है, उसके भाव भी 3 गुना बढ़ गए हैं। उसका सिलेंडर पहले 400 रुपये पर मिलता था, लेकिन अब 1,200 का होने लगा है। ऐसे बहुत सारे आंकड़े हैं। मैं सिर्फ मूलभूत बात यह रखना चाहता हूं कि जब तक इन चीज़ों को व्यवस्थागत तरीके

से एड्रेस नहीं किया जाएगा, तब तक यह महंगाई दूर होने वाली नहीं है। आपकी कमाई तो थोड़ी बढ़ी, लेकिन महंगाई बहुत ज्यादा बढ़ गई। आप ओवरऑल यह देखिए कि पिछले दशक में एक व्यक्ति कितनी बचत करता था और इस दशक में कितनी बचत कर रहा है। यही एक मूलभूत और बड़ा सिम्पल तरीका है, यह देखने का कि क्या हमारे देश की अर्थव्यवस्था बढ़ी है और क्या जनमानस का जीवन स्तर ऊपर उठा है।

महोदय, और भी बहुत सारे आंकड़े हैं, लेकिन अगर मैं इनके अलावा इंस्टीट्यूशन्स पर बात करूं, तो आप बैंकिंग सैक्टर ले लीजिए, हम इसमें 10.50 लाख करोड़ का राइट ऑफ कर रहे हैं। आप कहते हैं 'एक भारत-श्रेष्ठ भारत', लेकिन इस तरह से यह एक भारत कैसे बनेगा? अगर एक गरीब आदमी 1 लाख रुपये या 50 हज़ार रुपये का लोन लेता है, तो उसके घर बैंक के अधिकारी पहुंच जाते हैं और कॉलर पकड़कर उससे बैंक का लोन वापस लेते हैं, जबकि दूसरी तरफ ऐसा होता है कि अगर कोई 5 हज़ार करोड़, 10 हज़ार करोड़ का लोन लेता है, तो उसका हाथ पकड़कर विदेशों में भेज दिया जाता है। यह कैसा देश है कि अगर कोई गरीब लोन लेता है, तो उसके लिए दूसरे नियम हैं, लेकिन अगर कोई अमीर लोन लेता है, तो उसके लिए दूसरे नियम हैं। इस तरह से तो मुझे भी यह लगता है कि 1-2 लाख रुपये का लोन न लेकर 1-2 लाख करोड़ का लोन ले लो, फिर उसमें चुकाने की भी जरूरत नहीं पड़ेगी और सरकार भी हाथ पकड़कर बाहर लेकर जाएगी। इस तरह से हम कैसे 'एक भारत-श्रेष्ठ भारत' बना पाएंगे?

महोदय, अगर मैं कर्ज की बात कहूं, तो पिछले 14 प्रधान मंत्री हुए हैं और पिछले 67 साल के कार्यकाल में 55 लाख करोड़ का कर्ज लिया गया। पिछले नौ सालों में प्रधान मंत्री मोदी जी ने लगभग 100 लाख करोड़, यानी 3 गुना ज्यादा का कर्ज लिया हुआ है। हमने कर्ज का हाल देख लिया, बैंकिंग का भी देख लिया कि बैंकिंग सैक्टर की हालत खराब है। विदेशों में लोगों की हमारे प्रति क्या भावना है, अगर यह देखना है, तो उसका सबसे सही आंकड़ा यह होता है कि एफडीआई कितना हुआ है? वह बढ़ रहा है या घट रहा है? यह बढ़-घट रहा है - ऐसा पिछले साल, इस साल या पिछले हफ्ते से नहीं, बल्कि ग्लोबल परिप्रेक्ष्य में रिलेटिव्ली हमारे कितने बढ़े हैं, कितने घटे हैं - यह देखना पड़ेगा।, क्योंकि आज हम अपने आपसे कंपीटीशन नहीं कर रहे हैं, बल्कि दुनिया में बहुत सारे ऐसे देश हैं, हमें जिन्हें पछाड़ना है, उन्हें पीछे करके खुद को आगे लेकर जाना है, हमें श्रेष्ठ बनना है, लेकिन ग्लोबल एफडीआई इनफ्लो का जो शेयर है, वह डिक्लाइन हुआ है।

महोदय, एक सॉवरेन क्रेडिट रेटिंग होती है। जैसे, अगर गाँव में आप जाओगे, तो किसी को उधार देने से पहले कहते हैं कि इसको उधार मत देना, क्योंकि यह तो वापस ही नहीं करता है। इसको उधार मत देना, इसके पल्ले चार पैसे नहीं है। एक आदमी ऐसा होता है, जिसके लिए कहते हैं कि इसे उधार दे दीजिए, यह आपको वापस करेगा। यह एक क्रेडिट रेटिंग होती है। आपके क्रेडिट कार्ड की भी रेटिंग होती है, देश की भी क्रेडिट रेटिंग होती है। जिस तरीके से पिछले दशक से क्रेडिट रेटिंग stagnant है, यह स्पष्ट दर्शा रहा है कि हम पाँचवीं इकोनॉमी बन जाएं, तीसरी इकोनॉमी बन जाएं, पर विदेशों में हमारी अर्थव्यवस्था के प्रति लोगों में बहुत ज्यादा उत्सुकता नहीं दिखाई दे रही है। अगर आप depreciation देखें, तो मोदी जी के आने से पहले एक डॉलर 54-58 रुपये के आसपास हुआ करता था और आज यह 80 रुपये पार कर गया है। हम बार-बार कहते हैं कि विदेशों में हमारा मान बढ़ा है। विदेशों में मान कैसे बढ़ता है - विदेशों में मान दो ही तरीकों से बढ़ता है, जिनमें एक हमारे संस्कार और हमारी संस्कृति है, जो हमारे कलेक्टिव

व्यवहार के कारण विदेशों में परिलक्षित होती है और दूसरा होता है – पैसा। आपके पास कितना पैसा है, आप उन्हें कितने बिजनेस करा सकते हैं, वे आपको आपके पैसे से ही रेट करेंगे। अगर डॉलर के हिसाब से रुपया गिरता है - प्रधान मंत्री, मोदी जी ने एक बार कहा था कि जब विदेश में रुपये का वजन गिरता है, तब देश का मान गिरता है, मैं उनसे सहमत हूँ - निश्चित रूप से, देश का मान गिरा है। झप्पी डालने से, गले लगाने से मूमेंटरी बेनिफिट दिखता है दो बार गले लगा लिया, तीन बार गले लगा लिया, यह अच्छी बात है, होना चाहिए, लेकिन वे इस बात को फंडामेंटली नकारते नहीं हैं कि आपकी अर्थव्यवस्था सुदृढ़ नहीं है।

सर, पहले सीएजी की रिपोर्ट्स पर बहुत बात होती थी। आपको याद होगा कि सीएजी की रिपोर्ट पर सरकारें गिर जाया करती थीं। सीएजी कहता है कि सरकार डेटा conceal कर रही है। अगर आप 2021-22 की सीएजी रिपोर्ट देखेंगे, तो बहुत सारे डेटा को conceal करने की बातें आई हैं। अगर मैं रोजगार के पक्ष में बात करूँ, तो मोदी जी ने कहा था कि दो करोड़ के आसपास रोजगार देंगे, वह रोजगार कहाँ गया? आज 45 साल में सबसे ज्यादा अनइम्प्लॉयमेंट है। रूरल अनइम्प्लॉयमेंट सबसे ज्यादा है। रूरल अनइम्प्लॉयमेंट ज्यादा क्यों है? एक मनरेगा स्कीम होती थी, मनरेगा के पैसे होते थे, आपने मनरेगा में पैसे घटा दिए और रूरल अनइम्प्लॉयमेंट बढ़ गया, शूट अप कर गया, तो यह पैच अप वर्क नहीं करेगा। हमें फंडामेंटली इंस्टीट्यूशनल इम्प्रूवमेंट पर फोकस करना पड़ेगा। मैंने इसी सदन से प्रश्न पूछे थे कि सरकार ने पिछले दस सालों में कितनी सरकारी नौकरियाँ दी हैं। इसका उत्तर आया कि यह सतत प्रक्रिया है, मिशन मोड में काम कर रहे हैं। मैंने पूछा कि जो साढ़े नौ लाख के आसपास खाली पद हैं, उन्हें कब तक भरने का प्लान है, इसका उत्तर आया कि यह सतत प्रक्रिया है, मिशन मोड में काम कर रहे हैं। कुछ भी प्रश्न पूछ लीजिए, आपका उत्तर यही होता है कि सतत प्रक्रिया है, मिशन मोड में काम चल रहा है। मैं सरकार को criticise नहीं करना चाहता हूँ, बल्कि आपके समक्ष यह रखना चाहता हूँ कि या तो सरकार के पास इसका उत्तर नहीं है या उत्तर है, तो सरकार उसे छुपाना चाहती है। ऐसे में, हम कैसे श्रेष्ठ बनेंगे? जब उत्तर छुपाने लगेंगे, तो श्रेष्ठ कैसे बनेंगे? अमृत काल की संभावनाओं का क्या होगा? इस पैच अप वर्क से काम नहीं चलेगा। अभी हरियाणा से कुछ लोगों को इजरायल में नौकरी के लिए भेजा गया। वहाँ के मुख्य मंत्री और वहाँ की जो भारतीय जनता पार्टी है, वह छाती ठोककर कह रही है कि हमने इजरायल भेज दिया है। इजरायल में लड़ाई चल रही है। क्या आप अपने बेटे को इजरायल भेजोगे, अपने बेटे को नौकरी करने के लिए भेजोगे? वह इजरायल नौकरी करने जा रहा है, क्योंकि उसके देश में उसके पास पर्याप्त व्यवस्था नहीं है। वह खुशी से नहीं जा रहा है, तो इस पर हमें खुश होने की आवश्यकता नहीं है। हम श्रेष्ठ भारत कैसे बनाएंगे? सर, भ्रष्टाचार की तो बात ही छोड़ दीजिए। मैं एक ही शब्द में यही कहना चाहूँगा कि काला धन लाने की जो बात कही गई थी, उस पर कुछ नहीं हुआ, लेकिन वह जुमला था, यह हमें बता दिया गया है, हमने उसे accept कर लिया है। एक Corruption Perception Index होता है, इसमें जो ट्रांसपेरेंसी इंटरनेशनल है, उसने हमें 93वां नंबर दिया है। Out of 180 countries, we have been ranked 93rd. Bhutan has been ranked 26th, way above than us. आप भूटान को तो छोड़ ही दीजिए, हम ट्यूनिशिया, रवांडा और घाना जैसा देशों से भी नीचे हैं। हम कैसे श्रेष्ठ बनेंगे? यह सिर्फ स्लोगन न बनकर रह जाए। हमें श्रेष्ठ बनना है, हम सबको मिलकर काम करना है, पर ऐसे कैसे श्रेष्ठ बनेंगे, कैसे अमृत काल की संभावनाओं को प्रखर करेंगे?

सर, रेलवे की बातें होती हैं। रेलवे एक बहुत बड़ा डिपार्टमेंट है। जब किसी बच्चे से स्कूल में गणित नहीं हो पाता है, तो वह मम्मी से कहता है कि मम्मी, मुझे गणित नहीं पढ़ना है, गणित में सिर्फ पासिंग मार्क्स लाने हैं, मैं दूसरे विषय पढ़ूँगा। कोई भी डिपार्टमेंट, जो complicated है, बड़ा है, उसे रिफॉर्म करना कठिन हो रहा है, तो इस सरकार की यह नियति बन गई है, आदत सी बन गई है कि इसको रिफॉर्म मत करिए, इसे पीछे रखिए और चार-पाँच नई चीज़ें शोकेस में ले आइए। आप रेलवे को रिफॉर्म करने की बजाय फलाना-ढिकाना नई रेल ले आए। बाकी बातें भी ठीक हैं, यह सब बनना चाहिए, स्पीड होनी चाहिए, लेकिन not at the cost of entire Railway Department. आपने पिछले कुछ सालों में उस इंस्टीट्यूशन को कचरे का डिब्बा बना दिया है और आप चार जगहों पर ट्रेन को फ्लैग ऑफ कर रहे हैं। मैं जानना चाहता हूँ कि रेलवे इंस्टीट्यूशन का क्या हुआ? पिछले नौ साल में 11 बड़े ट्रेन एक्सीडेंट्स हुए - 2014, 2016, 2017, 2020, 2022, 2023 - 2023 में तो चार एक्सीडेंट्स हुए। यह कैसा देश है? हमारी ट्रेन्स कोई 500 किलोमीटर प्रति घंटे की स्पीड से नहीं चल रही हैं, वे मुश्किल से 100 किलोमीटर प्रति घंटे की स्पीड टच कर रही हैं, तो उसमें डिरेल हो रहा है। अगर आप डिरेलमेंट पर सीएजी की रिपोर्ट देखेंगे, तो वह रिपोर्ट कहती है कि जो रेल की पटरियां हैं, वे पुरानी हो गई हैं और उनको बदलना पड़ेगा। रेल की पटरियां पुरानी हो गई हैं, उनको बदल नहीं रहे हैं। रेल ट्रैक में जो मेन्टेनेंस होनी चाहिए, वह नहीं हो रही है। ...(**समय की घंटी**)... Sir, I will take some more time. 63 परसेंट रिपोर्ट्स टेबल ही नहीं होती हैं।

ऑनरेबल चेयरमैन सर, जब हम विमेन के बारे में बात करते हैं, तो हमारा देश विमेन और माताओं के सम्मान के लिए अग्रणी रहा है, यह माना जाता है।

"यत्र नार्यस्तु पूज्यन्ते रमन्ते तत्र देवताः।
यत्रैतास्तु न पूज्यन्ते सर्वास्तत्राफलाः क्रियाः।।"

अगर हम महिलाओं, नारिओं का सम्मान नहीं करेंगे, तो सारे किए गए अच्छे कार्यों का बेड़ा गर्क हो जाएगा। यहां पर हमारी रेसलर बहनें प्रोटेस्ट कर रही हैं। जब वे प्रधान मंत्री के पास जीत कर जाते हैं, तो उनको सुनने के लिए उनके पास समय है, लेकिन जब वे समस्या में हैं, जब दुख में हैं, तो उनके पास जाकर..., मैं नहीं कह रहा हूं कि यह किसकी गलती है। ...(**समय की घंटी**)... यह कोर्ट तय करेगा।

MR. CHAIRMAN: Your allotted time is over.

श्री संदीप कुमार पाठक: सर, मैं क्लोज़ कर रहा हूं।

MR. CHAIRMAN: Thank you, Mr. Pathak.

SHRI SANDEEP KUMAR PAHTAK: Hon. Chairman, Sir, thank you very much for giving some time. आप एजुकेशन सेक्टर ले लो, आप हेल्थ ...

MR. CHAIRMAN: Thank you. If there had been a request from the Party for extension of time, I would have given that.

SHRI SANDEEP KUMAR PATHAK: Sir, just give me two minutes. I will just close. Just two minutes.

MR. CHAIRMAN: Okay.

SHRI SANDEEP KUMAR PATHAK: Thank you, Sir. देश को श्रेष्ठ बनाने के लिए मुझे लगता है कि हमें राम राज्य की परिकल्पना को धारण करना पड़ेगा। राम राज्य के बारे में गोस्वामी तुलसीदास जी और महाकवि वाल्मीकि जी ने भी लिखा है कि

"दैहिक दैविक भौतिक तापा। राम राज नहिं काहुहि ब्यापा
सब नर करहिं परस्पर प्रीती। चलहिं स्वधर्म निरत श्रुति नीती।"

ऐसा देश बनाना है, जहां हर व्यक्ति सुखी हो, हर व्यक्ति संपन्न हो, किसी के हिस्से में कोई दुख न हो, पर राम राज्य की परिकल्पना सिर्फ किताबों में रह गई है। दिल्ली की सरकार इस पर काम कर रही है। यहां इंस्टिट्यूशनल रिफॉर्म्स बहुत जरूरी हैं।

MR. CHAIRMAN: Thank you, Mr. Pathak.

श्री संदीप कुमार पाठकः नेहरू जी ने टेक्नोलॉजिकल इंस्टिट्यूशनल रिफॉर्म्स किए, यह बहुत अच्छी बात थी। अटल बिहारी जी ने इस देश को ethically, politically institutionalize किया, ethics को बड़ा करके अटल जी ने दिया। मेरे नेता अरविंद केजरीवाल जी ने काम की राजनीति को, स्कूल और अस्पताल को राजनीति में लाकर इंस्टिट्यूशन किया। मोदी जी क्या कर रहे हैं? मोदी जी के पास सब कुछ करने की अपॉर्चुनिटी है। उनके पास इतना ब्रूट बहुमत है कि वे सारा कुछ कर सकते हैं। अमृत काल की संभावनाओं का उपयोग करिए। श्रेष्ठ भारत बनाने में सबको मिलकर काम करना पड़ेगा, कोई अकेला नहीं कर सकता है। सर, इतना समय देने के लिए आपका बहुत धन्यवाद।

MR. CHAIRMAN: Thank you very much, Mr. Pathak.

SUPPLEMENTARY DEMANDS FOR GRANTS, 2023-24

MR. CHAIRMAN: Now, Supplementary Demands for Grants, 2023-24; Shrimati Nirmala Sitharaman.

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I lay on the Table, a statement (in English and Hindi) showing the Supplementary Demands for Grants, 2023-24.

SUPPLEMENTARY DEMANDS FOR GRANTS OF UNION TERRITORY OF JAMMU AND KASHMIR, 2023-24

MR. CHAIRMAN: Supplementary Demands for Grants of Union Territory of Jammu and Kashmir, 2023-24; Shrimati Nirmala Sitharaman.

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I lay on the Table, a statement (in English and Hindi) showing the Supplementary Demands for Grants in respect of Union territory of Jammu and Kashmir (with Legislature) for the year 2023-24.

THE INTERIM BUDGET OF UNION TERRITORY OF JAMMU AND KASHMIR, 2024-25

MR. CHAIRMAN: The Interim Budget of Union Territory of Jammu and Kashmir, 2024-25; Shrimati Nirmala Sitharaman.

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I lay on the Table:—

(i) Statements (in English and Hindi) of the estimated receipts and expenditure (2024-25) of the Union territory of Jammu and Kashmir (with Legislature).

(ii) Statement under Fiscal Responsibility and Budget Management Act, 2006 (in English and Hindi).

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS - *Contd.*

MR. CHAIRMAN: Now, Dr. Prashanta Nanda.

डा. प्रशांत नन्दा (ओडिशा): सभापति महोदय, इस सभागृह में उपस्थित सभी सभासदों को मेरा नमस्कार। जय जगन्नाथ!

31 जनवरी को सुबह 11 बजे सारे देश में सभी लोग उत्सुकता के साथ राष्ट्रपति जी के अभिभाषण को सुनने के लिए इंतजार कर रहे थे। उत्सुकता इसलिए थी कि कोरोना के जो दो साल गुजर गए, उसमें लोगों को यह लगता था कि हमारी पोज़िशन क्या है, हमको दो साल तो कोरोना ने पीछे की ओर धकेल दिया और अब उसके दो साल के बाद हमारी पोज़िशन क्या है, हम कहां और किस स्थिति में हैं? और राष्ट्रपति जी ने इसके बारे में सुना दिया, जिसमें वे इंफ्रास्ट्रक्चर के बारे में बोलीं; रिजर्वेशन के बारे में बोलीं; डिजिटल इंडिया के बारे में बोलीं; 4 पिलर्स के बारे में बोलीं; youth power, women power, farmers' power and poor के बारे में बोलीं; उसके बाद expediting of work under Jal Jeevan Mission; artificial intelligence, green energy, सब के ऊपर सारा कुछ बोल दिया। सारा हिन्दुस्तान बड़ा खुश हुआ होगा। खुद को अच्छा लगता होगा कि चलो, इंडिया आगे बढ़ रहा है। यह भावना सबके मन में आती है। इसलिए मैं पहले राष्ट्रपति जी को धन्यवाद अर्पण करता हूँ।

सर, मैं इस संबंध में यह भी कहना चाहता हूँ कि इसने सारे देश को दो साल पीछे धकेल दिया। हर स्टेट, हर यूनियन टेरिटरी और सेंट्रल गवर्नमेंट, सभी ने कोशिश की कि हम उन दो सालों को भूल जाएँ और आगे बढ़ जाएँ।

(**उपसभापति महोदय** *पीठासीन हुए।*)

इन सभी स्टेट्स और यूनियन टेरिटरीज़ में अभी जब इनका बजट सेशन होगा, तो उस समय गवर्नर इसके बारे में बोलेंगे। इसलिए राष्ट्रपति जी के मुँह से हर स्टेट, हर यूनियन टेरिटरी को शाबाशी देना इनका एक हक बनता है, पहले मैं यही बात रखना चाहता हूँ।

अब मैं पूरे डिटेल के ऊपर आता हूँ। पहले हम भगवान से स्टार्ट करें! सालों-साल भारतवासी सोचते थे कि कब रामलला की प्रतिष्ठा होगी और 22 तारीख को वह सपना पूरा हो गया। सपना पूरा होने के बाद सबके मन में जो खुशी थी, उसी को हमने राष्ट्रपति जी के मुँह से सुन लिया। राष्ट्रपति जी ओडिशा से आती हैं। उनके मुँह से हमारी यह सुनने की इच्छा थी कि जो उनके कुलदेवता हैं, जगन्नाथ जी, उनका भी जो परिक्रमा प्रोजेक्ट है, उस परिक्रमा प्रोजेक्ट का 17 तारीख को उद्घाटन हुआ। पुरी का जो 1.5 हजार साल का ढाँचा था, उसको तोड़ कर एक सुंदर जगन्नाथ मंदिर बनाने के लिए उनके परम भक्त, नवीन पटनायक जी ने जो वादा किया था, वह कैसा है, कम से कम हमारे माननीय मंत्री, रुपाला जी यह देख कर आए हैं कि जगन्नाथ मंदिर कितना बढ़िया बना है। यह भी बात है कि इसमें एक पैसा भी डोनेशन के रूप में नहीं लिया गया, क्योंकि जगन्नाथ जी कहते हैं कि देने वाला तो मैं हूँ, तू मुझे क्या देगा! इसी तरह से 26 तारीख को पश्चिम ओडिशा में जो समलेश्वरी मंदिर है, उसके परिक्रमा प्रोजेक्ट का भी उद्घाटन किया गया। राम मंदिर के रूप में जो टेंपल टूरिज्म को बढ़ावा दिया गया है, उसी प्रकार से हर स्टेट इस पर काम कर रहा है। आप बालाजी को देखिए, केरल के कार्तिकेयन को देखिए, इधर हिमाचल प्रदेश को देखिए, इधर उत्तराखंड को देखिए, सब आगे बढ़ रहे हैं। इसलिए मैं यह सोचता था कि हमारी राष्ट्रपति जी के मुँह से अगर जगन्नाथ जी के बारे में ये दो-चार शब्द बोल देते, तो ओडिशावासी बड़े खुश होते। अगर उन्होंने नहीं बोला है, तो कोई बात नहीं, वे जरूर दिल से बोलते होंगे। उनके दिल को सलाम करके मैं आगे बढ़ता हूँ।

उन्होंने भित्ति भूमि के विकास के बारे में कहा। बहुत बढ़िया, बहुत इंफ्रास्ट्रक्चर का काम हुआ है, लेकिन विमान सेवा कहाँ है, आप देखिए! पहले जो 74 एयरपोर्ट्स थे, वे कहाँ तक आकर पहुँचे - 149. बहुत बढ़िया हुआ, पर राष्ट्रपति जी के अपने जिले में रसगोविंदपुर एक एयरस्ट्रिप है, जो सेकंड वर्ल्ड वार के समय से है, अगर ये उसको शुरू कर लेते, तो यह 150 हो जाता। वह नहीं हो पाया।

मैं रेल के बारे में क्या कहूँ। रेल मंत्री जी ने 25,000 किलोमीटर रेल लाइन बना दी और 39 वन्दे भारत ट्रेनें चला दीं। बहुत बड़ा काम हुआ। सुनने में अच्छा लगता है। हम आगे बढ़ रहे हैं, इसमें कोई शक नहीं है। लेकिन वहीं राष्ट्रपति जी के अपने जिले के रायरंगपुर से भुवनेश्वर आने के लिए अभी तक एक भी ट्रेन नहीं है। तो यह भी बोलना जरूरी है कि बढ़ें, तो सबको साथ लेकर बढ़ें। सबको साथ लेकर बढ़ने से सबको अच्छा लगेगा और ऐसा माहौल होना चाहिए। इसीलिए मैं बोलता हूँ कि इसको भी ध्यान में रख लीजिएगा। बाकी आपके उन्हीं जिलों में और क्या-क्या है, मैं बोलता हूँ। उसी मयूरभंज जिले में, राष्ट्रपति जी के जिले में, भारत सरकार ने 15 साल पहले रुपसा-बंगरीपोसी रेल पथ का गेज परिवर्तन किया था, उसको broad guage बनाया था। 2011 से रुपसा-बंगरीपोसी रेलवे लाइन में बुड़ामारा से खड़गपुर-टाटानगर मेन लाइन तक, चाकुलिया तक 55 किलोमीटर लम्बा नया रेल पथ जोड़ने के लिए प्रस्ताव है। प्रकल्प निर्माण में 700 कोटि की जरूरत है, जबकि प्रति साल एक-एक हजार रुपये उसको मिलते हैं। तो उसको कम्प्लीट करने में कितने साल लगेंगे! ठीक है, भित्ति भूमि के विकास की बात है, वह बढ़ रहा है, अच्छा लग रहा है।

उन्होंने एक बहुत बढ़िया बात बोली, जो राष्ट्रपति जी को बहुत अच्छी लगी। हम एशियन गेम्स में 100 मेडल्स ले आये। पूरा सेंचुरी करा दिये। बहुत बढ़िया बात है। इसके लिए शाबाशी देनी चाहिए। एक शाबाशी इधर भी आनी चाहिए, जिस मुख्य मंत्री ने अपने राज्य में हॉकी विश्व कप किया, उनका भी हक उसमें बनता है। एक बार नहीं, दो-दो बार उन्होंने इधर किया। इस कारण उसमें उनका भी हक बनता है। मेरे कहने का मतलब यह है कि अब तो राष्ट्रपति महोदया ...(**समय की घंटी**)... *"My greetings to all the dignitaries present in the House, Jai Jagannath!

Madam President, It is a welcome step that the Government has provided pucca houses to four crore nine lakh poor families of the country at a cost of six lakh crore rupees. I will talk about the state of Odisha. The State Government has been repeatedly demanding that eligible beneficiaries from Western and Southern Odisha be provided houses under the Pradhan Mantri Awas Yojana. If the Government has been able to provide houses to more than four crore people in the country, then, what is the problem in giving another seven lakh houses to the poor people of Odisha?"

इसीलिए मैं बोल रहा हूँ कि अगर देना है, तो पूरा दीजिए। यह फेडरल स्टेट है, आप सबको दीजिए। हम आगे बढ़ेंगे। अकेले सिर्फ सेंट्रल गवर्नमेंट ही नहीं आगे बढ़ेगी। सेंट्रल गवर्नमेंट पूरे भारत के भूखंड को लेकर आगे बढ़ेगी। अगर यह पूरे भारत के भूखंड को लेकर आगे बढ़ेगी, तो

* English translation of the original speech delivered in Odia.

भारत के भूखंड की हर जगह को लेकर आगे बढ़ना चाहिए। मुझे और भी बहुत सी बातें कहनी थीं, लेकिन समय नहीं है।

श्री उपसभापतिः धन्यवाद।

डा. प्रशांत नन्दाः फिर भी मैं आपको धन्यवाद दे रहा हूँ कि आपने मुझे बोलने का मौका दिया। मैं हमारी आदरणीया और माननीया राष्ट्रपति जी को भी अपना धन्यवाद ज्ञापित करता हूँ।

श्री उपसभापतिः धन्यवाद, माननीय प्रशांत नन्दा जी। Now, Shri V. Vijayasai Reddy.

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Mr. Deputy Chairman, Sir, on behalf of my Party, the YSR Congress Party, and our beloved Party Leader, Shri Y.S. Jaganmohan Reddy, I thank the hon. President for addressing the Parliament.

Sir, this year the Address made by the hon. President of India is very, very significant because the immense progress that India has achieved after 2014 till now has been compared with that of the misrule of the Congress Party prior to that, till 2014, that is, the dark rule of Congress from 2004 to 2014. Sir, I am referring to this because the Congress Party has done irreparable damage to Andhra Pradesh, which I would like to draw attention to in my next few paragraphs. The Congress Party may try to whitewash the past history and make their decades of misrule look positive, but the people of this country will never forgive the Indian National Congress, its misrule and its dirty tactics and politics.

Andhra Pradesh is the biggest victim of the misrule of the Congress Party. They have subjected Andhra Pradesh to the violent and unscientific bifurcation that has ruined socio-economic fabric of the State, which can never be forgotten and which can never be forgiven. The people of Andhra Pradesh will never forgive the Congress Party. The Congress Party has gone into the history book and it will never be able to come back to power in Andhra Pradesh. I would like to make a mention how Andhra Pradesh Reorganisation Act came into power. My friend, Shri Jairam Ramesh is not here now, but he is supposed to be the author of the Andhra Pradesh Reorganisation Act. The Andhra Pradesh Reorganisation Bill was listed for consideration and passing in Lok Sabha on 18th February, 2014. Please note down the dates. During the course of the discussion in Lok Sabha, many Members of Parliament from Andhra Pradesh, including the Congress MPs, raised the voices of concern on four major issues: water sharing, electricity sharing, revenue distribution and the capital of the State. These four issues had never been addressed by the Congress Party and the Bill was passed amid din. Instead of giving a concrete reply

on the discussion, the Congress steam rolled the Bill. In fact, they brushed aside everything and even the concerns raised by the Congress MPs were brushed aside and, unfortunately, it has gone into the annals of the history that during the Congress rule, all the doors of the Lok Sabha had been closed, live telecast was cut off, the House was sealed and the Bill was passed amid din. This is how they ruled the country and this is how the Bill was passed during 2004 to 2014, which can never be forgotten and it is there in the history. In the course of discussion, numerous demands for division were raised and many Members of the Congress Party asked for division, but that had not been accepted by the then Speaker. The Bill was passed in just one-and-half hours. Such an important Bill, which decided the fate of Andhra Pradesh, had been passed amid din in just one-and-half hours! That is the debate that had taken place in Lok Sabha. After Lok Sabha had passed the Bill, it reached Rajya Sabha. On 20th February, 2014, various demands were made for granting Andhra Pradesh a Special Category Status. Many Members in this august House raised the demand for Special Category Status, including the former Vice-President of India when he was the leader in the opposition at that point of time and he also demanded Special Category Status for a period of ten years for the residual State of Andhra Pradesh to boost the development in the region. In response to this demand, the then hon. Prime Minister of India, Dr. Manmohan Singh, of the Congress Party categorically and unequivocally promised -- I am emphasising the words 'unequivocally and categorically promised' -- Special Category Status for the residual State of Andhra Pradesh.

Sir, I would like to bring to your kind notice the verbatim of the speech of the then hon. Prime Minister, Dr. Manmohan Singh. It states, "I would like to make a few further announcements in this regard. First, for the purpose of Central assistance, the Special Category Status will be extended to the successor State of Andhra Pradesh comprising of 13 districts, including four districts of Rayalaseema and three districts of North Coastal Andhra Pradesh, for a period of five years. This will put the State finance on a firm footing." This is the promise that the then hon. Prime Minister had made in this august House.

My question to the Congress Party is that it could have amended the Bill. This provision was not there in the Bill. It was a promise that had been made by the then hon. Prime Minister on the floor of this august House. Why did the Congress Party fail to amend the Bill? They could have sent back the Bill to the Lok Sabha, got it amended and could have given a legal sanctity to the promise made by the then hon. Prime Minister. Why did they not do it? They are now rather blaming the present ruling dispensation and also the YSR Congress Party. Some of their Members,

including Shri Manikchand Thakur, some Member from Lok Sabha from Tamil Nadu, who is the in-charge of Congress Party, keep on talking * everyday; day in and day out. When they failed to grant the Special Category Status for the residual State of Andhra Pradesh, where is the necessity for the Congress Party to blame other political parties, including the YSR Congress Party? *...(Interruptions)...* This is because the promise that had been made by the then Prime Minister of this country on the floor of this august House was a mere eyewash. I have no hesitation to say that the promise was a mere eyewash. The Congress Party deliberately failed to include the Special Category Status in the Re-organization Bill. If it was done, it could have been legally binding on the successive BJP Government to implement the same. It is their failure and because of their non-implementation, Andhra Pradesh is suffering now. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please*...(Interruptions)...*

SHRI V. VIJAYASAI REDDY: Madam, 30 minutes*...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please address the Chair. कृपया चेयर पर बैठकर न बोलें। No comments. *...(Interruptions)...*

SHRI V. VIJAYASAI REDDY: I am not yielding. *...(Interruptions)...* You have spoiled Andhra Pradesh and your misrule can never be forgotten. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Mr. Vijayasai Reddy, please speak to the Chair. *...(Interruptions)...* कृपया बैठकर न बोलें।

SHRI V. VIJAYASAI REDDY: The Congress Party was insensitive to the needs and aspirations of the people of Andhra Pradesh. The INC could have easily enforced the Special Category Status by incorporating the same in the Re-organization Bill, but they failed to do so. When they failed to do so, they can't blame others for that now. After the Re-organization Bill was assented to by the then hon. President on 1st March, 2014, the Congress Party had three full months, three entire months, to pass the Union Cabinet's Resolution for granting the Special Category Status to Andhra Pradesh. In fact, the Cabinet had passed a Resolution, but then what happened? The Cabinet's Resolution was sent to the Planning Commission. Where was the

* Expunged as ordered by the Chair.

necessity to do so? In the past, when other States were bifurcated and were granted Special Category Status, the Congress Party had never sent their proposals to the Planning Commission. This was the first time when it was done. It means the Congress Party had no real intention to grant the Special Category Status to the State of Andhra Pradesh. It was only a part of the delaying tactics. They failed to do so because for the Congress Party, granting of Special Category Status was just an electoral issue. They thought that by offering the Special Category Status, this Bill would be passed smoothly and they would come to power in Telangana. That was what they had expected, but the people of Telangana taught a lesson to them. The Congress Party did not come to power in Telangana even after bifurcation of the State. *...(Interruptions)...* They have suffered for their acts. Now, after ten years, they have told so many * and that is how they have come to power in Telangana. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please. *...(Interruptions)...*

SHRI V. VIJAYASAI REDDY: It is only a matter of time that the Government is going to fall. *...(Interruptions)...* Your Government in Telangana is going to fall. It is only a matter of time.

MR. DEPUTY CHAIRMAN: Vijayasai Reddy ji, please address the Chair.

SHRI V. VIJAYASAI REDDY: It is the hypocrisy and it is the hypocritical attitude of the Congress Party and Congress politicians. I am particularly referring to Manickam Tagore, who is from Tamil Nadu, I think. Every day, he claims to be in charge of Andhra Pradesh... *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: I will see the records. *...(Interruptions)...*

SHRI V. VIJAYASAI REDDY: I can confidently say. *...(Interruptions)...* Let Manickam Tagore come on the people platform... *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: We will examine it. *...(Interruptions)...*

---

* Expunged as ordered by the Chair.

SHRI V. VIJAYASAI REDDY: About Andhra Pradesh, I can tell you more than what Manickam Tagore can. *...(Interruptions)...* With the support of other political State leaders of the Congress Party, Manickam Tagore is blaming the YSRCP for not demanding the Special Category Status from the BJP, which is factually not correct and I will come to that point. This is the hypocrisy of the Congress Party.

Sir, I have no hesitation to say that the Congress Party is the real culprit when it comes to damaging the interests of the people of the Andhra Pradesh. Sir, mere pointing fingers will not change the reality and this is what they have to realise.

Sir, the YSRCP has always been at the forefront for demanding the Special Category Status. After the BJP has come to power, our hon. Chief Minister, Shri Jaganmohan Reddy Garu, has met hon. Prime Minister more than eight times and hon. Home Minister more than twelve times and asked for the Special Category Status. *...(Interruptions)...* I will tell you about that. I will address that issue. When you had the opportunity to grant the Special Category Status, you failed to do so. If you have not done that, then, when BJP got 303 seats in 2019 elections, where was the necessity for them to do so! Eventually, who is at loss? It is the State of Andhra Pradesh, it is the people of Andhra Pradesh whose interests have been damaged. Sir, I am telling you on this platform. In the 2019 elections, BJP got 300-odd seats and now psephologists are saying that BJP is going to get more than 350 seats. Where is the Congress Party? BJP will never pay heed to any other political party if they get 350 seats in the ensuing elections. Congress is going to get less than forty seats. Their own alliance partner is saying that they will get less than 40 seats. It is not me, it is they who are saying it. It is on record. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Vijayasai Reddy ji, please address the Chair.

SHRI V. VIJAYASAI REDDY: Not only our Chief Minister has met the hon. Prime Minister and the Home Minister but the Members of Parliament of our Party, YSRCP, including me, have also raised the issue a number of times on the floor of this House as well as Lok Sabha but we could not do anything. BJP has not paid heed to our request. We have agitated, we have requested them, we have begged them, we have pleaded with them but nothing happened. There was no use. When the Congress did not do when they had the opportunity, BJP also is not doing when they are in a position to do it. Eventually, the people of Andhra Pradesh are suffering. By making hollow promises in the Parliament, Congress has made mockery of our Parliamentary democracy. It is the conclusion. Let me make some more points. I think, I have another 15 minutes' time.

MR. DEPUTY CHAIRMAN: Yes, you have the time.

SHRI V. VIJAYASAI REDDY: So, I have opportunity to criticize them for another fifteen minutes. If you see the time of bifurcation, the Congress Government had been in power for ten years, that is, from 2004-2014 and they did the damage. In fact, I would like to draw your kind attention to the manifesto of the Congress Party, which they released in 2004. In their manifesto of 2004, they promised a separate Telangana. They promised a separate Telangana in 2004 in their election manifesto. ..*(Interruptions)*..

MR. DEPUTY CHAIRMAN: Please, please.

SHRI V. VIJAYASAI REDDY: So, it was the Congress manifesto which stated a separate Telangana. Sir, they had full ten years, a whole decade to create Telangana in a rational way. They could have done it in a more rational and scientific manner. But they did not do that. Why did they not do that? They wanted to take only electoral benefits. Their real intention was not to benefit the people of Andhra Pradesh or the people of Telangana. It was only for their electoral benefits that they did it, and they are now suffering, Sir. They could have constituted the second States Reorganisation Committee for this purpose. They did not do that to ensure that bifurcation was done in a more planned manner. The Congress party was sleeping for one decade, for full ten years. Why did Congress party choose a shortcut method for bifurcation? For everything, they wanted a shortcut method. Just ten days before the notification of 2014 elections, they took the shortcut method and completed the process. This is what the Congress party is. Sir, it is because of Congress that the bifurcation was never about the welfare of the two successor States. The welfare of the people was not their concern. What Congress Party did was sheer electoral opportunism. There was nothing else. Sir, please go back to the electoral records of the composite Andhra Pradesh during 2004 and also prior to 2014 elections. During UPA-I and UPA-II, the composite Andhra Pradesh contributed maximum number of MPs. It is because of contribution from composite Andhra Pradesh that they came to power at the Centre. In other States, they got nothing. Out of 42, they got about 37 from the composite Andhra Pradesh. During UPA-I, they got 37 and during UPA-II, they got 33. That is the contribution of the composite Andhra Pradesh. Because of the composite Andhra Pradesh, they came to power and formed UPA-I and UPA-II. However, in 2014, they knew that they had completely misruled the composite State

of Andhra Pradesh and they had realised that they were not going to come to power. They thought that by bifurcating the State, they could come to power at least in Telangana, leaving behind Andhra Pradesh. It was their idea. And the bifurcation of the State was done only to get favourable electoral results in Telangana. The people of Telangana also taught a lesson to them, that is a different issue. Sir, the Congress was the main villain in this entire episode of Special Category status and also bifurcation. They bifurcated the State and the people merely to serve their own political motives, merely to serve their own ulterior motives, only with the ambition to come to power in Telangana. Sir, I would like to say one more thing. Whenever the non-Congress Governments created new States, like Chhattisgarh, Jharkhand, Uttarakhand, all these States were bifurcated and carved out in the most peaceful and scientific manner. But the Congress Government could not do it. Why? It was because of their ulterior motives, their evil intentions to stay back in power by whatever means.

Sir, the Congress Party has failed in two aspects. They failed to arrive at a consensus for the Andhra Pradesh Reorganisation Act at the State level. They were in power. They were ruling the State. The Congress Party was ruling Andhra Pradesh. They failed to create a consensus. Your own Government and your Chief Minister *...(Interruptions)...* The then Chief Minister, Mr. Kiran Kumar Reddy *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Shri Digvijaya Singh *ji,* please take your seat. Let him speak. *...(Interruptions)...*

SHRI V. VIJAYASAI REDDY: You failed to arrive at a consensus.

MR. DEPUTY CHAIRMAN: Shri V. Vijayasai Reddy, address the Chair.

SHRI V. VIJAYASAI REDDY: You failed to create a consensus within the State. *...(Interruptions)...* They failed to get their own party people unanimously agree to the Bill.

श्री उपसभापतिः कृपया सीट पर बैठकर न बोलें। ...(**व्यवधान**)...

SHRI V. VIJAYASAI REDDY: Sir, in fact, their own Congress Members opposed the Bill. It is shameful to the Congress Party. Their own Members on the floor of this House as well as in the Lok Sabha opposed the Bill tooth and nail. They failed to

arrive at a consensus. They failed to bring a consensus among the Members to agree to the Bill. Sir, these points are very important. The last point about the Congress Party is this. I pray to God that the Congress Party should be punished for the misrule and injustice that they have done to the State of Andhra Pradesh.

Sir, in the light of all these betrayals by the Congress Party, the people of Andhra Pradesh have now learned never to trust the spineless Congress Party. I have no hesitation in calling them the spineless Congress Party. I will put a step forward and, if you permit me, I will call them as * party.

MR. DEPUTY CHAIRMAN: I would permit within parliamentary words. *...(Interruptions)...*

SHRI V. VIJAYASAI REDDY: You are playing politics. *...(Interruptions)..* Family politics. *...(Interruptions)...* Don't bring family issues in political arena.

MR. DEPUTY CHAIRMAN: Shri V. Vijayasai Reddy, address the Chair. *...(Interruptions)...* कृपया सीट पर बैठकर न बोलें। ...(**व्यवधान**)...

SHRI V. VIJAYASAI REDDY: That is the reason why your dirty tactics and dirty planning*...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Shri V. Vijayasai Reddy, keep in mind parliamentary words. *...(Interruptions)...*

SHRI V. VIJAYASAI REDDY: Intervening in family affairs; that is the reason why people taught you a lesson. *...(Interruptions)...* Sir, it is important.

श्री उपसभापतिः कृपया सीट पर बैठकर न बोलें। आपकी बात रिकॉर्ड पर नहीं जा रही है। सिर्फ विजयसाई रेड्डी जी की बात रिकॉर्ड पर जा रही है। ...(**व्यवधान**)...

SHRI V. VIJAYASAI REDDY: I am not yielding. This is the reason the vote share of * party in Andhra Pradesh in 2019 elections was less than NOTA.

श्री उपसभापतिः आप पार्लियामेंटरी वर्ड्स इस्तेमाल करें।

---

* Expunged as ordered by the Chair.

SHRI V. VIJAYASAI REDDY: See what percentage they have got in Andhra Pradesh. ...*(Interruptions)*... Percentage of votes polled to the Congress Party in 2019 elections in Andhra Pradesh was less than NOTA votes. The Congress Party, which ruled the country for so many decades, got votes less than NOTA votes. Leave Andhra Pradesh. It is only one State. I will come to national level. At the national level, the downfall of Congress Party is very clear. It is very visible. In 2014 elections, the Congress Party won 44 seats with a vote share of 19.31 per cent. They won 44 seats. This is the worst ever performance of the Congress Party, the * party, in general elections. ...*(Interruptions)*...

श्री उपसभापतिः * और ये सारे शब्द पार्लियामेंटरी हैं या नहीं, it will be examined. ...*(Interruptions)*...

SHRI V. VIJAYASAI REDDY: Sir, four more minutes are there. In 2019 elections, the Congress Party won 52 seats. From 44, they have slightly gone up to 52 with a vote share of 19.46 per cent. ...*(Interruptions)*... 19.46 per cent! Even their own allies, they call it I.N.D.I.A. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please speak to the Chair.

SHRI V. VIJAYASAI REDDY: Even their own allies, allies of the Congress Party, are saying that Congress would not even get 40 seats in 2024, the next elections which are going to be held in April, 2024. Last year,.....*(Interruptions)*... It is the psephologists. I am not an astrologer. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: *Mananiya* V. Vijayasai Reddy*ji*, please.

SHRI V. VIJAYASAI REDDY: Last time, their beloved leader, Rahul Gandhi*ji* lost in Amethi. This time, he would lose from wherever he contests. Wherever Rahul Gandhi*ji* contests, he would be losing. He would not win. He would not be able to become a parliamentarian.

MR. DEPUTY CHAIRMAN: Please come to the subject. ...*(Interruptions)*...

---

* Expunged as ordered by the Chair.

SHRI V. VIJAYASAI REDDY: Whether it is Andhra Pradesh, Kerala or anywhere in the country, let him contest. He would not be able to win. But in 2029..…*(Interruptions)*… Madam, please. …*(Interruptions)*… It is very important for you. …*(Interruptions)*…

MR. DEPUTY CHAIRMAN: You address the Chair. …*(Interruptions)*…

SHRI V. VIJAYASAI REDDY: It is very important. In 2029, India would be Congress-mukt Bharat. The status of the Congress Party would change from the grand old party to the grand extinct party! …*(Interruptions)*… The grand old party would become the grand extinct party and the Congress Party would not be there. In 2029 also, I would be here. I would be here and I would see the Congress Party's extinction. …*(Interruptions)*…

Sir, I am concluding. Two more minutes are there. In these 77 years of Independence, Congress has been in power for more than 50 years. Out of 77 years, it is more than 50 years. India has grown only in the remaining 27 years and not in the 50 years. It is only in the remaining 27 years, has India grown. The development, which we are able to see, which we are able to achieve, is not during their 50 years of rule; it is only in the remaining 27 years of rule. India's growth has not been because of the Congress Party but despite it. …*(Interruptions)*… It is very important, Madam. …*(Interruptions)*…

MR. DEPUTY CHAIRMAN: Please. …*(Interruptions)*…

SHRI V. VIJAYASAI REDDY: Whenever Congress Party has been in power, India had prolonged period of backwardness. During these 50 years, whenever they were in power, we have seen prolonged backwardness. …*(Interruptions)*… This is very important. This slogan has to be remembered by the Congress Party. They have to put it on the walls of the Party. There is no doubt in anyone's mind that India grows only when Congress sleeps. I am repeating it. India grows only when Congress sleeps. The people of Andhra Pradesh, once again I am telling, will never forgive the Congress Party. The Congress Party has gone into the history in Andhra Pradesh. Thank you very much, Sir.

डा. सुधांशु त्रिवेदी (उत्तर प्रदेश): माननीय उपसभापति महोदय, आज महामहिम राष्ट्रपति जी के इस अभिभाषण पर जब हम इसका समर्थन करने के लिए खड़े हुए हैं, तो एक अभूतपूर्व और अलग अनुभूति होती है। क्योंकि यह इस नए संसद भवन में राष्ट्रपति का पहला अभिभाषण है, स्वतंत्रता का अमृत महोत्सव पूर्ण होने के बाद राष्ट्रपति का पहला अभिभाषण है, गणतंत्र का अमृत महोत्सव

प्रारंभ होने के बाद का पहला अभिभाषण है और इससे भी अधिक सुखद संयोग यह है कि यह उस संसद भवन के नए परिसर में हो रहा है, जिसका श्रीगणेश गणेश चतुर्थी को हुआ था और जिसमें पहला बिल 'नारी शक्ति वंदन अधिनियम, 2023' पारित हुआ था। इसके साथ ही वहाँ पर अनुसूचित जनजाति वर्ग से आने वाली देश की पहली महिला महामहिम राष्ट्रपति जी के द्वारा इस अभिभाषण को प्रस्तुत करना और भी सुंदर और सुखद संयोग बना था।

यह संयोग और बेहतर इसलिए हो जाता है, क्योंकि जब यह संसद भवन में प्रारंभ हुआ, उससे पहले भारत चाँद के अछूते कोने को छूने वाला दुनिया का पहला देश भी बन गया था और माननीय प्रधान मंत्री जी ने उस प्वाइंट का नाम शिव शक्ति प्वाइंट रख दिया था, अर्थात् स्त्री शक्ति का उद्भव। भारत में वनवासी क्षेत्रों से लेकर, विधान सभा और संसद से लेकर चंद्रमा की ऊँचाइयों तक पहुँचाने का यह सुखद संयोग बना, जो मोदी जी के नेतृत्व में अमृत काल में भारत की उभरती हुई और आकाश छूती हुई एक नई शक्ति का प्रतीक है। यह अमृत काल आया है, तो यह आत्म सम्मान का एक नया स्वरूप भी लाया है। अब किंग जॉर्ज की जगह इंडिया गेट के सर्किल पर नेता जी सुभाष चन्द्र बोस की मूर्ति है। एक नहीं, बल्कि सभी प्रधान मंत्रियों का संग्रहालय है। साहिबजादों की स्मृति में, जिसका उल्लेख महामहिम राष्ट्रपति जी ने किया है, वीर बाल दिवस भी है, बिरसा मुंडा जी के जन्मदिन के ऊपर जनजातीय गौरव दिवस भी हुआ है, संविधान दिवस भी है, विभाजन विभीषिका स्मृति दिवस भी है, अर्थात् भारत की समस्त प्रेरणाओं को संवैधानिक स्थिति देकर यह सुखद संयोग आया है। देश की अर्थव्यवस्था आज तेजी से बढ़ रही है। हम जी20 में सबसे तेजी से बढ़ती हुई अर्थव्यवस्था हैं। हम 5G roll-out करने में पहले देश बन गए हैं और ब्रिटिश काल का Kingsway कॉंग्रेस के शासन काल में राजपथ से होते हुए, अब कर्तव्य पथ हो गया है। अब रेस कोर्स रोड लोक कल्याण मार्ग है। The Indian Penal Code भारतीय न्याय संहिता हो गई है और मुगल गार्डन भी अब अमृत उद्यान हो गया है। इस बात की स्वीकारोक्ति सिर्फ भारत ही नहीं, बल्कि पूरी दुनिया कर रही है। World Economic Forum के Chief Borge Brende ने कहा है कि "India is going towards the exponential growth with peace and no conflict. Investment in R&D and infrastructure is going in such a way that can make India a $10 trillion economy in a decade." यह वर्ल्ड इकोनॉमी फोरम के चीफ कहते हैं। बिल गेट्स ने यह कहा है कि इंडिया ने जो डिजिटल सिस्टम स्थापित किया है, वह पूरी दुनिया के लिए अनुकरणीय है। Chatham House Think Tank ने एक आर्टिकल में कहा है कि "G-20 showcases the power of new emerging India." और तो और, हमारे सबसे बड़े प्रतिद्वंद्वी, प्रतिस्पर्धी माने जाने वाले देश, चाइना के ग्लोबल टाइम्स ने भी आखिर में मान लिया, दो जनवरी, 2024 को अपने आर्टिकल में यह स्वीकार कर लिया कि मोदी जी के आने के बाद भारत में अर्थव्यवस्था और विकास बहुत तेजी से आगे बढ़ा है। जितनी भी रेटिंग वाली एजेंसीज़ हैं, Fitch, Moody's, IMF, World Bank and Standard and Poor's, ये सब भारत के ग्रोथ रेट को 6.7 से लेकर 7.8 प्रतिशत तक बढ़ता हुआ दिखा रही हैं। इन सबके अनुसार भारत इस समय वर्ल्ड की सबसे बड़ी प्रमुख इकोनॉमीज़ में सबसे तेजी से आगे बढ़ रहा है। महोदय, मैं कहना चाहूँगा कि अब तो इस नए संसद भवन के ऊपर जो भारतीय राजकीय चिह्न के शेर हैं, वे भी नई आभा से दिखाई पड़ने लगे हैं। हमारे बहुत से विरोधी कोर्ट चले गए थे कि शेर कुछ ज्यादा आक्रामक दिख रहे हैं, क्योंकि इन्हें शेर भी बिल्ली जैसे चाहिए थे, परंतु अब संसद भवन में ऐसा शेर बैठा है, जिसकी

वजह से किसी की भारत की तरफ आँख उठाने की हिम्मत नहीं है। जो इस भाव में विश्वास करते हैं —

"नाभिषेको न संस्कारः सिंहस्य क्रियते मृगैः।
विक्रमार्जितराज्यस्य स्वयमेव मृगेंद्रता।।"

भारत की जो मृगेंद्रता है, वह उठकर सामने आ रही है। महोदय, मैं बताना चाहूँगा कि इसकी शुरुआत कहाँ से हुई। 16 मई, 2014 के दिन इस देश में सरकार बदली, उस दिन मोदी जी के नेतृत्व में हमें जो जनादेश मिला, वह सिर्फ सरकार बदलने के लिए ही नहीं था, बल्कि विचार बदलने के लिए था, व्यवस्था बदलने के लिए था। इसके लिए मैं लंदन के अखबार The Sunday Guardian को क्वोट करना चाहूँगा। जिन्होंने हम पर हुकूमत की थी, मैं उनके अखबार को क्वोट करता हूँ। वह अपने editorial में 18 मई, 2014 को लिखता है - "India's second tryst with destiny." वह आगे लिखता है, 16th of May, 2014, यानी वह दिन, जिस दिन हमें मोदी जी के नेतृत्व में स्पष्ट बहुमत मिला should be known in Indian history as the day on which Britishers finally left India. वह आगे लिखता है कि इसका कारण यह है कि आजादी के बाद लंबे समय तक उन विचारों का शासन रहा, जिनके ऊपर ब्रिटिश उपनिवेशवादी मानसिकता की विरासत का प्रभाव था, परंतु पहली बार एक ऐसे विचार के हाथ में पूर्ण सत्ता आई है, अटल जी के जमाने में हमारे हाथ में पूर्ण सत्ता नहीं थी, जो अपने inception और inspiration, दोनों में पूर्णतः भारतीय है और British colonial legacy से उसका कोई मतलब नहीं है।

3.00 P.M.

यह बदलाव वहां पर दिखा, जब नीति आयोग बना। 1 जनवरी, 2015 को नीति आयोग ने जो अपनी पहली बैठक की, उसमें कहा कि बहुत दिन भारत विदेश से आयातित आर्थिक विकास के मॉडल्स को लेता रहा। कभी हम रूस की कॉपी बनते रहे Nehruvian socialism model में, तो कभी अमेरिका की कॉपी बने, पर पहली बार नीति आयोग ने अपने Resolution में कहा कि "Now we will not be borrowing upon any model from outside. We will search from original *Bharatiya* model." आपने देखा उसके बाद उसकी शुरुआत इस देश में किस प्रकार से हुई। सबसे पहले प्रधान मंत्री जी ने क्या सोचा? वे अंत्योदय के विचार से प्रेरित थे। उपसभापति महोदय, जब हम लोग सत्ता में नहीं थे, तो हम लोग कहते थे-

"उगा सूर्य कैसा कहो मुक्ति का ये
उजाला करोड़ों घरों में न पहुंचा,
खुला पिंजरा है मगर रक्त अब भी
थके पंछियों के परों में न पहुंचा।"

प्रधान मंत्री जी ने जनधन योजना लाकर सबसे पहले यह एनश्योर किया कि गरीबों के पास अकाउंट होने चाहिए और आज 54 करोड़ अकाउंट हैं, तो थके पंछियों के परों में सीधा वह रक्त पहुंचे, जिसमें न कोई कट हो, न किसी अन्य प्रकार की बाधा हो, फिर चाहे 11 करोड़ लोगों को शौचालय देना हो या 4 करोड़ गरीब लोगों को आवास देना हो। हमारे कई विरोधी कहते हैं कि रोजगार और व्यवसाय में स्थिति ठीक नहीं है, तो मैं बताना चाहता हूं कि 2014 में EPFO, Employees' Provident Fund Organisation - यानी कर्मचारी भविष्य निधि खाता, कोई अगर कर्मचारी बनेगा तभी अपना भविष्य निधि खाता बनवाएगा, जिसमें वह भी पैसा डालेगा और उसका employer भी पैसा डालेगा - 2014 में 11 करोड़ थे और आज 27 करोड़ हैं। इसका मतलब यह है कि 16 करोड़ लोग ऐसे हुए, जिनके खाते इस दरमियान बने। उसमें employer भी है और employee भी है। इसका मतलब रोजगार के सृजन की दिशा में एक महत्वपूर्ण स्थिति आई है। हमारे तिरुची शिवा जी कई बार debt के बारे में कह रहे थे। मैं बताना चाहता हूं कि भारत दुनिया की अनेक अर्थव्यवस्थाओं में debt to GDP रेश्यो में सबसे बेहतर स्थिति में है। आप चाइना, अमेरिका, जापान, फ्रांस, जर्मनी किसी से भी तुलना कर लीजिए, हम debt to GDP रेश्यो में सबसे बेहतर स्थिति में हैं। हम personal debt में सबसे बेहतर स्थिति में हैं। भारत में 73 प्रतिशत लोग ऐसे हैं, जिन्होंने कोई personal debt नहीं ले रखा है। इसीलिए IMF ने हमारी अर्थव्यस्था की बहुत तारीफ भी की है, परंतु यह सारा आर्थिक विकास तब तक बेमानी होता है, जब तक उस विकास के साथ राष्ट्र के आत्म गौरव का भाव भी उसमें न हो, क्योंकि आप विकसित होकर भी विश्व के सामने अपनी क्या तस्वीर रखेंगे, तो मैं कहना चाहूंगा कि महामहिम राष्ट्रपति महोदया का अभिभाषण एक और दृष्टि से महत्वपूर्ण था। यह पांच साल के बाद आने वाली सरकार का, जो दोबारा भी आने वाली है, सिर्फ पांच साल के बाद आने वाली सरकार का अभिभाषण नहीं था, उस कालखंड का अभिभाषण नहीं था, बल्कि पांच सौ साल के बाद आने वाले भगवान राम के आगमन के उस अलौकिक अनुभूति के कालखंड का भी था। इस देश में भगवान राम, उनके जीवन ने इस राष्ट्र और समाज को जो प्रेरित किया, वह राम मंदिर के समय में किस रूप में हुआ, यह मैं बताना चाहता हूं। अगर भगवान राम का जन्म केवल इसलिए हुआ था कि उनको रावण का वध करना था, तो वे अयोध्या के राजा के रूप में अयोध्या की सेना लेकर जाते और रावण को मार देते, परंतु उससे धर्म स्थापित नहीं होता। इसलिए पहले राजा राम को वनवासी राम बनना था। उसके बाद निषादराज का सम्मान, उसके बाद माता शबरी का सम्मान, उसके बाद सुग्रीव का राज्याभिषेक, फिर वानर, रीछ, भालू अर्थात् समाज के उन दूर के कोनों में खड़े हुए लोग, जहां तक किसी की दृष्टि भी नहीं जाती थी, सबको संगठित किया और संगठित करके उस समय विश्व की सबसे बड़ी शक्ति को उन्होंने परास्त किया, अर्थात् समाज के हर वर्ग को सम्मान, स्थान देकर राम का राज्याभिषेक हुआ था। आज आप देखिए, चाहे 4 करोड़ गरीबों को आवास मिला है, 11 करोड़ लोगों को शौचालय मिला है, 54 करोड़ लोगों को जनधन अकाउंट मिले हैं और 50 करोड़ लोगों को आयुष्मान भारत में कवर मिला है - यह तो है ही, परंतु यह भी एक सुखद संयोग देखिए कि मैं यह याद दिलाना चाहता हूं कि श्रीराम जन्मभूमि का शिलान्यास जो 9 नवम्बर, 1989 को हुआ था, जो पूरे शास्त्रीय विधान से हुआ था, जिसको समरांगण-सूत्रधार कहते हैं, उस ग्रंथ के अनुसार, उसकी पहली ईंट बिहार के कामेश्वर चौपाल ने रखी थी, जो आप लोगों के अनुसार so-called lower caste में आते हैं। हम किसी को higher or lower caste नहीं मानते हैं। फिर संयोग देखिए,

जब 2019 में जजमेंट आता है, तो उस समय हमारे महामहिम राष्ट्रपति श्री राम नाथ कोविंद थे, जो अनुसूचित जाति समाज से आते हैं।

आज जब राम मंदिर का उद्घाटन होता है, तो इस समय हमारी राष्ट्रपति, द्रौपदी मुर्मू जी हैं, जो अनुसूचित जनजाति से आती हैं और उस प्राण प्रतिष्ठा के मुख्य यजमान हमारे प्रधान मंत्री, श्री नरेन्द्र मोदी जी थे, जो पिछड़े वर्ग से आते हैं। मुझे लगता है कि जो राम के काल में हुआ था, -- सबको सम्मान, सबको स्थान, सबको सत्ता में स्थान -- वही राम मंदिर के काल में भी हो रहा है। परन्तु मैं यहाँ पर एक और फैक्ट कहना चाहता हूँ। उस समय हम लोग छात्र जीवन में थे। कई बार यह कहा जाता था कि मंडल के जवाब में कमंडल आया था। मैं यह स्पष्ट करना चाहता हूँ कि यह पूरी तरह से एक भ्रांति है। उस समय की वी.पी. सिंह जी की सरकार मंडल लेकर आई थी, उसका हमसे कोई लेना-देना नहीं था। हमारा आंदोलन 1984 से चल रहा था, 1986 में ताला खुल गया था और 9 नवंबर, 1989 को शिलान्यास हो गया था। आज मैं सारे प्रबुद्ध लोगों से कहना चाहता हूँ कि मंडल कमीशन किस दिन लागू हुआ - 7 अगस्त, 1990. सिर्फ 8 दिन बाद 15 अगस्त था। इतना बड़ा निर्णय, जो उस सरकार ने आकर 8 महीने तक नहीं लिया, जो 8 घंटे में होने वाला निर्णय था, वह क्यों 15 अगस्त को नहीं हो सकता था? मैं बहुत स्पष्ट रूप से उसका कारण बताता हूँ। के. राजा करुप्पुस्वामी की किताब में स्वर्गीय शरद यादव जी ने लिखा कि वी.पी. सिंह जी से उनकी बात हुई और वी.पी. सिंह जी ने कहा कि मैं इसको 15 अगस्त को ऐतिहासिक रूप से एनाउंस करना चाहता हूँ, मगर क्या करूँ, 9 अगस्त को देवी लाल जी की रैली थी और उन्हें इस बात का डर था कि देवी लाल जी की रैली के बाद जनता दल में विभाजन न हो जाए, बहुत से नेता न चले जाएँ, उन्हें इस बात का डर था कि शरद यादव जी भी चले जाएँगे। उस समय कृषक वर्ग में बहुत सी ऐसी जातियाँ थीं, जो आज ओबीसी में हैं, उस समय ओबीसी में नहीं थीं, तो देवी लाल जी की रैली 9 अगस्त को थी, इसलिए 7 अगस्त को लागू करना पड़ा, अर्थात् उनका मूल उद्देश्य सामाजिक न्याय, समाज के वर्गों के लिए उत्थान नहीं था, बल्कि अपनी पार्टी के अंदरूनी समीकरण और उस राजनीति को साधना था। चूँकि उद्देश्य पवित्र नहीं था, इसलिए न वह पार्टी बची, न उन नेता को सम्मान मिला। जबकि इसके ठीक विपरीत अगर देखें, तो हमने ईमानदारी से उस वर्ग के सभी नेताओं को सम्मान दिया। जैसे श्री कल्याण सिंह जी, उमा भारती जी, विनय कटियार जी, नरेन्द्र मोदी जी, ये सब तो मंडल से पहले के दौर में ही आ गए थे। उसके बाद अगर हम आज देखें, जो लोग आज हमसे पिछड़े वर्ग की बात कहते हैं, तो मैं कहना चाहता हूँ कि हिन्दी पट्टी में हमने 5 मुख्य मंत्री बनाए। उत्तर प्रदेश में कल्याण सिंह जी, मध्य प्रदेश में उमा भारती जी, बाबूलाल गौर जी, शिवराज सिंह चौहान जी और मोहन यादव जी। हमने 8 डिप्टी सीएम बनाए। उत्तर प्रदेश में केशव प्रसाद मौर्य जी, बिहार में सुशील कुमार मोदी जी यहाँ सदन में हैं, तारकेश्वर जी, रेणुका देवी जी, अभी छत्तीसगढ़ में अरुण साव जी और बिहार में सम्राट चौधरी जी। 8 और 5, 13 और यदि प्रधान मंत्री जी को मिला लें, तो हमने उस वर्ग के 14 लोग PM, CM या Deputy CM बनाए, जिनमें 11 लोग अलग-अलग जातियों के हैं। यह होता है - "सबका साथ, सबका विकास"। आज जो लोग सामाजिक न्याय की बात करते हैं, अपने परिवार के अलावा उन्हें एक योग्य व्यक्ति नहीं मिलता है। जिस दिन सत्ता देने की बात आती है, तो वर्ग तो छोड़िए, अपनी जाति में भी एक योग्य व्यक्ति नहीं मिलता है, केवल अपने परिवार को सब कुछ चाहिए, यानी जाति का चूरण देना

है, परिवार को सत्ता संपूरण देना है - यह उनका उद्देश्य है। हमारी सोच इस मामले में बिल्कुल अलग रहती थी।

अब मैं यहाँ एक और बात कहना चाहता हूँ। राम मंदिर के उद्घाटन के समय एक और बात कही गई। हमारे बहुत से लोग कहते हैं कि इसमें सीता जी का नाम नहीं लिया गया। मैं बताना चाहता हूँ कि आप लोग थोड़ा सी सहज बुद्धि का प्रयोग करिए। यह तो राम जन्मभूमि है, ये तो राम लला हैं, वहाँ विराजमान भी 5 वर्ष के हैं। जहाँ राजा राम होंगे, तो वहाँ सीता भी आएँगी। अभी तो राम लला ही हैं, तो जय श्री राम ही होगा। दूसरा, मैं यह भी कहना चाहता हूँ, मुझे बड़ी प्रसन्नता भी होती है, जब वे यह बात कहते हैं कि सीता जी का नाम होना चाहिए, तो मुझे ध्यान आता है कि दुनिया में कोई दूसरी संस्कृति नहीं है, जो ईश्वर में स्त्री तत्व को स्थान देती हो, सिर्फ हमारी संस्कृति है। हम सीताराम भी कहते हैं, राधेश्याम भी कहते हैं, लक्ष्मीनारायण भी कहते हैं, गौरीशंकर भी कहते हैं। जब राम मंदिर आंदोलन चल रहा था, तो हम दोनों को याद करते थे। उपसभापति जी, मैं उस रैली में बालक के रूप में गया था, मुझे आज तक याद है, हम कहते थे कि

"जन-जन के मन में राम रमे और प्राण-प्राण में सीता है,
हर ह्रदय की धड़कन रामायण, पग-पग पर बनी पुनीता है,
यदि राम नहीं है साँसों में, तो प्राणों का घट रीता है," --

फिर हम कहते थे कि इसलिए --

"नर-नाहर श्री पुरुषोत्तम का, हम मंदिर भव्य बनाएँगे,
सौगंध राम की खाते हैं, हम मंदिर वहीं बनाएँगे।"

आज आप देखिए कि वह सौगंध पूर्ण हुई। उसकी शुरुआत माननीय आडवाणी जी के समय में हुई थी और मोदी जी ने उसे संपूर्ण करने का कार्य किया है। महोदय, अब मैं इस विषय के ऊपर एक और बात कहना चाहता हूँ। माननीय खरगे जी ने कल एक विषय कहा था कि साइंटिफिक होने की बात करनी चाहिए। जब हम साइंटिफिक होने की बात करते हैं, तो मैं याद दिलाना चाहता हूँ कि श्री राम जन्मभूमि का जो मन्दिर बना है, उसमें एक बड़ा scientific angle आया है। वह क्या है - वह यह है कि रामनवमी के दिन राम लला के मस्तक के ऊपर सूर्य-तिलक होगा। अब इसके लिए सबसे पहले किस चीज़ की जरूरत है - जो planetary position थी, सूर्य के साथ earth का जो angle होगा, उस particular दिन कैसे होगा, तो इसमें तीन इंस्टीट्यूट्स ने काम किया है। Indian Institute of Astrophysics, Bengaluru ने उस पूरे astronomical calculation को सटीक ढंग से किया है। दूसरा Central Building Research Institute, Roorkee है, जिसने उसकी व्यवस्था बनाने का काम किया है और तीसरी एक प्राइवेट कम्पनी है, जिसने convex lenses के through कैसे वह प्रकाश अन्दर आएगा और ठीक उसी बिन्दु के ऊपर उस दिन केन्द्रित होगा, यह व्यवस्था की है। मगर मैं अपने विरोधियों को बताना चाहता हूँ कि आज तो Astrophysics का इंस्टीट्यूट है, आज तो हमारे पास इतनी technology है, मगर यही प्रकाश तो कोणार्क के सूर्य मन्दिर में भी था। इसी तरह से अगर आप देखें, तो आंध्र प्रदेश में वेदनारायण मन्दिर है, उसमें भगवान के चरणों के

ऊपर लाइट पड़ती है। महाराष्ट्र के कोल्हापुर में महालक्ष्मी का मन्दिर है, उसमें तीन दिन के लिए equinoxes आते हैं, तो देवी के मस्तक से लेकर चरणों तक सूर्य देव चले जाते हैं। कर्णाटक के श्रृंगेरी में जो मन्दिर है, उसमें बारहों महीनों में सूर्य की अलग-अलग गति पड़ती है। सर, आप पूछिए कि अगर हमारे पास विज्ञान नहीं था, तो उस जमाने में इतना सटीक calculation कैसे हुआ, जो आज इतने बड़े-बड़े सैटेलाइट्स के मौजूद के बाद ही संभव होने की बात आई है। इसलिए मैं कह सकता हूँ कि इसके लिए हमें इस विचार पर धर्म और संस्कृति के साथ प्राचीन विज्ञान पर भी गर्व करना चाहिए।

वैसे मैं एक बात और कहना चाहता हूँ कि इसमें विज्ञान की एक और गहरी बात है। आप सबको ध्यान होगा कि उस समय 84 सेकंड का मुहूर्त था। वह शुरू कहाँ से होता है? अगर आपने कभी भी उसको पूजा में सुना हो, तो पंडित क्या कहते हैं - "ब्रह्मा आयु द्वितीय परार्धे"। ब्रह्मा की आयु द्वितीय परार्ध, यानी 155 Trillion years है। वैसे Big Bang Theory कहती है कि 14 billion years पहले दुनिया बनी। मैं बता देना चाहता हूँ कि James Webb Space Telescope ने जो नयी findings की हैं, उनमें बहुत सी galaxies ऐसी आयी हैं, जो 14 billion years से आगे की हैं। So, now, that theory has become debatable. फिर वहाँ से "श्वेतवराह कल्पे" में आते हैं, यानी 1.97 billion years. फिर "वैवस्वत मन्वन्तरे' में आते हैं और उसके बाद "कलयुग" में आते हैं, यानी 5,125 years. इसके बाद 'विक्रम सम्वत्' में आते हैं, यानी 2,081 साल, उसके बाद वर्ष में आते हैं, वर्ष के भाग में, उत्तरायण सूर्य में और उसके बाद महीने में आते हैं और उसके बाद वार, नक्षत्र होते हुए 84 सेकंड तक आते हैं। मैं कहना चाहता हूँ कि यह भारत की सनातन काल यात्रा है, जो 155 trillion years से लेकर 84 सेकंड तक का सटीक calculation करती है। मुझे लगता है कि दुनिया में कोई धर्म-संस्कृति ऐसी नहीं होगी, जो इस प्रकार का सटीक calculation करने की क्षमता रखती हो। वह सिर्फ हमारे यहाँ है।

उपसभापति महोदय, उसके बाद मैं यह कहना चाहूँगा कि इस बारे में दुनिया के सबके बड़े cosmologist Carl Sagan हुए, जिन्होंने first man-made object, 'Voyager' जो solar system के बाहर गया है, उसका message compose किया है, उसमें यह लिखा है, उसका वीडियो कोई जाकर चेक कर सकता है - "Now only the ancient calculation of Hindus matches to the modern cosmological calculation." मगर मैं यहाँ पर एक राजनीतिक बात भी कहना चाहता हूँ। मान्यवर, कुछ लोग कहते थे कि श्री राम जन्मभूमि की प्राण-प्रतिष्ठा का मुहूर्त ठीक नहीं है। मगर मैं कहना चाहूँगा कि उन सारे लोगों को देख लेना चाहिए कि राहुल गांधी जी ने जो यात्रा शुरू की है, उसका मुहूर्त कैसा था, ज़रा इस पर विचार कर लेना चाहिए, क्योंकि वे जहाँ से चले हैं - पहले वे असम से चले, तो देवड़ा साहब मुम्बई में अलग हो गए, जब वे बंगाल की तरफ उठे, तो ममता दीदी ने अलग स्टैंड ले लिया, उत्तर प्रदेश में मायावती जी ने अलग स्टैंड ले लिया, पंजाब में आम आदमी पार्टी अलग हो गई, बिहार पहुँचे तो गठबंधन ही पलट गया। आज वे राँची में है। वहाँ सरकार तो बच गई, मगर वहाँ भी मुख्य मंत्री चला गया। तो उन लोगों को ज़रा विचार करना चाहिए कि उन्होंने यह काम कौन से मुहूर्त में शुरू किया है। परन्तु उसके उपरान्त जिस ढंग से इंडिया गठबंधन की राहुल गांधी जी की यात्रा चल रही है, उसके लिए, जो हकीकत से मुँह मोड़े हुए है, उनके लिए मैं यह कहना चाहूँगा कि :

"*आँख मूँद लेने से यह खतरा न टल जाएगा,*

वह देखना पड़ेगा, जो देखा न जाएगा।।
शिजरा बिखरने को है, इस मुहब्बत की दुकान का,
झूठी तसल्लियों से अब सम्भाला न जाएगा।"

महोदय, यह भी एक संयोग देखिए कि कल माननीय खरगे जी के मुँह से निकल गया था - "400 पार" और शाम को ममता दीदी ने कह दिया कि "कांग्रेस को तो 40 की दरकार।" आप यह सोचिए कि यहाँ पर विषय आया 400 पार, वहाँ आया 40 की दरकार और गठबंधन में मची हुई है ऐसी मारामार कि ....(**व्यवधान**)...

श्री प्रमोद तिवारीः सर, ...(**व्यवधान**)...

श्री उपसभापतिः माननीय प्रमोद जी, प्लीज़, सैयद नासिर हुसैन जी, प्लीज़।....(**व्यवधान**)... जब आपका मौका आएगा, तब आप बोलिएगा।....(**व्यवधान**)... आपकी बात रिकॉर्ड पर नहीं जा रही है।....(**व्यवधान**)...

श्री सैयद नासिर हुसैनः *

डा. सुधांशु त्रिवेदीः सर, आज गठबंधन के अंदर जिस प्रकार की मारामार है, उससे मुझे लगता है कि इंडी गठबंधन के लोगों के दिल में तो यह विचार आ रहा होगा कि ये रश्क-ए-जन्नत मुझे रास आती नहीं, ...(**व्यवधान**)...

श्री उपसभापतिः आपकी बात रिकॉर्ड पर नहीं जा रही है।....(**व्यवधान**)... जब आपका मौका आएगा, तब आप बोलिएगा।....(**व्यवधान**)...

डा. सुधांशु त्रिवेदीः अच्छा चलिए, ममता दीदी ने तो कहा न कि 40 की दरकार। इसमें तो कोई किंतु-परंतु की गुंजाइश नहीं है कि 40 भी नहीं मिलेंगी।

महोदय, मैं कहना चाहता हूँ कि आज गठबंधन में जिस ढंग से मारामार हो रही है, उससे मुझे लगता है कि शायद उस गठबंधन के सदस्य लोग कह रहे होंगे :

"ये रश्क-ए-जन्नत मुझे अब रास आती नहीं,
मैं तो जहन्नुम में ही खुश था ऐ मेरे परवरदिगार।"

महोदय, मैं एक बिन्दु और कहना चाहता हूँ। आज हमारे विपक्ष के लोग एससी, एसटी और ओबीसी के आरक्षण को लेकर बहुत गंभीरता से कहते हैं। वे उनकी जनगणना को लेकर बहुत कंसर्न्ड हैं। इसको लेकर उनके मन में बड़ी वेदना है। मैं पूछना चाहता हूँ कि उस आरक्षण के लिए

---

* Not recorded

उनकी जो इतनी वेदना है, क्या यह वास्तव में वेदना है या वोट के तराजू पर तौलकर, सियासत के माहौल को खोल कर, तब देखा जाता है कि किस आरक्षण का कब इस्तेमाल करना है? अगर यह सच था, तो क्या यह सच नहीं है कि इन्हीं लोगों के शासन काल में अलीगढ़ मुस्लिम यूनिवर्सिटी से एससी, एसटी और ओबीसी का आरक्षण समाप्त हो गया? कोर्ट ने उसको क्वैश कर दिया। 1981 में फिर इन्दिरा जी की सरकार उसको लाई। इलाहाबाद हाई कोर्ट ने फिर क्वैश कर दिया। 2006 में मनमोहन सिंह जी की सरकार फिर लेकर आई।....(**व्यवधान**)... कहाँ चला गया? इसलिए कि वोट बैंक पर तौला जाता है कि कौन सा तगड़ा वाला वोट बैंक है, फिर उसके लिए बोला जाता है। जामिया में आरक्षण खत्म हो गया। जम्मू-कश्मीर में एससी, एसटी, ओबीसी का आरक्षण नहीं था। क्यों नहीं? आज जो लोग समाज के उन वर्गों के लिए कहते हैं, मैं उनको बताना चाहता हूँ कि जम्मू-कश्मीर इस देश का एक ऐसा इकलौता राज्य था, जहाँ वाल्मीकि समाज के प्रतिभाशाली बच्चे, चाहे वे कितना भी पढ़ जाएँ, वे सिर्फ सफाई कर्मचारी बन सकते थे। जब से अनुच्छेद 370 हटा है, उसके बाद उनको वह बराबरी मिली है। आप इस सीमा तक दबा कर रखते थे और हमने महर्षि वाल्मीकि इंटरनेशनल एयरपोर्ट बनाया है। यह दर्शाता है कि मोदी जी की सोच और आपकी सोच में कितना बड़ा अंतर है।

माननीय उपसभापति महोदय, इतना ही नहीं है, बाकी तो छोड़ दीजिए, इनके नेता के घर पर भी अटैक हो जाए और लगे कि वह दूसरा वाला वोट बैंक ज्यादा तगड़ा है, तो ये लोग चुप्पी साध लेते हैं। कर्णाटक में कांग्रेस के एक एमएलए थे, अखंड श्रीनिवास मूर्ति। शायद यह 2018 या 2020 की बात है। वे अनुसूचित जाति के थे। उनके घर पर अटैक हो गया और अटैक करने वाले लोग घर जला कर फूँक गए। उसके बाद ये लोग शांत रहे। उन लोगों को बेल भी मिल गई। वे बेचारे बेल क्वैश कराने सुप्रीम कोर्ट गए। अब तो खैर वे पार्टी भी छोड़ कर चले गए। ये तो वे हैं, जो वोट बैंक की सियासत के लिए अगर घर फूँक तमाशा भी देखना हो, तो वह भी देखने के लिए तैयार रहते हैं। इनको उसमें भी किसी भी प्रकार की दिक्कत नहीं है। ....(**व्यवधान**)... मैं एक और बात पूछना चाहता हूँ।....(**व्यवधान**)... आप यह बताइए कि इस देश के किस प्रधान मंत्री ने....(**व्यवधान**)...

श्री उपसभापतिः आपकी कोई बात रिकॉर्ड पर नहीं जा रही है।....(**व्यवधान**)... कृपया आप लोग बैठ कर न बोलें।....(**व्यवधान**)... प्लीज़, प्लीज़।....(**व्यवधान**)...

श्री सैयद नासिर हुसैनः *

डा. सुधांशु त्रिवेदीः उपसभापति जी, मैं पूछना चाहता हूँ कि इस देश में किस प्रधान मंत्री ने कहा था, 'Muslims should have the first right over the national resources of India.' आपने तो नहीं कहा कि एससी, एसटी, ओबीसी और गरीब का होना चाहिए, लेकिन हमारे मोदी जी ने कहा कि गरीब का पहला हक है, वंचित का पहला हक है, किसान का पहला हक है, महिला का पहला हक है। यह दिखाता है कि आपकी हकीकत क्या थी, दिल में क्या है और सामने क्या है। फिर मैं

* Not recorded

यह भी बताना चाहता हूँ कि यह हकीकत, जो मनमोहन सिंह जी ने बोली थी, यह ऐसे नहीं थी। कर्णाटक की सरकार ने एक आदेश निकाला है। जिस समय चुनाव हुए थे, तो कहा था कि हम इस-इस प्रकार सबको दो हजार, तीन हजार रुपए की छूट देंगे। चुनाव में आ गए। फिर आदेश निकाला कि माइनॉरिटी कम्युनिटी के जो लोग फोर व्हीलर खरीदना चाहेंगे, उसको सरकार 50 परसेंट पे करेगी, यानी अगर वह चार लाख रुपए का होगा, तो सरकार दो लाख रुपए पे करेगी और अगर वह 6 लाख रुपए का होगा, तो सरकार तीन लाख रुपए पे करेगी। यह है असलियत- एक वोट बैंक के लिए दो या तीन हजार रुपए और दूसरे के लिए तीन लाख रुपए।....(**व्यवधान**)...

मान्यवर, इसलिए जो पहले था, वही आज भी है। मैं और बताना चाहता हूँ।....(**व्यवधान**)...

श्री उपसभापतिः कृपया आप लोग आपस में बात न करें।....(**व्यवधान**)... इसको चेयर तय करेगी।....(**व्यवधान**)...

डा. सुधांशु त्रिवेदीः उपसभापति जी, अभी पिछड़ा वर्ग आयोग ने पश्चिमी बंगाल की सरकार को तलब किया है। किस बात के लिए तलब किया है? क्योंकि उन्होंने 81 जातियों को ओबीसी में जोड़ा, जिनमें से 73 मुस्लिम्स थीं। पिछड़ा वर्ग आयोग ने पूछा, यह कैसे हुआ? साहब अभी तक उसका सही जवाब नहीं दे पाए हैं। मोस्ट बैकवर्ड के लिए उन्होंने 87 जातियों की रिकमेंडेशन की, जिनमें 80 मुस्लिम्स थीं। पिछड़ा वर्ग आयोग ने पूछा है और मेरी जानकारी के अनुसार, 8 फरवरी को वैस्ट बंगाल के चीफ सेक्रेटरी को बुलाया है। यह मैं देश के सामने रखना चाहता हूँ, यह है असली हकीकत! ऊपर से खाने के दांत और हैं और दिखाने के दांत और हैं। हम ईमानदारी के साथ, पूरी संवेदना के साथ समाज के सभी वर्गों में किसी भी प्रकार का भेदभाव किए बगैर उनके लिए सब कुछ करने को तैयार रहते हैं। हमारे मित्र लोग इसको अन्यथा न लें। माननीय उपसभापति महोदय, उनकी यह आदत पुरानी है। अगर इन लोगों को कोई आपत्ति हो तो मैं कहना चाहता हूं कि डा. बाबा साहेब अम्बेडकर ने 27 अक्टूबर, 1951 को जालंधर में अपने भाषण में यह कहा था। यदि किसी को समस्या हो, तो वे Dr. Ambedkar's writings and speeches published by the Ministry of Social Justice in 2014 के Volume 17, Part 3 में इसको देख सकते हैं, जिसमें उनका यह पूरा भाषण है। उसमें वे बड़े दुःख के साथ कहते हैं कि नेहरू जी को माइनॉरिटी कम्युनिटी के प्रति बहुत ज्यादा लगाव है, इसलिए वे दलितों के हितों की अनदेखी कर देते हैं। उन्होंने कहा कि मैं इस बात के विरोध में नहीं हूँ कि मुस्लिमों को नहीं मिलना चाहिए, परंतु दलितों की कीमत पर मिले, मुझे इस बात का बहुत दुःख है। सर, मैं यहां पर उनके वर्ड्स क्वोट करना चाहता हूँ। उन्होंने कहा कि नेहरू जी पिछले 20 साल से इस देश के सबसे बड़े नेताओं में से एक हैं। उन्होंने 2,000 से अधिक भाषण दिए होंगे और उनमें उन्होंने अनेक बार मुस्लिम समाज के लिए बहुत सारी बातें कही हैं, मगर दलितों के लिए उनको वह देखने को नहीं मिलता। ये उनके वर्ड्स हैं कि मुस्लिमों की उपेक्षा नहीं होनी चाहिए, यह मेरा विचार है, परंतु मुस्लिमों को दलितों की कीमत के ऊपर आनंद करवाया जाए, यह मैं उचित नहीं मानता, क्योंकि दलितों को अधिक सुरक्षा की आवश्यकता है। यह डा. अम्बेडकर की स्पीचेज़ में लिखा हुआ है।

मान्यवर, मैं एक और बात बताता हूँ कि आज ये लोग अपने हिसाब से कैसे बदलाव करते हैं। मैं देश के समक्ष यह कहना चाहूंगा कि जब जातिगत आइडेंटिटी की बात आती है तो इस देश में एक ही नेता है, जिसकी जाति, उपजाति और गोत्र भी प्रेस कॉन्फ्रेंस में बताया गया, क्योंकि तब उनको लगता था कि उसका फायदा हो सकता है। इतना ही नहीं, प्रेस कॉन्फ्रेंस में जनेऊ भी दिखाया गया। यानी, तब यह लगा कि शायद इसका फायदा हो सकता है, मगर फिर जब लगा कि कुछ और होना चाहिए तो ये सिर्फ पांच साल के अंदर बदल गए।

मान्यवर, मैं यह भी बताना चाहता हूँ कि जब ये लोग जातिगत विषय की बात करते हैं तो यह भी एक संयोग है, इसको अन्यथा न लें। मैं on the lighter note यह कहता हूँ कि इस देश में एक ही प्रधान मंत्री हुए, जिन्होंने अपनी जातिवाचक संज्ञा अपने नाम के आगे लगाई। हमने कभी पंडित अटल बिहारी वाजपेयी नहीं कहा था, मगर भारत की राजनीति में एक ही पंडित जी हुए हैं। यानी, तब उसका फायदा था तो उस चीज़ को आगे करना है, आज दूसरा फायदा लगे तो दूसरे को आगे करना है, इसलिए परिस्थितियों के अनुसार इनका सामाजिक न्याय का समीकरण बदलता रहता है, यह मैं देश को बताना चाहता हूँ, जबकि हमारी सोच पिछले 70 सालों में कभी भी किसी भी प्रकार से बदली नहीं है।

मैं यह भी बताना चाहता हूँ कि इनके एक नेता थे। कल माननीय खरगे जी ने एक विषय की बात कही। उन्होंने जिस विषय के ट्वीट की बात कही, वह ट्वीट डिलीट भी कर दिया गया था और यह भी बता दिया गया था कि वह गलत ट्रांसलेशन था, मगर शायद उनको रिसर्च देने वाली टीम ने ध्यान नहीं दिया कि वे जिस सीएम के बारे में बता रहे थे, क्या आप जानते हैं वे किसका ट्वीट लिख रहे थे? वे उसी राज्य के पहले सीएम गोपीनाथ बोरदोलोई जी द्वारा ट्रांसलेटेड लाइंस लिख रहे थे और उसका ट्रांसलेशन गलत हो गया था। मुझे समझ में नहीं आ रहा कि आप इस सीएम की बात कर रहे थे या उस सीएम की बात कर रहे थे। इसलिए कई बार ऐसा हो जाता है कि उस विषय की जानकारी आधी-अधूरी होने के कारण यह समस्या आती है।

मान्यवर, मैं यह भी याद दिलाना चाहता हूँ कि इसी कांग्रेस पार्टी के एक नेता थे। अगर आवश्यकता होगी तो मैं जगह का नाम भी बता दूँगा। मैं वर्ष तो बता ही देता हूँ कि यह 2018 के विधान सभा चुनावों की बात है। सोशल मीडिया पर इसकी न्यूज़ भी अवेलेबल है और वीडियो भी अवेलेबल है। मोदी जी का नाम लेकर, हिंदू धर्म के बारे में कहते हैं कि ये! इनकी जाति क्या है, पता है आपको? इनको हिन्दू धर्म के बारे में पता है! फिर, उमा भारती जी का नाम लेते हैं तथा हमारे और ओबीसी नेताओं का नाम लेते हैं और फिर कहते हैं कि इनको कुछ पता होता है! फिर अपनी जाति का नाम लेते हैं और कहते हैं कि यह सिर्फ हमको पता होता है। मान्यवर, मैं दावे के साथ कहता हूँ कि इस ढंग की बात अगर भाजपा के किसी नेता ने बोल दी होती, तो जैसे वह एक गाना था, *"आरा हिले, छपरा हिले....,"* इससे दिल्ली-मुम्बई ही नहीं, लंदन-न्यूयार्क भी हिल गए होते। दुनिया के समुंदरों में सुनामी आ गई होती, पर आपने उनको विधान सभा का अध्यक्ष बना दिया। यह मैं सिर्फ इसलिए बताना चाहता हूं कि बहुत से ऐसे चेहरे हैं, जो मौके पर परिस्थिति के अनुसार बदलते रहते हैं, अगर आवश्यकता हो तो यह चीज़ वैरिफाई की जा सकती है।

मैं यहां एक और बात कहना चाहता हूं कि कांग्रेस पार्टी का आज जो विचार है, यह हमेशा से था। कितने संयोग की बात थी कि जब श्री राम जन्मभूमि का शिलान्यास हो रहा था, आपको ध्यान है, शायद हमारे बहुत से लोगों को ध्यान न हो, तो मैं उन्हें बता दूं कि 22-23 दिसम्बर, 1949

की रात को जब श्री राम लला प्रकट हुए थे, तब उसकी सबसे पहली गवाही किसने दी थी? यानी जो लाइट दिखी थी, वह यूपी पुलिस के एक सिपाही अब्दुल बरकत ने बतायी थी। अब्दुल बरकत ने यह गवाही दी थी कि उसे दिव्य रोशनी दिखाई पड़ी और उसके बाद जब वह दिव्य रोशनी हटी, तो वहां श्री राम लला विराजमान थे और जो इकबाल अंसारी बाबरी पक्ष का पैरोकार था, उसको भी इनवाइट किया गया और वह आ भी गया। अब्दुल बरकत को रोशनी दिख गई, मगर इनको रोशनी अभी तक नहीं दिखी। इकबाल अंसारी जो था, वह राम लला की प्राण प्रतिष्ठा में आ गया, उसका तो इकबाल बुलंद हो गया, लेकिन इनका इकबाल बुलंद नहीं हो पाया, ज़मींदोज़ रह गया। मुझे समझ में नहीं आता है कि ये किस आधार के ऊपर निर्णय लेते हैं! वैसे इसमें भी कोई नई बात नहीं है। मान्यवर, यह इनकी पुरानी समस्या है। 24 अप्रैल, 1951 को पंडित नेहरू जी ने जाम साहब दिग्विजय सिंह, जो सौराष्ट्र के राज्य प्रमुख थे, like Chief Minister of today, उनको सोमनाथ मंदिर के उद्घाटन पर लैटर लिखा था कि मैं बहुत स्पष्ट करना चाहता हूं कि मैं इससे सहमत नहीं हूं, मुझे इस बात का बहुत कष्ट है कि हमारे कुछ मंत्रिमंडल के सहयोगी जा रहे हैं और उन्होंने कहा कि I am troubled by this revivalism. यह word है, यानी मैं इस पुनरुत्थान से बहुत दुखी और समस्या में हूं। मगर महोदय, *'होइहि सोइ जो राम रचि राखा।'* जो होना था, वह हो गया, मगर यह दर्शाता है कि जो आज की प्रवृत्ति है, यह प्रवृत्ति गांधी जी की नहीं थी। गांधी जी इस देश के धर्म और संस्कृति को मानते थे। नेहरू जी की सोच अलग थी, तो मैं कह सकता हूं कि आज की कांग्रेस गांधी जी की सोच से ज्यादा नेहरू जी की सोच पर चलती है, इस कारण यह समस्या आती है।

मैं एक बात और कहना चाहता हूं, एक उदाहरण और क्वोट करना चाहता हूं। मान्यवर, यह भी Selected Works of Jawharlal Nehru, Series-II, Volume-17 में है। उन्होंने वर्ष 1959 में कहा, मैं क्वोट कर रहा हूं, किसी को समस्या हो, तो मैं reference के साथ बोल रहा हूं। वे ललित कला अकादमी में भाषण देते हुए कहते हैं, 'Mr. Humayun referred to the great temples of South and Taj Mahal...But, whenever I go to temples of South, despite their beauty, I cannot stand, I feel suppressed.' दूसरी तरफ कहते हैं, जब मैं ताजमहल देखता हूं, तब मुझे बहुत खुशी मिलती है। ऑल इंडिया रेडियो के टेप्स जो नेहरू मेमोरियल लाइब्रेरी में अवेलेबल हैं, उसमें भी 1959 के उन टेप्स में अवेलेबल है। यह मैंने बताने का प्रयास किया कि यह सोच इस प्रकार की थी, जो भारत की वास्तविक शक्ति और सत्ता को न उभरने देने के लिए थी। इस कारण से इनकी सोच ऐसी रही। हमारी सोच क्या थी! मैं एक छोटी सी बात बताता हूं। प्रधान मंत्री जी ने उन सारे श्रमिकों का सम्मान किया, उन पर पुष्प वर्षा की। ताजमहल के बारे में कहानी है कि श्रमिकों के हाथ कटवा दिए गए थे। मुझे आश्चर्य है कि जो लोग सर्वहारा के सिद्धांत की बात करते हैं, वे उस कहानी को eulogize करते थे। आप सोचिए कि हमारे दिमागों में कैसे बैठा दिया गया कि हमें सही लगने लगा कि वह एक अच्छी बात थी। यानी एक प्रधान मंत्री मंदिर निर्माण में जुड़े हुए श्रमिकों पर पुष्प बरसा रहा था, वह गलत था और हाथ कटवाना सही था! मुझे लगता है कि क्या वह महिमामंडन करने लायक था, उसे देखने में आनन्द की अनुभूति होती। मुझे लगता है कि इस समस्या पर विचार करना चाहिए।

मान्यवर, अंत में मैं एक बात और कहना चाहता हूं। ये लोग कहते हैं कि जातिगत जनगणना कराइए, बिल्कुल अच्छी बात है, पर पहले यह तो बताइए कि जातिगत जनगणना रोकी

किसने थी, यह किसका निर्णय था? यह 1951 में नेहरू जी का निर्णय था, उस समय तो constituent assembly थी, क्योंकि चुनाव 1952 में हुए थे। हमने बचपन में सुना था, इंदिरा जी के ज़माने में कांग्रेस की क्या सोच थी, 'जात पर न पात पर, इंदिरा जी का बात पर, मुहर लगेगी हाथ पर'।

राजीव गांधी जी के जमाने में क्या था? 6 दिसंबर, 1990 में इसी सदन में मंडल कमीशन का विरोध करते हुए राजीव गांधी जी ने कहा था कि कांग्रेस पार्टी जात-पात में विश्वास नहीं करती है। हमारा नारा है - 'न जात पर - न पात पर, मुहर लगेगी हाथ पर।' मैं यह पूछना चाहता हूं कि नेहरू जी सही थे या इंदिरा जी सही थीं या राजीव जी सही थे या आज के आपके कुलगौरव सही हैं या दोनों सही थे? जैसे मौका मिल जाए, वैसे सही थे। मैं यह कहना चाहूंगा कि एक जमाने में पार्टी जो कहती थी कि 'न जात पर - न पात पर, इंदिरा जी की बात पर, मुहर लगेगी हाथ पर, वे अपने पुरखों की बात को धर के लात पर, पार्टी को ले आए फुटपाथ पर।'

मान्यवर, मैं एक बात और कहना चाहता हूं। माननीय खरगे जी ने एक और विषय के बारे में कहा था कि 1951 में देश की साक्षरता दर 18 परसेंट थी और इंकलाब आएगा। मैं अपने विपक्षी साथियों से कहना चाहता हूं कि इंकलाब आएगा नहीं, इंकलाब आ चुका है। ज्यों-ज्यों साक्षरता दर बढ़ती चली गई, भारतीय जनता पार्टी का प्रभाव बढ़ता चला गया। मैं आपके सुलभ संज्ञान के लिए बताना चाहता हूं कि 1991 में भारत की साक्षरता दर 50 परसेंट क्रॉस हुई। हम मुख्य विपक्षी दल बन गए। इंडिया की पोलिटिक्स यूनिपोलर से बाईपोलर हो गई। 2001 में साक्षरता दर 60 परसेंट क्रॉस हुई। हमारे नेतृत्व में गठबंधन की सरकार आ गई। 2011 में 70 परसेंट क्रॉस किया, मोदी जी के नेतृत्व में स्पष्ट बहुमत की सरकार आ गई, 2024 में 80 परसेंट क्रॉस करेंगे, 400 के बहुमत की सरकार आएगी। क्यों? ज्यों-ज्यों समाज शिक्षित हो रहा है, सत्य का साक्षात्कार हो रहा है। बाबा साहेब अम्बेडकर ने कहा था कि शिक्षा शेरनी का दूध है, जो पी लेगा, उसके मन में कोई कन्फयूजन या संशय नहीं रहेगा और भारत की युवा पीढ़ी उसको देखकर पूरे तरीके से आगे बढ़ती चली जा रही है। अब यहां पर मैं एक बात और कहना चाहूंगा। एक और आरोप लगाया जाता है कि ईडी और सीबीआई का बड़ा उपयोग हो रहा है। मैं याद दिलाना चाहता हूं कि आज हम लोग 2024 में बैठे हैं। आज दो दलों - झारखंड मुक्ति मोर्चा और राष्ट्रीय जनता दल का नाम सबसे ज्यादा आता है। मैं कहना चाहता हूं कि हम लोग बचपन में देखते थे कि फिल्मों का एक बड़ा फेमस डायलॉग होता था कि बीस बरस पहले की बात है। आज मैं कहना चाहता हूं कि तीस बरस पहले की बात है। मैं सिर्फ वे उदाहरण दे रहा हूं, जो कोर्ट से अप्रूव हो चुके हैं। एकमात्र केस, जिसमें सुप्रीम कोर्ट से यह प्रूव हो गया कि रिश्वत लेकर सरकार बचाई गई। वह झारखंड मुक्ति मोर्चा रिश्वत कांड, 1994 है। जिस समय जेएमएम के सांसदों ने नरसिम्हा राव की कांग्रेस सरकार बचाई। तब क्या मोदी जी थे, अमित शाह जी थे या भाजपा थी? आप तो उस जमाने से ऐसे चलते आ रहे हैं। आज खामखा हम पर आरोप लगा रहे हैं। 1997 में लालू प्रसाद यादव जी जेल चले गए। लालू जी को जेल से अंदर-बाहर देखते हुए हम लोग युवावस्था से प्रौढ़ावस्था में आ गए और आज कहते हैं कि वह तो 2014 के बाद की प्रॉब्लम है। मैं तो कह रहा हूं कि 1994 में भी ये जेएमएम वाले साथ-साथ थे और आज भी साथ-साथ हैं। But, on a lighter note मैं कहना चाहूंगा कि एक पुराना गीत था, तो उसको थोड़ा परिवर्तित कर दें। शायद ये दोनों दल एक-दूसरे से कह रहे हैं

कि

"तीस साल पहले मुझे तुमसे प्यार था,
जिया बेकरार था,
यही भ्रष्टाचार था,
आज भी है और कल भी रहेगा।"

इसलिए आज आप जिस प्रकार का विभाजन... मैं एक बात और कहना चाहता हूं कि अगर हमारे विरोधियों को कोई आपत्ति है, तो मैं विनम्रता से कहता हूं कि 1990 के बाद की एक लोक सभा बता दीजिए, जिसमें इन दलों ने, इन दलों के नेताओं ने भ्रष्टाचार के आरोप में कोर्ट-कचहरी और जांच एजेंसी के चक्कर न काटे हों। श्री पी.वी. नरसिम्हा राव जी के जमाने से लेकर मनमोहन सिंह जी की दोनों सरकारों के जमाने तक। आपका भ्रष्टाचार से याराना बहुत पुराना है और इसके लिए मोदी जी पर इल्जाम लगाना है, तो मैं यह बात सही नहीं मानता हूं। यह यथार्थ है। मगर मैं यह भी कहना चाहता हूं कि जब भ्रष्टाचार को कवरअप करना होता है, तो कैसे कवर किया जाता है। मैं एक बात कहना चाहता हूं कि करप्शन को एक 'सी' से नहीं, कई 'सी' से कवर किया जाता है। उसमें casteism भी लाना है, उसमें communalism भी लाना है और उसमें criminalism भी लाना है। इस ढंग से करप्शन के लिए कवरअप किया जाता है। जब जरूरत होती है, तो देश के अंदर विभाजन की बात करो, ताकि मुद्दे से ध्यान हट जाए, करप्शन से बात हट जाए, तो कोई क्षेत्र की बात करेगा, कोई वर्ग की बात करेगा और कोई जाति की बात करेगा। इन्होंने जिस प्रकार के डिवीजन की बात कही, तो मैं एक पंक्ति में कहना चाहता हूं कि

'अंग्रेजो ने हमें बांटा, फिर भी अपने देश की खातिर
इन्होंने हर परिवेश को बांटा, कुर्सी के उद्देश्य की खातिर।'

आज हमारी सोच और इनकी सोच में क्या अंतर है, जो माननीय राष्ट्रपति जी के अभिभाषण से स्पष्ट हुई है। प्रधान मंत्री जी ने कहा है कि अब अमृत काल आ गया है और हमें इस प्रकार के सभी प्रभावों से अपने को मुक्त करना है और उस प्रभाव से मुक्त होकर हमें एक नई दिशा में आगे बढ़ना है। हमें इस प्रकार के सभी प्रभावों से अपने को मुक्त करना है और उस प्रभाव से मुक्त होकर हमें एक नई दिशा में आगे बढ़ना है। यहां पर एक और बात कही थी, हमारे विपक्षी दलों के लोगों ने - वे कहते हैं कि हम तो बहुजन की बात करते हैं। मान्यवर, ये वास्तविकता में कहते तो बहुजन की बात हैं, पर करते सिर्फ परिवारजन की बात हैं। ये बहुजन हिताय, बहुजन सुखाय पर नहीं चलते, परिजन हिताय, परिजन सुखाय पर चलते हैं। मगर इनकी सोच में और हमारी सोच में अंतर यह है कि मोदी जी कहते हैं यदि आप बहुजन की बात करेंगे तो भी कुछ जन तो छूट जाएंगे, तो मोदी जी उसी विचार से प्रेरित हैं, जो कहता है -

"सर्वे भवन्तु सुखिनः सर्वे सन्तु निरामयाः ।
सर्वे भद्राणि पश्यन्तु मा कश्चिद्दुःखभाग्भवेत्।।"

सबको मिलेगा, जो इस सरकार की नीतियां होंगी, इस सरकार के लाभ होंगे, वे सबको मिलेंगे। इसमें किसी भी प्रकार का भेदभाव हमारी तरफ से नहीं किया जाता है। मैं यह भी बताना चाहता हूं कि एक और आरोप लगाया गया था कि विपक्ष के नेताओं का सम्मान नहीं होता है। माननीय खरगे जी ने एक उदाहरण दिया था, वह उदाहरण अटल जी के प्रधान मंत्री का नहीं था, जब वे विदेश मंत्री बने थे, तो विदेश मंत्रालय में जवाहरलाल नेहरू जी की फोटो लगी थी, वह हटा दी गई, तो उन्होंने कहा कि नहीं, जो देश के प्रथम प्रधान मंत्री थे, वह जहां जैसे हैं, वैसे ही रहने चाहिए। यह हमारा संस्कार है। मोदी जी ने उसको कितना आगे बढ़ाया है, सरदार पटेल की मूर्ति दुनिया की सबसे ऊंची मूर्ति बना दी। हमने इस बात की चिंता नहीं की कि उनके कालखंड में संघ पर प्रतिबंध लगा था, मगर अफसोस की बात यह कि कोई भी आज तक वहां गया नहीं है । आप यह बताइए कि भारत रत्न, मदन मोहन मालवीय तो कांग्रेस के अध्यक्ष थे, क्या उनको भारत रत्न मिला ? प्रणब मुखर्जी जी कांग्रेस के नेता थे, उन्हें भी भारत रत्न मिला। क्या पद्म अवार्ड तरुण गोगोई जी को नहीं मिला, क्या एस.सी. ज़मीर जी को नहीं मिला? अभी आदरणीय कर्पूरी ठाकुर जी को भारत रत्न अवार्ड मिला है। यह हमारी सरकार की ईमानदारी है कि समाज के जिस-जिस व्यक्ति ने, जिस-जिस महापुरुष ने जो-जो योगदान दिया है, हमने उसका सम्मान ईमानदारी से किया है।

मान्यवर, ये सम्मान के बात करते हैं, इनके यहां पर ऐसा था - इस देश में दो ही प्रधान मंत्री हुए, जिन्होंने अपनी सरकार में, अपने अंदर गठित कमेटी के द्वारा, अपने को भारत रत्न अर्पित किया, एक पंडित जवाहरलाल नेहरू और एक श्रीमती इंदिरा गांधी जी हैं। इन्होंने अपने नेताओं को नहीं दिया, हमने सबको दिया, यही मोदी जी की विराट सोच है। इन चीजों के बारे में हमारा जो नज़रिया है, यह उसको दर्शाता है । मैं यह भी कहना चाहता हूं कि यह उदारता मोदी जी कब दिखाते हैं, जब उनके लिए क्या-क्या शब्द नहीं बोले जाते हैं, मतलब मृत्यु, मृत्यु के प्रकार से लेकर अनेक प्रकार की बातें, कब्र खुदेगी वगैरह जाने क्या-क्या चीज़ें हैं, मगर उससे अविचलित रहते हुए मोदी जी ने एक बार कहा था, जब लोगों ने उनसे पूछा कि आप तो छुट्टी भी नहीं लेते, इतनी ऊर्जा कहां से पाते हैं, तो उन्होंने कहा था कि रोज़ एक से दो किलो गाली खाता हूं और उसके बाद उसी से ऊर्जा पाकर पुनः आपकी सेवा में लग जाता हूं। आप सोचिए, आज डिजिटल डेटा का ज़माना है, जितने अब शब्दों का प्रयोग माननीय मोदी जी के लिए किया गया होगा, इतना कभी किसी के लिए नहीं किया गया होगा, इसके बावजूद विपक्ष के जितने नेताओं को सम्मान दिया गया है, इतना भारतीय इतिहास में कभी किसी को नहीं दिया गया होगा। इसलिए वे वह ऊर्जा पाते हैं, जो समाज के बदलाव करने में एक महती भूमिका निभाती है और एक नई सोच के साथ हम आगे बढ़ते हैं।

अब अंत में एक विषय मैं यह कहना चाहूंगा कि हमारी नई सोच क्या थी, उसका एक उदाहरण देना चाहूंगा। जब हमारी सरकार आई तो इस देश के दो हिस्सों में बहुत बड़ी समस्या थी। जो देश का पूर्वी हिस्सा है, वहां पर पानी बहुत गिरता है, बाढ़ की समस्या रहती है, बिहार से लेकर ओडिशा, पश्चिमी बंगाल, असम में, जो पश्चिमी हिस्सा राजस्थान और गुजरात का है, वहां पर पानी बहुत कम गिरता है, इसलिए सूखे की समस्या रहती थी। अब मोदी जी की सरकार आने के बाद उन्होंने एक नई सोच के साथ सोचा, तो जहां पर पानी कम है, वहां पर सौर ऊर्जा की अधिकता है, तो सोलर एनर्जी पर शोध शुरू किया गया और जहां पर जहां पर पानी की अधिकता

है, वहां नदियों के पार्ट को ड्रेजिंग करके और गहरा किया गया और इंलैंड वाटरवेज़ की शुरुआत की गई, यानी जो समस्या है उसके अंदर से कैसे एक नया रास्ता निकाला जा सकता है, उसको देखा और सोलर एनर्जी में हम वहां पर पहुंचे कि आज दुनिया में हम सोलर एनर्जी में फिफ्थ स्थान पर हैं। हमने 25 गुना अधिक छलांग मारी है और क्लीन एनर्जी के इंस्टॉलेशन का हमारा टारगेट 2030 तक था, लेकिन उसे हमने 2022 में अचीव कर लिया है। अब हम दुनिया में चौथे नम्बर के देश हैं, जो इंस्टॉल्ड कैपेसिटी में क्लीन एनर्जी की फील्ड में खड़े हुए हैं। हम चौथे बड़े स्टॉक एक्सचेंज भी हैं। हम तीसरे बड़े ऑटोमोबाइल मैन्युफैक्चरर्स बने हैं। हम दूसरे बड़े मोबाइल हैंडसेट के मैन्युफैक्चरर्स बने हैं और डिजिटल ट्रांजेक्शन में हम दुनिया में नंबर वन हैं, इंफ्रास्ट्रक्चर में हम दुनिया में नंबर वन हैं। उपसभापति महोदय, दुनिया का 46 परसेंट डिजिटल ट्रांजेक्शन भारत में हुआ है। जो इसके बाद के चारों देशों से मिलाकर भी उससे ज्यादा था। अर्थात् एक नई सोच, सोलर एनर्जी, इनलैंड वॉटरवेज़ और डिजिटल ट्रांसफॉर्मेशन भारत को एक नई दिशा में ले जाने में सफल रहे हैं। मैं यह कहना चाहूंगा कि हमें इस नई सोच के साथ इस अमृतकाल में आगे बढ़ना चाहिए और ईमानदारी से यथार्थ को स्वीकार करना चाहिए।

महोदय, क्या हमारे देश में कोई ऐसी घटना हुई, जैसे अमरीका में सिलिकॉन वैली बैंक और न्यूयॉर्क सिग्नेचर बैंक डूब गया, क्या हमारे यहाँ कोई बैंक डूबा? चाइना की सबसे बड़ी रीयल एस्टेट की कंपनी एवरग्रांड डूब गई, क्या हमारे यहाँ कोई बड़ी कंपनी डूबी? चाइना के सबसे बड़े उद्योगपति जैक मा अघोषित रूप से गायब से हो गए। वहाँ के सबसे बड़े बैंकर बाओ फान भी एक साल से लगभग गायब हैं। अगल-बगल क्या हो रहा है, पाकिस्तान और श्रीलंका में क्या हो रहा है, आप वह छोड़ दीजिए, इसके बावजूद भी मोदी जी ने जिस ढंग से इन परिस्थितियों में से देश को निकाला है, उसके लिए मैं कहना चाहूंगा कि आपको उनका साथ देना चाहिए, उनको सहयोग करना चाहिए, क्योंकि यह काम इतना आसान नहीं था और आज स्थिति सिर्फ इतनी ही नहीं बनी है, बल्कि आज हम दुनिया के इकलौते देश हैं, जिसे दो परस्पर विरोधी देश समान रूप से सम्मान देते हैं। अमरीका कहता है कि 'India is our strategic partner.' और रशिया कहता है कि 'India is our traditional partner.' यह स्थिति, जो मोदी जी के नेतृत्व में आई है, यह दुनिया में किसी दूसरे देश के पास नहीं है, इसलिए मैं आप लोगों से मोदी जी की तरफ से कहना चाहता हूं कि :

'पत्थर को यूँ पिघलाने का हुनर मुझे आता है,
मैं वो कतरा हूं कि समंदर मेरे घर आता है।'

मैं अंत में यह भी कहना चाहता हूं कि आज भारत एक नए स्वरूप की तरफ आगे बढ़ रहा है।

महोदय, मैं बस एक और बिंदु कह देता हूं, उसके बाद समाप्त करता हूं कि आज हम जिस रफ्तार से आगे बढ़ रहे हैं, दुनिया में हमें जैसा कोऑपरेशन मिल रहा है और भारत की तरफ जिस ढंग से आशा भरी निगाहों से देखा जा रहा है, ऐसा पहले कभी देखने को नहीं मिला।

माननीय उपसभापति महोदय, मुझे याद है, जब हम लोग बच्चे थे, तब राम मंदिर आंदोलन के समय यह कहा जाता था कि जिस दिन राम मंदिर बनेगा, उस दिन मिडिल ईस्ट के लोग पेट्रोल देना बंद कर देंगे, लेकिन आज हकीकत क्या है! आज भारत-मिडिल ईस्ट और यूरोप

का कॉरिडोर बन रहा है। महोदय, राम मंदिर भी बन रहा है और कॉरिडोर भी बन रहा है। जी20 समाप्त हुआ, तो सऊदी अरब के क्राउन प्रिंस मोहम्मद बिन सलमान भारत में व्यापार पर बात करने के लिए एक दिन एकस्ट्रा रुके। आज हमारा सऊदी अरब के साथ व्यापार हो या और कोई भी व्यवस्था हो, वह बहुत तेजी से आगे बढ़ रही है। वैसे भी जो लोग साइंस, टेक्नोलॉजी में रुचि रखते हैं, उन्हें पता होगा कि अब तेल की टेक्नोलॉजी का समय केवल 20-25 साल का ही रह गया है, क्योंकि वह भी खत्म होने वाला है। इसलिए आप देखें कि अगर कोई दृढ़ता के साथ काम करे, तो क्या कुछ किया जा सकता है। हमारी सरकार ने विश्व में विद्यमान इन विपरीत परिस्थितियों में जो किया है, उसके लिए मैं कह सकता हूं कि यह इतना आसान काम नहीं था, यह काम कुछ वैसा काम था कि जैसे टूटे हुए तार से कोई संगीत बजाना हो या पत्थर पर कोई पौधा उगाना हो। मगर मोदी जी के नेतृत्व में हम लोगों ने वह भी करके दिखाया है और अब इस अमृतकाल के उषा काल में एक नई स्वर्ण रेखा भारत के लिए दिख रही है। मैं अटल जी की इस पंक्ति के साथ अपना वक्तव्य समाप्त करता हूं, जो मोदी जी के एफर्ट्स के लिए एकदम सटीक उतरती है कि:

'टूटे हुए तारों से फूटे वासंती स्वर
पत्थर की छाती में उग आया नव अंकुर।
झरे सब पीले पात, कोयल की कुहुक रात
प्राची में अरुणिमा की रेख देख पाता हूँ।

अरुणिमा मतलब..a golden line in the sky.

झरे सब पीले पात, कोयल की कुहुक रात
प्राची में अरुणिमा की रेख देख पाता हूँ
गीत नया गाता हूँ, गीत नया गाता हूँ।'

महोदय, मेरा मानना है कि आप चुनाव में खूब लड़िए, ऊंचे स्वर में हमारा विरोध कीजिए, पर भारत के विकास के इस गीत तो आप भी स्वर दीजिए। मैं इसी अनुरोध के साथ अपना निवेदन समाप्त करते हुए राष्ट्रपति महोदया के अभिभाषण का समर्थन करता हूं, आपका बहुत-बहुत धन्यवाद।

श्री उपसभापतिः माननीय प्रमोद जी, एक मिनट रुकिए। माननीय डा. सुधांशु त्रिवेदी जी, पार्टी ने आपको बीस मिनट का समय दिया था, लेकिन आपने अतिरिक्त लगभग 30 मिनट, 22 सैकंड्स बोला है, जो पार्टी ने पहले से सूचित किया था, इसलिए पार्टी के समय से यह समय घट जाएगा। ...(**व्यवधान**)...एक मिनट, मैं उसी पर आ रहा हूं। जो सूची पहले से थी, उस सूची में एक परिवर्तन था कि श्री वि. विजयसाई रेड्डी जी के बाद डा. सुधांशु त्रिवेदी जी का नाम था, फिर माननीय दिग्विजय सिंह जी का नाम था। मैं आपसे बोलने के लिए आग्रह करूँ, इससे पहले प्रमोद जी प्वाइंट ऑफ ऑर्डर पर कुछ कहना चाहते हैं। यह प्वाइंट ऑफ ऑर्डर क्या है और किस रूल के तहत है?

श्री प्रमोद तिवारी (राजस्थान)**:** आप रूल 238 देख लीजिए। आपको तो सब याद रहता है, तो मुझसे क्यों पूछते हैं!

श्री उपसभापतिः नहीं, आप बताइए।

श्री प्रमोद तिवारीः आपको तो याद रहता है।

श्री उपसभापतिः आप बताइए।

श्री प्रमोद तिवारीः मान्यवर, सदन में जो कुछ बोला जाए, वह सत्य पर आधारित होना चाहिए। अगर सत्य पर आधारित नहीं है, तो जो सदन की कार्रवाई है, उसे तोड़-मरोड़कर नहीं रखा जाएगा। नेता विरोधी दल ने शुक्रवार को बोलते हुए कहा था कि नारा तो लग रहा है 400 सीटों का, पर सौ भी नहीं आएंगी। अब कहा जा रहा है कि सिर्फ 400 सीट, वह बात कि सौ भी नहीं आएंगी, रह गया। यह तथ्य गलत क्वोट हो रहा है।

श्री उपसभापतिः माननीय प्रमोद जी, धन्यवाद।

श्री प्रमोद तिवारीः अभी इकट्ठे धन्यवाद दे दीजिएगा। मैं एक बात और कहना चाहता हूँ।

श्री उपसभापतिः नहीं, नहीं। ...(**व्यवधान**)... धन्यवाद हो गया है। यह प्वाइंट ऑफ ऑर्डर नहीं है। ...(**व्यवधान**)... प्लीज़, प्लीज़ ...(**व्यवधान**)... आपने स्पष्ट कर दिया है। ...(**व्यवधान**)... माननीय दिग्विजय सिंह जी ...(**व्यवधान**)... नो प्वाइंट ऑफ ऑर्डर ...(**व्यवधान**)... आपने बता दिया है। ...(**व्यवधान**)... श्री दिग्विजय सिंह जी।

श्री दिग्विजय सिंह (मध्य प्रदेश)**:** माननीय उपसभापति महोदय, अभी हमारे विद्वान, सुधांशु त्रिवेदी जी ने जो भाषण दिया, वह मूल रूप से उसी विचारधारा पर केंद्रित था, जिस विचारधारा से वे आते हैं। अंग्रेज़ों ने फूट डालो और राज करो की नीति अपनाकर इस देश पर राज किया और उन्हीं से प्रेरणा लेकर आज भारतीय जनता पार्टी और राष्ट्रीय स्वयंसेवक संघ इस देश में जिस प्रकार से फूट डालो और राज करो की बात कर रहे हैं, उसी पर उनका पूरा भाषण केंद्रित था। मैं तो उनसे इतना ही कहना चाहता हूँ। उन्होंने 500 वर्षों बाद भगवान राम को स्थान दिलवाया। नरेन्द्र मोदी जी इतने महान हैं कि वे 500 वर्षों बाद भगवान राम को मंदिर में ले आए, लेकिन ये लोग लाखों-करोड़ रुपये लेकर भागे हुए नीरव मोदी जैसे लोगों को वापस नहीं ला पाए। वे लोग कहाँ पर हैं? आपने वादा किया था कि काला धन वापस लाएंगे, भगोड़ों को वापस लाएंगे, वे कहाँ पर हैं? ...(**व्यवधान**)... बात वही है। ...(**व्यवधान**)...

श्री उपसभापतिः प्लीज़ शांत रहिए। ...(**व्यवधान**)...

श्री दिग्विजय सिंहः इन्होंने पहले हिन्दू-मुसलमान को बांटा, अब भगवान राम के भक्तों को बांट रहे हैं। ...(**व्यवधान**)...

श्री उपसभापतिः प्लीज़ सीट पर बैठकर न बोलिए। ...(**व्यवधान**)...

श्री दिग्विजय सिंहः माननीय उपसभापति महोदय, मंदिर वहीं बनाएंगे, पर जहाँ पर बाबरी मस्जिद तोड़ी, मंदिर वहाँ नहीं बनाया, बल्कि जहाँ पर काँग्रेस पार्टी ने भूमि अधिगृहीत की थी और शिलान्यास कराया था, वहाँ मंदिर का निर्माण कराया है। इनका मंदिर वहीं बनाएंगे का कारण यह था कि जब तक मस्जिद नहीं टूटेगी, तब तक इनका उद्देश्य पूरा नहीं होगा। भारत जोड़ो यात्रा में नफरत छोड़ो, भारत जोड़ो का संदेश लेकर राहुल गाँधी जी आज यात्रा कर रहे हैं। महोदय, नरेन्द्र मोदी जी हमेशा कहते हैं – सबका साथ, सबका विकास। इसमें बाद में सबका विश्वास जोड़ा गया और अब कह रहे हैं - सबका प्रयास। मैं तो आपसे अनुरोध करना चाहता हूँ कि मोदी जी हर पहलू पर विफल हुए हैं। हाँ, इन्होंने बहुत सारी सफलताओं का उल्लेख किया है, लेकिन ये सारी योजनाएं, जिन पर ये सफलता का श्रेय ले रहे हैं, काँग्रेस पार्टी के द्वारा प्रारंभ की गई योजनाएं थीं, जिन्हें अलग-अलग नाम दे दिया गया। जन-धन की बात की गई, तो जन-धन का भी नाम बदला गया। छोटे-छोटे खातेदारों का खाता खुलवाने की शुरुआत काँग्रेस पार्टी ने ही की थी। मैं आपसे कहना चाहता हूँ कि ये सबका साथ, सबका विकास की बात करते हैं, लेकिन ये कुछ का साथ, कुछ का विकास और कुछ का विश्वास, इससे ज्यादा नहीं बढ़ पाए हैं। ये बड़े नतीजों की बात करते हैं, 200 पार, 300 पार की बात करते हैं, लेकिन वोट प्रतिशत 40 प्रतिशत से कम आता है, तो सबका साथ, सबका विकास कहाँ से कह दिया! महोदय, विश्वास तब होगा, जब ये इस देश के हर वर्ग, हर धर्म के पालन करने वाले लोगों का विश्वास अर्जित करेंगे।

इन्होंने डा. मनमोहन सिंह जी के बारे में एक बिलकुल असत्य बयान दिया है। उन्होंने वह कभी नहीं कहा, जिसके बारे में इन्होंने उल्लेख किया है। मैं आपसे कहना चाहता हूं कि नरेन्द्र मोदी जी के तीन ब्रह्म अस्त्र हैं, तीन हथियार हैं। पहला अस्त्र है, ईवीएम, दूसरा हथियार है धर्मांधता और तीसरा हथियार है - ईडी, आईटी, सीबीआई, एनआईए। भारत विश्व का सबसे बड़ा लोकतंत्र है और इसे मदर ऑफ डेमोक्रेसी भी कहा जाता है, लेकिन एक सफल लोकतंत्र के लिए निष्पक्ष माननीय चुनाव आयोग आवश्यक है। आज मैं आपसे कहना चाहता हूं कि लोगों के मन में एक ईवीएम के बारे में विश्वास कम होता जा रहा है और प्रदर्शन हो रहे हैं। 28 पोलिटिकल पार्टीज़ ने कुछ प्रश्न चुनाव आयोग के सामने रखे। हमारे नरसिंहा जी बैठे हुए हैं, इन्होंने खुद किताब लिख डाली थी। मैं आपसे कहना चाहता हूं कि क्या आज चुनाव आयोग का व्यवहार निष्पक्ष है? 28 राजनैतिक दलों ने उनसे मिलने का समय मांगा। 6 महीने में माननीय चुनाव आयोग को 28 पोलिटिकल पार्टीज़ से मिलने का समय तक नहीं मिला! हम ऐसे चुनाव आयोग पर कैसे भरोसा करेंगे? मैं आपसे कहना चाहता हूं कि उच्चतम न्यायालय ने अपना सुझाव भेजा कि चुनाव आयोग के सदस्यों के चयन के लिए गठित समिति का सदस्य उच्चतम न्यायालय के माननीय मुख्य न्यायाधीश को भी बनाया जाए, लेकिन प्रधान मंत्री जी को यह रास नहीं आया और उन्होंने यहां से वह बिल उस वक्त पास करा लिया, जब सारे विपक्ष के संसद सदस्यों को निष्कासित कर दिया गया था। उसमें यह व्यवस्था की गई है कि उस समिति में प्रधान मंत्री जी के अलावा प्रधान मंत्री जी

द्वारा मनोनीत मंत्री भी उसका सदस्य होगा। इसका मतलब यह है कि उन तीन सदस्यों में से एक प्रधान मंत्री जी होंगे और दूसरा उनके द्वारा मनोनीत मंत्री होंगे, तो उनसे क्या उम्मीद की जाए?

यही नहीं, आज यह बात भी साफ हो गई है कि बीईएल के अंदर चार इंडिपेंडेंड डायरेक्टर्स में किनकी नियुक्ति हुई है? भारतीय जनता पार्टी के लोगों की। महोदय, हमारी मांग क्या है? आज कम्प्यूटर साइंस इतना आगे बढ़ चुका है कि वोट डालने का जो हमारा मकसद है, क्या उसका निर्णय हमको मिलता है? आज सॉफ्टवेयर निर्णय करता है कि आपको मशीन क्या नतीजा देती है? हमारी मांग क्या है? हमारी मांग यह है कि माननीय चुनाव आयोग को वह सॉफ्टवेयर पब्लिक डोमेन में लाना चाहिए। एक वोटर के नाते यह मेरा अधिकार है कि मैं जिसे चाहूं उसे वोट पड़े, दिखे नहीं, बल्कि वह मेरे हाथ में मिले, ताकि मैं जाकर एक मतपत्र पेटी में वोट डालूं। बात वही कि इस पूरे विश्व में आज केवल पांच ऐसे देशों में जहां ईवीएम के माध्यम से चुनाव हो रहा है, उसमें से ऑस्ट्रेलिया में जो सॉफ्टवेयर डाला जाता है, वह पब्लिक डोमेन में है। मैं आपके माध्यम से पूछना चाहता हूं प्रधान मंत्री जी और पूरे मंत्रिमंडल से कि क्या कारण है कि वे सॉफ्टवेयर बताने में इतना परहेज करते हैं? उन लोगों को क्या डर है? आज जब चारों तरफ से जनमानस में मांग उठ रही है कि हमें ईवीएम नहीं चाहिए, उस समय पूरे देश में ईवीएम का प्रचार करने के लिए चुनाव आयोग प्रदर्शन कर रहा है! हमें प्रदर्शन करने की आवश्यकता नहीं है। आप हमारी इतनी सी बात मान लीजिए कि आप बैलेट पेपर से चुनाव कराइए। 2018 में कांग्रेस पार्टी ने जो एआईसीसी रेजोल्यूशन में अपना मत रखा था, उस हम आज भी कायम हैं और यदि आपको ईवीएम से इतना ही प्रेम है, तो आप हमारे हाथ में वीवीपैट स्लिप जब नीचे गिरती है, तो उसको हमारे हाथ में दे दीजिए और हम जाकर मत पेटी में डाल देंगे। माननीय उपसभापति महोदय, इसमें क्या एतराज होगा?

उपसभापति महोदय, मैं आपसे इतना अनुरोध करना चाहता हूँ कि इनका दूसरा हथियार धर्मांधता का है। धर्म से इनका कोई नाता नहीं है। हिन्दुत्व एक आइडेंटिटी थी। सावरकर जी ने यह नाम दिया था और उन्होंने खुद कहा था कि इससे धर्म का कोई लेना-देना नहीं है, लेकिन राजनीति में बिना धर्म का उपयोग किए भारतीय जनता पार्टी जनता के बीच चुनाव में नहीं जा सकती। यहाँ तक कि कर्णाटक के चुनाव में नरेन्द्र मोदी जी ने खुद वहाँ पर आम सभा में कहा कि बजरंग बली का नाम लो और कमल के फूल पर बटन दबाओ। माननीय उपसभापति महोदय, मेरी आपत्ति इस बात पर है कि अगर किसी अन्य दल का कोई व्यक्ति छोटी-मोटी बात भी कर देता है, तो उसको नोटिस मिल जाता है, लेकिन खुले रूप से नरेन्द्र मोदी जी ने रिप्रेजेंटेशन ऑफ पीपल एक्ट के सेक्शन 123 3ए का उल्लंघन किया, लेकिन उस पर चुनाव आयोग ने संज्ञान क्यों नहीं लिया? आज भी पूरे देश में धर्म के नाम पर ये व्यवसाय कर रहे हैं। नरसिंहा राव जी ने राम मंदिर का निर्माण रामालय ट्रस्ट को सौंपा था। उन्होंने चारों शंकराचार्य और स्वामी रामभद्राचार्य जी, 5 लोगों का रामालय ट्रस्ट बनाया। यह उसके हाथ में क्यों नहीं दिया, यह किसको दिया? इसको विश्व हिन्दू परिषद के हाथ में दिया और विश्व हिन्दू परिषद के हाथ में देकर निर्मोही अखाड़ा, जो पूरे तरीके से ...(**समय की घंटी**)... सर, मेरा समय 15 मिनट था।

श्री उपसभापतिः नहीं, नहीं, आपके पास 10 मिनट का समय था, 5 मिनट अतिरिक्त हो गए। हमारे पास जो सूचना थी, वह 10 मिनट की थी।

श्री दिग्विजय सिंहः सर, देखिए, आप मुझे 5 मिनट का समय और दीजिए, मुझे और दो बातें कहनी हैं।

श्री उपसभापतिः आपको 5 मिनट का समय दिया गया था, ऑलरेडी 10 मिनट हो गए हैं। माननीय दिग्विजय सिंह जी, आपके लिए 5 मिनट समय तय था, आप कन्क्लूड करिए। अब आपके पास कोई समय ही नहीं है।

श्री दिग्विजय सिंहः देखिए, बात यह है, हमारे लीडर ऑफ अपोज़िशन का समय हमारे समय में नहीं रखा जाना चाहिए, क्योंकि यह उनका अधिकार है।

श्री उपसभापतिः अभी जो नियम तय है, हम उसी के अनुसार चलेंगे। प्लीज़, आप कन्क्लूड करें।

श्री दिग्विजय सिंहः मैं आपसे यह कहना चाहता हूँ कि रिप्रेजेंटेशन ऑफ पीपल एक्ट का वॉयलेशन हो रहा है, लेकिन उसको संज्ञान में नहीं लिया जा रहा है।

मैं आपसे इतना कहना चाहता हूँ कि इनका तीसरा हथियार है - ईडी, आईटी, सीबीआई और एनआईए। मोदी जी कहते हैं - मेरी गारंटी, मोदी गारंटी। मैं आपको मोदी गारंटी का एक उदाहरण देना चाहता हूँ। उन्होंने भोपाल में भाषण में कहा कि मेरी मोदी गारंटी। महाराष्ट्र के नेता, उन पर 70 हजार करोड़ रुपए का घोटाला है, मैं उनको जेल भेजूँगा। ...(**समय की घंटी**)... लेकिन उपसभापति महोदय, 3 दिन बाद क्या हुआ? जेल भेजने के बजाय उनको उप-मुख्यमंत्री बना दिया गया। देवेन्द्र फडणवीस जी कहते थे कि दादा चक्की पीसिंग, पीसिंग, पीसिंग, लेकिन आज दादा जेल में नहीं, महाराष्ट्र के मंत्रालय में बैठ कर मोदी जी की गारंटी पर पीसिंग, पीसिंग, पीसिंग कर रहे हैं।

श्री उपसभापतिः माननीय दिग्विजय सिंह जी, आप कन्क्लूड करें। Thank you.

श्री दिग्विजय सिंहः मैं आपसे कहना चाहता हूँ कि भारतीय जनता पार्टी पूरी तरह से एंटी-पुअर है, शुरू से रही है, कोई नई बात नहीं है, यह पूरे कॉरपोरेट के पक्ष में रही है। इसीलिए हमारे डायरेक्टिव प्रिंसिपल में जो असमानता दूर करने का निर्णय था, उससे अलग अमीर और गरीब के बीच असमानता बढ़ती चली जा रही है। ...(**समय की घंटी**)...

श्री उपसभापतिः धन्यवाद, माननीय दिग्विजय सिंह जी।

श्री दिग्विजय सिंहः मैं आपसे कहना चाहता हूँ। बहुत सारी बातें हैं। इसी के साथ-साथ हमारे पूरे देश में जर्नलिस्ट्स, एक्टिविस्ट्स, ...

MR. DEPUTY CHAIRMAN: Please conclude.

श्री दिग्विजय सिंहः ये जो लोग हैं, उनको जेल भेजा गया।

श्री उपसभापतिः अब मैं दूसरे स्पीकर को बुलाऊँगा।

SHRI DIGVIJAYA SINGH: I will take two more minutes.

MR. DEPUTY CHAIRMAN: No, please.

SHRI DIGVIJAYA SINGH: Please give me two more minutes.

MR. DEPUTY CHAIRMAN: I have already given you 12 minutes.

SHRI DIGVIJAYA SINGH: Sir, only two minutes, please. I am saying this with folded hands. *..(Interruptions)..* Sir, I have spoken to the hon. Chairman.

श्री उपसभापतिः मैं उसके तहत ही आपको समय दे रहा हूँ।

SHRI DIGVIJAYA SINGH: Only two minutes, Sir.

MR. DEPUTY CHAIRMAN: No, please. Please conclude.

SHRI DIGVIJAYA SINGH: Only two minutes, Sir. I am concluding.

सर, पूरे देश में एक्टिविस्ट्स, जर्नलिस्ट्स, स्टूडेंट्स, इनके ऊपर धारा लगा कर बेल नहीं दी गई। चाहे भीमा कोरेगाँव के हों, सीएए-एनआरसी के हों, जेएनयू के हों, इन सबके खिलाफ कार्रवाई की गई।

अंत में मैं आपसे एक ही बात कहना चाहता हूँ। इस देश में एनडीए के एलायंस पार्टनर्स, बीजेपी के जो एलायंस पार्टनर्स हैं, उनके लिए मैं एक कविता, जो 1940-41 में लिखी गई थी, ...(**समय की घंटी**)... वह मैं पढ़ कर सुनाना चाहता हूँ। सर, मैं खत्म कर रहा हूँ।

श्री उपसभापतिः आप खत्म करें।

श्री दिग्विजय सिंहः सर, यह कविता मार्टिन नीमोलर ने लिखी थी।

"First they came for the socialists, and I did not speak out because I was not a socialist.

Then they came for the communists, and I did not speak out because I was not a communist.

Then they came for Jews, and I did not speak out because I was not a Jew.

But when they came for me, there was not one left to speak for me."

MR. DEPUTY CHAIRMAN: Thank you. *..(Interruptions)..* I will now call Shri K. Suresh Reddy. *..(Interruptions)..* के. सुरेश रेड्डी जी, अब आपकी बात रिकॉर्ड पर जाएगी। ...(**व्यवधान**)...

SHRI DIGVIJAYA SINGH: *

श्री उपसभापतिः के. सुरेश रेड्डी जी, अब आपकी बात रिकॉर्ड पर जा रही है।

4.00 P.M.

SHRI K.R. SURESH REDDY (Telangana): Sir, out of respect for the senior Member, I have had to wait. On behalf of the BRS Party and on my own behalf, I thank you, Sir, for giving me an opportunity to express my gratitude to the hon. President for her Address to the Joint Session of Parliament and to express my views on the Motion of Thanks.

The President's Address started with new Parliament Building and its magnificence and ended with the hope that Parliament would strengthen the aspirations of creating a new and healthy India. I would like to dwell on this particular subject as Parliament is the fulcrum of our democracy. This being the 75th year of our Republic and with you being in the Chair, it inspires me more to speak on its functioning.

Sir, as the most acceptable form for a diverse and aspiring new nation, Parliament was formed in the summer of 1952 and the journey began. When we look back to what our founding fathers conceived for our nation and Parliament, it does not really augur well for us today. The hon. President's advice to create a new and healthy tradition says it all. The statistics confirm our concerns and bestow upon us to work and to stop the deterioration. I would like to quote Babasaheb Ambedkar. He said, "Unless we, in Parliament, realise our responsibilities and shoulder the task of looking after the welfare and good of the people, I have not the slightest doubt that this Parliament will be treated by the public outside with utter contempt."

Sadly, Sir, the functioning and the statistics are literally getting us there. If we look at the functioning of Parliament, in the first five years, we worked for 133 days. In the second five years, it was 115 days. The Bills passed in the first ten years made into

---

* Not recorded

laws were almost 700. In 2023, we had the shortest Budget Session since 1952. Bills referred to Parliamentary Committees were only 13 per cent since 2019. If you look at the Budget Session of 2023, 75 per cent of the Budget Session passed without discussion. And if you look at the Monsoon Session of 2023, 43 per cent of the Scheduled time was utilised.

Sir, while speaking, I am stressing more on this subject because from this very Chair, I have seen the then hon. Chairman, Shri M. Venkaiah Naidu Garu expressing his anguish. We saw him breaking down. We saw anguish in his tears. Our present Chairman has also been inspiring and guiding us. If I may quote our present Chairman, he said, "The legislature is the most impactful platform for reflection of all shades of opinions. Therefore, there is a need to be receptive to the other points of view." Consideration of the points of difference is essential. This is how our Chairman had been guiding us. "The temples of democracy meant for dialogue, deliberations, debate and discussions are these days' hotbeds of disturbance and disruptions. As a consequence, Parliament and legislatures are fast surging into irrelevance."

This is an anguish expressed not only here. Sir, you have been the Deputy Chairman. We have seen the Presiding Officers' Conference happening every year. The Presiding Officers of various State Assemblies have been expressing similar sentiment. The hon. Speaker, Lok Sabha, has very explicitly said that the matter cannot be left only for a discussion there; action should be taken. So, it is time for legislative reforms and parliamentary reforms and more so in the 75th year of our Republic. When these reforms would come, I would treat that as India's Republic moment. It is because this House has to stay alive to the needs and aspirations of our people. So, I have a few suggestions in this regard. Mr. Deputy Chairman, Sir, the suggestions are as follows:

यहाँ पर बहुत गर्मी होती है क्योंकि वक़्त कम रहता है। हर किसी की यह शिकायत रहती है कि मेरा वक़्त कम है। So, why don't we increase the number of days, the working days of Parliament, the working days of Legislatures? Let it be increased क्योंकि diversity है। More and more regional parties are coming in. So, for them to reflect - they reflect their ideas - the number of working days should be increased.

I was told that in some mature Parliaments, the opposition decides the agenda for a day. उनको आप वह भी मौका दीजिये। Let the opposition come and set the agenda for a day. That would be something innovative, creative and also the responsibility lies even on that side equally to ensure that the conduct of the Business for the day would be completed. *...(Interrupted)...* Coming to the Private Members' Bill, Private Members' Bill is not just laid so easily. There is a lot of work which the MP's office goes through. सांसद लोग बहुत तकलीफ से constituency में घूमते हैं, देश में घूमते हैं, when

they acquire all this information, which is not there, which would be good for the country, they come in the form of Private Members' Bills. Earlier, there were instances of Private Members' Bills being accepted. There were instances. I would not like to quote all but there are instances. So, I would suggest that the Private Members' Bills may be taken seriously. Let them be debated. Let the Ruling Party not stand on prestige. If something good is coming from this side, kindly accept it. A mature democracy like the U.K., I was told that they have what they call it 'free voting' on a Bill. This was suggested by one of our former Chairman, Ansari *Saheb*. He said that other than Money Bills, other than Bills relating to toppling the Government, let there be a free will as it is happening in the U.K. where there is no whip issued. The Members can debate on the Bill. The Ruling Party Members should be free enough, without a whip, to express their opinion against the Bill given by the Minister. So, this way, the bureaucratic dependence of the Government would start reducing. The realistic approaches and the real needs of the people could be reflected through the Bills in the Parliament. If this is accepted, this could be a very good norm for discussion.

Then, we look at the Committees. जब कमेटी बाहर जाती है, तो everybody says that these are mini parliaments. I would say they are major parliaments. क्योंकि वहां कुछ dissidence नहीं रहता, there is a very good consensus. There is a free flow of opinion where the subject is the criteria. Now, this is where the Committees help the Parliament and through Parliament help the Government. But, unfortunately, the statistics speak otherwise. The statistics say that in the 17th Lok Sabha, only 14 Bills have been referred for further examination, that is, till the Budget Session of 2023. As little as 25 per cent of the Bills introduced were referred to the Committees in the 16th Lok Sabha when you compare to 71 per cent and 60 per cent referred by the 15th and the 14th Lok Sabha, respectively. Now, this indicates a declining trend of national legislations being subjected to expert scrutiny. So, I would advise that the Committees, which are our core strength, may be utilized much more.

On Bills passed and the rules not being framed, आप इतना गरमा-गर्मी में बिल्स पास करवाते हैं, लेकिन उसके रूल्स फ्रेम नहीं होते हैं। सबॉर्डिनेट लेजिस्लेशन समिति के सामने बहुत बार यह बात आती है कि rules not framed. So, this is something which the Government needs to seriously look at. I mean, Bills are sacrosanct. अभी विजयसाई रेड्डी साहब was talking about the A.P. Reorganization Bill. Yes, the A.P. Reorganization Bill has been passed ten years ago. It was passed not merely as a Bill. It was passed due to the pressure of the struggle, due to sacrifice of the people of Telangana who had been fighting for a separate statehood. Many people have sacrificed their lives. A lot of employees have lost their jobs. People have left different

countries, the good opportunities, to come and fight for the cause of Telangana which was led by our leader KCR.

Now, वह बिल पास हुए 10 साल हो गए, लेकिन आज भी लोक सभा और राज्य सभा में Questions come as to what are the assurances and what are the promises as they are not fulfilled. They are referred to the Assurances Committee. The other day, Dr. K. Keshava Rao *Saheb* and myself, with such a heavy heart, had to look into the review of the Bills passed but not implemented in the tenth year, that is, the final year. आप कोई न कोई एक sunset clause लगाइए और यदि 10 साल में खत्म करना है तो उसे खत्म कर दीजिए। अगर उसे खत्म नहीं करना है, come back to the House. If there is a problem, come back to the House. So, this is how the effectiveness of any Bill, of any legislation would help the sanctity of this House and also the people of the country at large. Of course, we have seen, for example, the Farm Bills being withdrawn. अगर आप फार्मर्स बिल कमिटी को भिजवाते तो you know, things would have been different. But, you learnt it the bitter way. लोग sacrifice हुए, you have to come down on your prestige and eventually, apologize and say 'that I am taking back the Bills. That would not have happened if the Parliament had functioned to its full set principles. Unfortunately, that did not happen. Another major aspect which is troubling us is the anti-defection. Now, anti defection में, for the last many years, how anti-defection is being evaded. Now, I would not like to blame any institute or any person but the system itself has got that lacuna which has to be cleared up. We have seen as to how anti-defection is evolving to get over the Tenth Schedule and to get over the problem of anti-defection, how parties are acting in that way. Now, apart from individual shifting parties, we have to look at this aspect where alliances are formed for elections, alliances fight the elections and after the elections, alliances break up. Wouldn't that reflect as a defection? Wouldn't that go as against the spirit of the persons who have elected them? It is because जब दो पार्टियाँ मिलकर चुनाव लड़ती हैं और चुनाव के बाद अलग-अलग हो जाती हैं तो, definitely, this also attracts anti-defection, in my view. आज हम ये मुद्दे कोर्ट में लेकर जा रहे हैं। Mr. Deputy Chairman, Sir, when we go to the court, we have seen how over-burdened they are. We have seen instances of the Chief Justice of India breaking down. He says 'that I don't have the infrastructure to tackle so many cases." When they are so over-burdened, why do you send it? आप क्यों नहीं एक कमिटी constitute करते हैं, which keeps looking into it. Why a new Committee and why not a Committee on Law & Justice? Why can't they keep saying? You kindly give the mandate to them. आप देखिए, anti-defection कैसे evolve हो रहा है और उसके लिए क्या-क्या अमेंडमेंट्स लाने चाहिए। They will keep working on it. We have very eminent people here. They are senior lawyers and well-experienced in public life and who better than them to help us and guide us. So, this

is the area where, in my opinion, we should see. The other aspect of utilizing the platform is this. For example, Manipur. Now, Manipur has been in news, national news, local news and international news, demands from this side and demands from that side. There is a solution for this. We have the hon. President. Why not utilize the Office of the President? Why not the President address the Assembly of Manipur? If she addresses the Manipur Assembly, that would give a healing touch. She will be the catalyst of bringing all the forces. She will give a leverage and she can create a platform on which the Government can progress further on that. But, we are losing this opportunity. I have seen Dr. A.P.J. Abdul Kalam addressing various Assemblies. I have seen him addressing my Assembly in Andhra Pradesh. He just didn't come and speak but he came with a ten charter development plan and the plan was given to the Government. The Government said that they will fulfill it and the Speaker said 'that we will refer it to the Assurance Committee, if you don't fulfill it.' That is the strength of legislation which, unfortunately, हम बहुत दूर से डरते-डरते लेजिस्लेशन के बारे में बात करते हैं, बल्कि होना यह चाहिए कि जब हमारे पास इतनी ताकत है, तो इसका इस्तेमाल कीजिए। So, that is about, in the 75th year of Republic, the legislation. Then comes a diverse country like India. It needs planning, and planning doesn't mean just one plan but Planning keeping the diversity of our country. So, now, we have that NITI *Aayog* doing this for us. It is because what is planning. It is a kind of a thing which strengthens the federal structure of our country. Every State has got different views, different needs. That can be done only through planning. In my humble submission, I would say that you need to strengthen the planning.

I have seen earlier that when the Planning Commission was there, Chief Ministers used to come to Delhi, sit before the Planning Commission and express their views. The Planning Commission used to advise them that आपके यहां यह कमी है, वह कमी है। I have seen the then Chief Minister, Chenna Reddy Garu coming here. After explaining it to the Planning Commission that he is from a naxal-affected area and needs special funds, that naxalism cannot be treated as a law and order problem and that it has to be treated as a socio-economic problem, Planning Commission was impressed. Over and above the plan, they allocated funds which they could utilize in the naxal-affected areas to bring in development. So, today, after Telangana Government discussed with the NITI Aayog, the NITI Aayog approved and said, "Let them give Rs.5,000 crores for Mission Bhagiratha and also funds for other development programmes." But, unfortunately, the suggestions from NITI Aayog were not honoured. So, where is NITI Aayog now? The Government did not honour it. You made it a toothless organization which does not augur well for us. With the diversity which this country has, the planning that is required is,--it is not just NITI

Aayog or Planning Commission--you need planning boards at the district-level. हर जिले की एक ताकत है, उसकी मज़बूती क्या है! वह अगर जिला बोर्ड में आप रखेंगे, जिला बोर्ड-स्टेट बोर्ड, स्टेट बोर्ड-नीति आयोग, you link it up and that is when the development will come in. नहीं तो आज देखिए, कई रिकॉड्र्स बताए गए about the inequality. वर्ष 1990 से आज देखें, तो what is shocking is, 50 per cent of Indians who had almost 11 per cent of wealth in 1990, जो bottom of the pyramid है, जो गरीब से गरीब है, they controlled 11 per cent of wealth and in 2020, their wealth dwindled to 6 per cent. While you are talking about the fifth largest economy, it is fine but where is it going? Why are the majority of the Indians getting poorer and poor? It is because of the planning. जिला प्लानिंग बोर्ड से आप शुरू कीजिए, फिर आप नीति आयोग के बारे में बात कीजिए। रूरल-अर्बन में income disparities आदि सब हो रहा है। Finally, the farming. One major thing for the farming is this. आज जब farmer का एक इश्यु आता है, तो वह इश्यु 5 मंत्रालयों में जाता है—Finance Ministry for credit loans, Commerce Ministry for other permissions, WTO, etc. Then you have the Food Ministry for the FCI control; the GMO, the Environment Ministry and the Government of India keeps control of the Essential Commodities Act. एक किसान की समस्या के लिए 5-6 मिनिस्ट्रीज़ हैं, कभी-कभी टेंडम में काम नहीं होता है, कोऑर्डिनेशन नहीं होता है। So, my suggestion is—in the 75th year of India's republic, for the farmer, who constitutes the majority—create the post of a Deputy Prime Minister taking care of farming because he will have the teeth. Let all the Ministries which are dealing with farming be constituted with the farmer and that would be the India's moment, जब किसान गर्व से कह सके है कि मेरा काम दो मिनट में होता है, नहीं तो Commerce Minister बोलते हैं कि खरीफ में आप धान मत डालिए, फिर रबी में होता है कि मुझे धान चाहिए, धान डालिए। सर, यह कोई स्विगी सर्विस नहीं है कि जब चाहे खाना लाए, जब चाहे धान दे, यह नहीं चलता है। And this is not what you call as Chandrayaan science. This is Chandrashekar's formula. Our Chief Minister, K.C.R. has done this. Bundelkhand, Rayalaseema, parts of Odisha, parts of Rajasthan, were all declared and designated as drought-prone areas. It is only Telangana in 2020, which stood out. It stood out not only out of drought-prone, but became the number one State in the country earning the highest per-capita income. ...*(Time-bell rings.)*... So, keeping this in view, I would only make just a couple of two further demands with your kind permission. There is a request that a Bench of the Supreme Court may be constituted. So, why not in the South India? So, kindly consider Hyderabad. मैं हिंदी में कहना चाह रहा हूं कि हिंदी को ज़बरदस्ती मत डालिए। अगर मन से हिंदी बोलना चाह रहे हैं, अगर दिल से बात करना चाह रहे हैं, तो बात करने दीजिए, मगर ज़बरदस्ती हो कि आप हिंदी में ही पढ़िए, हिंदी में ही कानून की बात कीजिए, यह बहुत तकलीफदेह बात है। With these words, Sir, I thank you for the opportunity.

MR. DEPUTY CHAIRMAN: Now, Shri A.D. Singh.

SHRI A.D. SINGH (Bihar): Thank you, Mr. Deputy Chairman, Sir, for allowing me to speak on this important Motion of Thanks on the hon. President's Address. The hon. President in the beginning of her Address, which is actually the document of the Government of the day, has enumerated a lot of achievements and development work which have taken place in the country in the last decade. On listening to it, it appears that the whole of India is on a developmental path and there is prosperity everywhere. But, let us take the situation in Bihar. Bihar is also a part of India and there is hardly any development in the life of the common man. The Government of Bihar was asking for a Special Category Status which is yet to be given to them. And, secondly, the hon. President has definitely talked about India but what about Bharat where we are feeding 80 crore people and we can understand the kind of lowering of the dignity and, उनको हम लोगों ने याचक बना दिया है। जहां तक माननीय राष्ट्रपति महोदया ने बताया है कि हर चीज़ ठीक हो गई है, ऐसा नहीं है। अगर हम बिहार की नई सरकार को देखें, तो हमारे respected मुख्य मंत्री जी, for many years has turned a blind eye to the concept of prohibition where we are losing because they have created a liquor mafia where, at least, the State is losing Rs.15,000 to Rs.20,000 crores. And, also the sand mafia is there. अगर हमें Special Category नहीं मिल रही है, तो केंद्रीय सरकार उनको pressure देकर realities of life बताए, तो वह पैसा हमारे State coffers में आएगा और फिर हमें special category के पैसे की जरूरत नहीं पड़ेगी, because I feel that we are losing, at least, Rs.40,000 crores by creating sand mafia and liquor mafia in the State. चूंकि अब hon. Prime Minister पूरे हिंदुस्तान को देख रहे हैं। हमारी Federal Government नहीं है, वह Unitary Government है, तो एक committee constitute हो और वह जाकर देखे कि वहां पर सचमुच prohibition है या घर-घर available है made to order with any brand.

श्री राम नाथ ठाकुर (बिहार): सर, ये बार-बार एक ही बात बोल रहे हैं।

श्री ए.डी. सिंह: जहां तक 25 करोड़ लोगों को बताया गया है कि वे poverty level से ऊपर हो गए हैं, तब भी हमें 80 करोड़ लोगों को feed क्यों करना पड़ रहा है? दूसरी बात there is not a single word about Manipur in the Address. There is no respite from violence in the State for ten months. It appears that the Central Government does not care about the fate of Manipur, especially, the hill tribes who are having desperate times in the difficult conditions for the past eight months. एक Armed privileged group है, जो shots carry on कर रहा है। जब सरकार उसको देख रही है under Article 355, then, it is all the responsibility of the Central Government to come to terms, to bring peace there. The Kuki MLAs are not attending Assembly Session as they fear for their life. There is no

democracy in Manipur. Now, the Home Minister wants to fence the 1,643 kilometre border with Myanmar and the free movement regime which allows the citizen of bordering States of India and Myanmar to travel up to 16 kilometres on each other's territory without visas will be reconsidered. This move is against the interests of Mizoram and Nagaland who have opposed it. It is high time that these issues in the State are resolved. The new policy also has foreign policy implications and will end PM's 'Act East Policy' and Bay of Bengal Initiative for Multi-Sectoral Technical and Economic Cooperation (BIMSTEC) integration. Now, coming to India's relation with the neighbouring countries. Hon. Jaishankar*ji* told recently that every country has problems in its neighbourhood. At the end of the day, neighbours need each other. Currently, India's relationship with its neighbour is very worrisome; that we have seen in Maldives. We also already have strained relationship with Pakistan and Taliban in Afghanistan. India was having a very cordial relationship with Nepal and Bhutan about two years back. China had attacked Doklam in Bhutan.

After a couple of small fights, India backed off to some extent. At the same time, Bhutanese King requested India to stay away from Bhutan and started a fairly good relationship with China. The ongoing border negotiation between Bhutan and China has led to a new dimension of Indo-Bhutan relationship. The Chinese are pressurising them that the Indian Army contingent which is based there should be called back to India. Occasionally, China is grabbing small land portions in Bhutan and India is not able to intervene to prevent China's violation of Bhutanese territory. There are reports that China has their influence in Doklam area and it acquires a strategic position there. It will be very worrisome for India, so far as the Chicken's Neck is concerned because that will stall our movement to North East. Through its money and economic power, China is influencing Sri Lanka by gifting soft loans. At present, out of total debt of Sri Lanka, it was 52 per cent to China. In Nepal also, China is exerting pressures in many ways. With Bangladesh, the Chinese exports have multiplied sixteen times in the last two decades. Today, China is the largest trading partner of Bangladesh. Myanmar is also under the influence of China. China has renewed its interest in Chinese-Myanmar Economic Corridor which will undermine India's advantage in the region. The inability of the Government to manage Manipur crisis and the decision to fence the boundary with Myanmar along with the free movement regime will further stress the Indo-Myanmar relations.

Sir, about Cyber crime, in para 14 of the Address, it has been maintained that 'Digital India' has made the life and business easier in India. Today, 46 per cent of the world's total real-time digital transactions take place in India. But, at the same time, there is a quantum jump of 55 per cent in cyber crime related to cheating cases as

compared to last year. Maximum cases are related to job frauds followed by online purchase frauds.

[THE VICE CHAIRPERSON (SHRIMATI SEEMA DWIVEDI) *in the Chair.*]

Cases are also increasing in other categories of cyber crime. Innocent people are losing crores of rupees to the cyber crime frauds. The police do not seem to be well-equipped to deal with these crimes and detection or the conviction rate is very poor. So, something has to be done urgently. RBI has taken action against Paytm, but, there is a need to look what value many of these digital middlemen are adding. Why can the Government not promote its own UPI backbone and BHIM Application besides PSU bank application? We do not need middlemen.

Madam, petrol prices have increased 45 per cent and diesel prices have increased 70 per cent since 2014. Increased fuel prices are affecting the lives of the citizens. The fuel prices were last revised in April, 2022 when the price of crude oil was 114 dollars per barrel. Since then, there is no change in the fuel prices. In the current financial year, the average crude price was between 93 to 77 dollars per barrel, the average being 78.19 dollars per barrel. Now, the crude oil price is 80 dollars per barrel. The oil companies are earning a lot of profit. The Government is earning through taxes. Why not this profit be passed on to the citizens in India by reducing the fuel prices? What has happened to the market-linked pricing policy in petroleum sector? Prices are not allowed to increase before election, but, interestingly are also not allowed to fall to give relief to the people.

Now, cost overruns of the infrastructure projects. Madam, para 15 of the Address talks about the record investments in physical infrastructures during the last ten years in various areas. The report of the Statistics and Programme Implementation has pointed out that out of the 1820 infrastructural projects worth Rs. 150 crores and above, 431 were reported cost overrun and 848 projects were delayed. Madam, 431 cost overrun projects amounted to Rs. 4.84 lakh crores. Out of this, 848 delayed projects, 202 have overall delays in the range of one to 12 months; 200 have been delayed for 13 to 24 months; 323 have been delayed for 25 to 60 months; and 123 projects have been delayed for more than 60 months. The average time overrun of 848 projects stood at 36.5 months. Does it reflect upon the good governance and efficiency of the Government in taking up the country to the path of development? We are back to square one. Of course, we have to believe that the corruption in contracting has ended - राम राज है।

Regarding empowering of Panchayats, I would say that over 65 per cent of country's population lives in rural areas. The performance of Panchayati Raj Institutions is, therefore, critical for achieving the development goals of any Government. There are more than 2.5 lakh Panchayats in the country. However, the financial constraints have not allowed the Panchayati Raj Institutions to realize their potential. The Institutions have very limited financial powers and are almost fully dependent on Government support. They generate very less revenue from the local taxes and fees. The reluctance of State Governments in providing financial support is affecting the performance of the local bodies. It is a well accepted fact that the decentralization leads to better outcomes. The leaders and officials at local level are in a better position to design and execute projects based on local needs. A mechanism needs to be developed to give local bodies a presentable and meaningful flow of revenue. This will help them to plan and execute programmes effectively. Regarding education, I would say that the education is the most important thing for the development of any country. Para 32 of the Address mentions about the implementation of the New Education Policy and it also says that to improve the quality of education, the Government is running PM Shri Vidayalayas. There are 14.9 lakh schools, 75 lakh teachers and 26.5 crore students in the country. According to the National Achievement Survey, 2021, the learning levels of the students have shown a gradual decline over the years. The Nationalist Annual Status Education Report 2022 by Pratham Foundation provides records of children's schooling and learning throughout India. In many States, the students in higher classes like third, fifth and eighth classes are unable to read text and perform arithmetic taught in class two. The understanding of arithmetic in higher class eight students is quite low. Around 35 per cent of the class eight students were unable to perform division or subtraction meant for class two. There is an urgent need to look at the standard of education in the country. मैं अपना भाषण समाप्त करने के लिए अटल बिहारी जी की एक कविता पढ़ता हूं,

"जो कल थे, वो आज नहीं हैं,
जो आज हैं, वो कल नहीं होंगे,
होने न होने का क्रम इसी तरह चलता रहेगा,
हम हैं, हम रहेंगे, ये भ्रम भी सदा पलता रहेगा।"

महोदय, आपने मुझे यहाँ पर बोलने का अवसर दिया है ,इसके लिए आपका बहुत-बहुत धन्यवाद।

उपसभाध्यक्ष (श्रीमती सीमा द्विवेदी): माननीय जॉन ब्रिटास।

DR. JOHN BRITTAS (Kerala): Thank you, Madam. I am a little sad that hon. Rashtrapatiji has been made to read out the election manifesto of BJP. As expected, there has been a mention about Ayodhya thrice. In all the speeches, without Ayodhya, without Prime Minister, no speech is complete from the Treasury Benches. Sudhanshu Trivediji spoke about astrophysics, Vedas, science and everything. Sudhanshuji-- where has he gone? After all, he is only a 'Trivedi', there is a 'Chaturvedi' sitting here. She should be more in authority on such Vedic sciences. Madam, we are passing through a very difficult time. The astrologers will teach you science. The Government will teach you technology. हेगडे जी, ठीक है न? Government will teach you technology. अमित शाह और आरिफ मोहम्मद खान together will teach you harmony between States and the Centre. *..(Interruptions)..* Sir, all of a sudden, the BJP has become law-abiding. जितनी बार बोल रहे हैं सुप्रीम कोर्ट के बारे में, even during the Pranpratistha, there was a reference to the Supreme Court. Are they inflicted with selected amnesia? They are indeed. What did the Supreme Court say in its verdict? An hon. Judge who presided over the Bench is a Member of this House. I rarely see him. Today I saw him for two minutes, but he disappeared. I wanted to speak about that. Is it not a fact that the same Supreme Court said that there was a conspiracy, a calculated act and an egregious violation? It further said that desecration in 1949, leading to the ouster of Muslims and its eventual destruction on December, constituted a serious violation of the rule of law. यह किसने किया, राजीव साहब, आप लोगों ने किया। All of a sudden, they forget about it. They forget about the Supreme Court's verdict. See the sad predicament of this country. I will come to you, Rajeev Chandrasekharji. I will come to you. His colleague who is supposed to be a candidate in a constituency is busy crowning Mary Madha in Thrissur. Amarji, I will tell you. *...(Interruptions)...* Amarji's problem is that he is part of a bipolar political party.

DR. AMAR PATNAIK (Odisha): I object.

DR. JOHN BRITTAS (Kerala): You object! Please object. I have spoken to Mr. Pandian. That is why I am telling you. They all speak about Ram. राम हमारे भी हैं, आप ही के थोड़े ही हैं। Ram belongs to us also. My Ram is Mahatma Gandhi's Ram of compassion, of harmony and love. You also have a Ram, but there is a prefix to that. You know what is the prefix? Their Ram is Nathuram. That is the *farak*. That is the difference between our Ram and your Ram. Nowadays, we cannot distinguish between the Prime Minister and the high priest. I don't know whether our Prime Minister is the high priest or the high priest is the Prime Minister. If there is a political programme, it will be turned into a religious programme. If it is a religious programme,

it will be turned into a political programme. They all accused us of staying away from Ayodhya Pran Pratishta. Arrey! What did the Sankaracharyas do? Will you send ED and CBI after Sankaracharyas? All of them stayed away because they did not want to be a part of this political drama which you are trying to whip up in Ayodhya. Madam, let me just say one thing. Mahatma Gandhiji in 'Harijan' precisely wrote about them. To repeat *Rama nama* and to follow the way of Ravana is the actual practice worse than useless. It is sheer hypocrisy. One might deceive oneself for the world, but one cannot deceive the almighty. You cannot deceive Lord Rama because though you are harping on Rama, your only intention is to reap political benefits, nothing else. Madam, the situation in this country is vitiated. You will be surprised that a Professor in an organsiation, in an institute, posted in her social media account that she is proud of Godse for saving India. This is because you are inspiring the academics to say that. Can you ever think about such a situation, say five years back in this country? This is where the country has been. Madam, today is 5^{th} and yesterday was 4^{th}. There is a significance for 4^{th}. Do you know what is the significance of February 4^{th}? That was the day -- Mr. Rajeev Chandrasekhar, our hero, your hero -- when Sardar Patel banned RSS. Yes, on the eve of this day. You understand that. One more thing is, I was so sad to see our hon. Rashtrapathi being paraded behind a *Sengol*. Is it a democratic country, Madam? Is it not a fact that Sardar Patel would be turning in his grave because he was instrumental in dumping *Sengol*, *Simhasan* crown to redeem this country from all this monarchy? You want to take back this country to the monarchy era. Shortly, Mr. G.C., Naseer Bhai, you will see a *simhasan* here. The Parliament would be turned into it. I am always afraid when the Prime Minister prostrates in front of an organisation or an institution.

Shri Narendra Modi, when he took charge as the Prime Minister, he came and prostrated on the steps of Parliament! खत्म कर दिया पार्लियामेंट को, wherever he prostrates, खत्म कर रहे हैं। If he calls मित्रो, there is going to be misery for the people. You know what had happened during demonetization. So, you are doing injustice to Mr. Sardar Patel by bringing back Sengol and Simhasans. And, of course, clowns will also be back, because palace clowns were there. When monarchy comes, naturally, Nasir Sahab, palace clowns will also come back. It is an insult to the Republic, of course. Javadekarji, Rajeev Chandrasekharji is very active. It is said that he is going to contest from Kerala. Thank you, Sir. Welcome. *...(Interruptions)...* We are very happy that he should come. He should listen to the music of the people of Kerala. That is what we want him to listen. Instead of leaving everything to Mr. Muraleedharan, you should also come there. Madam, the point is very simple. सबका साथ, सबका विकास, यह सुनते-सुनते तंग हो गए हैं। आप लोग किसके साथ हैं?

...(**व्यवधान**)... आप मेरे साथ हैं न? आपने प्राण प्रतिष्ठा की, I don't want to dispute with *Prana Prathishta,* because these are times when human beings will have to give *pran* to Gods. That is it. But the primary responsibility of the hon. Prime Minister is to give *pran* to the citizens, not the Gods. He should, obviously, stick to his duties. He should go to Manipur and conduct *Prana prathishta* for the citizens. That should be done first. Instead of that, don't create political drama to just get some votes. Biplab Babu, I know you are nodding your head. You are in agreement with me. You cannot dispute with me. I know that. Madam, now, the past time of the BJP and RSS is dismantling of institutions. Institution after institution is being dismantled. सुरेश रेड्डी जी ने पार्लियामेंट के बारे में कहा। अभी क्या डिबेट चल रही है? किसी बिल पर क्या perusal हो रहा है, क्या due-diligence है, what happened to the Standing Committees? प्रियंका मैडम, क्या कुछ हो रहा है? She has not even attended a Parliamentary Committee meeting for 2-3 months! कोई कमेटी नहीं है, perusal नहीं है, कमेटी को बिल नहीं भेज रहे हैं। अब तो दो मिनट में डोसा बनने की तरह तो बिल बन रहा है, लॉ बन रहा है। यह क्या हाल है, आप लोगों ने क्या माहौल बनाया है? You are digging. You are digging every religious institution further and further. How far are you going to dig? How far? ...*(Time-bell rings)*... Madam, I have two more minutes. My party has seven minutes. I will take two more minutes from there. How far are you going to dig?

उपसभाध्यक्ष (श्रीमती सीमा द्विवेदी): आपका समय समाप्त हो गया है।

DR. JOHN BRITTAS: Once you dig further, you will find Budha Vihars and Jain Vihars. If you dig further, you will have to go to the Middle-East. If you dig further, you will go to Africa where your ancestors came from. So, what is the utility or purpose of this digging?

Madam, now, I come to selective statistics. What is happening in this country?

उपसभाध्यक्ष (श्रीमती सीमा द्विवेदी): माननीय सदस्य, आपका समय समाप्त हो गया है।

DR. JOHN BRITTAS: The country has been taken to a different level. यह 56 इंच है, US$ 5 trillion economy! क्या-क्या बोल रहे हैं? ...(*Time-bell rings.*)... I need two more minutes, because my colleague has time. I will take two more minutes from him.

उपसभाध्यक्ष (श्रीमती सीमा द्विवेदी): अब आपकी बात रिकॉर्ड में नहीं जाएगी। आपका समय समाप्त हो गया है।

SHRI TIRUCHI SIVA: Madam, he is taking time from his colleague. ...*(Interruptions)*...

उपसभाध्यक्ष (श्रीमती सीमा द्विवेदी) : ठीक है।

DR. JOHN BRITTAS: Madam, look at statistics. You cannot defeat those statistics. But, when you pick-up selective statistics, that is where you are. Sir, a lot of statistics have been doled out by my leader, Tiruchi Sivaji. What was the GDP during the UPA? It was 6.8 per cent. आपके 10 साल में कितना है? It is 5.9 per cent now! You talk about what — redeeming 25 crore people from poverty? That is because of the extrapolation of data by the NITI Aayog. You have dispensed with Census! You don't have the headcount ratio. You add those things. Had it been a real picture, it would have been reflected in the Global Hunger Index. Where are you in the Global Hunger Index? Now, again, you go to any Index — Human Development Index or Press Freedom Index. Press Freedom Index में क्या हो रहा है?

अभी देखिए, आपने वॉवेल बदल दिया। यह क्या वॉवेल है? पहले मीडिया में 'ई' था, आपने 'ई' को निकाल दिया, उसकी जगह 'ओ' रखा है। आपने मीडिया को 'मोडिया' बनाया है। The media has been converted into 'Modia'. You own your media house, Rajiv*ji.* That's why I am telling you. All other media organizations have also been turned like your media organization. All the States are protesting for their rights. Even, Sir, your rights have been taken away by this Government. That is the plight. For the first time, all the MLAs and MPs from Kerala and Karnataka are going to camp in Delhi to protest against their unitary tendencies — starving the States; fleecing the States. At the same time, I would thank the hon. Minister.

[THE VICE-CHAIRMAN (SHRI PRABHAKAR REDDY VEMIREDDY) *in the Chair.*]

Let me conclude my speech by thanking the hon. Minister for deploying CRPF for the *Raj Pramukh,* Raj Bhawan, thereby protecting the people of Kerala from Governor. The CRPF will protect the Kerala because the CRPF has been given to Shri Arif Mohammed Khan. That is the situation in the country. So, I would only say that when you talk about "सबका साथ, सबका विकास, सबका प्रयास", your intention is only to segregate, create polarization, divide this country, and take this country to the medieval era. We will not allow this. And, 2024 elections would be a Waterloo for you.

Thank you very much.

SHRI BIRENDRA PRASAD BAISHYA (Assam): Thank you, Vice-Chairman, Sir, for giving me this opportunity to speak on the Motion of Thanks.

On behalf of my party president, Shri Atul Bora, and on behalf of my party, the Assam Gana Parishad, I rise to support the Motion of Thanks to the Address given by Her Excellency the President of India.

This was the first Address by the hon. President of our country in this new building when our country is observing 75^{th} year of adoption of our Constitution.

Sir, I am not having much time at my disposal. I have very small time to speak here. So, within this limited time, I would like to highlight the major achievements of our Government.

Today, all the countries are passing through critical time. Today, all economies are passing through very critical time. Leading countries like China, Germany, France, the United States of America, etc., are facing trouble in economic growth. But, even during this critical time, the economy of India is doing beautifully fantastic. And, it is not my version. It is recognized by the International Monetary Fund. It is recognized by the United Nations Organization. It is reflected by the Motion of the World Bank. In this critical time when even the countries like, America, China, Germany, France, etc., are facing problems, our economic growth is more than 7.5 per cent. This is the achievement. This is the wonderful achievement of our hon. Prime Minister, Shri Narendra Modi*ji*. Under his stewardship, the economy of India is flourishing.

Sir, I am going to speak about our External Affairs policy. India's External Affairs Policy is being well recognized by the world today. It is being supported by all leading nations. It is a proud moment for every Indian. Being an Indian, I feel proud at the successful conclusion of the G-20 Summit under the leadership of Prime Minister, Narendra Modiji and under the leadership of India. This propelled India to a very high position in the world.

Sir, we have very good relations with Africa. The Father of the Nation, Mahatma Gandhi, began his struggle from South Africa. Under the leadership of Shri Narendra Modi, under the chairmanship of India, African countries participated in the G-20 Summit. This has become possible under the great leadership of our country and this shows our great relations with the African countries.

Sir, I come from the North Eastern Region. Many people have spoken about Manipur. Without going to Manipur, it is very easy to criticize the situation there, but this is the only Government where the hon. Home Minister, Shri Amit Shah, camped in Manipur for three days. In the past, no Home Minister visited North-East for more than one day, but our Home Minister, Shri Amit Shah, visited and camped in Manipur for three days. Please try to understand the situation in Manipur. Don't do politics

over Manipur. It is the duty of every political party and every Indian citizen to sincerely think of a permanent solution to the problem of Manipur instead of doing politics over it.

Sir, I have already spoken about the country's economic situation. Last year, we spent more than Rs. 12,000 crore on infrastructure development. In the recent interim Budget, the hon. Finance Minister proposed Rs. 1,100 crores for infrastructure development. It is known to everybody that India is now one of the leading mobile manufacturing hubs of the world. This is an achievement that we must recognize instead of criticizing all the time.

Sir, the beauty of the North-Eastern Region is God-gifted. The beauty of the North-Eastern Region was not created by Shri Narendra Modi or the NDA Government. Even when the UPA was in power, the beauty of the North-Eastern Region and Assam was there, but if you look at the data, they have failed. The number of domestic and international tourists visiting the North-Eastern Region has risen very high; the percentage is increasing like anything. This is due to the peaceful situation prevailing in the North-Eastern Region. I am very proud that I am from the North-Eastern Region and I can say very proudly that the North-Eastern Region is also a part of our country, with the most peaceful citizens in the country.

THE VICE-CHAIRMAN (SHRI PRABHAKAR REDDY VEMIREDDY): Please conclude.

SHRI BIRENDRA PRASAD BAISHYA: It has become possible due to the peaceful situation and infrastructure development there. Can anybody imagine that 20 years back there was just one flight from Guwahati to Delhi? There was no direct flight from Guwahati to Delhi. There was just one flight that flew from Guwahati to Patna and then from Patna to Delhi. Now there are 22 regular flights from Guwahati to other parts of the country.

THE VICE-CHAIRMAN (SHRI PRABHAKAR REDDY VEMIREDDY): Please conclude.

SHRI BIRENDRA PRASAD BAISHYA: Sir, this is an achievement. Due to the peaceful situation, due to the improvement in infrastructure, a large number of tourists are visiting there and tourism is flourishing. Sir, I am an Indian. Every Indian should feel proud because my *Bharat,* India, is the only country of the world which hoisted the National Flag on the south pole of the moon.

THE VICE-CHAIRMAN (SHRI PRABHAKAR REDDY VEMIREDDY): Please conclude.

SHRI BIRENDRA PRASAD BAISHYA: I salute our scientists. We must salute our scientists and equally we must give compliment to our Government for this achievement. I will be happy if I am given one more minute.

THE VICE-CHAIRMAN (SHRI PRABHAKAR REDDY VEMIREDDY): Okay.

SHRI BIRENDRA PRASAD BAISHYA: This is the scenario. We are speaking about the sports development in our country. This year, in Asian Games in China, Indian athletes have won more than one hundred medals for the first time. Our para-athletes have won more than one hundred medals. This is due to the facility provided by our Government for infrastructure development and sports development in our country. We speak about Manipur; we speak about the north-eastern region. Again, I must compliment hon. Prime Minister of the country because the NDA Government, Narendra Modi Government, under his leadership has established the first sports university of the country in Manipur. This is the best recognition to the north-eastern region; this is the best recognition to Manipur. We are speaking about Manipur but, in reality, Modi*ji* is working for the betterment of Manipur. I am equally very happy to see the medal tally of our athletes. *...(Interruptions)...* Madam, I am speaking about the north-eastern region, please allow me. *...(Interruptions)...*

THE VICE-CHAIRMAN (SHRI PRABHAKAR REDDY VEMIREDDY): Please conclude your speech. *...(Interruptions)...*

SHRI BIRENDRA PRASAD BAISHYA: If you see the medal tally of Asian Games and if you see the medal tally of para Asian Games, you will be delighted and happy because many medals have been won by athletes from the north-eastern region, athletes from Manipur and athletes from Assam. (*Time-bell rings.*) This is the commitment of Narendra Modi Government because for this region the Government has established the first Sports University in Manipur. With this I request everybody to try to understand the situation in Manipur from their hearts. I request everybody not to do politics about Manipur. We have to rise above the political line because we have to work to resolve the issue of Manipur. Thank you, very much.

SHRIMATI PRIYANKA CHATURVEDI: Sir, you also have to give us more time.

THE VICE-CHAIRMAN (SHRI PRABHAKAR REDDY VEMIREDDY): I will give you. Don't worry. The next speaker is Shri Mohammed Nadimul Haque.

SHRI MOHAMMED NADIMUL HAQUE (West Bengal): Sir, thank you for allowing me to speak on the Motion of Thanks to the President. The hon. President in her Address mentioned *Amrit Kaal* thrice and *Viksit Bharat* seven times. These phrases make good media bites. But I would like to know from the Union Government, since it is the Government which has written the Speech, what exactly do these terms means. Are there any concrete definitions? In the face of these vague terms, let me give you some hard facts. The President said in her Speech, "Now, for the first time in our lives, we are witnessing eradication of poverty on a massive scale."

5.00 P.M.

What about the 15 crore people in India who are still poor? And, this number is based on their report. I can speak for ten minutes on why the methodology adopted for calculating this number is wrong. The actual number is much higher, but let us go with it. If 15 crore people are poor, then why does the Government keep on harping on the fact as to how it is giving free ration to 80 crore poor people. Is this *Amrit Kaal*? And, for the poorest of the poor, you further push them into poverty for political vendetta. In the States, where you can't win democratically, you deliberately starve them of funds. This is fiscal federal terrorism. Sir, 21 lakh poor MNREGA workers have not been paid for two years. An amount of Rs.6,900 crores is due to Bengal under MNREGA alone. Another amount of Rs.9,300 crores is due under Awas Yojana, and Rs.7,000 crores is due for paddy procurement. Overall dues worth over Rs.1 lakh crores are there. I was listening to my colleague here and I was seeing that the Treasury Benches were laughing. They should hear to the voice of the people. I would like to say:

"कहकहों में नहीं, आँसुओं में पलते हैं,
वह इन्कलाब जो जमाने का रुख बदलते हैं।"

†قہقہوں میں نہیں، آنسوؤں میں پلتے ہیں،Z
وہ انقلاب جو زمانے کا رُخ بدلتے ہیں۔

They want to deprive Bengal, but even then, our Government under Ms. Mamata Banerjee will keep working for the people. The Bengal Government will release all the MNREGA dues to 21 lakh people from our own State funds. Please learn from Bengal. Bengal is better than the BJP-rules States in the matter of poverty alleviation. The Multi-Dimensional Poverty Index in Gujarat is 9 per cent. In Assam, it

† Transliteration in Urdu script.

is 14.5 per cent. In Uttar Pradesh, it is 15 per cent. In Madhya Pradesh, it is 21 per cent. In Bengal, it is just 8 per cent. Where are the two crore jobs that they had promised? Two out of five graduates do not have jobs. Almost half of the youths are unemployed in this country. Is this *'Viksit Bharat'*? What does the Government have to say about almost 10 per cent food inflation? Look at the prices of essential commodities as compared to 2014. The price of rice has gone up by 56 per cent, wheat by 59 per cent, milk by 61 per cent and tur dal has gone up by 120 per cent. Is this '*Amrit Kaal*'?

The hon. President mentioned the word 'farmer' 11 times in her Speech. Let me give two data points. According to the NCRB's latest data, 30 farmers commit suicide every day. Sir, 700 farmers reportedly lost their lives during the farm law protests. Why did this happen? It happened because the opposition to the draconian farm laws was bulldozed in Parliament. Eventually, they had to repeal them.

The hon. President mentioned the word 'double' in her Speech nine times, but did not talk about doubling farmers' income. How many times was this promised? Please learn from Bengal. Farmers' income has not only doubled in Bengal, but it has tripled - from Rs.91,000 to Rs.2.9 lakh. They have been in Government for ten years now. We did this in 2018, in just nine years.

Now, let me come to the issue of health services. A CAG Report revealed that more than 7.5 lakh beneficiaries of the Government's prized Ayushman Bharat Scheme were invalid. In Madhya Pradesh, over Rs.1.1 crore was paid to about 400 patients who were declared dead in the data base. In this also, the cost is shared between the Union and the State Governments. In Bengal, the Swasthya Sathi Scheme covers 2.4 crore families. The entire cost is borne by the State. It is completely cashless and paperless. It provides free tests and treatment in all Government hospitals. So, please learn from Bengal.

Now, let us talk about minority welfare. The hon. President mentioned the word 'minorities' only once in her Speech, that too about providing citizenship to minorities from other countries, but what about the welfare of minorities living in India? In 2023-24, the Ministry of Minority Affairs saw a 38 per cent slashing of funds receiving one of the lowest budgetary allocations in terms of key social welfare Ministries.

The Maulana Azad Foundation saw a deduction of 99 per cent funds. Schemes that support minority students in clearing public service exams got nothing. The BJP's governance model operates as a bulldozer raj demolishing minority establishments, altering names, erasing people and rewriting history. Today, our children navigate a divided India where sections of the society live in uncertainty. They

watch Members of Parliament use communal sledge in Parliament without facing any consequences. They face cultural vilification, political persecution and economic boycotts. अमृत काल से देश में क्या बदलाव आया है! Nothing except that patriotism is now defined by the colour of the dress, the food that we eat and the names we are born with. Sir, we talk about *amrit kaal* but the last Assembly Elections in Jammu and Kashmir were held ten years ago. The J&K Reorganisation Bill which stripped J&K of its Statehood was passed in 2019. The Supplementary List of Business reached the Members at 11.18 a.m. while the Bill was introduced at 11.07 a.m. It was discussed and passed the very same day. The Government promised that black money will be recovered from tax havens abroad. In Panama, Paradise and Pandora Papers leaks, names of thousands of rich Indians were revealed who had parked black money in different tax havens. Sir, I demand a white paper from the Government on this issue. No more empty promises; let the people know it. The Bharatiya Janata Party is destroying institutions. I have enough data to prove this. Great institutions like Parliament, Election Commission, CAG, CBI, ED, RBI are all being destroyed. Even the majestic Supreme Court has not been spared. It is now being called the 'subservient court'. There is disturbing talk about bench fixing industry. The Parliament cannot look away.

Let me put some questions to the Government. Why has the Indian Prime Minister not held a single Press Conference?

THE VICE-CHAIRMAN (SHRI PRABHAKAR REDDY VEMIREDDY): Please conclude.

SHRI MOHAMMED NADIMUL HAQUE: Why did the Lok Sabha not have Deputy Speaker in the last five years? Why has the Committee on Security in Parliament Complex not been reconstituted in the last five years? Why has not a single BJP Member of Parliament been suspended in the last nine years where as 146 Members of Parliament were suspended in the last Winter Session of Parliament for demanding a discussion on the security breach in Parliament. (*Time-bell rings.*)

THE VICE-CHAIRMAN (SHRI PRABHAKAR REDDY VEMIREDDY): Please conclude your speech.

SHRI MOHAMMED NADIMUL HAQUE: I am concluding, Sir.

Sir, para 29 of the President's Address talks about India's global ranking in various sectors. Let me add something to that. India ranks 93rd in the Global Corruption Index, 111th in the Global Hunger Index, 117 in the Inclusiveness Index,

126th in the Global Peace Index, 127th in the Global Gender Gap, and, 150th in the Press Freedom Index. Is this Viksit Bharat? Sir, I end with one couplet -

"बहुत बर्बाद हैं लेकिन सदा-ए-इंक़लाब आए,
वहीं से वो पुकार उठेगा जो ज़र्रा जहां होगा।
इंक़लाब आएगा रफ़्तार से मायूस न हो,
बहुत आहिस्ता नहीं है जो बहुत तेज़ नहीं।।"
†بہت برباد ہیں لیکن صدائے انقلاب آئے،
وہیں سے وہ پکار اٹھے گا جو ذرّہ جہاں ہوگا۔
انقلاب آئے گا رفتار سے مایوس نہ ہو،
بہت آہستہ نہیں ہے جو بہت تیز نہیں۔

Thank you very much, Sir.

THE VICE-CHAIRMAN (SHRI PRABHAKAR REDDY VEMIREDDY): Thank you. Now, Dr. Kanimozhi NVN Somu.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Mr. Vice-Chairman, Sir, I thank you for giving me the opportunity to speak on the Motion of Thanks on the President's Address.

Sir, the performance of the Government is like a coin with two sides, obverse and reverse. The performance of the Government has got two sides, positive and negative, but the President's Address sums up only the positive sides of the last ten years comfortably forgetting the negative sides, which have been there in the last ten years.

Sir, I am exclaimed to find the phrases like 'in the last ten years' or 'a decade ago' found a mention for 32 times while narrating the achievements of this Government in the last ten years. The nation wants to know the reverse side which is terrible. It is quite understandable that the President's Address on the election year would sound like that and it is more of a teaser of a film just before the Lok Sabha elections. Sir, not only the positivity should be spoken but the negativity of the whole country also needs to be mentioned.

Sir, in this august House, I would like to put on record what really matters and what is really missing. The hon. President's Address has failed to mention the blatant failures of the Government.

† Transliteration in Urdu script.

Sir, does anyone sitting in this august House know what is exactly happening in Manipur? If this is the condition for Members of this Parliament, what about the ordinary citizens of the country? The President's Address fails to mention what is happening in Manipur, whether any appropriate steps are being taken by the Government to stop the ethnic violence in Manipur and to restore peace and normalcy in the State of Manipur.

Sir the hon. President has failed to mention about the 75 foreign trips made by the hon. Prime Minister in the last 10 years, visiting around 70 countries. If not for the Covid, he would have visited 100 countries; he would have made a century on it! But they have failed to mention in the Address the inputs of those visits, the investment brought by the Prime Minister of India to our country, the growth of the country by visiting so many countries. There is nothing about these things. It was a very, very unspiced speech by the hon. President.

Sir, I will not talk about the suicides by the farmers and the farm workers. It is very unfortunate that the incidence of suicides by the farmers and the farm workers is on the rise. More than one lakh farmers have committed suicide in the last 10 years. According to the Report of the National Crime Records Bureau, 30 farmers die every day by committing suicide in spite of the tall claims of farm loan disposals by the Government. A country cannot be considered a developed one when the sons of the soil, the farmers, live in utter distress and penury. The Government which boasts that it provides free ration to 81 crore people below poverty line for the next five years is indeed indebted to those poor farmers who produce such humongous quantities of food grains, toiling in hot sun and braving hostile socio-economic and climatic conditions.

Sir, overall unemployment rate in India as of now has gone beyond 10 per cent. In 2014, the unemployment rate was 5.4 per cent and as of now it is 10.03 per cent. The unemployment rate among the age group of 25 to 35 years has touched 30 per cent. This shows that 40 per cent of our youth population is unemployed. Another 30 per cent of the population is underemployed. Only 30 per cent people are fortunate enough to get a regular job either in the Government or in the PSU or in private entities. Sir, we should not forget that in their manifesto, they had mentioned about getting jobs for every Indian in this country. Let us make a note of it.

Sir, violence and crimes against the women and children in India, like physical or sexual violence committed against women typically by a man is on the rise. There are other forms of violence against women which includes acts such as domestic abuse, sexual assault, murder, dowry deaths, honour killings, female infanticide,

sexual crimes like rape, modesty- related violence, human trafficking, forced prostitution, domestic violence, acid throwing and many more.

According to the National Crime Records Bureau, in 2021, there was a sharp increase of 87 per cent in reported incidents of crimes against women in comparison to 2011. According to the 2021 Annual Report of the National Crime Records Bureau, 31,677 rape cases were registered across the country, that is, an average of 86 cases per day. We have passed the Women Reservation Bill in such kind of a scenario in this country which is still a far dream for all the women of the country. Sir, in this situation, in Tamil Nadu, under the leadership of Shri M.K. Stalin, has given 40 per cent reservation to women in Government jobs. They have launched various schemes like the Moovalur Ramamirtham Ammaiyar Higher Education Assurance Scheme of Rs. 1,000 until the girl child is able to complete her higher education and the Kalaignar Mahalir Urimai Thittam scheme under which an amout of Rs. 1,000 is given as financial support to the women.

THE VICE-CHAIRMAN (SHRI PRABHAKAR REDDY VEMIREDDY): Dr. Kanimozhi, Please conclude your speech.

DR. KANIMOZHI NVN SOMU: Sir, I will now talk about atrocities against the SC, ST and the oppressed communities. As per the Report of the National Crime Records Bureau, the Ministry of Home Affairs, more than 5 lakh atrocity cases have been registered in the last 10 years under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989. On an average, more than 50,000 cases were registered under this Act. It is really unfortunate to see a country which proclaims as the third largest economy in the world, also faces such social stigma and shame. The attack and atrocities against the SC, ST and oppressed communities is on the rise since 2014. There are thousands of such incidents that happened but not reported or registered, which shows the dark and the ugly side of the society we are living in. Ironically, the immediate past President, Shri Ram Nath Kovind and the present President, hon. Droupadi Murmu are also from these communities. There is an urgent need for a comprehensive law to provide socio-economic and political security and safety for the people belonging to the SC, ST as well as other vulnerable communities.

Sir, there is an increase in the drop-out of students belonging to the SC, ST and OBC communities from IITs, IIMs, NITs and Central Universities and students committing suicides. It is shocking to know that the maximum number of dropouts

occur among students belonging to the SC, ST, OBC and minority communities from PG and Ph.D. Programmes across the country in IITs.

In the last ten years, more than 8,000 students belonging to these communities and minority communities have dropped out from IITs, IIMSs, IIITs, NITs, IISERs and 50 students died by suicide inside the campuses across the country. There is no mention of this in the President's Address.

There is an unprecedented increase in cyber crimes and cyber fraud in the country. The number of reported cybercrimes in India has increased by more than ten-fold in the last ten years. The number of unreported cases would have been manifold. Even the websites of vital and crucial Government Departments are being hacked.

The menace of crimes and frauds through social media networks is increasing alarmingly. Even the social media handles of Ministries and Ministers are compromised. What is the guarantee for the common people then? We need to enact strict laws and take stringent action to curb and stop the menace of cyber crimes and cyber frauds in the coming years. Otherwise, the people of the country will be swallowed by the criminals of cyber world.

Sir, next is lynching and killing of people from minority communities. Lynching is an act of killing someone or a group without a legal trial. In other words, it is a planned extra-judicial killing via a group. Hon. Supreme Court observed that these extra-judicial attempts of killing under the guise of the protectors of the law have to be nipped in the bud. Otherwise, it would lead to anarchy which would plague and destroy the nation like an epidemic. In the last ten years, India has seen an outbreak of religious crimes.

The President's Address is silent on this very dangerous issue, which may ruin the life and nature of our future generations. It is a wake-up call for all of us. If we don't act judiciously now, the future will witness tumultuous scenes and reactions very frequently.

Sir, killing of Defence personnel posted at hostile locations is on the rise in the last ten years.

Sir, on value of rupee vs dollar, it is unfortunate that the value of Indian rupee against US dollar has been falling continuously in the last ten years and dropped to an unprecedented low of 83 now. The value of Indian rupee against the US dollar was Rs.53 per US Dollar in 2013 and now it is Rs.83 per US Dollar. India is predominantly an importing nation which depends on import of crude oil, fertilizers, etc. (*Time-bell rings.*)

THE VICE-CHAIRMAN (SHRI PRABHAKAR REDDY VEMIREDDY): Dr. Kanimozhi, please conclude your speech.

DR. KANIMOZHI NVN SOMU: Sir, just two more minutes.

Sir, I would like to talk about the National Education Policy. It has set the target of reaching 50 per cent GER in 2035. Tamil Nadu reached this milestone way back in 2020. This was possible because of one man. He's *Thanthai* Periyar. He propounded the Dravidian code and propelled the people of Tamil Nadu with equality, social justice and brotherhood. *Perarignar* Anna, the founder of Dravida Munnetra Kazhagam, and *Muthamil Arignar* Dr. Kalaignar followed the principle of *Onre kulam oruvane devan and kadamai, kanniyam, kattuppadu*. With their superlative enlightening speeches, they energized the heart and soul of Tamil people and paved the way for the equitable growth which is now spearheaded by our leader M.K. Stalin.

Sir, before I conclude my speech, I would like to quote our leader *Arignar* Anna, who spoke 62 years back on the Motion of Thanks on the President's Address in this august House. I quote what *Arignar* Anna said.

"I regret very much that the President has not stated anything about the neo-nationalism that is surging up in the South. Sir, I have stated that there are three tenets: democracy, socialism and nationalism. I would conclude by saying that democracy is distorted, socialism is emaciated and nationalism is misinterpreted. I think in the coming years, there will be a new sense of appreciation and the needs and philosophy of the South will be better understood and self-determination accorded to Tamil Nadu from where I have the honour to come."

When we look at the happenings around us, his maiden speech has relevance even today. Thank you very much, Sir.

THE VICE-CHAIRMAN (SHRI PRABHAKAR REDDY VEMIREDDY): Shri Vikramjit Singh Sahney.

SHRI VIKRAMJIT SINGH SAHNEY (Punjab): Sir, I thank you for giving me this opportunity to speak on the Motion of Thanks on the President's Address. After a lapse of one year and a half, I am able to give my maiden speech only today. My request is that you please correct the time and add ten more minutes. I hope you will be considerate.

THE VICE-CHAIRMAN (SHRI PRABHAKAR REDDY VEMIREDDY): You have 15 minutes anyway.

SHRI VIKRAMJIT SINGH SAHNEY: Sir, you gave four minutes to the North-East.

THE VICE-CHAIRMAN (SHRI PRABHAKAR REDDY VEMIREDDY): Okay. You continue your speech.

SHRI VIKRAMJIT SINGH SAHNEY: Hon. President Madam has laid down the key achievements of the Government in the past year and also laid down some of the steps. I rise to appreciate some of the important things and make a note of a few observations and things that this Government can do, or let me say together we can do, that matter to the populace or common man of this country.

Sir, the President's Address said that our inflation was over eight per cent in the ten years before 2014 and now it is five per cent. I really appreciate that India have considerably done a decent job in balancing the inflationary pressure with huge social spending despite the Covid pandemic, Russian-Ukraine war and other disruptions. However, we must acknowledge and learn that if we compare India with the world economies, we would find that India has always a very high inflation than rest of world especially -- I am laying the data -- with respect to European Union. I would like to mention that household essential commodities have witnessed record price rise in the last seven-eight years. Today morning, I did some survey. कुछ गृहिणियों से हमने दाल, आटा, चावल, एडिबल ऑयल के प्राइसिस लिए, I am laying it on the Table of the House. इसके हिसाब से अब वनस्पति ऑयल 118 प्रतिशत बढ़ गया है। Mustard oil - समझ नहीं आ रहा सरसों का तेल 92 per cent, आटा 43 per cent, gram dal, urad dal, 60 per cent, milk - जैसा मेरे और colleagues ने कहा। Meanwhile, the irony is that the farmers who produce these products, their income did not increase even half of this price. Also, the prices of petrol and diesel have gone exorbitantly high. और जैसे अभी बताया गया about the international price, we have an administered price clause. प्राइस जब ऊपर जाता है, तो पेट्रोल, डीज़ल का भार consumer पर बढ़ता है, लेकिन अब कम हो गया है, तो वह benefit oil companies ही ले रही हैं, वह benefit consumers को क्यों नहीं दिया जा रहा है? It should be escalation-de-escalation.

दूसरा, National Statistical Office ने भी यही रिपोर्ट दी है कि food inflation दिसंबर में 9.53 per cent रहा and it is a huge hike than the previous. We should meet on some permanent solutions which act as a shield for the Indian economy from global uncertainty.

अब poverty की बात करते हैं। I.L.O. ने एक declaration दिया कि poverty anywhere is a threat to prosperity everywhere. बहुत अच्छी बात है कि राष्ट्रपति जी ने कहा है कि 25 crore लोग poverty line से ऊपर आ गए हैं, लेकिन मैं अभी दोपहर में ही सुन रहा था, हमारे colleague शिवा जी कह रहे थे and I hope he was right कि इसका जो threshold है, वह

Rs.27 per day income गाँव में होनी चाहिए और Rs.33 per day income शहर में होनी चाहिए। आप poverty line के नीचे हैं या ऊपर हैं? आप भी सोच लीजिए कि 27 रुपये और 33 रुपये! मैं इस threshold के लिए भी माननीय फाइनैंस मिनिस्टर से कहूंगा कि let us be honest to ourselves. इसको ठीक किया जाए। इसमें एक और डेटा आया है, जो global Multinational Poverty Index, यानी MPI के हिसाब से around 415 million people exited poverty within a span of 15 years, 2005 से 2021. Poverty का कुछ alleviation हुआ है, लेकिन हम फिर भी 80 crore लोगों को राशन दे रहे हैं। अभी भी एक बात कही जा रही थी कि कोई Census नहीं हुआ और 2011 से Government has not declared its poverty figures. एक N.S.S.O., जो statistical wing है, उसने 2017-18 में अपनी एक statistical report बनाई थी, पर वह publish नहीं की गई। Global Hunger Index में सारी दुनिया में इंडिया का 125 में से 111 वाँ rank है। हमें अभी बहुत सफर तय करना है। We have to travel a lot. Per capita income - मैं कल ही पढ़ रहा था - बंगलादेश, भूटान और मालदीव से भी हमारी पर कैपिटा इन्कम कम है। ये छोटे देश हैं, ज्यादा अमीर भी नहीं हैं, आप इन्हें developing कंट्रीज़ समझ लीजिए, पर हमारी per capita income हमारे अड़ोस-पड़ोस वाले देशों से भी कम है। कहीं न कहीं हमें इसे देखना है।

हमें इस inequality को खत्म करना है। Oxfam की एक और रिपोर्ट आई है। जो 10 per cent of the population है, 72 per cent of India's wealth own करती है। यह भी एक आंकड़ा है कि wealth of 16 people of India is equal to the wealth of 60 crore people which is almost half of India's population. महोदय, अमीर और गरीब में जो खाई बढ़ती जा रही है, हमें इसे कहीं न कहीं कम करना पड़ेगा। ऐसा लग रहा है कि जैसे खरगोश और कछुए की कहानी थी, वैसे ही अमीर भी खरगोश की तरह आगे बढ़ रहे हैं। यह अच्छी बात है, लेकिन गरीबों को भी उसी हिसाब से ही बढ़ना चाहिए और उनका स्तर ऊपर होना चाहिए।

महोदय, अब इंडस्ट्री की बात करते हैं। डा. बाबा साहेब अम्बेडकर जी ने कहा, "In short, industrialization of India is the soundest remedy of all the problems, even the agricultural problems of India..." अब President's Address में Startups, mobile manufacturing, MSMEs, productivity-linked incentive scheme की बात की गई है, which is very good. हमारे मित्र, राजीव चन्द्रशेखर जी भी बैठे हुए हैं। मोबाइल फोंस के components की ड्यूटी भी कम की गई है। अब आपको पता है कि कोविड में सेमीकंडक्टर्स, माइक्रोचिप्स, ऑटोमोबाइल्स, आईटी में हमारी प्रोडक्शन ने कितना सफर किया। ताइवान, चाइना और यूएसए से सप्लाई चेन का बहुत डिसरप्शन हुआ। इंडिया का जो trade deficit है, वह 1980 से ही बढ़ा है, पर अभी अक्टूबर, 2023 में, अगर मेरे आंकड़े सही हैं, तो India had a highest trade deficit. It hit a record of 32 billion dollars. उसके लिए भी हमें निरंतर काम करना होगा। मैं समझता हूँ कि जो लैंड-लॉक्ड सूबे हैं, पंजाब जैसी बॉर्डर स्टेट्स हैं, वहाँ पर 12-15 साल पहले भठिंडा रिफाइनरी का कोई प्रोजेक्ट आया था। PM-MITRA textile park was not granted to Punjab even on an alternative location. Similarly, industries like software parks and semiconductor hubs have not been given to Punjab despite Punjab having these capabilities. जी20 की बहुत बात की गई। उससे भारत की छवि बढ़ी है। हमने लगभग 400 करोड़ खर्च भी किए, लेकिन जैसे कि मेरे बाकी कलीग्स कह रहे थे, we have to see the actual

deliverables for the benefit of India. प्रधान मंत्री जी ने इंडिया-मिडल ईस्ट यूरोप इकोनॉमिक कॉरिडोर की एनाउंसमेंट की, पर मैं समझता हूँ कि हम ब्रिक्स के भी मेम्बर हैं, हम अभी QUAD के भी मेम्बर हैं, हम ASEAN के साथ भी काम कर रहे हैं, हमें सीआईएस कंट्रीज़ में स्पाइस रूट, सिल्क रूट भी रिवाइव करना है। कहीं-न-कहीं, यूरोप तो खुद ही अभी recession में है, तो अच्छी बात है, लेकिन हमें दूसरे इकोनॉमिक कॉरिडोर्स भी खोलने पड़ेंगे। मैं आपका ध्यान एग्रीकल्चर और फूड की ओर आकर्षित करना चाहता हूँ। डा. एम.एस. स्वामीनाथन से ज्यादा विख्यात शख्सियत नहीं हो सकती है। उन्होंने कहा था कि "If agriculture goes wrong, nothing else will have a chance to go right." जो हमारे भाई हैं, वे एग्रीकल्चर पर निर्भर हैं। It is an agrarian economy, लेकिन अब एग्रीकल्चर का बजट एलोकेशन कम होता जा रहा है। अगर पंजाब की बात करें, तो पंजाब फूड सिक्योरिटी का बिगेस्ट कंट्रीब्यूटर है, लेकिन एमएसपी की कमिटी में और सीएसीपी की कमिटी में पंजाब से कोई भी रिप्रेजेंटेटिव नहीं है। मैं इसके लिए भी आग्रह करूँगा कि इनमें उन्हें भी लेना चाहिए। सर, एमएसपी व्हीट और राइस पर ही मिलता है और बाकी एमएसपी पेपर पर है। आप मक्का ही देख लीजिए, एमएसपी तो 2,090 रुपये है, पर मंडी में मक्का क्रॉप 700 से 1,000 रुपये में बिक रही है। हमें फार्मर्स को क्रॉप रोटेशन करानी पड़ेगी। वे कब तक राइस-व्हीट पर ही रहेंगे। अब मिलेट्स का जमाना है। यह बहुत सराहनीय स्टेप है, लेकिन हमें फार्मर्स को भी मिलेट्स की तरफ, क्रॉप रोटेशन की तरफ अवगत कराना पड़ेगा। पीएम-किसान स्कीम, जो एनुअली 6,000 रुपये देती है, उसकी साइट के अनुसार, उसमे पहले 11.84 करोड़ beneficiaries थे, अब यह फिगर 3.87 करोड़ रह गई है, तो हमें इसकी भी investigation करनी होगी।

(**सभापति महोदय** *पीठासीन हुए।*)

सर, आप तो खुद किसान हैं और बहुत अच्छे समय सदारत करने आए हैं। मैं कह रहा था कि...

श्री सभापतिः मैं किसान नहीं, किसान पुत्र हूं।

श्री विक्रमजीत सिंह साहनीः जी सर, आप किसान पुत्र हैं, किसान दाता हैं, हमारे अन्न दाता हैं। आपकी मर्सी पर हम हैं। एमपी बनने के डेढ़ साल बाद आज आपने मेडन स्पीच देने का अवसर दिया, उसके लिए आपका बहुत शुक्रिया। मैं यह कह रहा था कि पहले यह छह हजार रुपया 11.84 करोड़ किसानों को मिलता था और अब 3.87 करोड़ किसानों को मिलता है। मैं तोमर साहब से रिक्वेस्ट करूंगा कि इसको investigate करके ठीक किया जाना चाहिए। Subsidy on agriculture inputs 30 प्रतिशत अक्तूबर और दिसम्बर में कम हुई और आगे भी कम हो रही है। मैं आदरणीय वित्त मंत्री साहिबा से रिक्वेस्ट करूंगा कि Red Sea conflict है, freight बहुत बढ़ रहे हैं, इसलिए यह सब्सिडी कम न की जाए। आपने कहा कि आप किसान पुत्र हैं। आपको पता ही होगा, आप तो मुझसे ज्यादा गुणवान हैं, knowledgeable हैं और यह जानकर मैं भी चौंक गया कि भारत में एक दिन में 145 किसान आत्महत्या करते हैं।

"आत्महत्या की चिता पर देख मुल्क के किसान को
नींद कैसे आ सकती है हम देश के इंसान को।"

सर, यह डेटा है। ...(**व्यवधान**)... मैं पहले ही कह चुका हूं कि हमें मिल कर काम करना है। यह सभी की जिम्मेदारी है। मैं President's Address के बारे में भी कहूंगा कि इसमें कोई भी बात कही जाती है, तो उसे हमें criticism की तरह नहीं, बल्कि positive रूप में लेना चाहिए। मैं कह रहा हूं कि हमें मिलकर यह देश बनाना है। यहां कभी तो संवाद होना चाहिए। अगर हेल्थ की बात करें, तो Winston Churchill ने कहा है कि healthy population is the greatest asset any nation can have. 'आयुष्मान भारत' एक बहुत अच्छी स्कीम है, पहले भी इस पर बात हुई है। मेरे कई साथियों ने डेटा में कहा कि dead लोगों को भी मिल रहा है। अभी जो रिपोर्ट आई है, उसमें कहा गया है कि लगभग 9.85 lakh Ayushman Bharat beneficiaries same mobile number पर registered हैं। ये RTI में त्रुटियां हैं। RTI के हिसाब से 15 लाख बेनेफिश्यरीज़ हैं और पार्लियामेंट के हिसाब से 1.63 करोड़ हैं, तो कहीं न कहीं we have to synchronize the data. लेकिन मुख्य बात यह है कि आयुष्मान भारत स्कीम में कोविड जैसी बीमारियां कवर नहीं है, जिससे बहुत लोगों को उस पर out of the pocket देना पड़ा और उसमें केवल तीन प्रतिशत प्राइवेट अस्पताल ही आ रहे हैं।

सर, अब एजुकेशन की बात करते हैं। हमने AIIMS, IITs, IIMs आदि बनाए। देश में primary education के हालात ठीक नहीं हैं। अभी आपने भी दस दिन पहले एक इंग्लिश डेली में पढ़ा होगा कि ASER की एक रिपोर्ट ने बताया कि 14 से 18 साल की आयु में जो बच्चे थे, उनमें 25 प्रतिशत second level में अपनी regional language का text भी नहीं पढ़ पाए। 43.3 per cent 14 से 18 साल में ही second class की मैथ्स नहीं कर पाए। हमें rural education में, क्योंकि वहीं से हमारी नींव बनती है, हम भी टप्पर वाले स्कूल में पढ़े, तो हर सूबे को एजुकेशन में मेहनत करनी चाहिए। हमारा जो education outlay भी कम है, वह 2.9 per cent है। यह भूटान में 8 प्रतिशत है, ब्राजील बहुत बड़ा मुल्क है, वहां पर भी 6 प्रतिशत है, मालदीव में लगभग 4 प्रतिशत है, इसी प्रकार मॉरिशस में भी है। ...(**समय की घंटी**)... हमें इसको कहीं न कहीं 5-10 परसेंट लाना होगा और शिक्षा पर मिनिमम 10 प्रतिशत करना चाहिए।

सर, मेरी maiden speech है, तो आप consider करेंगे। मैं पांच-सात मिनट में conclude कर दूंगा। अब मैं Labour and skilling के बारे में कुछ कहना चाहता हूं। राजीव चन्द्रशेखर जी बैठे हैं, ये स्किलिंग के in-charge, अन्नदाता हैं, बहुत अच्छा काम कर रहे हैं। अब दिक्कत यह है कि इतने लाख-करोड़, क्योंकि एक तो यहां फिगर्स भी लाखों-करोड़ों में चलती हैं, यह बहुत अच्छी बात है, लेकिन last mile delivery होनी चाहिए। अब PMKVY, PMKK आदि स्कीम्स हैं, मैं भी NSDC का Board Member सात साल रहा हूं, इनके सौजन्य से, लेकिन प्रॉब्लम यह है कि skill करना एक अलग बात है, अब President और उनके Address में लिखा है कि इतने skilled हो गए और job लायक बना दिए। जॉब लायक नहीं, उनको तो नौकरी चाहिए। यह हम सबकी जिम्मेवारी है। हमें उनको नौकरी देनी पड़ेगी। मैं भी खुद एनजीओ चलाता हूं। हमने पांच हज़ार यूथ्स को पिछले दो सालों में नौकरियां दीं। हमने 20 हजार रूरल सेंटर्स को एम्पावर किया। अभी 29.7 per cent of India's youth is unemployed, यह डाटा है। हमारे पास skilled workforce

4.69 per cent है, जबकि आपको पता है कि दुनिया में यह 50 per cent या 68 per cent है। अब स्किल इंडिया मिशन का बजट भी कम हो रहा है। इसलिए हम फाइनेंस मिनिस्टर साहिबा से ही दरख्वास्त करेंगे कि स्किल डेवलपमेंट मिनिस्ट्री के धर्मेंद्र प्रधान जी ...

MR. CHAIRMAN: Please conclude.

श्री विक्रमजीत सिंह साहनी: जी हाँ। State of Punjab में, the Ministry have reduced the fund allocation just by 92 per cent, ज्यादा नहीं, 92 प्रतिशत कट गया है। अब मैं जॉब्स की तरफ आपका ध्यान दिलाना चाहता हूँ।

MR. CHAIRMAN: Please conclude. Last 30 seconds are left to speak.

श्री विक्रमजीत सिंह साहनी: सर, जब आप नहीं थे, तो नॉर्थ-ईस्ट को 4 मिनट-5 मिनट दिए गए। मैं तो पंजाब से हूँ और मेरी मेडेन स्पीच है। सर, आप मुझे 5 मिनट दीजिए। यह मेरी मेडेन स्पीच है, आप मुझे बोलने तो दीजिए। मैं तो सुझाव ही दे रहा हूँ।

अब, एक और बात है कि आर्टिफिशियल इंटेलिजेंस आ रही है, डिजिटलाइजेशन आ रहा है, तो राजीव चन्द्रशेखर जी, इससे जॉब्स और जाएँगी। इसलिए हम लोगों को कुछ आउट ऑफ बॉक्स सोचना है, क्योंकि मेकेनाइजेशन से मजदूर और कम होंगे।

राष्ट्रपति जी ने एनर्जी में क्लीन एनर्जी, सोलर कैपेसिटी, पावर ग्रिड, उज्ज्वला, इलेक्ट्रिक व्हीकल, बहुत ही बढ़िया-बढ़िया बात की। हम ग्लासगो भी गए, हम सोलर एलायंस में भी गए, सारा कुछ किया।

MR. CHAIRMAN: Please conclude.

श्री विक्रमजीत सिंह साहनी: जी हाँ। एथेनॉल, जो एनर्जी में ...

MR. CHAIRMAN: Please conclude.

SHRI VIKRAMJIT SINGH SAHNEY: Sir, be fair please. मेरी मेडेन स्पीच है, मुझे बोलने तो दीजिए। ठीक है, मैं नहीं बोलता हूँ, मैं बैठ जाता हूँ।

श्री सभापति: देखिए, Sahney *sahab*, you have made good points. It is over 17 minutes now.

श्री विक्रमजीत सिंह साहनी: सर, पर मेरी मेडेन स्पीच है। 17 मिनट तो हमारा टाइम था। अच्छा, मुझे दो मिनट दे दीजिए, why to waste time. मैं कन्क्लूड कर रहा हूँ, प्लीज़। I have high regards.

श्री सभापतिः प्लीज़, प्लीज़।

श्री विक्रमजीत सिंह साहनीः सर, हर 10 सेकंड में आप कहेंगे, तो मैं कैसे अपनी बात कहूँगा?

सर, एथेनॉल शुगरकेन और राइस से बनता है और वाटर इंटेंसिव है। हमें अब देखना होगा कि crop residue and stubble can be converted into fuel for thermal plants and for farmers. आपने देखा कि दिल्ली में धुआँ छा जाता है, इससे क्लीनर एनवायर्नमेंट का भी इलाज होगा। पुणे के रिसर्चर्स ने दिखाया है कि इलेक्ट्रिक व्हीकल्स के लिए एग्री वेस्ट से हाइड्रोजन प्रोड्यूस किया जा सकता है। इंदौर में प्लास्टिक वेस्ट से डीजल बन रहा है and CNG out of liquid waste बन रहा है। इसलिए हमें एनर्जी रिन्यूएबल में नई चीजों पर ध्यान देना होगा।

सर, डिफेंस को लेकर उन्होंने डिफेंस मैन्यूफैक्चरिंग के बारे में बहुत अच्छी बात की। India is the world's largest importer of arms, spend almost Rs.40,000 crores. मेरा मानना यह है कि हमारी जो ऑफसेट पॉलिसी थी कि हमें जो डिफेंस इक्विपमेंट बेच रहा है, हम उस पर ऑब्लिगेशन लगाते हैं कि आप इसका 30-40 परसेंट टेक्नोलॉजी ट्रांसफर करो या एक्सपोर्ट करो। वह उतनी सक्सेसफुल नहीं हुई। हमें उस पर ध्यान देना है। कानपुर से लेकर हमारे इतने ऑर्डनेंस फैक्टरी बोर्ड्स हैं, उनको वे इक्विपमेंट्स बनाने चाहिए, जो हम इम्पोर्ट कर रहे हैं, जैसे बुलेटप्रूफ जैकेट है, आर्मर्ड व्हीकल है। इंफ्रास्ट्रक्चर बहुत बना, पर अब इंफ्रास्ट्रक्चर पर भी पुश करने की जरूरत है, जैसे नेशनल इंफ्रास्ट्रक्चर पाइपलाइन है। हमारे पंजाब, हरियाणा जैसे जो सूबे हैं, इनमें जब तक ड्राई पोर्ट्स और मल्टी-मॉडल ट्रांसपोर्ट नहीं बनेगा, ये कंपीट नहीं कर पाएँगे। ...(**समय की घंटी**)...

Lastly, the Soul of India lies in her villages. ...(*Time-bell rings.*)...

MR. CHAIRMAN: Dr. Amar Patnaik. ...(*Interruptions*)...

श्री विक्रमजीत सिंह साहनीः सर, मैं खत्म कर रहा हूँ। 100 स्मार्ट सिटीज़ पेपर पर हैं, एक्चुअल नहीं बनी हैं।

सर, आखिर में मैं यही कहना चाहूँगा कि महात्मा गाँधी जी ने कहा -

"रघुपति राघव राजा राम,
ईश्वर, अल्लाह तेरो नाम,
सबको सन्मति दे भगवान।"

Let us ensure social fibre of Secularism and Equality ...

MR. CHAIRMAN: Dr. Amar Patnaik. Nothing will go on record.

SHRI VIKRAMJIT SINGH SAHNEY: *

---

* Not recorded.

MR. CHAIRMAN: Only Dr. Amar Patnaik now. ...(*Interruptions*)... Now, Dr. Amar Patnaik; you have seven minutes to speak and you know how to monetize time.

DR. AMAR PATNAIK (Odisha): Thank you hon. Chairman, Sir. As I stand here on behalf of my Party, the Biju Janata Dal and my leader, Shri Naveen Patnaik, the hon. Chief Minister of Odisha in support of the Motion of Thanks on the President's Address, I am filled with pride on several counts. First, for being an Odia, as the hon. President is the first Odia to occupy this highest constitutional office of our country. She is also the first tribal President of India and only the second woman President of India. I salute the visionary leadership of my leader, Shri Naveen Patnaik, who as undisputed leader of 4.5 crore Odias for about a quarter of a century now, was the first to support her candidacy to this august office.

Sir, the Arthashastra mentions three important principles of good governance: '*Sarva Loka Kalyankari Karma*' meaning universal welfare, '*Sarva Loka Sangrahamevapi*' meaning maintaining and protecting each and everyone in the creation and '*Sarva Hitey Ratah*' meaning securing universal care for everyone.

Hon. Chairman, Sir, the President's Address highlighted that the grand edifice of a "*Viksit Bharat*" will be erected on four pillars- women power, youth power, farmers and the poor. Our hon. Chief Minister, Shri Naveen Patnaik's governance model has always centred around bringing happiness to these sections of the society adopting the unique 5T model of implementation which includes: Transparency, Technology, Teamwork, Time and Transformation.

In the words of our hon. Chief Minsiter, who has been a flag bearer of women empowerment in our country, "women empowerment is not a slogan, but, a non-negotiable code for us". Since, 1992, when Odisha pioneered the women's political reservation under the legendary leadership of Shri Biju Patnaik by providing 33 per cent reservation for women in local bodies, the BJD had persistently advocated for this right. Women-led development has been the mantra of development and governance of hon. Chief Minister, Shri Naveen Patnaik ever since he assumed the reigns of the State in 2000. Hon. Chief Minister, Shri Naveen Patnaik was the first and the only Chief Minister in the country to nominate women to a third of BJD's Lok Sabha candidates in the 2019 Lok Sabha elections. Therefore, passing of the Women's Reservation Bill in 2023 which the hon. President alluded to in her speech fills us with great satisfaction. I would like to exhort the Union Government to consider conferring the Bharat Ratna on this legendary leader, Biju Patnaik, which has been a

demand not just from BJD but also from some other parties who had the privilege of knowing and working with him.

On the economic empowerment front, our Mission Shakti Programme, started by hon. Chief Minister, Shri Naveen Patnaik in 2001, has successfully transformed about six lakh women SHGs, comprising about 70 lakh women, into vibrant hubs of economic activity across different sectors. The Union Government's effort to follow the same path is praiseworthy.

Speaking of the youth power, Sir, the Union Government's progressive investment in new-age technology, such as, through Artificial Intelligence Mission, is a great step towards making India a leading digital economy. This comes as an encouraging support to Odisha Government's recent measures in this field-the Odisha for Artificial Intelligence and Artificial Intelligence for Youth initiatives launched in 2023. Further, hon. President had rightly focussed on the significance of the sports economy, which is a great source of meeting the aspirations of our youth and providing opportunities to them. Our hon. Chief Minister believes that investment in sports is an investment in youth. Investment in youth is an investment in the future. From building the largest hockey stadium in the world and supporting the National Hockey Teams (both women and men), to creating state-of-the-art infrastructure for promoting all sports amongst all sections, especially women and tribals, such measures have enabled Odisha to move closer to the vision of becoming India's sports capital. This unique sports model of Odisha built around partnerships of sporting excellence, competition, coaching, infrastructure and welfare schemes for meritorious athletes can be a blueprint for the Centre and the other State Governments.

Hon. Chairman, Sir, farmers are the backbone of our nation. Former American President John F Kennedy once said, "The farmer is the only man in our economy who has to buy everything, he buys at retail-sell everything, he sells at wholesale-and pays the freight both ways"

Thanks to the leadership of our hon. Chief Minister, Odisha is the only State in the country to double the farmers' income. This achievement has been made possible through systematic interventions and income support to all farmers, including the landless labourers and tenant farmers through the Krushak Assistance for Livelihood and Income Augmentation (KALIA) Scheme. Through this House, I wish to fervently implore the Union Government to emulate the same model and expand the reach of the PM Kisan Samman Nidhi Scheme to encompass tenant and landless farmers and implement the MS Swaminathan Committee Report in true spirit while calculating the MSP for procurement of farmers' produce.

I also suggest introducing a composite/blended insurance scheme customised for farmers' various needs. This inclusive plan could cover crops, agricultural tools as well as personal insurance such as health and accident coverage. This would save time and money for farmers and ensure comprehensive protection. Speaking of the poor, Sir, the upliftment of 25 crore people from multi-dimensional poverty is certainly a considerable feat. Our leader, Shri Naveen Patnaik believes that a healthy population with the right education and skill is always the prime driving force for a prosperous nation. Odisha experienced the most notable reduction in the count of multi-dimensional poor, dropping from 29.34 per cent in 2015-16 to 15.68 per cent in 2019-2021. It has also achieved the fastest decrease in poverty in rural areas from 32.59 per cent to 19.28 per cent. (*Time-bell rings.*) This underlines the significance of a well-functioning social sector which is accessible and affordable till the last mile in the State. I also want to highlight the importance of social mobility. In 2019 survey by the World Economic Forum spanning 27 nations, India emerged as the leader in residents' confidence regarding upward social mobility. This underscores the widespread belief among Indians that with humble beginnings and hard work, prosperity and success is an achievable and prevalent journey. However, social mobility is elusive in a society like ours plagued by inequality of all kinds, some of which are historically inherited. It is imperative that we address this inequality in all its forms.

MR. CHAIRMAN: Please conclude.

DR. AMAR PATNAIK: I am reminded of the lines of Santa Bhima Bhoi, who was topmost Odia poet-saint of Mahima Dharma, which means to say, "Let my soul be condemned to hell but let the universe be redeemed." Lastly, I would be remiss if I did not mention that the vision of *Viksit Bharat* would not be possible without *Viksit* States. Therefore, it is imperative to uphold the principles of federalism outlined in our Constitution, particularly in the devolution of fiscal resources to the States and, in particular, to States with historic backwardness and who regularly face the scourge of natural disaster like Odisha.

MR. CHAIRMAN: Thank you, Dr. Amar Patnaik.

DR. AMAR PATNAIK: Anyway, thank you so much, Sir, for giving me this opportunity.

MR. CHAIRMAN: Dr. K. Keshava Rao.

DR. K. KESHAVA RAO (Telangana): Sir, I said that I will speak tomorrow, if you excuse me.

MR. CHAIRMAN: Prof. Manoj Kumar Jha - not present. Shri A. A. Rahim.

SHRI A.A. RAHIM (Kerala): Mr. Chairman, Sir, this is my maiden speech.

MR. CHAIRMAN: You have seven minutes.

SHRI A. A. RAHIM: This is my maiden speech. I will make it 15 minutes.

MR. CHAIRMAN: Ten minutes are good enough, please continue. Mr. Rahim, Please continue. I will know your talent.

SHRI A. A. RAHIM: Thank you, Sir. This is my maiden speech. So, I would like to start my speech with the historical words of Sree Narayana Guru and I do believe that this is the befitting mantra for the present era. That this is a model place where everyone lives together with human-hood regardless of caste and religion. Sir, these are the words inscribed under the Shiva Pratishta done by real Vishwa Guru, Sree Narayana Guru, the social reformer who walked in the front with renaissance value. Sir, there is reason behind me quoting Sree Narayana Guru's words at the time of Shiva Pratishta, in the beginning. The hon. President in her Address was very eloquent about the Pranapratishta in Ayodhya. It was pointed out as the biggest achievement of this Government. I would like to read the Preamble of our Constitution. "We the people of India having solemnly resolved to constitute India in a sovereign, socialist, secular and democratic Republic.." Sir, I would like to remind you again and again that India is a secular democratic Republic. How can a Government portrait Ram's temple as their biggest achievement in a secular country like India? In this particular context, I would like to remind you of the Shiva Pratishta done by Sree Narayana Guru in my home district, Trivandrum in 1888. After the Shiva Pratishta, Sree Naryana Guru inscribed the message of secularism and humanhood under it. At the same time of Prana Pratishta, three Christian churches were attacked in Madhya Pradesh.

What is the message given by this attack? This Government has been trying to divide the people. Stop divisive politics and start talking about the distress of the

common people. Come and talk about the inflation! Come and talk about the unemployment, the elephant in the room. The hon. President's speech has turned out to be nothing more than a speech filled with empty claims and inflated figures and that have no connection with the social reality of our country. The policy announcement was expected to describe where our country is today and how the Government should formulate policies for the future. But the President's speech turned out to be a hollow echo devoid of substance and direction. Throughout her 31-page Address, the hon. President never used the word "unemployment", the elephant in the room. What is the present condition of our country? The unemployment rate has risen to 10.09 per cent in the last October, according to the data of the Centre for Monitoring of Indian Economy. The educated youth labour force is begging in the 'market' for jobs. The Government claims 'Last year, the Government has given Government jobs to lakhs of youth in mission mode.' I hope that it was about Rozgar Melas. Didn't the Government itself admit that the Rozgar Melas were a strategy to put dust in the eyes of the people? I would like to mention my own experience. When I asked a question about Rozgar Melas in this august House, the Minister in-charge of the Prime Minister's office, Dr. Jitendra Singh has given the written answer in its 260th Session of Rajya Sabha that not a single new post was created through Rozgar Melas and only appointments were made to existing vacancies. This is the reality. Lakhs of posts are lying vacant in institutions under the Union Government. Unemployment, under-employment and contractualisation of labour are the three major evils that are faced by the Indian youth. Agnipath Scheme is a tremendous example of contractualisation of the Indian job sector. Even the recruitment of Army is becoming contractual. Instead of permanent appointments, the Government is recruiting contract labourers in the banking sector, insurance sector, and even in the Railways and the PSUs. The Narendra Modi Government is not creating new jobs and also has no intention of filling up the permanent vacancies. This is not 'Amrit Kaal' for Indian youth, this is Mrit Kaal. I urge the Government to stop contractualisaiton and ensure permanent jobs for the youth. Now I come to gig economy. A large number of India's educated youth, who are gasping with unemployment, are part of the gig economy. The well educated youth are working in companies like Swiggy, Zomato, Uber and other unorganized sectors for cheap wages. They are working from street to street irrespective of rain, summer and winter. There is not a single mention of such gig workers in the address. There are no specific plans or schemes for their welfare. This is not an Amrit Kaal. This is Mrit Kaal for Indian youth. Inflation is increasing exponentially in the country. Retail inflation in India

has increased to 5.69 per cent, according to NSO data. Moreover, inflation is higher in rural areas than in cities. This has led to an increase in prices of commodities, including vegetables and food items. The Union Government has completely failed to control the price hike of essential commodities. The poor are becoming the poorest. Very shamefully I would like to say that the Government claims this is an 'Amrit Kaal' at a time when the country ranks 111^{th} on the Global Hunger Index! While talking about the price hike, what is the price of petrol and gas? The petrol costs about Rs. 97 per litre today. I would like to recollect to you the time when under the leadership of the Congress, the UPA Government, deregulated the price-fixing mechanism of petrol. During that time, the BJP organized unprecedented protests against that deregulation policy. Now I recollect a viral visual, a Member and Minister of State, Shri V. Muraleedharan in this august House representing Maharashtra, organized even a bullock cart protest in the capital of Kerala.

Sir, when they came to power, they even deregulated the price fixing mechanism of diesel! Even on this Budget day, the price of commercial gas cylinder increased by Rs. 15! Does the Government have the courage to say how many times the price of petrol, diesel and gas cylinder increased during their *Amrit Kaal,* since 2014 and at what percentage? Sir, since 2014, the living expenditure of the common people is skyrocketing day-by-day. This is not *Amrit Kaal* for common people, this is *Mrita Kaal.*

Now, I am coming to airfare. Like petrol and diesel, this 56-inch Government does not have any control over airfare. The Indian private carriers are looting domestic travellers and Non-Resident Indians. This 56-inch Government is laughing at common people while watching this. The Government does not have any control over the price of petrol. They don't have any control over the price of diesel. They don't have control over airfare. They don't have control over anything that is directly affecting livelihood of the common people. In short, they are re-writing the mantra of Indian democracy 'of the people, by the people, for the people' as 'of the corporate, by the corporate, for the corporate.'

Sir, the Union Government is implementing unproclaimed financial emergency upon opposition-led States. They are fiscally handcuffing them for political motives. ...(*Time-bell rings.*)...

Now, I am coming to Nari Shakti. What is the real picture of Nari Shakti? Sir, according to the NCRB data, 51 women are physically or mentally being abused every hour in our country. Women were paraded naked in Manipur. The Government was silent. We have seen what happened in Bilkis Bano's case. The hon. Supreme Court

of India quashed the Gujarat Government's decision to grant remission to 11 convicts in the case of Bano's gang rape and murder of seven of her family members during the 2002 Gujarat riots.

Sir, I started my speech by expressing my concerns over the changing nature of the secular fabric of my country. Secularism and pluralism are the soul of our country. Don't bulldoze it. Why has India not become a religious State? The only reason for that is the secular essence of the Indian freedom movement. Sir, I am representing Kerala, which is the land of great freedom fighter and martyr Vakkom Abdul Khader. He is popularly known as INA hero. He entered the Indian freedom fight under the leadership of Netaji Subhas Chandra Bose. He was a great revolutionary and freedom fighter who got arrested along with other 3 INA soldiers... ...*(Interruptions)*... namely, Fauja Singh, Satyan Bardan and Anandan Nair. Sir, on 10th September, 1943, those four brave soldiers were hanged. Madras St. George Fort had witnessed an interesting incident just before they got hanged.

MR. CHAIRMAN: Now, Dr. M. Thambidurai.

SHRI A.A. RAHIM: Sir, just one minute.

MR. CHAIRMAN: I have given you more time than you expected. Dr. M. Thambidurai. ...*(Interruptions)*... Okay. I will give you half-a-minute. You conclude now.

SHRI A.A. RAHIM: Sir, you give me a minute.

MR. CHAIRMAN: You take half-a-minute. Please conclude.

SHRI A.A. RAHIM: Sir, only two persons can be hanged at a time in Madras Central Jail. British officials had decided to hang Vakkom Abdul Khader with Fauja Singh together and Anandan Nair and Bardan. The brave Vakkom Abdul Khader demanded the British to hang him with Anandan Nair. British officials asked, 'Why?' The 26-year old brave son of India said, 'I belong to a Muslim family and my comrade... *

MR. CHAIRMAN: Now, Dr. M. Thambidurai. Please, nothing will go on record now.

---

* Not recorded.

6.00 P.M.

DR. M. THAMBIDURAI (Tamil Nadu): Thank you, Mr. Chairman, Sir. I rise to participate and put forth my views on the Address of the hon. President of India on behalf AIADMK party and on behalf of my party leader, Shri Edappadi K. Palaniswami. *...(Interruptions)...*

MR. CHAIRMAN: Just a minute, Dr. Thambidurai. Hon. Members, it is already 6.00 P.M. If the House agrees, we may take up the Business till 7 P.M. today.

SOME HON. MEMBERS: Yes, Sir.

DR. M. THAMBIDURAI: Sir, as it is customary, the hon. President highlighted the achievements of the Government during the last ten years and outlined the policy priorities of the Government to make India a Developed Nation by 2047.

The hon. President has stated that India has emerged as the fastest growing major economy and it maintained a growth rate of over 7.5 per cent for consecutive quarters. In her Address, the hon. President also mentioned that eighty crore people were being given free ration, which has been extended for five more years. I would like to mention here that our former Chief Minister, *Amma* Jayalalitha, had introduced a scheme whereby free rice was being given to all the cardholders. This was a phenomenon that we had devised for the poor people. I request the Central Government to kindly consider not to limit it only eighty crore people, but free ration should be given to all the cardholders of this country.

Many hon. Members have raised their concern about the GST. Our hon. Member from DMK, Mr. Tiruchi Siva, spoke here that they could not get sufficient funds for the Government of Tamil Nadu. Even though we were facing financial problems, with great difficulties, our former Chief Minister, Shri Edappadi K. Palaniswami, was able to get funds from the Central Government and implemented so many schemes for farmers and others. But, the present DMK Government has increased the property tax; has increased duty on diesel and other petroleum products; and has also increased the duty on liquor. They are not able to reduce them. In fact, the DMK Government has increased the prices of all the essential commodities. But, they are blaming the Central Government for not providing funds. Now, the present Chief Minister of Tamil Nadu has gone abroad to raise funds in the form of investments. I fail to understand when he could not get funds from the Central Government, how he is going to get funds from other countries. *...(Interruptions)...*

MR. CHAIRMAN: Hon. Members, please take your seats. *...(Interruptions)...* You continue, Dr. Thambidurai. *...(Interruptions)...*

DR. M. THAMBIDURAI: Sir, when our leader, Shri Edappadi K. Palaniswami, was the Chief Minister of Tamil Nadu, he had also visited a lot of countries and was able to raise investments. Why I am telling this is because at that time we had levied only reasonable taxes. If you are not able to do that, the problem is bound to arise.

My next point pertains to the issue of fishermen. We have raised the issue of Kachchatheevuin Parliament many a time. But, the Government has not been able to solve this problem. Kachchatheevuwas a part of India. But, it was unceremoniously given to the Government of Sri Lanka during 1974-1976 period. As a result, the fishermen of Tamil Nadu are suffering a lot. Had Kachchatheevubeen a part of Indian Territory, this would not have happened. The transferring of Kachchatheevuto the Government of Sri Lanka was not approved by the Parliament. If any territory has to be given to any other country, it must be approved by the Parliament. It has till date not been approved by the Parliament. Therefore, the Government must look into this issue.

Then, many a time, our fishermen are arrested by the authorities of Sri Lanka. The State Government of Tamil Nadu has many times written letters to the Central Government to help our fishermen. Recently also, many fishermen were arrested. I request the Central Government to see that they are released at the earliest.

Then, our hon. President also spoke about empowerment of women. I am very happy that Women Reservation Bill has been passed by the Parliament. When I was the Law Minister in 1998 in the Vajpayee Government, I had introduced the Bill for Women Reservation. But my concern is, when this Bill is going to be implemented. That spirit of giving empowerment to women must continue.

Sir, please allow me to continue for two minutes more. These are the things that I request you to implement sooner. Talking about medical colleges, I am happy that the Government has announced more medical colleges. Even the Tamil Nadu Government has been requesting opening of more medical colleges. That request must be considered. During Shri Edappadi Palanisamy's time, historically, 23 medical colleges were established within a period of four years. But in the present DMK's rule, three years have gone by, but I am not sure how many medical colleges would be opened. They need to explain. *...(Interruptions)...* Similarly, talking about farmers' problems, when Shri Edappadi Palanisamy was in power, he gave a lot of help to the farmers and Rs. 2,500 was given to all ration card holders as Pongal gift. But the present DMK Government is paying just Rs. 1,000 and that too was done hesitantly.

Why could they not have paid Rs. 2,500 to the people, which Shri Edappadi Palanisamy implemented during his time?

MR. CHAIRMAN: Please conclude.

DR. M. THAMBIDURAI: Sir, I am about to conclude. I would take one or two minutes more. ...(*Time-bell rings.*)...

MR. CHAIRMAN: No, please; take 30 seconds.

DR. M. THAMBIDURAI: Sir, allow me just one minute. I would conclude.

MR. CHAIRMAN: No. Please conclude.

DR. M. THAMBIDURAI: Sir, the Cauvery issue is a burning problem. The Mekedatu Dam must not be constructed. Shri Edappadi Palanisamy has raised this issue many times. I request the Central Government to ask the Karnataka Government not to construct the Mekedatu Dam. It would affect the farmers of Tamil Nadu.

Thank you, Sir.

MR. CHAIRMAN: Shri Sushil Kumar Modi; twenty minutes.

श्री सुशील कुमार मोदी (बिहार): सभापति महोदय, मैं सबसे पहले देश की राष्ट्रपति और भारत के प्रधान मंत्री श्री नरेन्द्र मोदी जी को धन्यवाद देना चाहूंगा कि उन्होंने स्वर्गीय कर्पूरी ठाकुर जी और श्री लाल कृष्ण आडवाणी जी को देश का सर्वोच्च सम्मान 'भारत रत्न' देने का ऐलान किया है। जहां एक ओर कर्पूरी ठाकुर सामाजिक न्याय के योद्धा थे, वहीं दूसरी ओर अयोध्या के अंदर राम जन्म भूमि मंदिर में 22 जनवरी को प्राण प्रतिष्ठा हुई और उसके 11 दिन के बाद उस राम जन्म भूमि आंदोलन के जो प्रणेता हैं, महानायक हैं, उनको 'भारत रत्न' देकर देश के करोड़ों राम भक्तों का सम्मान किया है।

Sir, India is on the threshold of becoming economic superpower of the world. 2014 में जब नरेन्द्र मोदी जी भारत के प्रधान मंत्री बने, उस समय भारत दुनिया की 10वीं सबसे बड़ी अर्थव्यवस्था थी और जब 2019 में दूसरी बार प्रधान मंत्री बने, तो 2023 में आज भारत दुनिया की पांचवीं सबसे बड़ी अर्थव्यवस्था है। महोदय, यह यात्रा इतनी आसान नहीं थी। 2014 से 2023 के बीच India's GDP grew by 85 per cent यानी 2014 से 2023 के बीच में इंडिया का जो जीडीपी था, that grew by 85 per cent, UK का 3 परसेंट, फ्रांस का 2 परसेंट, रूस का 1 परसेंट, इटली का जीरो परसेंट और ब्राजील का -15 परसेंट था। क्योंकि इस दौरान भारत का जीडीपी 85 परसेंट grow किया, इसी का परिणाम था कि भारत 2023 में यू.के., फ्रांस, ब्राजील, कनाडा, इटली और

रूस को पीछे छोड़कर दुनिया की पांचवीं सबसे बड़ी अर्थव्यवस्था बन सका है। सभापति महोदय, 2024 में, जब श्री नरेन्द्र मोदी जी तीसरी बार देश के प्रधान मंत्री बनेंगे, तो 2027 में जर्मनी और जापान को पीछे छोड़कर भारत दुनिया की तीसरी सबसे बड़ी अर्थव्यवस्था बन जाएगा।

सभापति महोदय, 2027-28 में हम केवल दुनिया की तीसरी सबसे बड़ी अर्थव्यवस्था ही नहीं बनेंगे, बल्कि हम 5 ट्रिलियन डॉलर की इकोनॉमी, यानी 413 लाख करोड़ की इकोनॉमी बन जाएंगे। प्रधान मंत्री जी का संकल्प है कि 2047 तक भारत को एक विकसित राष्ट्र बनाना है। आदरणीय प्रधान मंत्री जी ने भारत को एक विकसित राष्ट्र बनाने का संकल्प लिया है।

सभापति महोदय, आज भारत केवल दुनिया की पाँचवीं सबसे बड़ी अर्थव्यवस्था नहीं है, बल्कि वह दुनिया का चौथा सबसे बड़ा शेयर बाज़ार भी है। अमरीका, चाइना और जापान के बाद India is the fourth largest equity market of the world. एक साल पहले हाँग काँग हमसे ऊपर था, हम पाँचवें नंबर पर थे, लेकिन एक साल में हाँग काँग को पीछे छोड़कर आज इंडिया की जो इक्विटी मार्केट है, वह दुनिया में चौथे नंबर पर है।

सभापति महोदय, उसी प्रकार से आज भारत पूरी दुनिया में सबसे तेज विकास दर वाला देश है। अभी International Monetary Fund ने World Economic Outlook जनवरी, 2024 में प्रकाशित किया है। इसके अनुसार पूरी दुनिया की विकास दर 3.1 परसेंट रहेगी। यूएस की 2.5 परसेंट, जर्मनी 0.5 परसेंट, फ्रांस 1 परसेंट, इटली 0.7 परसेंट, जापान 0.9 परसेंट, यूके 0.6 परसेंट, चाइना 4.6 और भारत 6.5 परसेंट विकास दर के साथ दुनिया के अंदर सबसे तेज गति से विकास हासिल करने वाला देश होगा।

सभापति महोदय, मैं सदन को बताना चाहूंगा कि India is the world's largest producer of milk, largest producer of pulses, largest producer of jute, largest producer of sugar and India has the largest number of real-time digital payments. सभापति महोदय, India is the second largest producer..हम नंबर दो किन चीज़ों में हैं? Rice, wheat, sugarcane, groundnut, vegetables, fruits, cotton and aqua culture. इन चीज़ों में आज भारत पूरी दुनिया के अंदर दूसरे नंबर पर है। इसके साथ ही साथ मोबाइल फोन के उत्पादन में भी आज पूरी दुनिया में दूसरे नम्बर पर है, India is the second largest manufacturer of mobile phones in this world. Crude steel, coal, aluminium में भी हम पूरी दुनिया के अंदर दूसरे नंबर पर हैं।

सभापति महोदय, जहाँ तक तीसरे नंबर की बात है, तो automobile industry, pharmaceutical, power production, forest gain area में भी हम पूरी दुनिया में तीसरे नंबर पर हैं। Wind-power capacity, solar-power capacity, renewal energy की installed capacity में भारत चौथे नंबर पर है। हम यूँ ही अचानक पाँचवें नंबर पर नहीं पहुंच गए हैं, बल्कि इसके लिए इतनी मेहनत और इतना प्रयास करना पड़ा है।

सभापति महोदय, हम बचपन में सुनते थे - 'गरीबी हटाओ।' मैं दसवीं कक्षा में पढ़ता था, इंदिरा जी कहती थीं - वे कहते हैं 'इंदिरा हटाओ' और मैं कहती हूँ 'गरीबी हटाओ।' आज 50 साल से ज्यादा हो गए हैं, लेकिन गरीबी हट नहीं पाई है। आपको मालूम है कि नीति आयोग ने multi-dimensional poverty का आंकड़ा प्रकाशित किया है कि भारत में पिछले 10 वर्षों के अंदर 25 करोड़ लोग गरीबी की जंजीर से मुक्त हो चुके हैं। सभापति महोदय, 2013-14 में जहाँ 29.17 परसेंट लोग multi-dimensional poverty में थे, वहाँ 2022-23 में घटकर 11.28 प्रतिशत बचे हैं।

मैं यूपी को धन्यवाद देना चाहूँगा, जहाँ छः करोड़ लोग गरीबी से मुक्त हुए हैं। मैं बिहार के मुख्य मंत्री, श्री नीतीश कुमार जी को भी धन्यवाद देना चाहूँगा, जहाँ 3.77 करोड़ लोग गरीबी से मुक्त हुए हैं। सभापति महोदय, नरेन्द्र मोदी जी के पहले पाँच सालों में साढ़े 13 करोड़ लोग गरीबी से बाहर निकले थे और अब दस वर्षों में 25 करोड़ लोग new middle class में प्रवेश कर चुके हैं। जब कोई गरीबी से बाहर निकलता है, तो वह मिडल क्लास में प्रवेश करता है। सभापति महोदय, average real income of people have increased by 50 per cent. आम आदमी की औसत आय में 50 प्रतिशत की वृद्धि हो चुकी है। People are living better, earning better with better expectations for their future. महोदय, अगर 25 करोड़ लोग गरीबी से बाहर निकले हैं, तो इसमें नरेन्द्र मोदी जी का प्रयास है। 4 करोड़ 10 लाख गरीबों को पक्का मकान, जिस पर छः लाख करोड़ खर्च हुए हैं, 11 करोड़ घरों में पाइप्ड वाटर सप्लाई, जिस पर चार लाख करोड़ खर्च हुए हैं, दस करोड़ उज्ज्वला गैस कनेक्शन, जिसमें ढाई लाख करोड़ खर्च हुए हैं और अगर 80 करोड़ गरीबों को अगले पाँच साल तक और मुफ्त राशन दिया जाना है, तो इसमें 11 लाख करोड़ अतिरिक्त व्यय होंगे। नरेन्द्र मोदी जी का एक ही सूत्र है – सैचुरेशन। हर स्कीम के अंदर कोई आदमी न बचे, हर आदमी को संतृप्त कर दो, सैचुरेट कर दो, चाहे वह बैकवर्ड हो, या फॉरवर्ड हो। महोदय, मैं सदन को यह भी बताना चाहूँगा कि हमने गरीबी से लोगों को मुक्त ही नहीं किया है, बल्कि 2022-23 में इस देश के अंदर 1,70,000 लोग करोड़पति हैं तो हमने करोड़पतियों की संख्या में भी इजाफा किया है। जहाँ 2021-22 में देश के अंदर इनकम टैक्स ब्रैकेट में जिनकी एक करोड़ की आय थी, उनकी संख्या 1,14,000 थी, वह 2022-23 में बढ़कर 1,70,000 हो गई है। जहाँ दस साल पहले प्रति वर्ष 94,000 कंपनीज़ रजिस्टर्ड होती थीं, अब यह संख्या बढ़कर 1,60,000 हो गई है। जहाँ 3.25 करोड़ लोग इनकम टैक्स रिटर्न फाइल करते थे, वह संख्या बढ़कर 8.25 करोड़ हो गई है। 2014 से पहले दस साल 13 करोड़ वाहनों की बिक्री हुई, जबकि पिछले दस सालों में 21 करोड़ वाहनों की बिक्री हुई है। महोदय, 2014-15 में 2,000 इलेक्ट्रिक व्हीकल्स बिके और 2023-24 में दिसंबर तक 12 लाख इलेक्ट्रिक व्हीकल्स की बिक्री हो चुकी है। महोदय, हम डिजिटल गवर्नेंस में ग्लोबल लीडर हैं, पूरे विश्व के नेता हैं। अगर आज दुनिया का 46 परसेंट रिअल-टाइम डिजिटल ट्रांजेक्शन हो रहा है, तो वह भारत के अंदर हो रहा है। डिजिटल इंडिया ने लोगों की जिंदगी और व्यापार को आसान बना दिया है। दुनिया के विकसित देशों में भी इस प्रकार का डिजिटल सिस्टम नहीं है। डिजिटल पब्लिक इन्फ्रास्ट्रक्चर का अध्ययन करने के लिए पूरी दुनिया से लोग भारत आ रहे हैं। हमने डिजिटल इन्फास्ट्रक्चर में Aadhaar, UPI, Co-WIN, API Setu, DigiLocker, Aarogya Setu, Government E-Marketplace, UMANG, DIKSHA, eSanjeevani, E-Hospital, E-Office, E-Court , POSHAN Tracker, Ayushman Bharat Health Account, यानी आज पूरे देश में डिजिटल इन्फास्ट्रक्चर का ऐसा ढांचा खड़ा किया है कि वह पूरी दुनिया के लिए मार्गदर्शक का काम कर रहा है। महोदय, मैं जिओ कंपनी को धन्यवाद देना चाहूँगा, जिसने इंटरनेट और ब्रॉडबैंड को गाँव-गाँव तक पहुँचा दिया। जहाँ आज से कुछ साल पहले भारत में प्रति व्यक्ति प्रति माह 62 मेगाबाइट मोबाइल डेटा इस्तेमाल करता था, वहीं आज प्रति व्यक्ति प्रति माह 18 गीगाबाइट मोबाइल डेटा इस्तेमाल कर रहा है। पहले एक जीबी की कीमत 200 रुपए थी, आज 10 रुपए में एक जीबी डेटा उपलब्ध है। We are also the second-largest manufacturers of mobile sets in the world. 2014-15 में जहां 6

करोड़ मोबाइल फोन बने थे, वहां 2021-22 में इनकी संख्या बढ़कर 32 करोड़ हो गई है। हमने 2014-15 में मोबाइल फोन का 1,566 करोड़ का एक्सपोर्ट किया। That has increased to Rs. 90,000 crore in 2022-23.

सभापति महोदय, हमने दुनिया को Direct Benefit Transfer दिया है जो Jan Dhan, Aadhaar और Mobile की trinity है। 34 लाख करोड़ 300 योजनाओं के अंदर DBT के माध्यम से ट्रांसफर हुआ है। उसका परिणाम है कि 4 करोड़ फर्जी राशन कार्ड रद्द हो गए, 4 करोड़ 10 लाख एलपीजी कनेक्शन्स रद्द हो गए और इससे 2 लाख 75 हजार करोड़ रुपए की बचत हुई है, जो पैसा गलत हाथों में जा सकता था, उसको गलत हाथों में जाने से बचा लिया।

सभापति महोदय, इतना ही नहीं, एलईडी बल्ब स्कीम के कारण इलेक्ट्रिसिटी बिल में 20 हज़ार करोड़ की बचत हुई है। जीवन ज्योति बीमा और सुरक्षा बीमा योजना के कारण गरीबों को 16 हज़ार करोड़ रुपए का क्लेम मिला है। जन औषधि केंद्र के कारण 28 हज़ार करोड़ की दवा खरीद में बचत हुई है और subsidized राशन पर 20 लाख करोड़ रुपए खर्च हो चुके हैं। सभापति महोदय, आयुष्मान भारत के कारण साढ़े तीन लाख करोड़ की बचत नागरिकों को हुई है। लोगों को fertilizers affordable price पर मिल सके, इसके लिए नरेन्द्र मोदी जी की सरकार 11 लाख करोड़ रुपया अतिरिक्त खर्च करेगी। जो income tax में reforms हुए हैं, उनके कारण टैक्सपेयर्स को 10 साल में ढाई लाख करोड़ रुपए की बचत हुई है।

सभापति महोदय, हम पर आए दिन आरोप लगता है कि विपक्षी दल के नेताओं को फंसाया जा रहा है, बदले की भावना से कार्रवाई हो रही है। मैं सदन को बताना चाहूंगा कि देश के 14 राजनैतिक दल Congress, DMK, RJD, BRS, AAP, NCP, Shiv Sena, JMM, CPM, CPI - ये सारे दल Supreme Court गए थे और इन्होंने एक पीआईएल दाखिल किया था। उस पीआईएल में इन लोगों ने यह कहा कि विपक्षी दल के लोगों को जानबूझकर तंग किया जा रहा है, परेशान किया जा रहा है। सभापति महोदय, मैं आपके माध्यम से बताना चाहता हूं कि सुप्रीम कोर्ट के Justice D.Y. Chandrachud और Justice J.B. Pardiwala ने क्या कहा, "Opposition's remedy is in political space, not in court" said the Supreme Court while dismissing the plea against alleged misuses of ED and CBI. तो जो लोग रोज आरोप लगाते हैं कि ईडी और सीबीआई का दुरुपयोग हो रहा है, आप तो एक साल पहले सुप्रीम कोर्ट गए थे और सुप्रीम कोर्ट ने आपकी पीआईएल को खारिज कर दिया और कहा, "Ultimately, the politicians are also citizens. As citizens, they are amenable to the same laws." Hon. Chief Justice said, "Politicians have no rights higher than that of other citizens." आप उसके बाद न्यायालय क्यों नहीं गए? आप specific मामलों को लेकर जाते।

सभापति महोदय, अगर टीएमसी नेता पार्थ चटर्जी के घर पर और उनकी दोस्त अर्पिता चटर्जी के घर पर 28 करोड़ रुपया नगद मिलता है, पांच किलो सोना मिलता है, तो क्या सीबीआई और ईडी को चुप बैठ जाना चाहिए? ज्योतिप्रिय मल्लिक जो राशन घोटाले के अभियुक्त हैं, वे मंत्री थे, उनको गिरफ्तार करके जेल भेजा गया। जब उनके ऊपर इतने गंभीर आरोप हैं, तो क्या सीबीआई और ईडी को कोई कार्रवाई नहीं करनी चाहिए!

सभापति महोदय, धीरज साहू से, एमपी के घर में अगर 350 करोड़ रुपए नगद पाए जाते हैं, तो क्या सीबीआई को कार्रवाई नहीं करनी चाहिए? महाराष्ट्र में अनिल देशमुख, नवाब मलिक

को क्यों गिरफ्तार करना पड़ा? ये ही लोग थे जो राफेल- राफेल चिल्लाते थे, पेगासस चिल्लाते थे, चौकीदार * चिल्लाते थे और अडाणी-अडाणी के नाम पर लोक सभा का एक पूरा सत्र इन्होंने पानी में बहा दिया। ...(**व्यवधान**)... लेकिन आज इन्होंने अडाणी का नाम लेना क्यों बंद कर दिया? उसके बाद मैंने एक बार भी अडाणी का नाम नहीं सुना।

सभापति महोदय, आज हेमंत सोरेन वोट ऑफ कॉन्फिडेंस में कह रहे हैं कि मैं चुनौती देता हूँ कि कोई प्रमाणित कर दे। हेमंत सोरेन जी, आप तो सुप्रीम कोर्ट गए थे, सुप्रीम कोर्ट ने आपको बेल क्यों नहीं दी, उसने क्यों सुनने से इनकार कर दिया? सत्येंद्र जैन मेडिकल ग्राउंड पर बेल पर हैं। संजय सिंह 6 महीने से जेल में हैं, उनको कोर्ट ने क्यों नहीं बेल दी? अगर वे निर्दोष थे, उनको जान-बूझ कर फँसाया गया, तो फिर उनको बेल क्यों नहीं मिली? मनीष सिसोदिया एक साल से जेल में हैं। सभापति महोदय, एक साल हो गया, लेकिन इस देश के किसी कोर्ट ने मनीष सिसोदिया को बेल नहीं दी।

सभापति महोदय, बिहार में लालू प्रसाद यादव, जो चार मामलों में सजायाफ्ता हैं, वे हमको ईमानदारी का प्रवचन दे रहे हैं! रेलवे में नौकरी के बदले जमीन घोटाले का जो मामला है, ...(**समय की घंटी**)... उसके इतने पुख्ता प्रमाण हैं कि इन लोगों को कोई बचा नहीं सकता है। आज देश का प्रधान मंत्री एक ऐसा व्यक्ति है, जिसके पास लाइफ इंश्योरेंस की पॉलिसी नहीं है, जो सैलरी नहीं लेते हैं, अपनी सारी तनख्वाह की राशि दान कर देते हैं। उनके ऊपर कोई कर्ज नहीं है, उनके पास कोई व्हीकल नहीं है, कोई लैंड का एसेट नहीं है। नरेन्द्र मोदी जी का बैंक बैलेंस केवल 574 रुपए है।

MR. CHAIRMAN: Please conclude.

श्री सुशील कुमार मोदीः सर, मेरा आग्रह है कि मुझे पाँच मिनट का समय और दिया जाए।

MR. CHAIRMAN: Your Party has to take a call. ठीक है।

श्री सुशील कुमार मोदी: सभापति महोदय, अभी राम जन्मभूमि का जो अनुष्ठान हुआ, क्या दुनिया में ऐसा कोई नेता है, जो 11 दिनों तक केवल नारियल का पानी पीकर रह सके? देश का जो प्रधान मंत्री कंबल बिछाकर जमीन पर सोता है, 11 दिन का अनुष्ठान करता है, अपने सारे कर्तव्यों का निर्वहन करते हुए यह काम कोई ऋषितुल्य योगी ही कर सकता है, दूसरा कोई नहीं कर सकता है।

सभापति महोदय, वह दौर था 1989 से 2014 तक इस देश में किसी दल को बहुमत नहीं मिला। अल्पमत की सरकार, मिली-जुली सरकार, ब्लैकमेल, सौदेबाजी, खरीद-फरोख्त, कमजोर सरकारें, समर्थन वापसी का दौर, क्या देश फिर इसी प्रकार की सरकार चाहता है? अटल जी की सरकार 13 दिनों तक चली, एक वोट से हार गई। चौधरी चरण सिंह को 23 दिन में इस्तीफा देना पड़ा, वे संसद का मुँह तक नहीं देख पाए। चन्द्रशेखर जी केवल 7 माह प्रधान मंत्री

---

* Expunged as ordered by the Chair.

रहे, वी.पी. सिंह 11 महीने, एच.डी. देवगौड़ा 11 महीने, इन्द्र कुमार गुजराल 13 महीने, अटल जी 1998 में केवल 13 महीने प्रधान मंत्री रहे। क्या यह देश फिर इसी प्रकार की कमजोर सरकार देखना चाहेगा? अब देश इस प्रकार की मिली-जुली सरकार, देवगौड़ा और गुजराल के दौर में लौट कर नहीं जाना चाहता है।

सभापति महोदय, 'मॉर्निंग कंसल्ट' नामक अमेरिका की एक कंसल्टेंट कंपनी है, जिसने दिसंबर, 2023 में एक सर्वे किया है, जिसमें उसने बताया है कि विश्व के सबसे लोकप्रिय राजनेता कौन है, तो उनका उनका नाम नरेन्द्र दामोदरदास मोदी है। महोदय, नरेन्द्र मोदी जी कहते हैं कि जो रुक जाता है, उसका भाग्य भी रुक जाता है, लेकिन जो चलता रहता है, उसी का भाग्य आगे बढ़ता है, बुलंदियों को छूता है। इसलिए चलते रहो, चलते रहो, चरैवेति, चरैवेति, चरैवेति!

अंत में मैं यही कहना चाहता हूँ कि यह अमृत काल का आह्वान है:

"मुक्त मातृभूमि को नवीन मान चाहिए,
नवीन पर्व के लिए नवीन प्राण चाहिए।
मुक्त गीत हो रहा, नवीन राग चाहिए,
नवीन पर्व के लिए नवीन प्राण चाहिए। "

सभापति महोदय, मुझे पूरा विश्वास है कि 2024 में नरेन्द्र मोदी जी एक बार फिर से, तीसरी बार देश के प्रधान मंत्री बनेंगे और 2047 तक भारत को विकसित राष्ट्र बनाने का संकल्प पूरा करेंगे।

MR. CHAIRMAN: Dr. Amee Yajnik. The time is two minutes. I make it five minutes.

DR. AMEE YAJNIK (Gujarat): Thank you, hon. Chairman, for giving me this opportunity to speak on the Motion of Thanks on the President's Address.

Sir, the Address shows as if nothing had happened before 2014. The earlier Governments post-1947 starting from Jawaharlal Nehru's vision of putting strong foundation and thereafter progressive laws for a decade, Five-Year Plans and the vision of Rajiv Gandhi *ji* to usher in the computer age much before it was required here, all this has added to what the present Address said about economy that happened from 2014 till the present time.

Sir, *Nari Shakti* was the highlight. But I was disappointed that the hon. President did not talk about the reality on the ground. A young girl is running away from a rapist on a public road and she wants a piece of cloth to wrap around her. That she does not have that piece of cloth speaks volumes about the police system, the public space, the societal mindset and the laws which cannot protect her. Despite this *Nari Shakti,* I am very happy that women are empowered today. But what about the young girls, small children in the remand homes? They shiver when they look at

the rector. Where are the laws that are protecting them? 51 FIRs every day. The NCRB record shows this. When there is no protection, no safety for women, how can we talk about a progressive country? How can we say that we are the fifth largest economy? Yes, with 80 crore people being given free food, free ration, we are a larger economy. But what about that ration food? Are you giving nutritious food? What about anaemia? What about malnutrition? What about malnourishment? What about wasting of children? What about the children not getting enough food? What about female mortality? What about child mortality? This was not addressed by the hon. President in her Address.

Coming to the main thing, a developed country or a country can call itself an advanced economy only if your children are educated. There was no mention of rural infrastructure for education. Sir, if you look at the dropout rate, it is embarrassing. The children are not getting enough time, enough opportunity and enough infrastructure to go to school. The dropout rate is very high. We talk about digital India. But what about the basic infrastructure that is required?

We have not talked about the absence of healthcare facilities in rural areas. All these were absent in the hon. President's Address. The most important was mention of new laws. There was no mention of backlog of more than five crores of cases. People of this country want justice. The Preamble of the Constitution talks of justice. If that justice is not accessed, then what is the use of going to a system where you cannot get justice but you get languished in jails? You wait for your matters. A child from four years becomes a major and his custody matter goes on and on in the court system. I think the President's Address should have addressed what is going to happen to the physical infrastructure, the judicial infrastructure and the justice system where people of this country are waiting for justice.

The last point is this. We talk about digital India. The President's Address talks about digital India and several schemes that have been renamed, newly named and all kinds of schemes. But where are the systems that would deal with cyber frauds? Young children, who are taking school lessons online, get pop-up messages of pornography. Where is cyber security? What kind of generation are we giving in the next decade or the decade thereafter? We are continuously praising one particular kind of a governance model which is not speaking of a robust governance model, not speaking of strong institutions which were already placed by earlier Governments. I think this Address lacks in some of these basic and very important factors which should have been brought out to show where this economy, this democracy is heading. The institutions have been weakened. The younger generation is waiting listlessly for employment. There are no openings and not to mention about the people

who have gone away to far away countries. These high net worth individuals have gone away abroad, settled elsewhere and we are talking about the wealth drain and the brain drain but none of these issues were there in the hon. President's Address.

Sir, there is one last point. When we talk about our younger generation, should there not be job satisfaction or job creation in the country itself? Why should these youngsters be going to far away countries and why should not we keep some kind of a system so that we retain our young brains, we retain our young doctors, we retain our young engineers and computer scientists within the country and create a robust mechanism so that the democracy can be said to be a robust democracy? We can then boast of an economy which is somewhere in the hierarchy. Thank you, Sir.

MR. CHAIRMAN: Shrimati Sulata Deo, five minutes.

श्रीमती सुलता देव (ओडिशा): जय जगन्नाथ! चेयरमैन सर, आपने मुझे मेरी mother-tongue, ओड़िया में बोलने की अनुमति दी, इसके लिए मैं आपको धन्यवाद देती हूँ।

*"Hon. President of India made her maiden address in the New Parliament Building and I express my gratitude for the opportunity to speak on the Motion of Thanks to the hon. President's Address. The hon. President is the daughter of Odisha. I feel proud when she starts her speech from the lines of Utkalmani Pandit Gopabandhu Das or Kuntala Kumari Sabat. Let me begin with a word of thanks and, on behalf of my party president, Biju Janata Dal and my leader, hon. Chief Minister, Shri Naveen Patnaik, I wish to express my gratitude and thanks to the hon. President for her Address. I would like to quote here a verse of Sant Kavi (saint poet) Bhima Bhoi in which he said :

"Witnessing the plethora of plights on earth, how one could bear with; let the world get redeemed at my cost".

He also spoke about how we have to cater to the different needs of a human being and even though he was blind, he could understand the pain of the people. I will now talk about health sector and I would like to quote our hon. Chief Minister wherein he says, "Every life is precious to me." In her Address, the President spoke of various initiatives taken in health sector and praised it. At the same time, I would like to mention the good work done by my hon. Chief Minister Shri Naveen Patnaik in the health sector. Our Chief Minister drew the nation's attention when Odisha supplied life-saving oxygen to 17 states during the COVID-19 pandemic and saved many lives. Our Chief Minister is committed as to how everyone's health will be

---

* English translation of the original speech delivered in Odia.

protected and through the Biju Swasthya Kalyan Yojana (BSKY NABIN Card), he is serving this purpose. Even now, you see, three days ago, driven by the motto “Every life is precious”, our Chief Minister dedicated new dialysis centers at different community health centres (CHC). When he says that every life is precious, he is not only talking about the 4.5 crore Odias. His heart opens up and accommodates all.

When there was a rail accident in Bahanga, the Chief Minister immediately sent a team of about ninety ambulances through the Green Passage to Bahanga at night and rescued hundreds of injured and dead. He did not think of finding fault, either with the Central Government or the railway department etc., rather he was focussed on the rescue mission at hand. He is always driven by the motto “Every life is precious”. These are the characteristics of our Chief Minister.

We are all happy that our President was talking about Ayodhya Ram Mandir. The Ram temple was consecrated on the 22^{nd} but the 'Srimandir Parikrama' at Jagannath temple was inaugurated on the 17^{th} and the SAMALEI Project for Samaleswari temple was inaugurated on the 27^{th}. This project is so beautiful that it will be nice to see it and lakhs of devotees are going there. Be it Jagannath Temple, Samaleswari Temple or Taratarini Temple, he has unwavering faith and belief in all the deities in his heart. Under the “Ama Odisha, Nabin Odisha” programme, each panchayat is entitled to get ₹50 lakh for every institution, be it temple, mosque, gurudwara or church.

Our hon. Chief Minister's vision is to ensure development for all. There was talk of bank connectivity and I know that the Prime Minister has a vision of making everything cashless. Still, many panchayats in Odisha, even today, are deprived of banking facilities. I would request that banking facilities be made available everywhere but even then ...(*Time bell rings.*)... Sir, how much time do I have? Just give me another minute. All works are getting done through the “AMA Bank” scheme which has been created by allocating Rs. 2000 crores. I thank Shri Sushil Modi ji who was talking about conferring Bharat Ratna on Shri Karpoori Thakur and Shri LK Advani. We are happy that they are getting it but at a time when we are talking about repealing Article 370 from J&K and about creation of independent Bangladesh, nobody can deny the contributions made by Shri Biju Patnaik. I would request you to confer Bharat Ratna on late Shri Biju Patnaik too who was a freedom fighter in the true sense, an accomplished pilot and the pride of Odisha. It is my sincere prayer and request to the hon. President that as the first citizen of the country, she should recommend to the Government to confer Bharat Ratna on late Shri Biju Patnaik. I, whole heartedly, support the Address of the hon. President. Jai Jagannath, Bande Utkala Janani".

MR. CHAIRMAN: Now, Shri Vaiko; not present. Dr. K. Keshava Rao waited for his turn. Hon. Members, mark my words, Dr. K. Keshava Rao waited for his turn, made a request he will avail the opportunity tomorrow and then left. Those of the Members who are not present, normally forfeit their right to participate in the debate and I am sure, this is a healthy practice. We, in this House, have to wait for our turn and we are here not only to address the House but also listen to other Members. That being so, those who have not been able to avail the opportunity, it will be difficult to make that opportunity available to them for this particular work. Now, Shrimati S. Phangnon Konyak, ten minutes.

SHRIMATI S. PHANGNON KONYAK (Nagaland): Mr. Chairman, Sir, I express my gratitude for this opportunity to participate in the Motion of Thanks on the President's Address. Her Address has clearly outlined the trajectory of *Bharat's Amrit Kaal* and the Government, under her, has identified the four pillars for *Viksit Bharat*:- Youth Power, Women Power, Farmers and the Poor. In the last decade, our country has seen un-precedented growth, progress and development. It has been a decade of transformational change in which the motto of *Sabka Saath, Sabka Vikas* has been the guiding light of the Government. In the endeavour to take *Bharat* truly forward, Prime Minister Modi has made women empowerment his priority which is reflected on the ground today. Since day one of assuming office, Prime Minister Modi has made women the focal point of his development. In charting new India's growth story, Prime Minister Narendra Modi emphasized that India is transitioning from women's development to women-led development. In this grand vision, women are being re-imagined as architects of India's progress and development rather than being passive recipients of the fruits of development. Schemes are not just *narebaaji,* but have made an impact. PM Ujjwala Yojana has ten crore beneficiaries. Ten crore women are involved in self-help groups. Rupees eight lakh crores through bank loans and Rs.40,000 crores through financial assistance has been provided to self-help groups. There are plans for two crore Lakhpati Didis and 15,000 'Namo Drone Didis'. Imagine what it does to the confidence of a lady when she handles the drone and is considered to be the most tech-savvy lady in the village. *Beti Bachao, Beti Padhao* has led to improve sex ratio of 1,020 females for every 1,000 males as per NHFS-5 and maternity leave for working women has been increased from 12 to 26 weeks. At no point in independent India, has women been given so much recognition and her contribution for nation building elicited as much as now. Our Republic Day celebrations this year showed *nari shakti* in all its glory and honour. What could be more better personification of *nari shakti* than our very own hon. *Rashtapati*, Shrimati

Droupadi Murmu, the Supreme Commander of our Armed Forces leading a nation of 140 crore people. Hon. President has also praised the passage of *Nari Shakti Vandan Adhiniyam* after a 30-year wait. In her words, "My Government has enlarged the role of daughters everywhere— in water, land, sky and space." Chairman, Sir, the Modi Government continues to push forward its inclusive developmental agenda with women at the forefront. The Government has come up with many welfare programs and schemes to facilitate the further empowerment of *nari shakti*. In her speech, our President has clearly mentioned the importance of Bharat's youth and the initiatives taken by the Government. Youth constitute the most dynamic and important segment of our population. Our country is one of the youngest countries in the world with a median age of 28.5. More than 50 percent of our country's population is below the rank of 25, which bodes well for our future. It is indeed heartening to note that since assuming office, honourable Prime Minister Modi has accorded top priority to *'Amrit Peedhi'*. Let us not forget that our *yuva* are one of the four pillars of *viksit Bharat* as envisioned by our Prime Minister Modi. The new National Education Policy, which is aimed at promoting fairness in educational opportunities for all students focuses on mother tongue and other Indian languages. It also promotes vocational education and offers a comprehensive and inter-disciplinary education with modern future-oriented objectives. 14,000 free *vidyalayas* are being planned, 6,000 are operational, further improving access to education. Dropout rates among SCs, STs and OBCs, particularly, among girl students have declined. Sixteen new AIIMS, 315 new medical colleges have been established and 1,500 new nursing colleges have been approved. In the ten years of Modi Government, Bharat has seen a major cultural shift in the sporting landscape. What Prime Minister Modi has done is, provide an outlet for a youth to realize their untapped potential. Sports can be a great unifier and under his leadership, the country has seen a surge in our youth wholly embracing the sporting culture with open arms. In the process, many barriers have been broken and a new national consciousness has been evolved. National unity is rapidly being established through sports. It is difficult to imagine how for a country of 1.4 billion people producing world-class athletes and sports persons was almost an impossible task, cricket aside. For too long, a fringe participant in international sporting events, winning even a medal was considered to be quite the achievement. In the 2013-14 Budget, the Ministry of Youth Affairs and Sports was allocated Rs.1,219 crores contrast that to the *viksit Bharat* Budget this year which has allocated Rs.3,442.32 crores to the same. There is a sea of difference in the way things are now done under the Government. Our country's impressive performance of late in international sporting events can be attributed to a lot of things initiated by the Modi Government.

So far, five editions of Khelo India School and Youth Games, three editions of Khelo India University Games, three editions of Khelo India Winter Games and one edition of Khelo India Para Games have been hosted.

Upcoming Annual Khelo India Games are the Fourth Edition of Khelo India University Games in Assam this month, and Khelo India Winter Games in Jammu and Kashmir and Ladakh. A total of 308 new sports infrastructure have been approved in 32 States and Union Territories, 1,072 Khelo India Centers have been notified across the country and there are 32 Khelo India State Centers of Excellence across 31 States and Union Territories. The country's first National Sports University is operational in Manipur, currently functioning from a temporary campus at Khuman Lampak Sports Complex. This inclusive development of the Government for all has been reaffirmed by our hon. President Shrimati Droupadi Murmu*ji*, as she highlighted the several initiatives aimed at creating fair opportunities for all sections of the society. For the first time, the Government has extended reservation benefits to economically weaker sections within the General Category recognizing the needs of disadvantaged groups. A 27 per cent reservation quota for OBCs has been introduced in the Central Government-funded medical colleges which will improve access to medical healthcare education. The National Commission for Backward Classes has been conferred constitutional status which will further strengthen its role. Panch Teerths, five places associated with Dr. B. R. Ambedkar are developed as national pilgrimage sites and 10 museums dedicated to tribal freedom fighters are being established across the country. For the first time, in independent India, the contributions of tribals are being recognized beginning with notifying 15th November, the birth anniversary of Birsa Munda as 'Janjatiya Gaurav Divas'. Seven hundred and forty Eklavya Model Schools, which is a 400 per cent increase in the number of schools, are being sanctioned since 2014. The Budget for tribal development has increased to Rs.1,20,000 crore from Rs.24,000 crore in 2014. Prime Minister's JANMAN Yojana has been launched with an outlay of Rs.24,000 crore for vulnerable tribal groups to screen sickle cell anemia and 1,40,00,000 persons have been screened till now. With an approved outlay of Rs.6,600 crore, PM-DevINE Scheme is funding infrastructure and livelihood for youth and women in the North-East. With significant reduction in the incidence of separatism, North-East India is now truly experiencing growth and development. A Rs.10,000 crore, North-East Venture Fund, the first and only dedicated venture fund for the region has been set up to promote growth of business, ventures and skill development in the North-East. One of the most significant developments in the North-East Region has been the improvement of connectivity. The completion of long-pending infrastructure projects like the Bogibeel Bridge and

the Dhola Sadiya Bridge over the Brahmaputra, the ongoing construction of the world's tallest Girder Rail Bridge on the Imphal-Jiribam Line, the record length of roads constructed and the resurgence of waterways, transport have all boosted economic and business potential in the Region, making it a testimony of revolutionary connectivity that was long aspired by the people. Additionally, several new airports have been constructed in the region. A total of eight airports have been added to the region in the last nine years, taking the total number of airports to 17. The improvement of connectivity has also helped in providing quality healthcare services to the remotest parts of the region. Policy initiatives and healthcare schemes have brought about a significant change in the healthcare scenario of the Region. The Government's commitment to the North-East Region has been lauded by people from all corners of the Region. I thank the hon. President of India, Shrimati Droupadi Murmu*ji* for moving ahead inclusively with the guarantee of fulfilling the dreams of 140 crore countrymen. Thank you, sir. Jai Hind!

MR. CHAIRMAN: You have taken exactly your time, 10 minutes, not a second more. Now, Dr. L. Hanumanthaiah; the time left is two minutes, but I will make it five minutes.

DR. L. HANUMANTHAIAH (Karnataka): Thank you, Mr. Chairman, Sir. Hon. President of India has spoken on many issues, but my concentration is on the social justice and equal status for workers. Sir, in the last nine years, MGNREGA workers have been paid less than the minimum wage. Workers accept these meagre earnings due to unemployment fears. Sir, if 100 people got the work, only 23 were from Scheduled Castes. Now, if hundred households get the work, only 19 Scheduled Castes were there in the job. I would like to ask the Government, is it the social justice? Why can the people from these communities not get work under MGNREGA; what are the reasons; why are they not getting it? Is any accountability there in the Government? Sir, in nine years, job cards of about 16 crore 20 lakh people have been deleted, and 1 crore 70 lakh people have been excluded from ABPS- Aadhar Based Payment System. It is appalling to see that the Government which guarantees to provide 18 crore jobs in nine years has made 18 crore people unemployed within the MGNREGA itself. Sir, the UPA Government brought the Scheme to provide social justice to the poor. But, this Government has denied the poor the rights and the Congress Party will never endorse this act. We will stand by the poor until justice is delivered to those sections.

Sir, another important aspect which we always speak about and hon. President has also spoken about is 'Sabka Saath Sabka Vikas'. Sir, there is misuse of agencies like ED, CBI, and IT. I want to give one small example. This Government is misusing ED, CBI, and IT to suppress the opposition leaders to destabilise elected Governments. Sir, BJP had tried to topple several State Governments by misusing the Central agencies, but, has not been successful in fourteen States so far. Sir, in the last ten years, 411 MLAs have been horse-traded, but, BJP has not been able to gain power through the back door. Sir, now the tyranny of ED is even being faced by common people. We recently saw how summons were issued to two dalit farmers in Tamil Nadu. One is Kannaiyan, aged 72 years and Krishnan, aged 67 years who own 6.5 acres of agriculture land, were issued summons by the ED. Sir, these summons were issued because they were engaged in a land dispute with a local BJP leader. The local BJP leader was accused of land grabbing. They had just Rs. 450 in their bank account and they were dependent on old-age pension for their livelihood. Sir, the mention of their caste in their official documents exposes the deep-seeded discrimination among Government agencies. This incident highlights this Government's failure to protect marginalised communities and its complicity in perpetuating caste-based injustices.

Sir, there are vacancies in the Government jobs. An alarming 31.8 per cent of teaching positions remained unfilled in Central universities. Sir, the vacancy stood at 38.6 per cent for SCs, 45.5 per cent for STs, 44.5 per cent for OBCs and 71.5 per cent for EWS. Sir, the figures are still alarming. If the vacancy rates for Associate Professor and Professor positions ...(*Time Bell rings.*)... reach as high as 85 per cent.

MR. CHAIRMAN: Please conclude.

DR. L. HANUMANTHAIAH: Sir, the shortage of experienced faculty especially in senior positions is impacting students' learning outcomes serving as a testament to the Government's denial of equal opportunity to its youth.

MR. CHAIRMAN: Thank you.

DR. L. HANUMANTHAIAH: Sir, this is my last sentence. In the health sector, the Government talks about setting up new AIIMS. But, the reality is different. Over five years, the 495 positions of new doctors are vacant.

MR. CHAIRMAN: Thank you gentleman; thank you. Hon. Members, Special Mentions from Serial No. 1 to 15 will be taken as laid on the Table of the House.

SPECIAL MENTIONS *

Demand to start Instrument Landing System at MBB Airport, Agartala

श्री बिप्लब कुमार देब (त्रिपुरा): महोदय, मैं आपके माध्यम से केंद्रीय नागरिक उड्डयन मंत्रालय को अवगत कराना चाहता हूं कि एम.बी.बी. हवाई अड्डा, अगरतला एक आई.एफ.आर (Instrument flight rules) हवाई अड्डा है, जहां विमान के पहुंचने, उतरने और उड़ान भरने को नेविगेशनल, दृश्य सहायता और उपकरण लैंडिंग सहायता के माध्यम से निर्देशित किया जाता है। Instrument Landing System (ILS) का उपयोग accurate landing सहायता के रूप में किया जाता है, जो सामान्य और सही मौसम की स्थिति में रनवे पर उतरने के लिए विमान का मार्गदर्शन करता है।

एम.बी.बी. हवाई अड्डा अगरतला में पुराने ILS System को नई प्रणाली से बदल दिया गया है। नया ILS System installation का काम पूरा हो चुका है। Airport Authority of India के विमान द्वारा ग्राउंड कैलिब्रेशन और एयर कैलिब्रेशन 27 नवंबर, 2023 को पूरा हो चुका है।

अगले फेज़ में कैलिब्रेशन रिपोर्ट के आधार पर उपकरण प्रक्रियाएं विकसित की जाएंगी और इसे अनुमति के लिए DGCA को भेजा जाएगा। DGCA की मंजूरी के बाद इस सिस्टम को चालू कर दिया जाएगा।

महोदय, मेरी जानकारी के अनुसार दिसंबर, 2023 में 4 departure और 14 arrival flights cancel हुईं और 1 से 14 जनवरी, 2024 के बीच 15 departure व 14 arrival flights cancel हुई हैं। इससे passengers को परेशानी का सामना करना पड़ता है और उन्हें आर्थिक बोझ भी उठाना पड़ता है।

अतः मेरा केंद्रीय नागरिक उड्डयन मंत्रालय से अनुरोध है कि इस दिशा में DGCA की मंजूरी शीघ्रता से प्रदान की जाए, जिससे ILS system को MBB Airport, अगरतला में शुरू किया जा सके।

Demand for the establishment of a large scale industrial silk spinning unit in Odisha under Silk Samagra-2

डा. अमर पटनायक (ओडिशा): महोदय, रेशम कीट-पालन को एक उद्योग के रूप में श्रेणीबद्ध किया गया है, लेकिन तब भी सिल्क समग्र-2 योजना का वर्तमान प्रावधान समुचित उत्पाद आवश्यकताओं को पूरा करने के लिए औद्योगिक सिल्क-स्पिनिंग सुविधाओं के विकास को प्रोत्साहित नहीं करता है। वर्तमान में केंद्रीय क्षेत्र-योजना केवल 80.00 लाख रुपये के एक छोटे से

---

* Laid on the Table

सेरी-सिल्क स्पिनिंग-प्लांट के निर्माण की अनुमति देती है। यह अपर्याप्त साबित होता है, क्योंकि इससे अंतरराष्ट्रीय मानकों को पूरा करने के लिए बड़े पैमाने के साथ उच्च गुणवत्ता की सिल्क-यार्न उत्पन्न करना तकनीकी रूप से संभावनाशील नहीं है। यह चिंता का विषय बन जाता है, क्योंकि ओडिशा, देश के सबसे बड़े तसर उत्पन्न क्षेत्रों में से एक है। राज्य सरकार ने तसर सिल्क कला गतिविधियों के माध्यम से वन निवासियों को आजीविका प्रदान करने के लिए 'वन्य सिल्क' कार्यक्रम को लागू करने का निर्णय लिया है, परंतु क्षेत्र के विकास के लिए और संसाधनों की आवश्यकता है।

भारत सरकार को व्यक्तिगत लाभार्थी ओरिएंटेड सिल्क समग्र-2 घटकों के लिए 50 परसेंट वित्त प्रदान करने की आवश्यकता है और इस प्रक्रिया का नेतृत्व करने में उनका योगदान महत्वपूर्ण है। महोदय, सिल्क समग्र/सिल्क समग्र-2 के तहत बजटीय आवंटन 2020-21 में 202.13 करोड़ रुपये से बढ़कर 2022-23 में 382.22 करोड़ रुपये तक हो गया है। केंद्र सरकार को इसे अनुसंधान और विकास के लिए उपयोग करना चाहिए, जो योजना के तहत एक घटक है। इसलिए मैं आपके माध्यम से केंद्र सरकार से अनुरोध करता हूं कि वह ओडिशा में एक बड़ी स्केल की औद्योगिक सिल्क स्पिनिंग इकाई की स्थापना को प्राथमिकता दे, ताकि राज्य में हज़ारों सिल्क हैंडलूम वीवर्स की आवश्यकता पूरी हो।

Demand for amendment in Table of Precedence

डा. अशोक कुमार मित्तल (पंजाब)ः महोदय, भारत सरकार द्वारा table of precedence बनाया गया है, जो एक प्रोटोकॉल सूची है, जिसमें भारत सरकार के पदाधिकारियों और अधिकारियों को रैंक और कार्यालय द्वारा सूचीबद्ध किया जाता है। वर्तमान में संसद सदस्यों को वरीयता (Ranking) तालिका में 21वें नंबर पर रखा गया है, जो Chairman, Central Administrative Tribunal and Chairman, Minorities Commission जैसे statutory पद से भी नीचे है। Statutory post वालों के कार्य कानून द्वारा निर्धारित हैं, जो सांसदों द्वारा ही बनाए गए हैं। एक सांसद को multiple functions discharge करने की जिम्मेदारी दी गई है, जिसमें राज्य और देश का प्रतिनिधित्व करने का जिम्मा भी शामिल है। राष्ट्रपति के चुनाव के electoral collage में सांसदों के 50 प्रतिशत वोट होते हैं और उप-राष्ट्रपति का चुनाव तो सिर्फ सांसदों द्वारा ही किया जाता है। संविधान के आर्टिकल 75(3) के अंतर्गत प्रधान मंत्री का चुनाव लोक सभा के सांसदों द्वारा किया जाता है। यह एक बहुत बड़ी जिम्मेदारी है, क्योंकि हम जनता के सेवक और उनकी आवाज बन कर इस सदन में आते हैं। इतने बहुमुखी और महत्वपूर्ण कार्यों की जिम्मेदारी का निर्वहन करने वाले सांसद को 21वें नंबर पर रखना उनके कद और प्रतिष्ठा के साथ न्याय नहीं करता है। इसे भारत जैसे लोकतंत्र में बदलने की जरूरत है, जहाँ ये सांसद जनता की आवाज बन कर आते हैं और मूलभूत सुविधाएं, विकास से लेकर अपने क्षेत्रवासियों के सुख-दुख में भी शामिल होते हैं।

महोदय, मैं सरकार से अनुरोध करता हूँ कि वरीयता तालिका को संशोधित किया जाना चाहिए और एक उच्च क्रम-संख्या 11 संसद सदस्यों को दी जानी चाहिए।

Need for giving priority to the production of Graphene and its derivatives in India

SHRI A.D. SINGH (Bihar): Graphene is the world's thinnest, strongest and most conductive material of both electricity and heat. It conducts electricity better than copper. It is 200 times stronger than steel but six times lighter. It has the potential to revolutionise electricity, conductivity, energy generation, batteries and sensors.

Further, when Graphene is added in small quantities to other materials, it produces composite materials with dramatically transformed qualities. Graphene composites are very durable and are used in aerospace, automotive, sports equipment, construction, high-performance batteries, super-capacitors, etc. Graphene is important for defence and aerospace as well as in civil and commercial applications. Besides, Graphene-based materials can also protect us against chemical and biological attacks. It is getting popular in use as over 300 companies in the world are producing Graphene and its derivatives. Among the leading countries in Graphene research are China, US, UK, Japan and Korea. China and Brazil are global leaders in commercial production.

In India, a company and some start-up companies are producing Graphene and mixing it with plastic which is an innovation. Some IITs have also made progress in the production of Graphene derivatives. Keeping in view its importance in various sectors, I request the Government to give special priority to the research and commercial production of Graphene and make it a national mission so that the country does not lose the advantage of this super product.

Need for introduction of separate pay scale and other service benefits to ASHA workers

SHRIMATI JEBI MATHER HISHAM (Kerala): ASHA workers who are the backbone of rural health infrastructure have been tirelessly striving to bridge the gap between the communities and the healthcare system. 'A Million Champions of Health and Hope', is how our hon. Health Minister had described them when they were honoured with Global Health Leaders Award by the WHO in May, 2022. However, their crucial role is often undervalued with meagre remuneration, lack of benefits and challenging work conditions. Their work is conveniently brought under the umbrella of social or voluntary service and they are paid with scanty honorariums and incentives. ASHA workers are currently paid fixed honorariums, often amounting to just Rs. 6,000 per month. This is highly inadequate as far as their extensive workload and responsibilities are concerned. There is no social security and lack of EPF, healthcare and pensions

leaves them financially vulnerable. Immediate measures should be taken to clearly define their work and accordingly introduce a separate pay scale and other service benefits.

Investing in the welfare of ASHA workers is an investment in public health and social well-being. Ensuring a fair pay structure will definitely boost the morale of ASHA workers and encourage them to stay in the programme leading to greater continuity and effectiveness of healthcare services. In this context, I urge upon the Central Government to appoint a high-level Commission to study the factual position and to make necessary recommendations for the betterment of ASHA workers.

Demand to declare those people who were in jail during the Emergency in the country as Democracy Fighters and be provided facilities like freedom fighters

श्री नरेश बंसल (उत्तराखंड): महोदय, गुजरात के छात्रों ने 1974 में महँगाई को लेकर मुख्य मंत्री के विरुद्ध आंदोलन का बिगुल फूँका था। इस आंदोलन का नेतृत्व जय प्रकाश नारायण ने किया। आंदोलन से सरकार गिर गई। 25 जून, 1975 को इमरजेंसी लागू कर सरकार ने जय प्रकाश नारायण को जेल भेज दिया, जिससे देश के तमाम संगठन एक साथ खड़े हुए। हजारों लोग जेल में बंद कर दिए गए। इन सेनानियों के बलिदान को भुलाया नहीं जा सकता। देश में 25 जून, 1975 से 21 मार्च, 1977 तक आपातकाल लगाया गया। इसके खिलाफ आवाज उठाने वाले हजारों लोगों को मीसा व डीआईआर के तहत जेल में बंद कर दिया गया था। देश में इमरजेंसी के दौरान जेल में बंद रहे लोगों को लोकतंत्र रक्षक सेनानी/लोकतंत्र सेनानी घोषित किया जाए। देश के यशस्वी प्रधान मंत्री, नरेन्द्र मोदी जी के कुशल नेतृत्व में हमारी सरकार "सबका साथ, सबका विकास और सबका विश्वास" के मूल मंत्र पर काम कर रही है, जिसमें हम लोग अंतिम पंक्ति के अंतिम व्यक्ति के बारे में सोचते हैं। लोकतंत्र सेनानियों ने अपना सर्वस्व न्योछावर कर स्वतंत्रता और लोकतंत्र को बचाने में पूरी ताकत झोंक दी। ऐसे योद्धाओं का मान प्रधान मंत्री, मोदी जी के नेतृत्व में सरकार कभी कम नहीं होने देगी।

मैं सदन के माध्यम से केंद्र सरकार से निवेदन करता हूँ कि लोकतंत्र सेनानी परिषद गठित हो और उन्हें उत्तराखंड, उत्तर प्रदेश तथा मध्य प्रदेश की तर्ज़ पर सम्मान पत्र मिले। इसके साथ ही, लोकतंत्र सेनानियों को स्वतंत्रता संग्राम सेनानियों की भाँति सुविधाएँ उपलब्ध कराई जाएँ और पेंशन दी जाए।

Demand for arranging drinking water in Coal mines area

श्री खीरू महतो (बिहार): महोदय, कोल इंडिया ने कोयला खनन क्षेत्र में लाखों एकड़ जमीन का अधिग्रहण किया है और बड़े-बड़े ओपन कास्ट प्रोजेक्ट्स खोले हैं। इन प्रोजेक्ट्स की गहराई 100-200 मीटर है। कुछ में काम चल रहा है, तो कुछ में पानी भरा हुआ है। सैकड़ों गाँव विस्थापित क्षेत्र में पड़ते हैं। वहाँ पेयजल की काफी किल्लत है। इन पानी से भरे कोयला खदानों से गाँवों में

पेयजलापूर्ति की जाए, ताकि भू-विस्थापित परिवारों की पेयजल की समस्या दूर हो सके, क्योंकि खदान चलने के कारण वहाँ पानी का लेवल घट गया है, गाँवों में पानी के कुएँ सूख गए हैं और चापाकलों से पानी नहीं मिलता है। दूसरी तरफ पत्थर के बड़े-बड़े डम्प्स हैं, जिनमें से कई डम्पों में आग लगी हुई है, जिससे इस क्षेत्र के लोग वायु प्रदूषण से भी त्रस्त रहते हैं। इन डम्पों को गाँवों के बीच पहाड़ जैसा छोड़ा गया है। केन्द्र सरकार पुनर्वास की व्यवस्था नहीं कर पाती है, जिससे यह परेशानी गाँववासियों को होती है।

अतः मैं कोल इंडिया, भारत सरकार से माँग करता हूँ कि जिस तरह ग्रामीण क्षेत्रों में नल द्वारा जल दिया जाता है, उसी तरह कोयला खान के बन्द पड़े खदानों से पेयजलापूर्ति भू-विस्थापितों/ग्रामीणों के गाँवों में की जाए। कोयला क्षेत्र में राज्य सरकारें नल द्वारा जल आपूर्ति नहीं करती और यह कहती हैं कि वहाँ जलापूर्ति करने की जवाबदेही कोल इंडिया की है। मैं माननीय कोयला मंत्री, भारत सरकार से इस पर ध्यान देने तथा वहाँ पेयजलापूर्ति करने की माँग करता हूँ।

Concern over failure of Hybrid Bt-cotton (commercialised GM-crop)

SHRI ANEEL PRASAD HEGDE (Bihar): Hybrid Bt. Cotton, which has no trait for yield enhancement, the only commercialized GM crop, has failed conclusively.

The Government submitted in its affidavit in the Delhi High Court that Bt. Cotton seeds are now unaffordable to farmers due to high royalties charged by Mahyco Monsanto Biotech Ltd. which has a near monopoly on Bt. Cotton seeds and that this has led to a market failure.

Contamination by GMOs of non-GMO crops/natural environment is our outstanding concern. India is one of the 17 listed international hotspots of diversity (includes mustard/brinjal/rice). India is the world's centre of brinjal diversity with 2,500+ varieties/wild species. In rapeseed mustard, India has over 9,000+ varieties in our gene bank. With a commercialized GM crop, contamination is certain. The precautionary principle must apply.

There is no coexistence between GMO/Non-GMO farming. Organic farming is India's competitive strength. We are world leaders in organic exports. With contamination, we will lose our non-GMO export markets of thousands of crores. India is the world's largest producer of milk, pulses and millets and the second-largest of rice/wheat/sugarcane/groundnuts and vegetables, all non-GMO. Only India can certify its non-GMO-soy with confidence, because we are not GMO-growing country.

Unequivocal failure of Hybrid Bt. Cotton, highlighted in Government's admission of market failure/concerns over contamination, underscores banning GM crops in order to safeguard biodiversity and our competitive strengths in non-GMO agriculture. I urge the Government to look into it.

Need to increase public funding on healthcare

SHRI SANDOSH KUMAR P (Kerala): Sir, affordable health care is a distant dream for many people in the country. Every year, healthcare expenses are increasing at a speedy rate. At the same time, the healthcare spending of the Government is only 2.1 per cent of the GDP. This is an alarming situation. In India, the public sector contributes only one-third of the total spending whereas it is 83 per cent in the U.K., 56 per cent in China, 48 per cent in the U.S.A., 46 per cent in Brazil and 39 per cent in Indonesia. After the pandemic attack, we do feel that health is a critical political and policy issue. The emergence of corporate interest in healthcare has further eroded our public health system. This lobby includes pharmaceutical companies, big corporate hospital groups, technical equipment companies, etc. Therefore, there is an urgent need to strengthen our public healthcare infrastructure to ensure widespread access to quality medical services and address the evolving healthcare needs of the nation. The path towards ensuring the right to health for all will be meaningful only if the Central Government guarantees essential primary, secondary and tertiary healthcare services to all citizens. Besides, the Government should ensure the availability of free essential medicines to all people by increasing public spending on drug procurement. The modernization, diversification and expansion of medical institutions largely depends on public funding for healthcare. The increased investment in public health will certainly enhance the overall capacity, infrastructure, and service quality of public health care facilities. I urge the Government to look into it. Thank you, Sir.

Demand to decrease the age for contesting Lok Sabha and Assembly Election

श्री राघव चड्ढा (पंजाब): महोदय, आज आपने मुझे ऐसे मुद्दे पर बोलने का मौका दिया, जो मेरे दिल के बहुत करीब है। यह मुद्दा राजनीति में युवाओं की भागादारी का है। भारत दुनिया के सबसे युवा देशों में से एक है। हमारे देश की औसत उम्र 29 साल है और हमारे संसद की औसत उम्र 54 साल है। कहते हैं कि देश तभी तरक्की करता है जब देश का युवा बुजुर्गों के अनुभव की छाया में रहते हुए देश के विकास के लिए काम करता है। मैं इस संसद का सबसे युवा सदस्य हूँ, लेकिन मैं भी इस देश की औसत आयु से ऊपर हूँ। देश की राजनीति में युवाओं का प्रवेश बहुत मुश्किल है। राजनीति को देश में एक खराब प्रोफेशन की तरह देखा जाता है और यह कहा जाता है कि politics is for the unemployed and unemployable. जहाँ समाज के पिछड़े वर्गों, महिलाओं की संसद में भागीदारी बढ़ाना जरूरी है, वहीं साथ ही यह भी सुनिश्चित करना होगा कि युवा भी राजनीति में आने के लिए प्रेरित हों ताकि अपनी उम्र की बात वह इस महान पटल पर रख पाएं।

मैं सरकार से आग्रह करता हूँ कि देश में चुनाव लड़ने की आयु को 25 साल से कम करके 21 साल करने पर विचार किया जाए, क्योंकि 21 साल की उम्र पर एक युवा अपनी शिक्षा समाप्त

करता है। यदि इस उम्र में युवाओं को राजनीति में आने का प्रोत्साहन मिलेगा, तो वे आगे आएँगे और इस संसद की ऊर्जा को 100 गुना बढ़ाएँगे। नए भारत की नींव रखने के लिए हमें युवा भारतीयों की भागीदारी चाहिए। मैं सरकार से यह माँग करता हूँ कि वह इस तरफ ध्यान दे।

Demand for restoration of license of Delhi Milk Scheme

श्री राम नाथ ठाकुर (बिहार)ः महोदय, दिल्ली दुग्ध योजना (डीएमएस) के दूध में कास्टिक सोडा मिलने के बाद भारतीय खाद्य संरक्षा एवं मानक प्राधिकरण द्वारा इसका लाइसेंस 13 अक्टूबर, 2023 को निलंबित कर दिया गया, जिसके कारण डीएमएस दूध का उत्पादन और सप्लाई बंद है। डीएमएस दूध की सप्लाई बंद होने से डा. राम मनोहर लोहिया, एम्स, सफदरजंग, लेडी हार्डिंग सहित कई अस्पतालों के मरीजों को कई दिनों तक दूध की आपूर्ति नहीं हुई, मजबूरन कुछ दिनों के उपरांत मरीजों हेतु निजी कंपनियों के दूध की आपूर्ति कराई गई।

इस संयंत्र में खामियों को दूर कर अभी तक लाइसेंस बहाल नहीं किया गया है, जिसके कारण दूध का उत्पादन और आपूर्ति बहाल नहीं हो पाई है। कभी डीएमएस दूध हेतु सुबह 4 बजे से लाइन लगती थी, पर धीरे-धीरे उसकी गुणवत्ता खराब हुई और अंततः अब उसका लाइसेंस निलंबित है। डीएमएस दूध का उत्पादन बंद होने से पहले उसके एक लाख लीटर से अधिक दूध की खपत थी। दूध की सप्लाई बंद होने से आज हजारों डीएमएस बूथ संचालक आर्थिक दबाव में हैं और बूथ से उनकी मजदूरी नहीं निकल पा रही है। यदि बूथ पर दूध की सप्लाई ही नहीं होगी तो कोई भी डीएमएस बूथ पर नहीं आएगा। ऐसे में बूथ संचालकों के समक्ष रोजी-रोटी की समस्या उत्पन्न हो गई है।

अतः सरकार से मेरी मांग है कि वह डीएमएस के निलंबित लाइसेंस की औपचारिकताएं अविलम्ब पूर्ण कराकर उपभोक्ताओं हेतु डीएमएस का दूध उपलब्ध कराए।

Concern over dumping of Fabrics at unfair prices in Indian market

SHRI SANJEEV ARORA (Punjab): Hon. Chairman, Sir, I stand before you today to raise a critical issue gripping the Indian textile industry--the unfair dumping of synthetic knitted fabrics in our market. This practice has created immense pressure on domestic players, jeopardizing jobs, revenue, and the very core of our production capacity.

The polyester industry, currently operating at 70 per cent, faces an unprecedented threat due to unfairly priced imports from China for the past year. Unless immediate action is taken, this threat has the potential to cripple our industry, reducing capacity to less than 50 per cent and causing widespread job and revenue losses.

The import prices of knitted fabrics from China are even lower than our yarn export prices. This blatant pricing disparity highlights the unfair advantage enjoyed by Chinese manufacturers, putting our domestic industry at a severe disadvantage.

Steps may be taken to restrict the import of fabrics from China and protect our vital industry. We need concrete measures to create a level-playing field and safeguard the livelihoods of millions of our citizens.

The Government may consider aligning the import customs duty on knitted fabrics with that of woven fabrics. This move would help to rectify the existing imbalance and provide much-needed support to our domestic producers.

I urge the Government to take immediate action, implement effective trade-protection measures, and ensure a fair and sustainable environment for our domestic textile industry.

Demand for development of cruise tourism in Chennai

SHRI R. GIRIRAJAN (Tamil Nadu): Sir, cruise tourism is emerging as one of the rapid growing segments of the leisure industry globally. The Indian tourism sector is providing major contribution to the Gross Domestic Product (GDP) and Foreign Exchange Earnings (FEE), as well as for providing employment. Chennai Port is one of the oldest ports in the country in the southern part of India from the time of East India Company. During the British period, passenger services were operating regularly from Chennai to Malaysia, Burma and Andaman.

India's first international cruise was flagged off from Chennai to Sri Lanka in June, 2023. The MV Empress with 750 passengers on a five-day sea cruise will cross three ports. Cruise tourism holds huge opportunity for our maritime sector and this cruise will further boost tourism and generate employment and strengthen the economy. The cruise was launched from Chennai's International Cruise Terminal built at a cost of INR 17.21 crore. The main aim of the Government is to develop Chennai as a cruise tourism hub. This initiative has the potential to greatly contribute to the economic development and tourism growth in India.

By 2024, the Government plans to build three new international cruise ports with additional ferry routes through India, Sri Lanka, Thailand and Myanmar. At the moment, there are only ferries plied by private companies and the cost is on the higher side. Therefore, I urge the Government of India to ply Government-sponsored ferries at an affordable cost so that more and more tourists will experience cruise tourism in Chennai.

Demand for mandatory BLS technique training in academic institutions to reduce sudden cardiac arrest death rate

SHRI SANT BALBIR SINGH (Punjab): Sir, I would like to bring to the attention of the House through you that according to a study, the death rate in the country is one crore annually, which means that every year one crore people die in one form or the other. A tenth of this means that one million deaths are due to sudden cardiac arrest alone. According to a cardiologist, the first 3 to 10 minutes are very critical for the patient at the time of sudden cardiac arrest. According to doctors, 3.5 lakh out of 10 lakh deaths could be saved if the bystanders pumped the victim's chest with both hands in a specific manner within these first three minutes. This technique is called BLS, that is, Basic Life Support. According to a survey, only less than 0.1 per cent of people know about this technique whereas every citizen of the country should be aware of it and be trained in it. So, if the training of this technique is made compulsory in schools, then many people's lives can be saved. I demand from the Government that training in this BLS technique should be made mandatory in schools across the country and this training should be made a part of education so that precious lives of people can be saved.

MR. CHAIRMAN: Hon. Members, the House stands adjourned to meet at 11 a.m. on Tuesday, the 6th February, 2024.

The House then adjourned at seven of the clock till eleven of the clock on Tuesday, the 6th February, 2024.

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)